

C O N T E N T S

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Thursday, December 28, 2017/Pausha 07, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

HON. SPEAKER: Now, the Question Hour.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, there is an important issue. ... (*Interruptions*) Madam, if you do not listen then I have to come to that side.... (*Interruptions*) There is no other way. You can punish me.... (*Interruptions*) It is very important.... (*Interruptions*)

HON. SPEAKER: What is it?

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : Madam, since yesterday, we are facing it. ... (*Interruptions*)

माननीय अध्यक्ष : मैं उन्हीं को ढूंढ रही हूं। आपकी ही व्यवस्था कर रही हूं।

... (व्यवधान)

माननीय अध्यक्ष : मैं इधर देख रही थी, लेकिन he is there.

श्री मल्लिकार्जुन खड़गे : वे आए नहीं। ... (व्यवधान)

माननीय अध्यक्ष : मैं आपके लिए हूं।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: वे वहीं थे, कैसे नहीं आए। ... (व्यवधान)

माननीय अध्यक्ष : क्या मैं किसी का हाथ पकड़ कर लाऊं ?

... (व्यवधान)

11.01 hrs**PERSONAL EXPLANATION UNDER RULE 357**

कौशल विकास और उद्यमशीलता मंत्रालय में राज्य मंत्री (श्री अनंतकुमार हेगड़े): अध्यक्ष महोदया, मैं आपके माध्यम से स्पष्ट करना चाहता हूँ कि इसमें कोई दो राय नहीं हैं कि संविधान, संसद और बाबासाहेब अम्बेडकर के प्रति मेरी निष्ठा कम नहीं है। मेरे लिए संविधान और संसद सर्वोपरि है। इसमें प्रश्न चिह्न लगाने की कोई जरूरत नहीं है। एक नागरिक के नाते मैं संविधान के खिलाफ कभी नहीं जा सकता। मैं बस इतनी ही सफाई दे सकता हूँ। ... (व्यवधान)

HON. SPEAKER: What is this?

... (Interruptions)

श्री मल्लिकार्जुन खड़गे : अध्यक्ष महोदया, यह जो बोल रहे हैं ... (व्यवधान) इन्होंने अपनी बात को खुद ही कम करके बोला है। इन्होंने यह कहा है, अम्बेडकर की विचारधारा पर यह संविधान बना हुआ है। मनुस्मृति को चेंज करना है ... (व्यवधान)

माननीय अध्यक्ष : उन्होंने बाबासाहेब के लिए बोला है।

... (व्यवधान)

माननीय अध्यक्ष : आप सब बैठिये।

... (व्यवधान)

माननीय अध्यक्ष : आप मेरी बात सुनिये।

... (व्यवधान)

माननीय अध्यक्ष : अनंत जी।

... (व्यवधान)

माननीय अध्यक्ष : आपने कहा, बात सही कही कि बाबासाहेब अम्बेडकर या किसी के प्रति आपके मन में कोई निरादर हो नहीं सकता। सबके प्रति आपके मन में आदर ही है। लेकिन जीवन में कभी-कभी ऐसा होता है।

... (व्यवधान)

माननीय अध्यक्ष : आप मेरी बात तो सुनिए। क्या मैं कुछ न बोलूँ?

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: नहीं, नहीं, आप बोलिए। ... (व्यवधान)

माननीय अध्यक्ष : मैं आपकी ऐगोनी समझ रही हूँ। कभी-कभी जीवन में ऐसा होता है कि आपको अपनी बात ठीक भी लगे, लेकिन सामने वाला हर्ट होता है। ऐसा होता है। आपके मन में किसी को हर्ट करने की

इच्छा नहीं होती है और आपने किया भी न हो। लेकिन मैं हमेशा बोलती हूँ कि माफी मांगने से कोई छोटा नहीं होता है। आप इतना तो कह ही सकते हैं कि अगर किसी को हर्ट हुआ है, तो क्षमा मांगता हूँ। यह सदन है और सदन सर्वोपरि है। हम सब मिल जुलकर सदन को चलाते हैं।

श्री अनंतकुमार हेगड़े : अगर इस बात से, जो गुमराह करके यहां पेश कर दी गई है। ... (ब्यवधान) मैंने कभी ऐसा नहीं कहा था। अगर उसमें किसी को चोट पहुंची हो, तो माननीय सदस्यों के सामने क्षमा मांगने में मुझे कोई एतराज नहीं है।

HON. SPEAKER: Now, it is okay.

... (Interruptions)

माननीय अध्यक्ष : अब प्रश्न काल आरंभ करते हैं।

11.05 hrs**ORAL ANSWERS TO QUESTIONS****माननीय अध्यक्ष :** प्रश्न संख्या - 141, श्रीमती भावना गवली पाटील।**(Q.141)**

श्रीमती भावना गवली (पाटील) : अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से पूछना चाहती हूँ, जैसा कि हमारे प्रधान मंत्री जी ने राष्ट्र को संबोधित करते हुए बताया था कि हम करीब एक हजार गाँवों को बिजली देंगे, जहाँ पर बिजली नहीं है। उसके बाद दीन दयाल उपाध्याय ग्राम ज्योति योजना हमने बनाई जो 25 जुलाई, 2015 को शुरू हुई थी। उसे पूरा करने के लिए हमने 01 मई, 2018 का समय निर्धारित किया। मैं यहाँ पर बताना चाहूँगी कि राज्यों को इस योजना के तहत पैसा मिला है, उसमें फेज़-1 का पैसा तो मिला है, निधि तो मिली है, लेकिन फेज़-2 का पैसा अभी तक नहीं मिला है मैं मंत्री जी से यह पूछना चाहती हूँ कि हम इस योजना को सन् 2018 तक कैसे पूरा करेंगे?

मैडम, इसी के साथ मैं बताना चाहती हूँ कि सौभाग्य योजना, जिसकी प्रधान मंत्री जी ने अभी-अभी घोषणा की है सन् 2017 में, उसके माध्यम से भी हमें सौर ऊर्जा से चलित संयंत्र वहाँ पर लगाने होंगे और ग्रामीण क्षेत्रों में हमें यह बिजली देनी है तो हमारी महाराष्ट्र सरकार ने एक योजना बनाई है, सौर योजना नाम से एक सौर फीडर योजना बनाई है और नीति आयोग ने भी उसे स्वीकृति दी है। मैडम, मैं प्रश्न पर आ रही हूँ, मैं यहाँ पर यह भी बताना चाहूँगी कि सभी गाँवों के लिए बिजली देना हमारे लिए कठिनाई भी हो सकती है, लेकिन देना हमारा उद्देश्य है। उसी के साथ-साथ किसानों को भी बिजली का कनेक्शन देना बहुत जरूरी है। मैडम, मैं यहाँ पर बताना चाहूँगी कि मेरे संसदीय क्षेत्र में बड़े बैराजिस बने हैं, लेकिन किसानों को वहाँ पर बिजली नहीं मिल पा रही है। मैं मंत्री महोदय से यह मैं पूछना चाहती हूँ क्या इस योजना को पूरे भारतवर्ष में शुरू करने का आपका कोई प्रस्ताव है?

श्री आर.के.सिंह : अध्यक्ष महोदया, इस प्रश्न के दो-तीन भाग हैं। पहला भाग गाँवों का विद्युतीकरण है। महोदया, प्रांतों ने जो सूचित किया था, उसके अनुसार 18,452 गाँव, सैंसस विलेजिस ऐसे थे जो कि विद्युतीकृत नहीं थे। उनमें से 15,667 गाँव विद्युतीकृत हो गए हैं और 1069 गाँव अनइनहैबिटिड हैं और 22 गाँव ऐसे हैं जो परमानेंट ग्रेज़िंग रिज़र्व में हैं, यानी कि ऐसे क्षेत्रों में हैं जहाँ से उनको उपस्थापन होना है। इसके बाद 1694 गाँव अब विद्युतीकरण के लिए बाकी रहते हैं। ये सारे गाँव 31 मार्च, 2018 के पहले विद्युतीकृत हो जाएंगे यानी 01 मई, 2018 से बहुत पहले ही ये सारे गाँव विद्युतीकृत हो जाएंगे। ये जो 1694 गाँव बचे हैं, उनमें से करीब एक हजार गाँव अरुणाचल प्रदेश में हैं। इसका कारण एक तो यह है कि

वहां गाँवों तक पहुंचने में रास्ता दूभर भी है और मूल समस्या उसमें यह हुई कि अरुणाचल प्रदेश ने पहले जो ठेका दिया था, उसमें विवाद हो गया था और उस विवाद में ही एक वर्ष चला गया, सुप्रीम कोर्ट तक वह विवाद आया। उसके बाद फिर अरुणाचल प्रदेश ने नवंबर, 2016 में भारत सरकार के एक उपक्रम को यह काम दिया जो कि इसको कर रहा है। यह काम भी मार्च, 2018 तक पूरा हो जाएगा। इसके अतिरिक्त छत्तीसगढ़ में 133 गांव बाकी हैं। ये गांव सुकमा, बीजापुर, नाराणपुर और दंतेवाड़ा आदि जिलों में हैं, जो कि नक्सल प्रभावित क्षेत्र हैं, लेकिन वहां पर भी काम चल रहा है। वहां पर काम कुछ कठिन है, दूभर है, लेकिन चल रहा है और हम समय से उसको पूरा कर लेंगे। ओडिशा में 127 गांव हैं, ये समय से पूरे हो जाएंगे, मेरे ख्याल से जनवरी, 2018 तक ये पूरे हो जाएंगे। इसके अतिरिक्त झारखण्ड में 101 गांव बचे हैं, वे मेरे ख्याल से जनवरी अंत तक पूरे हो जाएंगे। जम्मू-कश्मीर में 94 गांव बचे हैं, जो कि कारगिल आदि जैसे क्षेत्रों में हैं, जहां पर जाना दूभर है। वहां पर काम होते-होते हमको लगता है कि अप्रैल, 2018 हो जाएगा। इसी तरह से मोटा-मोटी 1694 गाँव हमारे ऐसे हैं, जो कि हम 1 मई, 2018 से बहुत पहले कम्पलीट कर लेंगे। तो हमारा ग्रामीण विद्युतीकरण का काम समय से चल रहा है और अच्छी तरह से चल रहा है।

दीन दयाल ग्राम ज्योति योजना के अन्तर्गत हम लोगों ने जो योजना स्वीकृत की है, सभी प्रान्तों के लिए स्वीकृत की है, महाराष्ट्र के लिए भी स्वीकृत है और हम लोगों ने उसमें प्रथम किश्त रिलीज भी की है, लेकिन उस किश्त का अभी तक पूरा उपयोग नहीं हुआ है। मैं महाराष्ट्र गया था, अभी तक उसका पूरा उपयोग नहीं हुआ है। जैसे ही उसका उपयोग पूरा होगा, वैसे ही हम दूसरी किश्त उनको दे देंगे। पैसे की कमी नहीं है।

महाराष्ट्र में सौभाग्य योजना के बारे में दूसरा प्रश्न था, तो सौभाग्य योजना का लांच महाराष्ट्र में अभी दो-तीन दिन पहले हुआ है। 23 तारीख को सौभाग्य योजना महाराष्ट्र में लांच हुई है। हम लोगों के माननीय नेता गडकरी जी भी वहाँ थे और मुख्य मंत्री जी भी थे। वहाँ पर करीब तीन लाख घर हैं, जिनको विद्युतीकृत करना है। वे तीन लाख घर समय से बहुत पहले विद्युतीकृत हो जाएंगे। हमारा टारगेट दिसम्बर 2018 का है, लेकिन उससे पहले ही हम उनको विद्युतीकृत कर देंगे। कुल मिलाकर महाराष्ट्र को जो राशि हमने विद्युतीकरण के लिए दी है और जो व्यय हुआ है या जो प्रगति हुई है, वह मैं बता देता हूँ। महाराष्ट्र को हमने दीन दयाल ग्राम ज्योति योजना के अन्तर्गत 2,175 करोड़ रुपये, आर.ई. कम्पोनेन्ट के अन्तर्गत 697 करोड़, आई.पी.डी.एस. के अन्तर्गत 2,512 करोड़ और आर.ए.पी.डी.आर.पी. के अन्तर्गत 3,488 करोड़ रुपये यानी कुल 8,873 करोड़ रुपये दिये हैं, स्वीकृत किए हैं। अभी तक उनकी जो प्रगति है, प्रगति थोड़ी बेहतर हो सकती है, यही मैं कहूँगा। प्रगति हो जाए, राशि खर्च हो जाए तो हम और राशि दे देंगे।

श्रीमती भावना गवली (पाटील) : महोदया, मंत्री जी ने तो यहाँ पर बताया है कि जो टारगेट है, उसे हम जल्दी ही पूरा करने जा रहे हैं, लेकिन हमें फेज-टू के पैसे ही नहीं मिल पा रहे हैं, तो उसके बारे में उन्हें

गंभीरता से सोचना चाहिए। ऐसा मुझे लगता है। हमारा टारगेट जो तीन हजार का अभी तक जोड़ना बाकी है, उसे भी आप पूरा कर रहे हैं। मैंने दूसरा प्रश्न यह पूछा था कि जो सौर फीडर योजना है, क्या उसे हम पूरे देश में लागू करने जा रहे हैं?

महोदया, मेरा दूसरा उप प्रश्न यह है कि हमारे देश में जो सर्वे आया है, उसके अनुसार हमें सरप्लस बिजली मिल रही है, लेकिन अभी भी हम 4.49 करोड़ लोगों को, घरों को बिजली नहीं दे पा रहे हैं। गाँवों को बिजली ठीक से नहीं मिल रही है। लोड शेडिंग हो रही है, पावर कट हो रहे हैं। छोटे शहरों को भी बिजली नहीं मिल पा रही है। हमारे प्रधान मंत्री जी ने गुजरात में जिस प्रकार से बिजली दी है, वहाँ 24 घंटे बिजली दी जाती है। मेरा यह प्रश्न है कि क्वालिटी पावर हमारे गाँवों तक कब तक देंगे? सरकार का भविष्य के लिए इसके बारे में क्या प्लान है?

श्री आर.के.सिंह : महोदया, हमने देश के सभी ऊर्जा मंत्रियों के साथ बैठक की थी और इस बारे में चिन्तन किया था। महाराष्ट्र के ऊर्जा मंत्री भी उस बैठक में थे। हमने एक टारगेट डेट रखी है। यह टारगेट डेट यह है और हमने यह कहा है कि हम इसे कानून में डाल देंगे, मार्च 2019 के बाद 24 घंटे सप्लाई करना बाध्यकारी होगा। अगर उसके बाद कोई भी डिस्कॉम, डिस्ट्रिब्यूशन कम्पनी बिना कारण लोड शेडिंग करती है, अगर टेक्निकल कारण से कोई डिसरप्शन हो रहा है तो अलग बात है, लेकिन वैसे ही अपनी मर्जी से लोड शेडिंग करती है तो उसको पेनल्टी देनी होगी। सभी प्रान्तों के ऊर्जा मंत्री इससे सहमत थे। इसकी टारगेट डेट हमने सेट कर दी है कि उसके बाद यह लोड शेडिंग नहीं हो सकेगी, अगर होगी तो उसके लिए पेनल्टी होगी। इसके लिए कुछ तैयारियाँ करनी हैं। एक तैयारी करनी है कि सिस्टम को इम्प्रूव करना होगा ताकि लॉसेज कम हों। लॉसेज कम करने के लिए भी हमने वहाँ पर एक और निर्णय किया, जिसे हम अपनी टैरिफ पॉलिसी में भी डाल रहे हैं। जनवरी, 2019 के बाद से जो भी लॉस होगा 15 परसेंट से ऊपर, उसको टैरिफ में नहीं डाला जा सकेगा यानी कि दिसम्बर, 2018 तक लॉसेज को कम करके 15 परसेंट से कम करना होगा। यह टारगेट हमने सेट किया है। जहाँ तक सिस्टम इम्प्रूव करने की बात है, हमने जैसा कि बताया, कुल मिलाकर अगर हम सारी योजनाएं ले लें तो एक लाख 72 हजार करोड़ रुपये हम प्रान्तों को सिस्टम इम्प्रूव करने के लिए दे रहे हैं। जिसमें सब स्टेज बनाने हैं, फीडर अलग करना है, अलग एल.टी. लाइन्स, ट्रांसफॉर्मर्स खरीदने हैं, फीडर मीटरिंग करनी है, ट्रांसफॉर्मर में मीटरिंग करनी है, कन्ज्यूमर मीटरिंग करनी है, इन सारी व्यवस्थाओं के लिए हम पैसे दे रहे हैं। इसलिए, इसका कोई कारण नहीं है कि वे 24 घंटे विद्युत सप्लाई न कर सकें।

DR. HEENA VIJAYKUMAR GAVIT: Madam Speaker, I would like to congratulate the Minister for the excellent work he is doing in the Ministry of Power.

Madam, I come from a tribal area of Maharashtra, one of the most difficult areas, that is Nandurbar. Madam, in my constituency, there are 86 revenue villages which are unelectrified. In those tribal areas, people live in *paadas* or hamlets. As many as 763 hamlets are unelectrified. During one of my last questions to the Power Minister, the Minister had committed to release funds for this electrification work.

Madam, today in the written answer given by the Minister in the chart, the State of Maharashtra finds no place in the years 2014-15, 2015-16 and 2016-17. Since the Government has announced that electrification will be completed by 2018, I would like to know from the hon. Minister by what time all these villages and hamlets in my constituency, Nandurbar, will be electrified and when we will be getting the necessary funds.

श्री आर.के.सिंह : अध्यक्ष महोदया, महाराष्ट्र में कोई रेवेन्यू विलेज बाकी हो, हमारे पास ऐसी कोई रिपोर्ट नहीं है। मैडम ने जो कहा है, वह हैमलेट्स के बारे में है। हम 'सौभाग्य' और 'आर.ई.' कम्पोनेंट के तहत जो फंड्स दे रहे हैं, वह हम विलेज के इंटेसिव इलेक्ट्रिफिकेशन के लिए दे रहे हैं। इंटेसिव इलेक्ट्रिफिकेशन के लिए हमने अब तक महाराष्ट्र को 693 करोड़ रुपये दिए हैं। हर एक गांव की इंटेसिव इलेक्ट्रिफिकेशन करनी है। जो हैमलेट्स छूट गए हैं, उनकी भी करनी है। उसके बाद भी जो बाकी बचते हैं, उनके लिए हमने 'सौभाग्य योजना' के तहत 16,000 करोड़ रुपये दिए हैं, जिससे जो बची-खुची कनेक्टिविटीज हैं, उन्हें भी पूरा कर देना है। इसीलिए, किसी भी परिस्थिति में पैसे की कमी नहीं है। पहला केस तो यह है कि हमने जो पैसे दिए हैं, उसे प्रांत खर्च करें। अगर वे और मांगेंगे तो हम उन्हें और पैसे दे देंगे।

माननीय अध्यक्ष : आज महाराष्ट्र का इलेक्ट्रिफिकेशन कम्प्लीट कीजिए।

श्री राजीव सातव : अध्यक्ष जी, धन्यवाद।

अध्यक्षा जी, अभी मंत्री जी ने जो जवाब दिया, उन्होंने कहा है कि वर्ष 2019 तक अन-इंटरप्टेड 24-घंटे सप्लाई रहेगी। लेकिन, आज जो महाराष्ट्र में हालत है कि वहां किसानों को आठ घंटे बिजली मिलनी भी मुश्किल है, क्योंकि वहां ट्रांसफॉर्मर्स फेल हो रहे हैं। हम सभी सांसदों और सभी एम.एल.एज़.

की एक ही प्रॉब्लम है कि हमें हर वक्त ट्रांसफॉर्मर्स के लिए फोन करना पड़ता है और उसके पीछे पड़ना पड़ता है।

महाराष्ट्र में जिस प्रकार से ट्रांसफॉर्मर्स फेल हो रहे हैं और किसानों को तकलीफ हो रही है, क्या इसका संज्ञान केन्द्र सरकार ने लिया है? अगर इसका संज्ञान लिया है तो कम से कम आठ घंटे अन-इंटरप्टेड बिजली सप्लाई महाराष्ट्र के किसानों को मिले, इसके लिए सरकार क्या करने जा रही है?

श्री आर.के.सिंह : अध्यक्ष महोदया, हमने महाराष्ट्र सरकार को जो राशि दी है, उसमें हमने उन्हें ट्रांसफॉर्मर्स के लिए भी दी है।

माननीय अध्यक्ष : महाराष्ट्र के विकास मंत्री इसमें आपकी मदद करेंगे।

श्री आर.के.सिंह : महोदया, हमने महाराष्ट्र को 10,758 ट्रांसफॉर्मर्स के लिए पैसे दिए हैं और अभी तक 232 खरीदे गए हैं।...(व्यवधान)

श्री राजीव सातव : यह तो सरकार का फेल्योर है।...(व्यवधान)

श्री आर.के.सिंह : ऐसा नहीं है। ट्रांसफॉर्मर खरीदने में समय लगता है। उसके लिए टेंडर करना पड़ता है। चूंकि हम पैसे दे रहे हैं तो हर एक प्रांत इसका क्रय कर रहा है और इसलिए इसकी डिमांड बहुत बढ़ी हुई है। इसकी उपलब्धता कम है और मैन्यूफैक्चरिंग कपैसिटी लिमिटेड है। लेकिन, हमने हर राज्य को इसके लिए पैसे दिए हैं और हर राज्य इसे खरीद रहे हैं।

SHRI K. ASHOK KUMAR: Madam, in India, over three billion units of electricity or a day's national consumption was wasted in 2014-15. Data from various power exchanges show a higher wastage in 2013-14 which is at 3.5 billion units. It is the actual power fed into the grid but it became a wastage because it was not used. The end consumers are paying more prices for electricity.

Madam, I would like to know through you from the hon. Minister of Power as to what steps are proposed to be taken up by the Government to stop the wastage of power.

SHRI R. K. SINGH: Madam, I could not get his question. What was he saying? Was he saying about leakage or theft or about anything else?

HON. SPEAKER: Shri K. Ashok Kumar, please repeat your question.

SHRI K. ASHOK KUMAR: Madam, in India, over three billion units of electricity or a day's national consumption was wasted in 2014-15. Data from

various power exchanges show a higher wastage in 2013-14 which is at 3.5 billion units. It is the actual power fed into the grid but it became a wastage because it was not used. The end consumers are paying more prices for electricity.

Madam, I would like to know through you from the hon. Minister of Power as to what steps are proposed to be taken up by the Government to stop the wastage of power.

SHRI R. K. SINGH: Madam, I have two things to say. One is that only that amount of power can be injected into grid which can be drawn. There is no question of any excess power being fed into the grid. Otherwise, the grid will be imbalanced. The frequency will go up and down. So, it does not happen. Extra power cannot be fed in. Only that much of power can be fed in which is drawn out. That is one thing.

The second thing is that in so far as losses are concerned, there are two types of losses. One is because of technical reasons which varies from over two and a half per cent to seven and a half per cent. The other is because of theft. Now, the total losses for the year 2015-16 for which we have audited figures were about 21 per cent. Now, we are emphasising that these losses must be brought down. The States have agreed to bring them down. I have set a target that by December, 2018 those losses must be brought down to less than 15 per cent and we will achieve that target.

SHRI BAIJAYANT JAY PANDA : Madam, the hon. Minister's statement that in the last three years, almost five thousand villages have been electrified every year has to be welcomed and I am particularly happy that in Odisha, after a slow start in the first, and electrification has been very high in the second and third years.

Madam, my question relates to item B of the hon. Minister's statement with regard to the capacity of electricity. Madam, he has pointed out that the requirement for electricity in the country is approximately 1,77,000 megawatts and the capacity is 3,30,000 megawatts and it is almost double of the requirement. Despite that, we know that many parts of the country do not have continuous

electricity. They have load shedding and he has already spoken about that. One of the greatest problems is not the capacity to generate and it is not even the T&D losses, although T&D losses are very high. It is about 21 per cent and he wants to bring it down to 15 per cent. Then, we have really double of the capacity. The problem is that our transmission grids are not capable of moving enough electricity from the surplus areas to the deficit areas. We know traditionally the Eastern Grid has had surplus and the Northern Grid has had deficit. Now, what is the hon. Minister planning to rectify it? He has talked about distribution at the lower level and at the village level. That solves the village level problem. But to balance the availability of power and the requirement of power, much more investment has to be made in the national inter-State grids. What are his plans for that? What is the outlook on that front?

SHRI R. K. SINGH: Madam, currently our inter-State transmission is quite robust. I have raised this question a couple of times in meetings with my officers and reviews are carried out regularly.

Madam, in the last three years, we have added 55,000 Circuit Kilometres (CKM) of inter-State grid. We have added more than 30 per cent of what had been added right from Independence onwards. So, our inter-State transmission grid is not an issue. The issue is with intra-State transmission. Now, the intra-State transmission has to be strengthened. We do not have the problem in wheeling power from anywhere to anywhere. Now, for strengthening the intra-State transmission, we are giving money. We hope that by utilizing that money, the intra-State transmission can be strengthened.

Again we are giving money for 33 KV feeders, for building new substations and all that. The difficulty is the pace of the work. The pace of the work needs to be faster. The money is there. In Odisha, the work is going on. In fact, our agencies are doing the work. It is NTPC and Powergrid which are executing the work for the Odisha Government there, and they are doing it. But I think the pace needs to pick up a bit.

(Q. 142)

SHRI Y.S. AVINASH REDDY : Madam, Tirupati Airport became international airport very recently. It was inaugurated by our Prime Minister, Shri Narendra Modi Ji. Tirupati is a famous temple city in the world. On an average, the temple attracts a lakh of pilgrims everyday. Many pilgrims come from other countries also.

Secondly, nearly 6-7 lakh people from Rayalseema district, especially from towns like Kadapa, Rajampet and Rayachoti are working in the Gulf countries. If there are international flights to these countries from Tirupati International Airport, it will be very convenient for the people travelling to the Gulf countries. Tirupati is growing industrially also. So it will be useful for the industrialists if the Tirupati Airport runs international flights. So, keeping in view the convenience of pilgrims, industrialists and mainly of the people travelling to the Gulf countries, will the Government of India take special interest to advise the Air India and other airline operators to run their international operations from Tirupati Airport?

SHRI ASHOK GAJAPATHI RAJU: Madam, Tirupati is an extremely important place. It is a religious place for a lot of people. The Government will not make any discrimination here. We will advise all the airlines to look at Tirupati and start flights as soon as they are practical.

HON. SPEAKER: You ask your second supplementary question.

SHRI Y.S. AVINASH REDDY : Recently, Kadapa Airport became operational. I thank the Government for covering the Kadapa Airport under the UDAN Regional Connectivity Scheme. Recently, the runway extension work was sanctioned and tenders were also called. May I know by when this work will be completed?

SHRI ASHOK GAJAPATHI RAJU: Madam, UDAN has connected. Madam, against about 75 airports which were active with scheduled flights, in the first lot of UDAN itself 31 airports have almost come in. Out of which 14 are already operational. And, in the second round of UDAN, we are looking at something like about another 41 more airports. So since Independence to this Government coming

in, there are about 75 airports in the country where scheduled flights are going. Now we are looking at around 80 airports in this short period. Of course, aviation is growing. Kadapa is also growing. Kadapa has been covered by the UDAN scheme.

DR. KIRIT SOMAIYA : In the reply there is a mention about the bilateral traffic right. I do agree with it. I would like to know this from the Government. When there is *vikas*, growth, development, there is increasing demand in India. When the international financial agencies say that India will be one of the five by 2018 and one of the three of the seven developed countries in 2020, we will have to increase the capacity of our airports. Simultaneously, like Tirupati, the Mumbai Airport has reached its saturation level. So now there is a domestic demand to go outside. So, what is the Government planning to cope up with the demand and to have international bilateral discussion? What about the Air India which is sacrificing or underutilising this bilateral right? Will you please guide us?

SHRI ASHOK GAJAPATHI RAJU: The bilateral rights are what country to country they agree on a level of equality and they perform. Right now the Indian players are going to 33 destinations. Tirupati is a non-congested airport. In fact, the terminal is a new terminal inaugurated by our hon. Prime Minister himself.

Mumbai is a very congested airport. In fact, Mumbai is a premier city of our country. It is just unfortunate that this congestion is there. But we are happy at least the State Government is coming forward and giving us another airport in Navi Mumbai. Mumbai Airport is already congested. We are having 52 movements in an hour which compares to the better off in the world. So even if Indians can perform better than the best in the world, we still do not have room as far as Mumbai is concerned. So please understand this. Let us all work together and relieve the congestions. We have a few airports where there are congestions. Let us relieve the congestions there.

*SHRI GURJEET SINGH AUJLA : I thank you, Hon. Madam Speaker for giving me the opportunity to ask a supplementary question on this issue in Punjabi.

My question pertains to Shri Guru Ram Das ji International Airport in Amritsar. Thousands of tourists and pilgrims visit the holy Golden Temple to pay obeisance. Sometimes, the figure of tourists runs into lakhs. A recent assessment has put the number of arriving passengers at the airport at about two lakhs.

Madam, international flights from Amritsar to Toronto, Amritsar to London and Amritsar to Singapore were cancelled earlier. I would urge upon the Government to re-start international flights of Air India from Amritsar. At present, seven international flights touch down in Amritsar and five international airlines operate their flights from here.

Madam, the need of the hour is to start Air India international flights from Amritsar. The Members of Lok Sabha also visit Amritsar to pay obeisance at Golden Temple. All Prime Ministers of India also visit Amritsar to pay their obeisance. International tourists flock the city and use this airport.

So, I urge upon the Government to start international flights of Air India from the Amritsar airport at the earliest. It will also go a long way in helping our Punjabi brothers and sisters who are settled abroad. Thank you.

SHRI ASHOK GAJAPATHI RAJU: The hon. Member has made a suggestion. We can put it to Air India and motivate them.

HON. SPEAKER: Dr. A. Sampath, you put a short question.

DR. A. SAMPATH : Madam, our hon. Minister has given in the reply that the Government has no role in commencement of flight operations and the international operations are governed by the availability of bilateral traffic rights and commercial judgements of the airlines.

Madam Speaker, I am very glad and I am very much thankful that you allowed me to raise such a supplementary question. I am coming from a State

* English translation of the speech originally delivered in Punjabi.

where more than 10 per cent of the total population is working abroad, outside the nation. The only mode of transport for my brothers and sisters working or employed outside the nation is by the airlines alone. Here, Madam Speaker, I may put to the notice of the hon. Minister that at times one economy class ticket either from Thiruvananthapuram or from Cochin to any of the Middle-East nations is more than Rs.50,000 per adult passenger and that too is for an economy class of ticket. Here my question is: Madam Speaker, has any foreign airline applied for operations to the various Indian airports? And, if they are in the queue, will the Minister be kind enough to tell the House which are the airlines which are in the queue now, seeking the permission of the Government of India?

I know, of course, there is a reciprocal arrangement. Sometimes, that may be necessary. But the reciprocal arrangement is to be done by the Government with another Government or with the consent of the Government. So, through you, Madam, I would like to know this. Which are the airlines which have expressed their interest to commence the operations to the various Indian airports so that the passengers may be benefited? Thank you.

SHRI ASHOK GAJAPATHI RAJU: Madam, as per the India world traffic from November 2016 to October 2017, the total traffic of the Indians is 59.4 million travels. Out of this, the travel carried by the Indian carriers was 21 million, that is, 35.5 per cent.

The traffic carried by foreign carriers was 38.4 million, which was 64.5 per cent.

The hon. Member has asked for the details. It is a continuous process. So, I would gather those details and reach out to the hon. Member stating which airline has applied, at what day, what time and for how much traffic etc.

So, we can gather all those details and supply it to the hon. Members.

HON. SPEAKER: Now, Shri K. Venugopal. Please ask a very pointed and short question.

SHRI K.C. VENUGOPAL : Yes, Madam.

The question raised by our hon. Member has not been replied by the hon. Minister satisfactorily because he had asked the question of skyrocketing prices of the seasoned tickets to the Middle East especially from Kerala.

Madam, we are told that Air India is going to be privatized. Disinvestment is going on. So, there is a lot of apprehension among the employees of Air India. We are always saying that Air India is our national pride. The Government is always saying that it is our national pride. Now, you are disinvesting Air India. So, what would be the fate of the employees of Air India? Does the Government have any idea about its employees or not?

HON. SPEAKER: This question does not pertain to the main question.

SHRI ASHOK GAJAPATHI RAJU: Madam Speaker, it is a different question altogether.

HON. SPEAKER: That is why I also said so.

SHRI ASHOK GAJAPATHI RAJU: But to allay his apprehension, I would like to submit. It is an important thing. Now, nobody wants any employee to go unemployed. We do not want Air India to go the Kingfisher way where nobody benefits. We want Air India to survive, to serve its employees, to serve its passengers and fly high. Indian Aviation is flying high. There is an alternative mechanism being considered and it is headed by Jaitleyji, who is our Finance Minister; and I am also on it.

If the hon. Member has any suggestion to make Air India vibrant, please let us know. We will consider it.

(Q. 143)

श्री कृपाल बालाजी तुमाने : माननीय अध्यक्ष जी, 2 अक्टूबर 2014 को स्वच्छ भारत अभियान माननीय प्रधान मंत्री जी के नेतृत्व में शुरू किया गया था। यह माननीय प्रधान मंत्री जी का सराहनीय कदम था। इस अभियान के तहत वर्ष 2019 तक देश में 11 करोड़ शौचालय बनाने का लक्ष्य तय किया गया ताकि खुले में कोई शौच न करे। लेकिन आज भी ग्रामीण एरिया में जो हम परिस्थिति देखते हैं कि सभी लोगों के घरों में शौचालय नहीं होते हैं और सरकार की तरफ से हम जो उनको बनेफिट्स देते हैं, उतने पैसे में उनके घर में शौचालय नहीं बन पाता है। इसके कारण वहां आज भी परिस्थिति वैसी की वैसी है। मैं आपके माध्यम से कहना चाहता हूं कि विशेषकर ग्रामीण क्षेत्रों के स्कूल-कॉलेजेज में पर्याप्त संख्या में शौचालय अभी भी नहीं हैं। क्या सरकार उसके लिए कोई विशेष अभियान चलाना चाहती है जिससे सभी ग्रामीण क्षेत्रों के स्कूलों में शौचालय बन सकें?

श्री रमेश जिगाजिनागि : माननीय अध्यक्ष जी, सारे देश में, सारे राज्यों को भारत सरकार ने निर्देश दे दिया है। सारे स्कूल्स में सरकार ने इंस्ट्रक्शंस दे दी हैं। वह काम हो रहा है।

श्री कृपाल बालाजी तुमाने : मैडम, कब तक होंगे? आदेश दिया गया है लेकिन हो नहीं पा रहे हैं। मेरा सवाल यह था कि कब तक होंगे? ... (व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं है, गांवों को करना है। स्टेट गवर्नमेंट को करना है।

श्री कृपाल बालाजी तुमाने : माननीय अध्यक्ष जी, मेरा दूसरा सवाल यह है कि आजकल गांवों में या नगर परिषद या जिला परिषद का जो भी एरिया होता है या महानगरपालिकाएं होती हैं, वहां सूखे कचरे और गीले कचरे के लिए अलग-अलग पॉट रखे जाते हैं। लेकिन लोग अभी भी कितना इस्तेमाल करते हैं, कितना नहीं करते हैं, यह बात सभी लोग जानते हैं। गांव पंचायतें हों या नगर परिषदें हों, उन्होंने अपने खुद के स्तर पर भी फाइन करने की व्यवस्था बनाई है, लेकिन उसको भी लोग नहीं मानते हैं। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि क्या केन्द्र सरकार ऐसा कोई कायदा बनाना चाहती है कि जो गंदगी फैलाने वाले लोग हैं, उनके लिए कोई पनिशमेंट का प्रावधान हो?

माननीय अध्यक्ष : ऐसा कानून नहीं है। इंदौर भेजो। हम उनको ट्रेनिंग देंगे।

... (व्यवधान)

श्री रमेश जिगाजिनागि : माननीय अध्यक्ष जी, जो मूल प्रश्न है, उसके अन्तर्गत यह नहीं आता... (व्यवधान)

श्री रवीन्द्र कुमार पाण्डेय : माननीय अध्यक्ष जी, मैं माननीय मंत्री जी से जानना चाहता हूं कि आदरणीय प्रधान मंत्री जी के द्वारा इतनी अच्छी योजना की शुरुआत की गई है, लेकिन आज की तारीख में अगर देखा जाए तो ओ.डी.एफ. की बात आती है और जिस पंचायत में अगर 100 शौचालय बनने हैं और वहां पर 50

बने हैं और दूसरे कई लोगों के फंड के अभाव में नहीं बने हैं तो क्या वहां पर माननीय मंत्री जी अलग से झारखंड में इसके लिए कोई व्यवस्था कराएंगे?

पेयजल और स्वच्छता मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलुवालिया) : माननीय अध्यक्ष जी, जहां तक झारखंड के ग्रामीण इलाकों का सवाल है, पूरे देश के जितने गांव हैं, सबमें इंडिविजुअल हाउसहोल्ड शौचालय बनाने के लिए प्रावधान रखा गया है जिसके लिए बजटरी प्रोविजन दिया जाता है। यह राज्यों के तत्वावधान में आता है कि उसका मैचिंग ग्रांट भी देकर वह वहां पर बनाए और उसकी मोनीटरिंग भी कराए। पहले तो इंडिविजुअल जिसके घर में शौचालय बना है, वह खुद पंचायत में आकर डिक्लेअर करता है कि मेरे घर में शौचालय बन गया है। तब वहां के जो पंचायत के अधिकारी हैं और जो विभिन्न संस्थाएं हैं, वे वहां का दूसरा निरीक्षण करती हैं। तीन तरह का उसका इंस्पेक्शन होता है और उसकी रिपोर्ट भारत सरकार के पास आती है। उसके बाद भी अगर कोई शिकायत आती है तो भारत सरकार अपने स्तर पर उसकी इंक्वायरी करती है।

(Q.144)

श्री विक्रम उसेंडी : माननीय अध्यक्ष महोदया, मैं मंत्री जी से जानना चाहता हूँ, चूंकि अधिकतर खनिज ट्राईबल एरिया में ही पाये जाते हैं और ट्राईबल एरिया ही चाहे वह जंगल हो, वे ही सबसे ज्यादा खनन प्रभावित क्षेत्र होते हैं। सबसे ज्यादा समस्या भी वहां ही है जहां पर हम देखते हैं कि आयरन युक्त पानी है या फ्लोराइड है या जहां पर स्वाद की कमी है या वहां के किसानों के खेतों में लाल पानी जाने की बात है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि खनन क्षेत्र में रहने वाले गरीब और अनुसूचित जाति वर्ग के जो लोग सबसे ज्यादा प्रभावित होते हैं, वहां वर्तमान में सरकार द्वारा खनन प्रभावित व्यक्तियों के विकास और कल्याण के लिए क्या-क्या कदम उठाये जा रहे हैं? क्या इस संबंध में माननीय मंत्री जी बताने का कष्ट करेंगे ?

श्री नरेन्द्र सिंह तोमर : माननीय अध्यक्ष जी, माननीय सदस्य ने बहुत ही अच्छा प्रश्न किया है। जो खनिज क्षेत्र हैं जिनमें मिनरल की मात्रा सबसे अधिक है, गरीबी भी वहां सबसे अधिक है। पिछले दिनों नयी सरकार बनने के बाद एम.एम.डी.आर. एक्ट में जब संशोधन किया गया तो माननीय प्रधान मंत्री जी की मंशा के अनुसार हम लोगों ने एक डिस्ट्रिक्ट मिनरल फाउंडेशन का एक्ट में प्रावधान किया था। डिस्ट्रिक्ट मिनरल फाउंडेशन में जो मौजूदा माइन्स लोगों के पास उस समय थीं, वे रॉयल्टी के ऊपर 30 प्रतिशत पैसा इस फाउंडेशन में जमा करेंगे और एक्ट के बाद जब नीलामी की प्रक्रिया प्रारम्भ हो गई तो जिनको नीलामी के माध्यम से खदान मिलेगी, वह दस प्रतिशत रॉयल्टी के ऊपर उसका जमा करेंगे। मुझे यह कहते हुए प्रसन्नता है कि 12 प्रमुख खनिज राज्य हैं जहां 13398 करोड़ रुपये डिस्ट्रिक्ट मिनरल फाउंडेशन में इकट्ठा हुए हैं। इसके अन्तर्गत प्रधान मंत्री खनिज क्षेत्र कल्याण योजना हम लोगों ने प्रारम्भ की है और मुझे यह कहते हुए प्रसन्नता है कि इन राज्यों में 2,74,110 परियोजनाएं प्रारम्भ की गई हैं।

अभी तक इसमें से 2,260 रुपए खर्च किए गए हैं। इसमें यह प्रतिबंध है कि इसकी राशि जिले के ही फाउंडेशन में रहेगी और जिले में ही यह परियोजना बनेगी, जिले में ही खर्च होगी और यह राशि सिर्फ वहीं पर खर्च होगी, जहां जो व्यक्ति या जो क्षेत्र खनन से प्रभावित हो रहे हैं। हम लोगों ने इस खनिज क्षेत्र कल्याण योजना के अंतर्गत निधि की गाइडलाइन्स उनको दी हैं, जिसमें 60 प्रतिशत उपयोग उच्च प्राथमिकता वाले क्षेत्रों में किया जाएगा, जैसे पेय जल आपूर्ति, पर्यावरण, प्रदूषण नियंत्रण, स्वास्थ्य, शिक्षा, महिला बाल विकास, वृद्ध-दिव्यांगजन कल्याण, कौशल-विकास, स्वच्छता और इसके अलावा राशि आधारभूत संरचना, सिंचाई, ऊर्जा, वाटरशेड, इन पर खर्च की जायेगी। मुझे कहते हुए प्रसन्नता है कि इस योजना के

माध्यम से निश्चित रूप से उन गरीब आदमियों को लाभ मिल रहा है और उनके जीवन स्तर में बदलाव आ रहा है, जिसके लिए निश्चित रूप से यह योजना बनाई गई है।

माननीय अध्यक्ष : सेकेंड सप्लिमेंट्री प्रश्न।

श्री विक्रम उसेंडी : अध्यक्ष महोदया, माननीय मंत्री जी ने बहुत अच्छा उत्तर दिया है। काम अच्छा हो रहा है लेकिन कहीं-कहीं पर अवैध खनन की शिकायतें आ रही हैं। अवैध खनन की रोकथाम के लिए वर्तमान में क्या-क्या तंत्र विकसित किए गए हैं और साथ-साथ अब इसके लिए क्या-क्या कार्रवाई की गई है, इसके बारे में माननीय मंत्री जी बतायें।

श्री नरेन्द्र सिंह तोमर : अध्यक्ष महोदया, खनन के क्षेत्र में अवैध माइनिंग की शिकायतें आना बड़ी स्वाभाविक-सी बात रही है लेकिन पिछले दिनों आपके भी ध्यान में है कि वर्ष 2015 में एमएमडीआर एक्ट को संशोधित किया और उसमें अवैध खनन रुके और खनन के क्षेत्र में पारदर्शिता बढ़े, इस दृष्टि से काफी प्रावधान किये गए हैं। अब किसी को बिना ऑक्शन के माइन्स नहीं मिलती है। दूसरा, जो अवैध माइनिंग है, उसमें पहले दो वर्ष तक का कारावास और 25,000 रुपये का जुर्माना था। एक्ट में यह प्रावधान किया गया है कि पांच वर्ष तक का कारावास और 5,00,000 रुपए का जुर्माना होगा। पहले नियमों के उल्लंघन में एक वर्ष तक का कारावास था और 5,000 रुपये तक का जुर्माना था, अब दो वर्ष तक का कारावास और 5,00,000 रुपये प्रति हेक्टेयर के हिसाब से जुर्माना का कठोर प्रावधान किया गया है।

इस प्रकार के अवैध माइनिंग के जो केसेज हैं, वे जल्दी से डिसाइड हो सकें और उनके केसेज के कारण माइनिंग प्रभावित न हो और यह व्यापार निरंतर बढ़ता रहे, जीडीपी में उसका योगदान बढ़ता रहे और लोगों को रोजगार भी मिलता रहे, इसलिए यह प्रकरण जल्दी निपटें। हम लोगों ने एक्ट में प्रावधान किया था कि राज्य विशेष न्यायालयों का गठन कर सकते हैं और उस दिशा में भी तेजी के साथ काम चल रहा है। हम लोगों ने नियमों में यह भी सुनिश्चित किया था कि जो माइनिंग करने वाले लोग हैं, ट्रांसपोर्टर्स हैं या जो स्टॉक करते हैं या यूज करते हैं, ये सारे लोग आईबीएम में पंजीकृत हों, जिससे उन पर ठीक प्रकार से निगरानी की जा सके। मुझे लगता है कि इसके सद्परिणाम आ रहे हैं।

माननीय सदस्य ने विशेष रूप से उसमें बालू के बारे में कहा था। यह सही है कि बालू का थोड़ा संकट है और हमें प्रसन्नता है कि पिछले दिनों जब श्री पीयूष गोयल जी इस विभाग के मंत्री थे, उस समय माइनिंग मिनिस्टर्स की मीटिंग में रेत की अनुपलब्धता और रेत के बढ़ते हुए भाव पर चिंता व्यक्त की गई थी। इसलिए यह उपलब्धता कैसे बढ़े, इसके लिए उन्होंने माइनिंग सेक्रेट्री की अध्यक्षता में एक कमेटी बनाई है, वह दल अध्ययन कर रहा है, उसकी रिपोर्ट आएगी तो हम राज्यों को भेजेंगे, लेकिन यह उपलब्धता बढ़े क्योंकि इस समय देश में तेजी के साथ इंफ्रास्ट्रक्चर बढ़ रहा है। माननीय नितिन गडकरी जी

हम सभी के मध्य बैठे हुए हैं, वह भी इस पर चिंता व्यक्त कर रहे थे कि इतनी महंगी रेत मिलेगी और इतनी कम मात्रा में मिलेगी तो आने वाले समय में यह संकट खड़ा होगा। निश्चित रूप से हम लोग इस बारे में विचार करेंगे और कोई पॉलिसी राज्य बनाएं, इसके लिए उनको प्रेरित करेंगे।

श्री हरिओम सिंह राठौड़ : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी का आभार व्यक्त करना चाहूंगा कि आपने लिखित में भी और सदन में भी पूछे गए पूरक प्रश्न के माध्यम से इल्लीगल माइनिंग के प्रति केंद्र सरकार का कंसर्न और अमेंडमेंट के माध्यम से जो कदम उठाए हैं, उनका विस्तृत रूप से उत्तर दिया है।

मैं आपके माध्यम से जानना चाहता हूँ कि खनिज के उत्पादन को बढ़ाने के लिए, अनधिकृत खनन को रोकने के लिए और राज्यों को ज्यादा राजस्व मिल सके, इस बारे में केंद्र सरकार ने क्या-क्या कदम उठाए हैं?

श्री नरेन्द्र सिंह तोमर : अध्यक्ष जी, वर्ष 2015 में जब एमएमडीआर एक्ट को संशोधित किया गया, उस समय अवैध माइनिंग का विषय बहुत प्रचारित था और देश के लिए चिंता की स्थिति बना हुआ था। उस समय संशोधन हुआ और अब यह प्रावधान है कि जो भी माइन मेजर मिनरल है, वह बिना नीलामी के नहीं दी जाएगी। हमारा राज्यों को भी आग्रह है कि जो माइनर मिनरल हैं, उनमें भी ऑक्शन की प्रक्रिया को अपनाएं, इससे प्रक्रिया पारदर्शी होगी और राजस्व भी अधिक मिलेगा। मुझे यह कहते हुए प्रसन्नता है कि पिछले दिनों एक्ट में संशोधन के बाद नौ राज्यों में 88 खनिज ब्लॉक्स को नीलामी के लिए अधिसूचित किया गया था, जिसमें 33 ब्लॉक्स की सफल नीलामी हुई है और इसमें अनुमानित मूल्य 1,69,391 करोड़ रुपये से अधिक राजस्व राज्यों को मिलेगा। नीलामी के कारण पट्टावधि के दौरान राज्य सरकारों को अतिरिक्त राजस्व 1,28,388 करोड़ रुपये मिलेगा और 34 ब्लॉक्स नीलामी के लिए प्रक्रियाधीन हैं। नीलामी की प्रक्रिया और अधिक सरल हो, जिससे कि अधिक से अधिक लोग नीलामी के लिए आएँ, उसके लिए हमने नियमों को और भी सरल किया है। माइनिंग का क्षेत्र रोजगार भी बढ़ाए और जीडीपी में भी उसका योगदान ज्यादा हो सके तथा रोजगार प्राप्त करने में सरलता हो सके, इस दृष्टि से माइनिंग करने वालों को प्रोत्साहित करने का काम किया है। माइनिंग में तकनीकी रूप से ज्यादा काम करें, तो निश्चित रूप से माइनिंग के काम में निरंतरता भी रह सकती है, पारदर्शिता भी रह सकती है और इससे पर्यावरण की रक्षा भी हो सकती है। इसके लिए हमने स्टार रेटिंग का प्रावधान भी किया है और इस माध्यम से भी माइनर सभी नियमों का पालन करते हुए खनन की प्रक्रिया को ठीक प्रकार से करें, यह सुनिश्चित करने का प्रयास किया जा रहा है।

SHRI K.H. MUNIYAPPA : Thank you, Madam, for giving me this opportunity. Bharat Gold Mines is one of the most famous gold mines in the country, and it is located in my parliamentary constituency, Kolar. I met Shri Tomar *Sahib*. We had a detailed discussion. Bharat Gold Mines was closed down when the earlier NDA Government was in power. Thereafter, when the UPA Government came to power, we had taken a decision to reopen Bharat Gold Mines by floating the global tender. Subsequently, in 2015, as part of a policy decision, the entire mining activities except coal and zinc were handed over to the State. After that, when I met Shri Tomar *Sahib*, he assured me that arrears of the employees which were pending before the Government of India would be paid.

When the UPA Government was there, 3,500 houses of the employees were regularized. There is a balance of 10,000 houses. Spread over more than 150 years, three generations of employees have been working in Bharat Gold Mines. Many small huts are located there. I had requested the hon. Minister in this regard, and he said that he would consider my request.

According to the new policy, the State has to take care of it. Earlier, the State was not agreeing with it. Now, the State has agreed to take over the mines and to oversee further rehabilitation, and the setting up of new industries. Madam, 12,000 acres of land is there. What I am requesting the Government is this. Will the possession of Bharat Gold Mines be handed over to them without any liability? More than one lakh employees are working in Bharat Gold Mines, Kolar Gold Fields.

Madam Speaker, there they will be rehabilitated and new industries would be set up. May I know from the hon. Minister whether the land will be handed over to them without any liability? On the issue of regularisation of pending houses, the Minister has assured me because he was also concerned about it.

श्री नरेन्द्र सिंह तोमर : माननीय अध्यक्ष महोदया, भारत गोल्ड माइन्स का विषय बहुत पुराना है। माननीय मुनियप्पा जी मुझे से पहले मिलते रहे हैं। मैं उनके संज्ञान में यह बात लाना चाहता हूँ कि एम.ई.सी.एल. द्वारा उसके एक्सप्लोरेशन की कार्यवाही चल रही है। उसके एक्सप्लोरेशन के बाद की क्या स्थिति होती है, इस मामले में आगे इसको चलाया जा सकता है या नहीं चलाया जा सकता है, यह सारा सोचने का विषय है। वहाँ के इंप्लॉयज़ के जो ड्यूज़ और बेनिफिट्स थे, वे अधिकतम दे दिए गए हैं। चूँकि प्रश्न का भाग यह नहीं था, इसलिए मुझे आज की अद्यतन जानकारी नहीं है। यदि माननीय सदस्य चाहेंगे, तो मैं उन्हें पूरी जानकारी से अवगत करवा दूँगा। धन्यवाद।

SHRI N. K. PREMACHANDRAN : First of all, thank you very much for creating such a conducive atmosphere so that we can put questions.

Madam Speaker, this is a question which is related to illegal mining. My Constituency of Kollam and the coastal area of Kerala are gifted with natural resources like Monazite, Ilmenite, Rutile, Zircon and rare beach sand minerals. Madam, there the highest rate of illegal mining is going on. The public sector undertakings are not exploring and utilising these beach sand minerals which is why this illegal mining is going on. Kindly see the schedule to the answer, i.e. no. 8. In Kerala, the average number of illegal mining cases is 4,448 every year, that is, in 2013, 2014, 2015, 2016 and 2017. Kindly see the action taken on these illegal mining cases. The number of FIRs lodged is zero, the number of court cases filed is zero and the number seized vehicles is zero. The total amount seized is Rs. 8000. In 4000 cases, the fine imposed is only Rs. 8000. It means that there is collusion between the mining mafia and the authorities concerned.

I would like to know from the hon. Minister what action is going to be taken against the illegal mining of beach sand minerals since it is a matter which comes under the Government of India.

श्री नरेन्द्र सिंह तोमर : माननीय अध्यक्ष महोदया, मिनरल्स मेजर मिनरल और माइनर मिनरल दो भागों में विभक्त हैं। जहाँ तक अवैध माइनिंग का सवाल है, उस पर नियंत्रण करना, उसे रोकना, उस पर कार्यवाही करना, एफ.आई.आर. कराना, जुर्माने का निर्णय करना और जुर्माना वसूल करना आदि सारे के सारे काम राज्य सरकार के अधिकार क्षेत्र के विषय रहते हैं।

मेजर मिनरल्स के संबंध में जो पॉलिसीगत निर्णय रहते हैं, उस मामले में केंद्र सरकार विचार करती है और नियम बनाती है और राज्य सरकारों से आग्रह भी करती है। राज्य सरकारें अपने अधिकारों की दृष्टि से टास्क फोर्स बनाती हैं और समय-समय पर उस पर काम भी करती हैं। केरल में यह ज़ीरो आ रहा है, यह एक अलग बात है। केरल में अवैध खनन के संबंध में 80 करोड़ रुपये का फाइन किया गया है और इस प्रकार की कार्यवाही राज्य सरकारों द्वारा निरंतरित रूप से की जाती रही है। आने वाले कल में भी वे इस प्रकार की कार्यवाही करते रहेंगे।

यदि कोई विषय आपके ध्यान में हो तो आप उसे मुझे लिखित रूप में दीजिए। मैं राज्य सरकारों से उस विषय के ऊपर कार्यवाही करने के लिए कहूँगा। मैं आपको विश्वास दिलाना चाहता हूँ कि भारत सरकार किसी भी प्रकार की इललीगल कार्यवाही को रोकने के लिए पूरी तरह प्रतिबद्ध है और यदि जरूरत पड़ेगी तो आप जैसा चाहते हैं हम राज्य सरकारों से वैसा करने के लिए कहेंगे।

(Q. 145)

SHRI JAYADEV GALLA : Madam Speaker, we are all well aware that 140 GW is the target for solar power in the country out of a total target of 170 GW of renewable energy by 2022. Out of this, 40 GW is rooftop solar or decentralized power generation. That power is being pumped into the grid and with a net metering concept, the difference between what is consumed and what is generated is being billed. Madam, storage would be very useful for load balancing between peak and non-peak hours and also for frequency stabilization. Time of Day tariff would also be very effective to change the behaviour of consumers to consume more in non-peak hours, thus balancing the demand during the day.

Madam, my question to the Minister through you is, is the Government planning to bring a policy to mandate 10 per cent of renewable energy capacity to have storage back up and also to introduce Time of Day tariffs to improve the load balancing?

SHRI R.K. SINGH: Madam, both the suggestions given by the hon. Member are valid. We propose to bring into law a provision for Time of Day tariff. And we believe that storage is also something which is necessary and which will help making renewable power viable. In fact, if storage comes and it becomes viable, then renewable energy will edge out conventional sources of energy. The problem with storage is that it is very expensive as of now. The last time we said, the cost was 273 USD per kilowatt hour which is very expensive. Once the prices come down, we will be making use of storage. In fact, it would start getting used by itself.

HON. SPEAKER: The Question Hour is over.

12.00 hrs

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, Speaker, Polavaram issue is a very serious one. ... (*Interruptions*)

माननीय अध्यक्ष : मुझे कई स्थगन प्रस्ताव मिले हैं, लेकिन अभी मैंने किसी भी स्थगन प्रस्ताव को मंजूरी नहीं दी है। मैंने कहा है कि इन विषयों को दूसरे रूल के अंतर्गत भी सदन में उठाया जा सकता है। So, I have not allowed anything.

... (*Interruptions*)

12.01 hrs

PAPERS LAID ON THE TABLE

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay on the Table:- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2016-2017, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8154/16/17]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2016-2017.

(ii) A copy of the Annual Accounts of the Prasar Bharati, New Delhi, for the year 2016-2017, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8155/16/17]

(3) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2016-2017.

(ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8156/16/17]

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2017-2018.

[Placed in Library, See No. LT 8157/16/17]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2016-2017.

[Placed in Library, See No. LT 8158/16/17]

(6) A copy of the Notification No. G.S.R.357(E) (Hindi and English versions) published in Gazette of India dated 13th April, 2017 making certain amendments in the Cinematograph (Certification) Rules, 1983 under sub-section (3) of Section 8 of the Cinematograph Act, 1952.

[Placed in Library, See No. LT 8159/16/17]

(7) A copy of the Prasar Bharati (Broadcasting Corporation of India) Stenographer Posts Recruitment Regulations, 2017 (Hindi and English versions) published in Notification No. N-10/13/2013-PPC in Gazette of India dated 7th December, 2017 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library, See No. LT 8160/16/17]

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND
MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE
ENERGY (SHRI R.K. SINGH): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2016-2017.

(ii) Annual Report of the NHDC Limited, Bhopal, for the year 2016-2017, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8161/16/17]

(b) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2016-2017.

(ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8162/16/17]

(c) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2016-2017.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2016-2017, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8163/16/17]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2016-2017, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8164/16/17]

(3) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Power System Operation Corporation Limited and the Ministry of Power for the year 2017-2018.

[Placed in Library, See No. LT 8165/16/17]

(ii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2017-2018.

[Placed in Library, See No. LT 8166/16/17]

(4) A copy of the Annual Accounts (Hindi and English versions) of the Joint Electricity Regulatory Commission for the states of Manipur and Mizoram, Aizawl, for the years 2007-2008 to 2012-2013, together with Audit Report thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 8167/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND
MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON
RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2016-2017.

(ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8168/16/17]

(2) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2016-2017, together with Audit Report thereon.

[Placed in Library, See No. LT 8169/16/17]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R.1502(E) published in Gazette of India dated 11th December, 2017 approving the Jawaharlal Nehru Port Trust Employees (Recruitment, Seniority and Promotion)(Amendment) Regulations, 2017.

(ii) G.S.R.1503(E) published in Gazette of India dated 11th December, 2017 containing corrigendum to the Notification No. G.S.R.153(E) dated 8th February, 2016.

[Placed in Library, See No. LT 8170/16/17]

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ : -

(1) (एक) भारत रूरल लाइवलीहुड्स फाउंडेशन, नई दिल्ली के वर्ष 2016-17 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारत रूरल लाइवलीहुड्स फाउंडेशन, नई दिल्ली के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8171/16/17]

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 28 की उप-धारा (1) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

(एक) खनिज (नीलामी) संशोधन नियम, 2017 जो 30 नवम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1469 (अ) में प्रकाशित हुए थे।

(दो) सा.का.नि. 1325 (अ) जो 24 अक्टूबर, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 4 की उपधारा (1) के दूसरे परंतुक के प्रयोजनार्थ मैसर्स ओडिशा माइनिंग कॉर्पोरेशन लिमिटेड और मैसर्स पश्चिम बंगाल मिनरल डेवलपमेंट एंड ट्रेडिंग कॉर्पोरेशन को अधिसूचित किया गया है।

[Placed in Library, See No. LT 8172/16/17]

(2) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (एक) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

(एक) हिन्दुस्तान कापर लिमिटेड, कोलकाता के वर्ष 2016-17 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) हिन्दुस्तान कापर लिमिटेड, कोलकाता के वर्ष 2016-17 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 8173/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2016-2017, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8174/16/17]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2016-2017, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8175/16/17]

(3) A copy of the Aircraft (Investigation of Accidents and Incidents) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1011(E) in Gazette of India dated 11th August, 2017 under Section 14A of the Aircraft Act, 1934.

[Placed in Library, See No. LT 8176/16/17]

(4) A copy of the Airports Authority of India (Management of Airports) Amendment Regulations, 2017 (Hindi and English versions) published in Notification No. AAI/PERS/EDPA/Reg/2002 in Gazette of India dated 26th July, 2017 under Section 43 of the Airports Authority of India Act, 1994.

[Placed in Library, See No. LT 8177/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2015-2016, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8178/16/17]

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा) : महोदया, मैं निम्निखित पत्र सभा पटल पर रखता हूँ :-

(1) (एक) इंडियन जूट इंडस्ट्रीज रिसर्च एसोशिएशन, कोलकाता के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन जूट इंडस्ट्रीज रिसर्च एसोशिएशन, कोलकाता के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8179/16/17]

(2) (एक) पावरलूम डेवलपमेंट एंड एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पावरलूम डेवलपमेंट एंड एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8180/16/17]

(3) (एक) एपरेल एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एपरेल एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8181/16/17]

(4) (एक) अहमदाबाद टेक्सटाइल इंडस्ट्रीज रिसर्च एसोशिएशन, अहमदाबाद के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) अहमदाबाद टेक्सटाइल इंडस्ट्रीज रिसर्च एसोशिएशन, अहमदाबाद के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8182/16/17]

(5) (एक) नार्दन इंडिया टेक्सटाइल रिसर्च एसोशिएशन, गाजियाबाद के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नार्दन इंडिया टेक्सटाइल रिसर्च एसोशिएशन, गाजियाबाद के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8183/16/17]

(6) (एक) बाम्बे टेक्सटाइल रिसर्च एसोशिएशन, मुंबई के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बाम्बे टेक्सटाइल रिसर्च एसोशिएशन, मुंबई के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8184/16/17]

(7) (एक) मैन-मेड टेक्सटाइल रिसर्च एसोशिएशन, सूरत के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मैन-मेड टेक्सटाइल रिसर्च एसोशिएशन, सूरत के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8185/16/17]

(8) (एक) साउथ इंडिया टेक्सटाइल रिसर्च एसोशिएशन, कोयम्बटूर के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) साउथ इंडिया टेक्सटाइल रिसर्च एसोशिएशन, कोयम्बटूर के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8186/16/17]

- (9) (एक) सिंथेटिक एंड आर्ट सिल्क मिल्स रिसर्च एसोशिएशन, मुंबई के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) साउथ इंडिया टेक्सटाइल रिसर्च एसोशिएशन, मुंबईके वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8187/16/17]

- (10) जूट कार्पोरेशन आफ इंडिया लिमिटेड और वस्त्र मंत्रालय के मध्य वर्ष 2017-2018 के लिए हुए समझौता ज्ञापन की एक प्रति(हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8188/16/17]

- (11) (एक) काटन टेक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) काटन टेक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8189/16/17]

- (12) (एक) सिंथेटिक एंड रेयोन टेक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) सिंथेटिक एंड रेयोन टेक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8190/16/17]

(13) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (एक) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क)(एक) बडर्स जूट एंड एक्सपोर्ट लिमिटेड, कोलकाता के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) बडर्स जूट एंड एक्सपोर्ट लिमिटेड, कोलकाता के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8191/16/17]

(ख)(एक) जूट कार्पोरेशन आफ इंडिया लिमिटेड, कोलकाता के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) जूट कार्पोरेशन आफ इंडिया लिमिटेड,, कोलकाता के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8192/16/17]

(ग)(एक) ब्रिटिश इंडिया कार्पोरेशन लिमिटेड, कानपुर और इसकी अनुषंगियों के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) ब्रिटिश इंडिया कार्पोरेशन लिमिटेड, कानपुर और इसकी अनुषंगियों के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8193/16/17]

(घ)(एक) कोटन इंडस्ट्रीज कार्पोरेशन आफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

(दो) कोटन इंडस्ट्रीज कार्पोरेशन आफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 8194/16/17]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, Speaker, Polavaram Project issue is a very serious issue.. ... (*Interruptions*)

HON. SPEAKER: It is an Annual Report. How can you say anything now?

... (*Interruptions*)

HON. SPEAKER: Not like this. Nothing will go on record.

...(Interruptions)... *

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2016-2017.

[Placed in Library, See No. LT 8195/16/17]

(2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2016-2017.

* Not recorded

(ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8196/16/17]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

(i) S.O.2219(E) published in Gazette of India dated 14th July, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(ii) S.O.2221(E) published in Gazette of India dated 14th July, 2017 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(iii) S.O.2222(E) published in Gazette of India dated 14th July, 2017 entrusting the stretches, mentioned therein, of National Highway No. 848 to National Highway Authority of India in the State of Maharashtra.

(iv) S.O.2223(E) published in Gazette of India dated 14th July, 2017 entrusting the stretches, mentioned therein, of National Highway No. 8E to National Highway Authority of India in the State of Gujarat.

(v) S.O.2224(E) published in Gazette of India dated 14th July, 2017 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(vi) S.O.2289(E) published in Gazette of India dated 21st July, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 15 to National Highway Authority of India in the State of Rajasthan.

(vii) S.O.2290(E) published in Gazette of India dated 21st July, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(viii) S.O.2291(E) published in Gazette of India dated 21st July, 2017 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.

(ix) S.O.2428(E) published in Gazette of India dated 1st August, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(x) S.O.2429(E) published in Gazette of India dated 1st August, 2017 entrusting the stretches, mentioned therein, of new National Highway Nos. 7, 97 and 23A to National Highway Authority of India in the State of Uttar Pradesh.

(xi) S.O.2481(E) published in Gazette of India dated 4th August, 2017 entrusting the stretches of National Highway No. 58 in the State of Uttarakhand to National Highways & Infrastructure Development Corporation Limited.

(xii) S.O.2482(E) published in Gazette of India dated 4th August, 2017 entrusting the stretches of National Highway No. 58 in the State of Uttarakhand to the Border Road Organisation.

(xiii) S.O.2572(E) published in Gazette of India dated 11th August, 2017 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xiv) S.O.2573(E) published in Gazette of India dated 11th August, 2017 entrusting the stretches, mentioned therein, of new National Highway Nos., mentioned therein, to National Highway Authority of India in the State of Telangana.

(xv) S.O.2574(E) published in Gazette of India dated 11th August, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xvi) S.O.2575(E) published in Gazette of India dated 11th August, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 31D to National Highway Authority of India in the State of West Bengal.

(xvii) S.O.2530(E) published in Gazette of India dated 9th August, 2017 entrusting the stretches, mentioned therein, of new National Highway Nos., mentioned therein, to National Highway Authority of India in the State of Bihar.

(xviii) S.O.2531(E) published in Gazette of India dated 9th August, 2017 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xix) S.O.2861(E) published in Gazette of India dated 1st September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xx) S.O.2862(E) published in Gazette of India dated 1st September, 2017 entrusting the stretches, mentioned therein, of new National Highway Nos., mentioned therein, to National Highway Authority of India in the State of Telangana.

(xxi) S.O.2863(E) published in Gazette of India dated 1st September, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 148B to National Highway Authority of India in the State of Haryana.

(xxii) S.O.2864(E) published in Gazette of India dated 1st September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxiii) S.O.2865(E) published in Gazette of India dated 1st September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxiv) S.O.2866(E) published in Gazette of India dated 1st September, 2017 making certain amendments in the Notification No. S.O.581(E) dated 21st June, 2001.

(xxv) S.O.2867(E) published in Gazette of India dated 1st September, 2017 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.

(xxvi) S.O.3096(E) published in Gazette of India dated 22nd September, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 222 to National Highway Authority of India in the State of Maharashtra.

(xxvii) S.O.3097(E) published in Gazette of India dated 22nd September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxviii) S.O.3200(E) published in Gazette of India dated 29th September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxix) S.O.3201(E) published in Gazette of India dated 29th September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxx) S.O.3202(E) published in Gazette of India dated 29th September, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 150 (New NH. 202) to National Highway Authority of India in the State of Manipur.

(xxxi) S.O.3203(E) published in Gazette of India dated 29th September, 2017, making certain amendments in the Notification No. S.O.450(E) dated 15th February, 2017.

(xxxii) S.O.3204(E) published in Gazette of India dated 29th September, 2017, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.

(xxxiii) S.O.3318(E) published in Gazette of India dated 20th September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxxiv) S.O.3320(E) published in Gazette of India dated 20th September, 2017 entrusting the stretches, mentioned therein, of new National Highway Nos. 136, 179A and 544H to National Highway Authority of India in the State of Tamil Nadu.

(xxxv) S.O.3492(E) published in Gazette of India dated 31st October, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 16 to National Highway Authority of India in the State of Andhra Pradesh.

(xxxvi) S.O.3493(E) published in Gazette of India dated 31st October, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxxvii) S.O.3558(E) published in Gazette of India dated 7th November, 2017 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

(xxxviii) S.O.3559(E) published in Gazette of India dated 7th November, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 361 to National Highway Authority of India in the State of Maharashtra.

(xxxix) S.O.2162(E) published in Gazette of India dated 7th July, 2017, regarding rates of fees to be recovered from the users of National Highway Nos., mentioned therein, in the State of Rajasthan.

(xl) S.O.2271(E) published in Gazette of India dated 20th July, 2017, regarding rates of fees to be recovered from the users of National Highway Nos., mentioned therein, in the State of Madhya Pradesh.

(xli) S.O.2272(E) published in Gazette of India dated 20th July, 2017, regarding rates of fees to be recovered from the users of National Highway No. 79 (NasirabadChittorgarh) in the State of Rajasthan.

(xlii) S.O.2341(E) published in Gazette of India dated 26th July, 2017, regarding rates of fees to be recovered from the users of National Highway No. 41 (Kolaghat to Haldia Section) in the State of West Bengal.

(xliii) S.O.2342(E) published in Gazette of India dated 26th July, 2017, regarding rates of fees to be recovered from the users of National Highway Nos., mentioned therein, in the State of Tamil Nadu.

(xliv) S.O.2358(E) published in Gazette of India dated 27th July, 2017, making certain amendments in the Notification No. S.O. 3248(E) dated 25th October, 2013.

(xlv) S.O.2463(E) published in Gazette of India dated 3rd August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 10 (HisarDabwali Section) in the State of Haryana.

(xlvi) S.O.2464(E) published in Gazette of India dated 3rd August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 565 (Markapuram to Vaggampalle Section) in the State of Andhra Pradesh.

(xlvii) S.O.2563(E) published in Gazette of India dated 10th August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 8D (JetpurSomnath Section) in the State of Gujarat.

(xlviii) S.O.2564(E) published in Gazette of India dated 10th August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 10 (HisarDabwali Section) in the State of Haryana.

(xlix) S.O.2565(E) published in Gazette of India dated 10th August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 8 (Ahmedabad-Gujarat/Maharashtra Border Section) in the State of Gujarat.

(l) S.O.2786(E) published in Gazette of India dated 25th August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 114 (JodhpurPokaran Section) in the State of Rajasthan.

(li) S.O.2787(E) published in Gazette of India dated 25th August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 226 in the State of Tamil Nadu.

(lii) S.O.2925(E) published in Gazette of India dated 5th September, 2017, regarding rates of fees to be recovered from the users of National Highway No. 65 in the State of Haryana.

(liii) S.O.3128(E) published in Gazette of India dated 26th September, 2017, regarding rates of fees to be recovered from the users of National Highway No. 23 (Chas-Ramgarh) in the State of Jharkhand.

(liv) S.O.3306(E) published in Gazette of India dated 13th October, 2017, regarding rates of fees to be recovered from the users of National Highway No. 719 (BarwaAdda-Panagarh) in the State of Jharkhand.

(lv) S.O.3549(E) published in Gazette of India dated 8th November, 2017, regarding rates of fees to be recovered from the users of National Highway No. 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.

(lvi) Notification No. H-25011/04/2010-P&P (Toll) Vol.VI published in Gazette of India dated 8th November, 2017, regarding specification for FASTags.

(lvii) S.O.3700(E) published in Gazette of India dated 21st November, 2017, making certain amendments in the Notification No. S.O.3158(E) dated 24th November, 2015.

(lviii) S.O.1192(E) to S.O.1196(E) published in Gazette of India dated 17th April, 2017, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 11B (Lalsot-Karaulti Section) in the State of Rajasthan.

(lix) S.O.3015(E) and S.O.3016(E) published in Gazette of India dated 13th September, 2017, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 30A (FathuaHarnaut-Barh Section) in the State of Bihar.

(lx) S.O.3277(E) published in Gazette of India dated 10th October, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-RajgirBiharsharif Section) in the State of Bihar.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (lix) of (3) above.

[Placed in Library, See No. LT 8197/16/17]

12.04 hrs**COMMITTEE ON SUBORDINATE LEGISLATION**
24th and 25th Reports

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : महोदया, मैं अधीनस्थ विधान संबंधी समिति के निम्नलिखित प्रतिवेदन प्रस्तुत करता हूँ (हिन्दी तथा अंग्रेजी संस्करण)।

(1) “राष्ट्रीय राजमार्ग शुल्क (दरों का निर्धारण और संग्रहण) दूसरा संशोधन नियम, 2014” के बारे में अधीनस्थ विधान संबंधी समिति का 24वां प्रतिवेदन।

(2) “राजपत्र अधिसूचनाओं का भौतिक मुद्रण बंद किया जाना के बारे में समिति के 18वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर अधीनस्थ विधान संबंधी समिति द्वारा की-गई-कार्रवाई संबंधी 25वां प्रतिवेदन।

माननीय अध्यक्ष : आप अभी क्यों बोल रहे हैं? इस तरह से बीच में नहीं बोलते हैं?

... (व्यवधान)

12.04 ½ hrs**COMMITTEE ON PAPERS LAID ON THE TABLE**
14th to 17th Reports

SHRI CHANDRAKANT KHAIRE (AURANGABAD): I beg to present the Fourteenth, Fifteenth, Sixteenth and Seventeenth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2017-2018).

12.05 hrs

**STANDING COMMITTEE ON FOOD, CONSUMER
AFFAIRS AND PUBLIC DISTRIBUTION**
18th and 19th Reports

SHRI J.C. DIVAKAR REDDY (ANANTAPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2017-18):-

- (1) Eighteenth Report on Action Taken by the Government on the recommendations contained in their 15th Report (16th Lok Sabha) on Demands for Grants (2017-18) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
 - (2) Nineteenth Report on Action Taken by the Government on the recommendations contained in their 16th Report (16th Lok Sabha) on Demands for Grants (2017-18) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
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12.05 ½ hrs

STANDING COMMITTEE ON LABOUR
Action Taken Reports

डॉ. किरीट सोमैया : अध्यक्ष महोदया, मैं श्रम संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

(1) श्रम और रोजगार मंत्रालय की 'अनुदानों की मांगों (2017-2018)' पर समिति के 23वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई।

(2) नेशनल टेक्सटाइल कार्पोरेशन (एनटीसी) में भू-आस्तियां प्रबंध)।

12.06 hrs**ELECTION TO COMMITTEE
Committee on Official Language**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): On behalf of the Minister of Home Affairs Shri Rajnath Singh, I beg to move:

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as member of the Committee of Parliament on Official Language vice Dr. Mahendra Nath Pandey resigned from the Committee, subject to the other provisions of the said Act and the Rules made thereunder.”

HON. SPEAKER: Motion moved:

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as member of the Committee of Parliament on Official Language vice Dr. Mahendra Nath Pandey resigned from the Committee, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted

... (*Interruptions*)

माननीय अध्यक्ष : प्लीज़ आप लोग बैठ जाइए। Mahtabji, an important statement is there.

Please listen to me. ...

(*Interruptions*)

माननीय अध्यक्ष : आपको बाद में अलाऊ करूंगी। आप अभी बैठ जाइए। एक महत्वपूर्ण स्टेटमेंट हो रहा है।

... (*Interruptions*)

माननीय अध्यक्ष : अभी कुछ लोग शांत हो गए हैं। अब आप मत चिल्लाइए।

12.07 hrs

STATEMENTS BY MINISTERS

(i) Situation arising out of a meeting with the family of Shri Kulbhushan Jadhav in Pakistan

विदेश मंत्री (श्रीमती सुषमा स्वराज) : अध्यक्ष महोदया, मैं एक बहुत ही संजीदा विषय पर बात करना चाहूंगी। सदन से प्रार्थना करूंगी कि वे मुझे एक शांतिपूर्ण वातावरण दें।

अध्यक्षा जी, मैं आपकी अनुमति से भारतीय नागरिक श्री कुलभूषण जाधव की पाकिस्तान में अवैध हिरासत के संबंध में हाल ही में हुए घटनाक्रम के बारे में सदन को अवगत कराना चाहती हूँ। जैसा कि सदन को पता है कि 25 दिसम्बर, 2017 को श्री जाधव की माँ और पत्नी ने उनसे इस्लामाबाद में मुलाकात की। यह मुलाकात राजनयिक माध्यमों से तय करायी गई थी।

अध्यक्षा जी, अप्रैल 2017 में मैंने इसी सदन में एक वक्तव्य दिया था जिसमें श्री जाधव की सुरक्षा और कल्याण के लिए और उनको गैरकानूनी हिरासत से मुक्त कराने के लिए सरकार की इच्छाशक्ति को प्रदर्शित किया था और सदन को यह जानकारी है कि उसके बाद हमने अंतर्राष्ट्रीय न्यायालय (International Court of Justice) में श्री जाधव के पक्ष में एक याचिका दायर की थी और इस याचिका के फलस्वरूप हम अस्थायी तौर पर उनके मृत्युदंड को रूकवाने में सफल रहे हैं।

यह मृत्युदंड श्री जाधव को पाकिस्तान की सैन्य अदालत के द्वारा एक उपहासास्पद तरीके से चलाए गए मुकदमे में सुनाया गया था। श्री जाधव के जीवन पर मंडरा रहे खतरे को अभी टाल दिया गया है, लेकिन हम अब और अधिक मजबूत तर्कों के आधार पर अंतर्राष्ट्रीय न्यायालय (International Court of Justice) के द्वारा उन्हें स्थायी राहत दिए जाने का प्रयास कर रहे हैं।

माननीय अध्यक्ष जी, मैंने सदन को यह भी बताया था कि इस मुश्किल की घड़ी में हम उनके परिवार से निरंतर संपर्क बनाए हुए हैं। इसलिए यह स्वाभाविक था कि हम उनके परिवार के सदस्यों की श्री जाधव से मिलने की इच्छा पूरी करने में सहायक बनें ताकि वह स्वयं उनसे मिलकर उनके कुशलक्षेम के बारे में जान सकें। हम राजनयिक माध्यमों से निरंतर इस दिशा में प्रयास करते रहे जिसके चलते इस महीने पाकिस्तानी अधिकारियों ने श्री जाधव को उनकी माँ और पत्नी से मिलने के लिए अपनी स्वीकृति दे दी।

अध्यक्षा जी, यह भेंट आगे की दिशा में बढ़ने वाला एक कदम साबित हो सकती थी, लेकिन अत्यंत खेद का विषय है कि हमारे दोनों देशों के बीच बनी सहमति से हटकर इस मुलाकात का आयोजन किया गया। 22 महीने बाद एक माँ की अपने बेटे से और एक पत्नी की अपने पति से होने वाली भाव-भरी भेंट को पाकिस्तान ने एक प्रोपेगंडा के हथियार के रूप में इस्तेमाल किया।

महोदया, परसों विदेश मंत्रालय ने इस संबंध में अपनी स्थिति सार्वजनिक तौर पर स्पष्ट कर दी थी और कल, अभी जो कल बीता है, उस कल में हमने इस मुलाकात से उपजी आपत्तियों को अपने राजनयिक माध्यमों के जरिये से पाकिस्तान को बता दिया। उनमें से कुछ का उल्लेख मैं आपकी अनुमति से सदन में करना चाहूंगी।

हमारे बीच यह स्पष्ट समझौता था कि मीडिया को श्री जाधव की मां और पत्नी के नजदीक आने की अनुमति नहीं दी जायेगी। लेकिन पाकिस्तानी प्रेस को न केवल परिवार के समीप आने का मौका दिया गया, बल्कि उन्हें तरह-तरह के अपशब्दों से संबोधित करके परेशान भी किया गया। उन पर 'झूठे' आरोप लगाए गए, उन्हें ताने-उलाहने दिए गए और उनके सामने श्री जाधव को जबरन आरोपी सिद्ध करने का कुप्रयास किया गया।

अध्यक्षा जी, सुरक्षा के नाम पर परिवार के सदस्यों के कपड़े तक बदलवा दिए गए और पहनने के लिए अपनी ओर से वस्त्र दिए गए। श्री जाधव की मां जो केवल साड़ी पहनती हैं, उन्हें साड़ी के बजाय सलवार-कुर्ता पहनने के लिए मजबूर किया गया। मैंने स्टेटमेंट में लिखा है कि पत्नी की बिंदी, चूड़ियां और मंगलसूत्र उतरवा दिये, लेकिन हकीकत यह है, आज मेरी उनसे बात हुई है, केवल पत्नी के ही नहीं, मां की भी बिंदी, चूड़ी और मंगलसूत्र उतरवा दिये गये। आज जब मैंने उनसे बात की, क्योंकि मुझे यह कंफ्यूजन था, यह दुविधा थी कि यह घटना केवल पत्नी के साथ घटी है या मां के साथ घटी है। मैं सदन में कोई गलत बयानी नहीं करना चाहती थी तो मैंने मां से बात की, मां ने मुझे कहा कि हां सुषमा जी मेरा भी मंगलसूत्र उतरवाया, बिंदी उतरवाई और जब वे मेरा मंगलसूत्र उतरवा रही थी तो मैंने उससे कहा कि यह मेरे सुहाग का चिह्न है, मैं कभी इसको उतारती नहीं, इसको रहने दो तो उसने कहा कि मैं तो हुक्म बजा रही हूं। मुझे जिस तरह का हुक्म दिया गया है, मैं उससे अलग नहीं कर सकती, मैं तो उतरवाऊंगी और आगे उन्होंने भर्राये हुए गले से कहा कि यही एक कारण था कि जब मैं मीटिंग में गई तो बैठते ही कुलभूषण ने मुझसे यह कहा कि बाबा ठीक हैं, कहती हैं, उसके बाद मुझे यह लगा कि मेरे माथे की बिंदी और मेरे गले में मंगलसूत्र न देखकर उसे ऐसा लगा कि शायद कुछ अशुभ घट गया है। मैंने उससे कहा ठीक हैं। फिर जब उसने पत्नी के गले की तरफ देखा कि उसका भी मंगलसूत्र नहीं है, उसके भी माथे पर बिंदी नहीं है तो उसे लगा कि मां 'झूठा' दिलासा नहीं दे रही, शायद सिक्युरिटी के नाम पर इन दोनों के मंगलसूत्र उतार दिये गये हैं, इनकी बिंदी और चूड़ी उतार दी गई है।

मैं कहना चाहूंगी कि वे छोटी कर्मचारी बेअदबी नहीं कर रही थीं, बल्कि पाकिस्तान के शासकों ने बेअदबी की इतिहा करवाई है, उनके सुहाग के चिह्न उनसे छिनवाकर। ...(व्यवधान)

अध्यक्षा जी, जाधव की मां अपने बेटे से मराठी में बात करना चाहती थी। ...(व्यवधान)

HON. SPEAKER: Shri Salim, what is all this tension? Why are you interrupting?

... (Interruptions)

श्रीमती सुषमा स्वराज : अध्यक्ष जी, बहुत ही संजीदा विषय है...(व्यवधान)

HON. SPEAKER: Please keep quiet.

... (Interruptions)

श्रीमती सुषमा स्वराज : बहुत ही संजीदा विषय हैं, मैं चाहूंगी कि सदन में गम्भीरता बनी रहे और यह बयान...(व्यवधान) श्री जाधव की मां अपने बेटे से मराठी में बात करना चाहती थी, क्योंकि स्वाभाविक रूप से मां और बेटे के लिए अपनी मातृभाषा में ही बात करना सुविधाजनक होता है। किंतु श्री जाधव की मां को मराठी में बातचीत करने की इजाजत नहीं दी गई और मीटिंग में साथ बैठी दो पाकिस्तानी अधिकारियों द्वारा लगातार उन्हें रोका गया। लेकिन जब वह अपनी बात पर उठी रहीं तो उनका इंटरकॉम बंद कर दिया गया, ताकि बातचीत हो ही न सके।

अध्यक्षा जी, भारत के डिप्टी हाई कमिश्नर जो परिवार के साथ इस मुलाकात के लिए गए थे, उनको बिना बताये परिवार के सदस्यों को पिछले दरवाजे से बैठक के लिए ले जाया गया। इसीलिए वह उनका यह स्वरूप नहीं देख पाये कि उनके वस्त्र बदलवा दिये गये हैं, बिंदी, चूड़ी और मंगलसूत्र उतरवा दिये गये हैं। अगर वह इसको देख लेते तो वहीं विरोध जताते और उन्हें मीटिंग में कभी भी इस तरह से जाने नहीं देते। लेकिन उनकी अनुपस्थिति में बैठक शुरू कर दी गई। थोड़ी देर में जब उन्होंने पूछताछ की कि वे लोग कहाँ हैं, तब कहा कि वे तो मीटिंग में चली गई हैं और उसके बाद उनको बैठक के लिए ले जाया गया।

अध्यक्षा जी, मुलाकात के बाद जो कार श्री जाधव के परिवार और भारतीय राजनयिक को ले जाने के लिए रखी गई थी उसे भी जानबूझ कर रोक कर रखा गया ताकि मीडिया को उन्हें परेशान करने का एक और मौका मिल सके। वे पुनः जाधव की माँ और पत्नी पर व्यंग्यात्मक टिप्पणियां कर सकें और उन पर भद्दे कटाक्ष कर सकें।

अध्यक्षा जी, श्री जाधव की पत्नी के जूते, मुलाकात से पहले उतरवा दिए गए थे और अपनी ओर से चप्पल दे कर मीटिंग में भेजा गया था। मीटिंग के खत्म होने के बाद उनके बार-बार मांगने पर भी उनके जूते वापस नहीं किए गए। हमें लगता है पाकिस्तानी अधिकारी इसमें भी कोई शरारत करने वाले हैं, जिसके बारे में हमने उन्हें कल भेजे गए नोट वर्बल में सचेत कर दिया है। लेकिन हमारी आशंका सच साबित हो गई। अब दो दिन से यह चल रहा है, कभी कहते हैं कि जूते में रिकॉर्डर था, कभी कहते हैं कि कैमरा था, कभी कहते हैं कि चिप थी। इससे ज्यादा बड़ा सफेद 'झूठ' नहीं हो सकता है कि जो महिला उन्हीं जूतों को पहन कर यहाँ से एयर इण्डिया की फ्लाइट ले कर और दुबई से एमिरेट्स की फ्लाइट ले कर इस्लामाबाद पहुँची हो और दो-दो जगहों पर वे जूते एयरपोर्ट के सिक्योरिटी चेक्स पास कर चुके हैं, वे पाकिस्तान में जा

कर उनमें रिकॉर्ड रख दिया गया और उनमें यह रख दिया गया। शुक है कि यह नहीं कह दिया कि इन जूतों में बम रख दिया गया है। सब एक्सर्ड बातें वे लोग कर रहे हैं। और वे तो वापसी में जूते माँग रही थी। आपने मीटिंग में तो वे जूते पहनवाए नहीं तो वे तो वापसी में अपने घर आने के लिए जूते वापस माँग रही थी। लेकिन कोई न कोई दुष्टता कोई न कोई शरारत करने की एक साजिश रचने के लिए उसके जूते वहाँ रख लिए गए। मगर हमने नोट वर्बल में उन्हें इस बारे में सचेत कर दिया है।

अध्यक्षा जी, मुलाकात से लौटने के बाद उनकी माँ और पत्नी ने मुझे बताया श्री कुलभूषण जाधव काफी तनाव में दिख रहे थे और ऐसा लग रहा था कि वे बहुत दबाव में बोल रहे थे। जैसे-जैसे उनकी मुलाकात में बातचीत आगे बढ़ी यह स्पष्ट हो गया कि उनके कैद करने वालों ने उनको जो सिखा पढ़ा कर भेजा था, वह वही बोल रहे थे और इसका उद्देश्य उनकी तथाकथित गतिविधियों की 'झूठ' दास्तान को सही सिद्ध करना था। उनकी बोलचाल और हाव-भाव से पता चल रहा था कि वह पूरी तरह स्वस्थ भी नहीं हैं।

अध्यक्षा जी, हालांकि पाकिस्तान श्री कुलभूषण जाधव की उनकी माँ और पत्नी से मुलाकात को एक ह्यूमैनिटेरियन जैस्चर के तौर पर प्रदर्शित कर रहा था, लेकिन सच्चाई तो यह है कि मानवता और सद्भाव के नाम पर हुई इस मीटिंग से मानवता भी गायब थी और सद्भाव भी। इस मीटिंग में तो श्री जाधव के परिवार वालों के मानवाधिकारों का केवल उल्लंघन ही उल्लंघन हो रहा था और उन्हें भयभीत करने वाला एक वातावरण वहाँ पैदा कर दिया गया था, जिसकी जितनी निंदा की जाए कम है।

अध्यक्षा जी, मुझे पूर्ण विश्वास है कि ये सारी बातें सुनने के बाद यह समूचा सदन और इस सदन के माध्यम से भारत के समस्त लोग एक स्वर से पाकिस्तान के इस अत्यंत अशिष्ट व्यवहार की पुरजोर निंदा करेंगे और श्री जाधव के परिवार के साथ हार्दिक सहानुभूति प्रकट करेंगे। ... (व्यवधान)

माननीय अध्यक्ष : यह बहुत ही सीरियस मामला है। प्लीज़ शांति रखिए।

... (व्यवधान)

माननीय अध्यक्ष : स्टेटमेंट पर कोई प्रश्न नहीं होता है।

[Placed in Library, See No. LT- 8198/16/17]

... (व्यवधान)

माननीय अध्यक्ष : अब आईटम नंबर -17 लेंगे। श्री नितिन गडकरी जी।

... (व्यवधान)

माननीय अध्यक्ष : स्टेटमेंट के बाद कुछ नहीं होता है, आप बैठिए। इतने सीरियस इश्यु पर उन्होंने बात रखी है।

...(व्यवधान)

माननीय अध्यक्ष : यह क्या हो रहा है? प्लीज़ इसको गंभीरता से लीजिए। स्टेटमेंट पर प्रश्न नहीं होते हैं। बैठ जाइए।

...(व्यवधान)

12.18 hrs**(ii)(a) Methanol**

सड़क परिवहन और राजमार्ग मंत्री, पोत परिवहन मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (श्री नितिन गडकरी) : माननीय अध्यक्ष महोदया, मेरे ऐजेंडा में जो निवेदन है, वह मैं सदन के सामने रखना चाहता हूँ। महोदया, हमारे देश में, हमारे देश की सबसे बड़ी समस्या है कि करीब छह लाख करोड़ रुपये का हम लोग क्रूड ऑयल आयात करते हैं। हम विश्व में छठे बड़े उपभोक्ता हैं। वर्तमान में प्रतिवर्ष 2900 करोड़ लीटर पेट्रोल और 9000 करोड़ लीटर डीजल की आवश्यकता है। यह खपत वर्ष 2030 तक दुगुना हो जाएगी और भारत विश्व में तीसरा बड़ा उपभोक्ता बन जाएगा, पर इसके कारण हमारे देश की आर्थिक व्यवस्था के सामने भी बड़ा संकट खड़ा हो जाएगा। इस क्रूड ऑयल के लिए हमारा आयात बिल काफी ज्यादा है।

इसके साथ-साथ हाइड्रोकार्बन ईंधन ने ग्रीन हाउस गैस उत्सर्जन (जीएचजी) सहित पर्यावरण को भी विपरीत रूप से प्रभावित किया है। भारत विश्व में तीसरा बड़ा कार्बन डाई आक्साइड उत्सर्जक देश है। दिल्ली जैसे शहरों में लगभग 30 परसेंट प्रदूषण ऑटोमोबाइल से है। सड़कों पर ऑटोमोबाइलों की बढ़ती संख्या प्रदूषण को और बढ़ा रही है। अब सरकार के लिए देश में शहरी प्रदूषण को कम करने के लिए विस्तृत योजना प्रस्तुत करने का समय आ गया है।

माननीय प्रधान मंत्री जी ने हमारे देश के लिए वर्ष 2022 तक आयात को 10 परसेंट तक कम करने का लक्ष्य निर्धारित किया है। कच्चा तेल आयात हमारी विदेशी मुद्रा को कम कर रहा है और विश्व के साथ हमारी लेन-देन की शक्ति को भी कम कर रहा है। हमें “वैश्विक संदर्भ का भारतीय ईंधन” बनाने की आवश्यकता है।

भारत का लक्ष्य वर्ष 2021 तक कम से कम पाँच मिलियन टन का मेथेनॉल का उत्पादन करना है। मेथेनॉल कोयले से तैयार होता है और कोयला हमारे देश में पर्याप्त मात्रा में उपलब्ध है।

माननीय अध्यक्ष : आप चाहें तो इसको ले भी कर सकते हैं। पढ़ना चाहें तो पढ़ सकते हैं।

श्री नितिन गडकरी : महोदया, यह जानकारी के लिए थोड़ा महत्वपूर्ण है। सार्वजनिक क्षेत्र उपक्रम जैसे बीचईएल, सीआईएल और एसीआईएल कोयले के माध्यम से और सार्वजनिक क्षेत्र उपक्रम स्टैंडर्ड गैस के माध्यम से मेथेनॉल का उत्पादन करने पर विचार कर रहे हैं। वर्तमान में मेथेनॉल ईंधन ही पेट्रोलियम पदार्थ का विकल्प है, जो कोयले से तैयार होता है। यह परिवहन, रेलवे, समुद्री क्षेत्र, जनरेटर सेट, पावर जनरेशन में डीजल की आवश्यकता को पूरा करेगा, देश के पर्यावरण की रक्षा भी करेगा और प्रदूषण को कम करेगा।

मेथेनॉल आधारित संशोधक हाईब्रिड और इलेक्ट्रिक मोबिलिटी के लिए आदर्श पूरक हो सकते हैं। मेथेनॉल हाइड्रोजन आधारित ईंधन प्रणालियों का भी सेतु है। मेथेनॉल लगभग शून्य एसओएक्स और एनओएक्स उत्सर्जन (लगभग शून्य प्रदूषण) होता है। पूरी तरह से प्रदूषण कम करने वाला ईंधन है। मेथेनॉल का गैसीय रूप डीएमई को एलपीजी के साथ मिलाया जा सकता है। अमेरिका में 20 परसेंट एलपीजी में यह डीएमई मिलाया जाता है, उससे घरेलू गैस की कॉस्ट भी कम होगी और कोयले से मेथेनॉल और मेथेनॉल से डीएमई एक नया रेवोल्यूशन होगा और छह हजार करोड़ रुपये की बचत देश में होगी, उतना ग्राहकों का फायदा होगा। बसों और ट्रकों में डीजल के लिए भी यह बेहतर पर्याय है। मेथेनॉल को प्राकृतिक गैस, इंडियन हाई ऐश कोल, बायो-मास, एमएसडब्ल्यू, स्ट्रैंडेड और फ्लेर्ड गैसों से बनाया जा सकता है। भारतीय कोयले और सभी अन्य फीडस्टोक से 19 रुपये प्रति लीटर की दर से मेथेनॉल के उत्पादन (उचित प्रौद्योगिकी संयोजन के माध्यम से) को प्राप्त किया जा सकता है, जबकि आज का डीजल का भाव 60 रुपये लीटर है। विश्व कार्बन डाई आक्साइड से नवीनीकरण मेथेनॉल की दिशा में पहल की जा रही है और कार्बन डाई आक्साइड से मेथेनॉल का निरंतर रीसाइकिलिंग मानव के लिए सबसे अधिक स्थायी और पर्यावरण अनुकूल समाधान बन सकता है। हमें यह नहीं भूलना चाहिए कि भारत में प्रति वर्ष चार लाख से अधिक मौतें वायु प्रदूषण से होती हैं।

पिछले कुछ वर्षों में ईंधन के रूप में मेथेनॉल और डीएमई का उपयोग काफी बढ़ा है। मेथेनॉल का सालाना 6 से 8 परसेंट तक उत्पादन बढ़ा है। विश्व में मेथेनॉल की 120 एमटी की क्षमता संस्थापित की है और यह वर्ष 2025 तक लगभग 200 एमटी हो जाएगी। चीन ने लाखों वाहनों को मेथेनॉल पर चलाने के लिए बदला है। वर्तमान में चीन में परिवहन ईंधन के रूप में लगभग 9 प्रतिशत मेथेनॉल का प्रयोग हो रहा है। अकेला चीन विश्व में 65 प्रतिशत मेथेनॉल का उत्पादन करता है। वह मेथेनॉल पैदा करने के लिए कोयले का इस्तेमाल करता है। इजरायल, इटली ने पेट्रोल के साथ मेथेनॉल के 15 परसेंट के मिश्रण कार्यक्रम को अपनाया है। यह तेजी से एम 85 और एम 100 की ओर बढ़ रहा है। जापान, कोरिया, मेथेनॉल और डीएमई का काफी उपयोग कर रहे हैं। आस्ट्रेलिया ने जीईएम ईंधन (गैसोलीन, एथेनॉल और मेथेनॉल अपनाया है और लगभग 56 परसेंट मेथेनॉल को मिश्रित करते हैं। मेथेनॉल विश्व भर में समुद्री क्षेत्र में ईंधन की पसंद बन गया है। स्वीडन जैसे देश इसके उपयोग में सबसे आगे हैं। 1500 से ज्यादा लोगों को ढोने वाले बड़े यात्री जहाज पहले ही 100 परसेंट मेथेनॉल पर चल रहे हैं। 11 अफ्रीकी और कई कैरेबियन देशों ने मेथेनॉल कुकिंग ईंधन को अपनाया है। पूरे विश्व में जेनसेट और औद्योगिक बॉयलर डीजल की बजाए मेथेनॉल पर चल रहे हैं।

विश्व द्वारा इसे 'मानवता के लिए स्थायी ईंधन समाधान' के रूप में अपनाया जा रहा है। विश्व भर में शहरी जनसंख्या तेजी से बढ़ रही है और इस समस्या के लिए मिथेनॉल एक महत्वपूर्ण समाधान है।

भारत की आवश्यकता

मुझे यह बताते हुए खुशी हो रही है कि हमने यह पॉलिसी स्वीकार की है, जिसे मैं आपके सामने घोषित कर रहा हूँ।

भारत 'इंडियन हाई ऐश कोल', स्ट्रैंडेड गैस और बायो-मास का उपयोग करके साल 2025 तक वार्षिक रूप से 20 एम.टी. मिथेनॉल का उत्पादन कर सकता है। भारत के पास 125 बिलियन टन का कोल रिजर्व है। यहां प्रति वर्ष 500 मिलियन टन बायो-मास पैदा होता है। स्ट्रैंडेड और फ्लेड गैसों के उत्पादन के लिए यह मात्रा पर्याप्त है। इससे वैकल्पिक फीडस्टॉक और ईंधनों के आधार पर ईंधन सुरक्षा सुनिश्चित होने की बहुत अधिक संभावना है।

नीति आयोग ने वर्ष 2030 तक मिथेनॉल द्वारा 10% कच्चे तेल के आयात की प्रतिस्थापना के लिए एक योजना (रोड मैप) तैयार की है। इसके लिए लगभग 30 एम.टी. मिथेनॉल की आवश्यकता होगी। मिथेनॉल और डी.एम.ई., पेट्रोल और डीजल से काफी हद तक सस्ते हैं। भारत वर्ष 2030 तक अपना ईंधन बिल 30% तक कम करने की कोशिश कर रहा है। 19 रुपये प्रति लीटर की दर से मिथेनॉल का उत्पादन करना, नीति आयोग ने जो रोड मैप दिया है, उसमें यह शामिल है। भारत यह कोयला उपयोग करेगा, जो पर्यावरण के लिए अनुकूल होगा। मिथेनॉल का लगभग 40 प्रतिशत उत्पादन बायो-मास, स्ट्रैंडेड गैस और एम.एस.डब्ल्यू. के फीडस्टॉकों से हो सकता है। मिथेनॉल का उपयोग रेल, सड़क, समुद्र और रक्षा में हो सकता है। मिथेनॉल और डी.एम.ई. का उपयोग एल.पी.जी. v डी.एम.ई. मिश्रण कार्यक्रम, घरेलू कुकिंग ईंधन - कुक स्टोव्स के रूप में हो सकता है, जो अमेरिका में 20% है। मिथेनॉल का उपयोग मरीन, जेनसेट्स और परिवहन में फ्यूल सेल एप्लीकेशन में हो सकता है।

हम गंगा नदी में 40 रिवर पोर्ट्स बना रहे हैं और जो 500 माल वाहक नौकाएं बना रहे हैं, उसे हम पूरे को मिथेनॉल में कन्वर्ट कर रहे हैं, जिसके कारण गंगा नदी प्रदूषण से मुक्त होगी।

परिवहन क्षेत्र में इसका जो निर्णय हुआ है, उसमें भारत जल्दी-ही पेट्रोल के साथ 15% मिथेनॉल मिश्रण कार्यक्रम कार्यान्वित करने जा रहा है। इसका नोटिफिकेशन हमने निकाला है। मौजूदा वाहनों के इंजनों को बहुत कम परिवर्तनों के साथ 15% मिथेनॉल और डाई-मिथाइल-ईथर (डी.एम.ई.) में बदला जा सकता है। इससे पेट्रोल की लागत तुरन्त 10 प्रतिशत तक कम होने की संभावना है। हम जल्दी ही बसों और ट्रकों के लिए एम-100 यानी 100% मिथेनॉल का भी कार्यक्रम कार्यान्वित करने वाले हैं। मेरे मंत्रालय

ने परिवहन ईंधन के रूप में एम-15 यानी 15% मिथेनॉल, एम-100 यानी 100% मिथेनॉल और डी.एम.ई. की प्रारूप अधिसूचना पहले ही तैयार कर ली है और इसे घोषित कर दी है, यह कहते हुए मुझे खुशी हो रही है। अधिकाधिक रूप से इसे अधिसूचित करने के लिए विधि मंत्रालय से क्लियरेंस की भी आशा हम कर रहे हैं। भारत ने इज़रायल के साथ मिथेनॉल-15 मिश्रण कार्यक्रम पर विस्तृत विचार-विमर्श किया है।... (व्यवधान)

वैश्विक इंजन विनिर्माता, जैसे वॉल्वो, कैटरपिलर, मर्सिडीज मेक-इन-इंडिया के अंतर्गत इन इंजनों का विनिर्माण भारतीय विनिर्माताओं के सहयोग से करने वाले हैं। इससे बड़ी मात्रा में एफ.डी.आई. का भारत में निवेश होगा और इस क्षेत्र के विकास के साथ इंजीनियरिंग क्षेत्र में रोज़गार पैदा होगा।

समुद्री क्षेत्र में भारत में मिथेनॉल पर चलने वाली पहली मालवाहक नौका अगले बारह महीनों में तैयार कर ली जाएगी। हमारे मंत्रालय की ओर से 500 मालवाहक नौकाओं को मिथेनॉल में परिवर्तित करने की योजना (रोड मैप) तैयार की गयी है। अंतर्देशीय जलमार्ग प्रणाली में भी मिथेनॉल को अपनाने के लिए एक मंत्रिमंडल नोट तैयार किया जा रहा है।... (व्यवधान)

माननीय अध्यक्ष : इसे सुनिए, कुछ अच्छा काम कर रहे हैं।

... (व्यवधान)

श्री नितिन गडकरी : भारत पत्तन क्षेत्र में 50 जहाजों और सरकारी कंपनियों के स्वामित्व वाले विभिन्न जहाजों को भी मिथेनॉल पर संचालित करने के लिए परिवर्तित किया जाएगा।

विश्व भर में इंटरनेशनल मैरीटाइम ऑर्गेनाइजेशन द्वारा मिथेनॉल को सख्ती से अपनाया जा रहा है। हमारा मंत्रालय भारत में भी इसी प्रौद्योगिकी को पूरी तरह से लाने के लिए सभी वैश्विक और राष्ट्रीय विनिर्माताओं के सम्पर्क में है। इसके परिणामस्वरूप इस क्षेत्र में व्यापक परिवर्तन होगा। समुद्री और अंतर्देशीय, दोनों में सभी समुद्री विनियमों को इंटरनेशनल मैरीटाइम ऑर्गेनाइजेशन नियमों और वैश्विक मानकों के अनुरूप मानकीकृत करने के लिए भी किया गया है।

स्वीडन के पास मिथेनॉल पर चलने वाली 17 नौकाएं, बड़ी नाव हैं और 1500 यात्री क्रूज जहाज हैं।

महोदया, मैं सदन को इतना ही बताना चाहता हूँ कि इस ऐतिहासिक निर्णय के कारण अगर मिथेनॉल का एल.पी.जी. में 20 प्रतिशत भी मिश्रण किया गया तो गैस का सिलिंडर सस्ता होगा और इससे 6,000 करोड़ रुपये की बचत होगी। इसके साथ-साथ हमारी ट्रकों और बसों में भी यह ईंधन उपयोग

होगा।... (व्यवधान) सरकार ने इसके ऊपर निर्णय लिया है। इसका नोटिफिकेशन भी जारी किया गया है।... (व्यवधान) प्रधान मंत्री जी का जो सपना है कि हम इम्पोर्ट को कम करेंगे, इम्पोर्ट सब्स्टीच्यूट, कॉस्ट-इफेक्टिव, पॉल्यूशन-फ्री, और इंडिजीनस, यह सपना इससे निश्चित रूप से पूरा होगा। इस नीति को अंतिम स्वरूप देकर इस निर्णय को हमने घोषित किया है, यह मैं सदन के सामने रखता हूँ।

धन्यवाद।

[Placed in Library, See No. LT-8199/16/17]

12.29 hrs**(iii)(a) Status of implementation of the recommendations contained in the 242nd Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 235th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Shipping***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 242nd Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 235th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Shipping.

(iii)(b) Status of implementation of the recommendations contained in the 247th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Shipping*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 247th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Shipping.

* Laid on the Table and also placed in Library, See No. L.T. 8201/16/17 and 8202/16/17 respectively.

12.30 hrs**(iv)(a) Status of implementation of the recommendations contained in the 241st Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 234th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Road Transport and Highways***

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L MANDAVIYA): Madam, I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 241st Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 234th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Road Transport and Highways.

* Laid on the Table and also placed in Library, See No. L.T. 8203/16/17 .

(iv)(b) Status of implementation of the recommendations contained in the 246th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Road Transport and Highways*

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L MANDAVIYA): Madam, I beg to lay the following statement regarding the status of implementation of the recommendations contained in the 246th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Road Transport and Highways.

* Laid on the Table and also placed in Library, See No. LT 8204/16/17 .

12.30 ½ hrs**(ii)(b) Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Water Resources on Demands for Grants (2017-18), pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation***

सड़क परिवहन और राजमार्ग मंत्री, पोत परिवहन मंत्री तथा जल संसाधन मंत्री, नदी विकास और गंगा संरक्षण मंत्री (श्री नितिन गडकरी): महोदया, मैं जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय से संबंधित अनुदानों की मांगों (2017-18) के बारे में जल संसाधन संबंधी स्थायी समिति के 16वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सदन के पटल पर रखता हूँ।

* Laid on the Table and also placed in Library, See No. L.T. 8200/16/17.

12.31 hrs

**MOTION RE: 48TH REPORT OF BUSINESS
ADVISORY COMMITTEE**

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): महोदया, मैं प्रस्ताव करता हूँ-

"कि यह सभा 27 दिसंबर, 2017 को सभा में प्रस्तुत कार्य मंत्रणा समिति के 48वें प्रतिवेदन से सहमत है।"

HON. SPEAKER: The question is:

"That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 27th December, 2017."

The motion was adopted.

12.33 hrs

GOVERNMENT BILLS - Introduced

(i) Muslim Women (Protection of Rights on Marriage) Bill, 2017*

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Madam, I beg to move for leave to introduce a Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto.

HON. SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto”.

... (*Interruptions*)

माननीय अध्यक्ष : श्री जय प्रकाश नारायण यादव।

... (ब्यवधान)

माननीय अध्यक्ष : हाँ-हाँ, जिनको समय मिला है, मैं उनको ही बोलने दूँगी।

... (ब्यवधान)

माननीय अध्यक्ष : एक मिनट,...

... (ब्यवधान)

माननीय अध्यक्ष : जिनका नाम आया है, वह ले रही हूँ। जिनका नाम समय से पहुँचा है, मैं भी तो कुछ नियम से ही काम करूँगी।

श्री जय प्रकाश नारायण यादव।

... (ब्यवधान)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 28.12.2017.

माननीय अध्यक्ष : आप लोग इतना क्यों परेशान होते हो, मुझे समझ में नहीं आता है।

श्री खड्गे जी, आपके साथ तो कभी अन्याय नहीं करती हूँ। जिनका नाम नियम से आया है, मैं उनको समय दे रही हूँ।

...(व्यवधान)

श्री जय प्रकाश नारायण यादव : माननीय अध्यक्ष महोदया, आपने बोलने का अनुमति दिया, बहुत-बहुत धन्यवाद।

मुस्लिम महिला विवाह अधिकार (संरक्षण) विधेयक 2017 सदन में लाया गया है। मैं कुछ तथ्यों को रखना चाहता हूँ। यह जो तीन तलाक का मामला है, माननीय सुप्रीम कोर्ट से कानून बना है।...(व्यवधान)

माननीय अध्यक्ष : इस पर ज्यादा बोलना नहीं है।

...(व्यवधान)

श्री जय प्रकाश नारायण यादव : महोदया, इसमें जो तीन साल की सजा का प्रावधान हुआ है, वह सही नहीं है। जो क्रिमिनल ऑफेन्स है, वह सही नहीं है।...(व्यवधान) मुस्लिम प्रतिनिधियों से बात करना चाहिए।...(व्यवधान)

माननीय अध्यक्ष : लंबा भाषण नहीं।

...(व्यवधान)

श्री जय प्रकाश नारायण यादव : पर्सनल लॉ बोर्ड से मशविरा और सहमति का बिंदु रखना चाहिए।...(व्यवधान) पति जेल में और पत्नी घर में, बच्चों का परवरिश कौन करेगा? इसके लिए सकारात्मक पहल होनी चाहिए।...(व्यवधान)

माननीय अध्यक्ष : लंबा भाषण नहीं।

श्री असादुद्दीन ओवैसी

...(व्यवधान)

श्री जय प्रकाश नारायण यादव : इससे पारिवारिक व सामाजिक ताना-बाना में तनाव हो सकता है।...(व्यवधान)

माननीय अध्यक्ष : श्री जय प्रकाश नारायण यादव जी, आप बैठिए। श्री जय प्रकाश नारायण यादव जी का माइक बंद करें।

... (व्यवधान)

माननीय अध्यक्ष : इसमें लंबा भाषण नहीं देते हैं।

... (व्यवधान)

SHRI ASADUDDIN OWAISI (HYDERABAD): Madam, I have a notice under rule 72. My primary objection to the introduction of this Bill is two-fold. One, the Parliament lacks legislative competence because this Bill violates the Fundamental Right; two, this Bill lacks basic legal coherence and is inconsistent against the legal framework... (*interruptions*) Madam, I have given this to you. You have it in front of you. Let me at least put in front of the House. You may reject it, but allow me to put it in front of the House. Why I am saying that it is violating article 415 is that it is a settled law that for discrimination to happen, there should be lack of *intelligible differentia*, lack of rational lexis. *Talaq-e-biddat* has already been called void and set aside. Now, with this legislation, the Government is creating another law where there is already a law under Domestic Violence Act, IPC sections are already there and Government cannot criminalise similar action when a law is there.

Why does it lack rational nexus? It is because there is Section 498A of IPC and Sections 20 and 22 of Domestic Violence Act. You also have Section 125 of CPC and Muslim Women's (Protection of Rights upon Divorce) Act, 1986. Under the arbitrary nature of punishment for three years, the Supreme Court in E.P. Royappa case clearly said that the right to equality includes the right against arbitrariness. For what will I be put in prison and detention? This is arbitrariness. Rohinton Nariman judgement is there which the hon. Minister knows very well.

Lastly, there is absence of consistency with the existing legal framework. Why I say this is because this Bill says that if a person is sent to prison, conjugal rights will remain and he will pay subsistence allowance. Will a person in jail pay subsistence allowance? What law are they creating, Madam?

In this House, the hon. Minister accepted, while replying to a Starred Question No. 821, that consultation did not happen. This Bill, if it is passed, will be an injustice to Muslim women and will lead to abandonment of Muslim women. A Bill is required to make a law wherein 20 lakh married women who are abandoned and who do not belong to Muslim community, including our bhabis in Gujarat, should be given justice. It is not being done by this Government.

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Madam, I oppose this Bill.

This Bill is a violation of Article 25 of the Constitution. Article 25 of the Constitution guarantees freedom of conscience and freedom of profession, practice and propagation of religion. Muslims of India with respect of marriage, succession, inheritance and charities are governed under Muslim Personal Law. Muslim Personal Law has the protection of the fundamental rights as guaranteed in article 25 of the Constitution. This is an encroachment of the Personal Law. Any legislation can be made by way of a Constitution Amendment Bill. Besides this, the proposed legislation contradicts Muslim Women (Protection of Rights upon Divorce) Act, 1986. This Bill is unwanted and politically motivated. The matter pertaining to *talaq* has been converted into criminal offence.

Due to this specific reason, I vehemently oppose the very introduction of this Bill.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, I stand here to oppose the introduction of this Bill.

It is not Muslims versus others issue. It is the framing of this Bill which is faulty. It is a flawed Bill. I may be allowed to give certain instances to show how this Bill is flawed. I am not going into the merits of the Bill.

Talaq is defined as *talaq-e-biddat* or any other similar form of *talaq* having the effect of, as it is mentioned, instantaneous and irrevocable divorce.

In Section 3 of this Bill, it is said that any pronouncement of *talaq* by a person upon his wife, by words, either spoken or written or in electronic form or in any other manner whatsoever shall be void and illegal. This is said in Section 3.

Subsequently, it is said in Section 4 and Section 7 of the Bill that the “pronouncement” of *talaq-e-biddat* by a person upon his wife in any form whatsoever “shall be void and illegal”, and whoever “pronounces” such a *talaq* “shall be punished with imprisonment for a term which may extend to three years and fine”, and the offence would be “cognizable and non-bailable”. This amounts to a gross misreading of the august Supreme Court judgement of 2017 which neutralized the legal effect of instant *talaq* and rendered bad in law. But the proposed Bill presumes that the pronouncement of *talaq-e-biddat* can instantaneously and irrevocably dissolve the marriage and proceeds to void in Section 3. This brings the question of how after rendering *talaq-e-biddat* inoperative in Section 3, its oratory pronouncement can be considered a cognizable and non-bailable offence in Sections 4 and 7.

The Minister of Law is a lawyer himself. Can a law criminalise an act after conceding that it does not result in a crime? There are many internal contradictions in this Bill. The most glaring internal contradiction is found in Clauses 5 and 6.

माननीय अध्यक्ष : इसे संक्षेप में कहिए, बाद में डिस्कसन के समय में बोलिएगा।

SHRI BHARTRUHARI MAHTAB : I am not debating on the merits of the Bill.

The anxiety to bring in this kind of a Bill is actually doing disservice to the womenfolk of Muslim community. We are for the empowerment of women. Our Party supports the empowerment of women. But the judgement of the Supreme Court is something which needs to be reflected in the Bill.

माननीय अध्यक्ष : आपने बोल दिया।

SHRI BHARTRUHARI MAHTAB : But what is happening is, it is riddled with contradictions. Does triple *talaq* have any legal basis today? With all respect to the legal profession, I would like to say that this Bill will only bring harvest to more number of cases. That is the reason why it needs re-consideration. Go back and re-draft this Bill. It needs re-consideration. That is my contention.

SHRI A. ANWAR RAAJHAA (RAMANATHAPURAM) : I am opposing this Bill because there is a fundamental flaw in this Bill. The Bill violates the basic features of our Constitution. The fundamental right provided under article 14 is severely hampered. The Rule Book of this august House is very clear in this regard.

As per Rule No. 291 in page no. 106, Rule No. 72 in page no. 34, Rule No. 64 in page no. 32, read with Rule No. 70 say that no legislation can be enacted ignoring the basic structure of our Constitution. Due to this Bill, instead of getting justice, Muslim women may have to face more injustice. So, the Government must re-consider the introduction of this Bill.

माननीय अध्यक्ष : जिन्होंने नोटिसेज दिए हैं उसी के अंतर्गत ही बोलने की स्वीकृति दी गई है, आपका नोटिस ही नहीं है।

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): There is no notice.

... (*Interruptions*)

माननीय अध्यक्ष : खड़गे जी, आपको मालूम है। ऐसा नहीं होता है। सभी को नियम से चलना पड़ेगा। जिनके नियम के अंतर्गत थी, विद रीजन, व्यवस्थित, टाइम लिए थे उनको एलाऊ किया है और व्यवस्थित तरीके से एलाऊ किया है। आपको मेरे से ज्यादा नियम पता है।

श्री रवि शंकर प्रसाद: माननीय अध्यक्ष जी, आज का दिन ऐतिहासिक दिन है। ... (व्यवाधान)

माननीय अध्यक्ष : आप सभी लोग जानते हैं कि नियम के अंतर्गत इंट्रोडक्शन के विरोध के लिए जो नोटिसज आई थीं उसके अंतर्गत मैंने सभी को एलाऊ किया है।

...(व्यवाधान)

HON. SPEAKER: Please be quiet. I will not allow this.

Mr. Minister.

... (Interruptions)

HON. SPEAKER: Have you given any notice?

... (Interruptions)

HON. SPEAKER: Mr. Minister.

श्री रवि शंकर प्रसाद: माननीय अध्यक्ष महोदया, आज हम इतिहास बना रहे हैं, जो आपत्तियां आई हैं, मैं एक बात कहना चाहूंगा यह कानून न किसी पूजा का है, न प्रार्थना का है, न इबादत का है, न मजहब का है, यह कानून नारी न्याय, नारी गरिमा और नारी सम्मान का है। ... (व्यवाधान) सुप्रीम कोर्ट ने तलाक ए विद्वत को गैर-कानूनी कहा, अगर उसके बाद भी तीन तलाक चलता है, महिलाओं को सड़कों पर फेंक दी जाती हैं, उनके गुजारे का कोई इंतजाम नहीं होता है ... (व्यवाधान) क्या सदन खामोश रहेगी, सुप्रीम कोर्ट ने कहा है कि यह पाप है अगर पाप के बावजूद यह पाप किया जाएगा तो क्या सदन खामोश रहेगी?

तीसरी बात ये लोग राइट टू इक्वालिटी की बात कर रहे हैं, ये फंडामेंटल राइट की बात कर रहे हैं।

माननीय अध्यक्ष महोदया, आज सदन को तय करना है कि तीन तलाक की पीड़ित महिलाओं, बेटियों और बहनों का फंडामेंटल राइट है या नहीं, इसे तय करना पड़ेगा। ... (व्यवाधान) यह तय करना पड़ेगा। सुप्रीम कोर्ट द्वारा इस मामले को गैरकानूनी कहा गया, उसके बाद भी तीन तलाक चल रहा है, लेकिन कोई कार्रवाई नहीं की गई, इसलिए यह सरकार कानून लाई। इसमें सिर्फ चार क्लॉज़ हैं।... (व्यवाधान)

अब यह बात कही जा रही है कि यह बेसिक स्ट्रक्चर के खिलाफ है। इस मुल्क की हमारी बहनों का अर्गेस्ट डिस्क्रिमिनेशन राइट आर्टिकल्स 14 और 15 में है, मैं जानना चाहता हूँ कि यह बेसिक स्ट्रक्चर है या नहीं? ... (व्यवाधान)

माननीय अध्यक्ष जी, उधर से बात कही गई कि आप इसे अपराध क्यों बना रहे हैं? मैं एक बात सदन के सामने रखना चाहता हूँ और सदन के माध्यम से देश के सामने रखना चाहता हूँ कि अगर तीन तलाक गैरकानूनी हो गया, फिर भी अगर पति अपनी पत्नी को तीन बार तलाक कहकर बाहर करता है।... (व्यवाधान) मेरे पास आज सुबह की एक खबर है, रामपुर में पत्नी लेट उठी, उसे तीन बार कहकर

तलाक दे दिया। ... (व्यवधान) यह बिल्कुल कानूनी है और भारत के संविधान के कन्करंट लिस्ट की एंट्री 5 में इस सदन को पूरा अधिकार है कि इस कानून को लाए, इसलिए इस कानून को लाए हैं। ... (व्यवधान)

मैं आपसे आग्रह करूंगा कि मुझे इस विधेयक को इंट्रोड्यूज करने की अनुमति दी जाए।... (व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : माननीय अध्यक्ष जी, आप हमारी बात सुनिए।... (व्यवधान)

माननीय अध्यक्ष : कोई नोटिस नहीं है।

The question is:

“That leave be granted to introduce a Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI RAVI SHANKAR PRASAD: Madam, I introduce the Bill.

12.46 hrs

**(ii) Insolvency and Bankruptcy Code
(Amendment) Bill, 2017***

HON. SPEAKER: Now we take up item no. 21A. Shri Arun Jaitley.

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS
(SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to amend the Insolvency and Bankruptcy Code, 2016.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Insolvency and Bankruptcy Code, 2016.”

The motion was adopted.

SHRI ARUN JAITLEY: Madam, I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 28.12.2017.

12.46 ½ hrs

**STATEMENT RE: INSOLVENCY AND
BANKRUPTCY CODE (AMENDMENT)
ORDINANCE, 2017***

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS
(SHRI ARUN JAITLEY): Madam, I beg to lay on the Table an explanatory
Statement (Hindi and English versions) showing reasons for immediate legislation
by promulgation of the Insolvency and Bankruptcy Code (Amendment)
Ordinance, 2017 (No. 7 of 2017).

* Laid on the Table also placed in Library, See No. L.T. 8205/16/17.

12.47 hrs

STATUTORY RESOLUTIONS
**(i) Increase in basic customs duty
on soyabeans**

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS
(SHRI ARUN JAITLEY): Madam, I beg to move the following resolution:-

"In pursuance of section 8A (1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No. 88/2017-Customs, dated 17th November, 2017 [G.S.R.1431 (E). dated 17th November, 2017] which seeks to increase the basic customs duty Soyabeans, falling under Tariff items 12011000 and 12019000 of the First Schedule to Customs Tariff Act, 1975 from 30% to 45%."

HON. SPEAKER: The question is:

"In pursuance of section 8A (1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No. 88/2017-Customs, dated 17th November, 2017 [G.S.R.1431 (E). dated 17th November, 2017] which seeks to increase the basic customs duty Soyabeans, falling under Tariff items 12011000 and 12019000 of the First Schedule to Customs Tariff Act, 1975 from 30% to 45%."

The motion was adopted.

12.47 ½ hrs

**(ii) Increase in basic customs duty
on various goods**

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS
(SHRI ARUN JAITLEY): Madam, I beg to move the following resolution:-

“In pursuance of section 8A (1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No.80/2017-Customs, dated 27th October, 2017 [G.S.R.1339 (E)dated 27th October, 2017], which seeks to increase the rate of basic customs duty on the following goods:-

(a) From 10%/15% to 25% on:-

Tariff Heading	Description
5003	Silk waste (including cocoons unsuitable for reeling, yarn waste and garnetted stock).
5004	Silk yarn (other than yarn spun from silk waste) not put up for retail sale.
5005	Yarn spun from silk waste, not put up for retail sale.
5006	Silk yarn and yarn spun from silk waste, put up for retail sale; silk-worm gut.
5007	Woven fabrics of silk or of silk waste.

5101 (except tariff items 5101 21 00, 5101 30 00)	Wool, not carded or combed.
5102	Fine or coarse animal hair, not carded or combed.
5103	Waste of wool or of fine or coarse animal hair, including yarn waste but excluding garnetted stock(except Shorn wool and carbonized wool)
5109	Yarn of wool or of fine animal hair, put up for retail sale.
5110	Yarn of coarse animal hair or of horsehair (including gimped horsehair yarn), whether or not put up for retail sale.
5111	Woven fabrics of carded wool or of carded fine animal hair.
5112	Woven fabrics of combed wool or of combed fine animal hair.
5113	Woven fabrics of coarse animal hair or of horsehair.
5201	Cotton, not carded or combed.
5202	Cotton waste (including yarn waste and garnetted stock).
5207	Cotton yarn (other than sewing thread) put up for retail sale.
5208	Woven fabrics of cotton, containing 85 % or more by weight of cotton, weighing not more than 200 g/m ² .
5209	Woven fabrics of cotton, containing 85 % or more by weight of cotton, weighing more than 200 g/m ² .
5210	Woven fabrics of cotton, containing less than 85 % by weight of cotton, mixed mainly or solely with man-made fibres, weighing not more than 200 g/m ² .
5211	Woven fabrics of cotton, containing less than 85 % by weight of cotton, mixed mainly or solely with man-made fibres, weighing more than 200 g/m ² .
5212	Other woven fabrics of cotton.

5303	Jute and other textile bastfibres (excluding flax, true hemp and ramie), raw or processed but not spun; tow and waste of these fibres (including yarn waste and garnetted stock).
5305	Coconut, abaca (Manila hemp or <i>Musa textilis</i> Nee), ramie and other vegetable textile fibres, not elsewhere specified or included, raw or processed but not spun; tow, noils and waste of these fibres (including yarn waste and garnetted stock).
5306	Flax yarn.
5307	Yarn of jute or of other textile bastfibres of heading 5303.
5308	Yarn of other vegetable textile fibres; paper yarn.
5309	Woven fabrics of flax.

5310	Woven fabrics of jute or of other textile bastfibres of heading 5303.
5311	Woven fabrics of other vegetable textile fibres; woven fabrics of paper yarn.
5407	Woven fabrics of synthetic filament yarn, including woven fabrics obtained from materials of heading 5404.
5408	Woven fabrics of artificial filament yarn, including woven fabrics obtained from materials of heading 5405.
5505	Waste (including noils, yarn waste and garnetted stock) of man-made fibres.
5601	Wadding of textile materials and articles thereof; textile fibres, not exceeding 5 mm in length (flock), textile dust and mill neps.
5602	Felt, whether or not impregnated, coated, covered or laminated.
5603	Nonwovens, whether or not impregnated, coated, covered or laminated.
5701	Carpets and other textile floor coverings, knotted, whether or not made up.
5702	Carpets and other textile floor coverings, woven, not tufted or flocked, whether or not made up, including "Kelem", "Schumacks", "Karamanie" and similar hand-woven rugs.

5703	Carpets and other textile floor coverings, tufted, whether or not made up.
5704	Carpets and other textile floor coverings, of felt, not tufted or flopped, whether or not made up.
5705	Other carpets and other textile floor coverings, whether or not made up.
5801	Woven pile fabrics and chenille fabrics, other than fabrics of heading 5802 or 5806.
5802	Terry towelling and similar woven terry fabrics, other than narrow fabrics of heading 5806; tufted textile fabrics, other than products of heading 5703.
5803	Gauze, other than narrow fabrics of heading 5806.
5804	Tulles and other net fabrics, not including woven, knitted or crocheted fabrics; lace in the piece, in strips or in motifs, other than fabrics of headings 6002 to 6006.
5805	Hand-woven tapestries of the type Gobelins, Flanders, Aubusson, Beauvais and the like, and needle-worked tapestries (for example, petit point, cross stitch), whether or not made up.
5806	Narrow woven fabrics, other than goods of heading 5807; narrow fabrics consisting of warp without weft assembled by means of an adhesive (bolducs).

5807	Labels, badges and similar articles of textile materials, in the piece, in strips or cut to shape or size, not embroidered.
5808	Braids in the piece; ornamental trimmings in the piece, without embroidery, other than knitted or crocheted; tassels, pompons and similar articles.
5809	Woven fabrics of metal thread and woven fabrics of metallised yarn of heading 5605, of a kind used in apparel, as furnishing fabrics or for similar purposes, not elsewhere specified or included.
5810	Embroidery in the piece, in strips or in motifs.
5811	Quilted textile products in the piece, composed of one or more layers of textile materials assembled with padding by stitching or otherwise, other than embroidery of heading 5810.
5901	Textile fabrics coated with gum or amylaceous substances, of a kind used for the outer covers of books or the like; tracing cloth; prepared painting canvas; buckram and similar stiffened textile fabrics of a kind used for hat foundations.
5902	Tyre cord fabric of high tenacity yarn of nylon or other polyamides, polyesters or viscose rayon.

5903	Textile fabrics impregnated, coated, covered or laminated with plastics, other than those of heading 5902.
5904	Linoleum, whether or not cut to shape; floor coverings consisting of a coating or covering applied on a textile backing, whether or not cut to shape.
5905	Textile wall coverings.
5906	Rubberised textile fabrics, other than those of heading 5902.
5907	Textile fabrics otherwise impregnated, coated or covered; painted canvas being theatrical scenery, studio back-cloths or the like.
5908	Textile wicks, woven, plaited or knitted , for lamps, stoves, lighters, candles or the like; incandescent gas mantles and tubular knitted gas mantle fabric therefor, whether or not impregnated.
5909	Textile hosepiping and similar textile tubing, with or without lining, armour or accessories of other materials.
5910	Transmission or conveyor belts or belting, of textile material, whether or not impregnated, coated, covered or laminated with plastics, or reinforced with metal or other material.
5911	Textile products and articles, for technical uses, specified in Note 7 to this Chapter.
6001	Pile fabrics, including “long pile” fabrics and terry fabrics, knitted or crocheted.
6002	Knitted or crocheted fabrics of a width not exceeding 30 cm, containing by weight 5 % or more of elastomeric yarn or rubber thread, other than those of heading 6001.
6003	Knitted or crocheted fabrics of a width not exceeding 30 cm, other than those of heading 6001 or 6002.
6004	Knitted or crocheted fabrics of a width exceeding 30 cm,

	containing by weight 5 % or more of elastomeric yarn or rubber thread, other than those of heading 6001.
6005	Warp knit fabrics (including those made on galloon knitting machines), other than those of headings 6001 to 6004.
6006	Other knitted or crocheted fabrics.
6101	Men's or boys' overcoats, car-coats, capes, cloaks, anoraks (including ski-jackets), wind-cheaters, wind-jackets and similar articles, knitted or crocheted, other than those of heading 6103.
6102	Women's or girls' overcoats, car-coats, capes, cloaks, anoraks (including ski-jackets), wind-cheaters, wind- jackets and similar articles, knitted or crocheted, other than those of heading 6104.

6103	Men's or boys' suits, ensembles, jackets, blazers, trousers, bib and brace overalls, breeches and shorts (other than swimwear), knitted or crocheted.
6104	Women's or girls' suits, ensembles, jackets, blazers, dresses, skirts, divided skirts, trousers, bib and brace overalls, breeches and shorts (other than swimwear), knitted or crocheted.
6105	Men's or boys' shirts, knitted or crocheted.
6106	Women's or girls' blouses, shirts and shirt-blouses, knitted or crocheted.
6107	Men's or boys' underpants, briefs, nightshirts, pyjamas, bathrobes, dressing gowns and similar articles, knitted or crocheted.
6108	Women's or girls' slips, petticoats, briefs, panties, nightdresses, pyjamas, negligees, bathrobes, dressing gowns and similar articles, knitted or crocheted.
6109	T-shirts, singlets and other vests, knitted or crocheted.
6110	Jerseys, pullovers, cardigans, waistcoats and similar articles, knitted or crocheted.
6111	Babies' garments and clothing accessories, knitted or crocheted.
6112	Track suits, ski suits and swimwear, knitted or crocheted.
6113	Garments, made up of knitted or crocheted fabrics of heading 5903, 5906 or 5907.
6114	Other garments, knitted or crocheted.
6115	Panty hose, tights, stockings, socks and other hosiery, including graduated compression hosiery (for example, stockings for varicose veins) and footwear without applied soles, knitted or crocheted.
6116	Gloves, mittens and mitts, knitted or crocheted.

6117	Other made up clothing accessories, knitted or crocheted; knitted or crocheted parts of garments or of clothing accessories.
6201	Men's or boys' overcoats, car-coats, capes, cloaks, anoraks (including ski-jackets), wind-cheaters, wind-jackets and similar articles, other than those of heading 6203.
6202	Women's or girls' overcoats, car-coats, capes, cloaks, anoraks (including ski-jackets), wind-cheaters, wind-jackets and similar articles, other than those of heading 6204.
6203	Men's or boys' suits, ensembles, jackets, blazers, trousers, bib and brace overalls, breeches and shorts (other than swimwear).
6204	Women's or girls' suits, ensembles, jackets, blazers, dresses, skirts, divided skirts, trousers, bib and brace overalls, breeches and shorts (other than swimwear).
6205	Men's or boys' shirts.
6206	Women's or girls' blouses, shirts and shirt-blouses.
6207	Men's or boys' singlets and other vests, underpants, briefs, nightshirts, pyjamas, bathrobes, dressing gowns and similar articles.
6208	Women's or girls' singlets and other vests, slips, petticoats, briefs, panties, nightdresses, pyjamas, negligees, bathrobes, dressing gowns and similar articles.
6209	Babies' garments and clothing accessories.
6210	Garments, made up of fabrics of heading 5602, 5603, 5903, 5906 or 5907.
6211	Track suits, ski suits and swimwear; other garments.
6212	Brassieres, girdles, corsets, braces, suspenders, garters and similar articles and parts thereof, whether or not knitted or crocheted.
6213	Handkerchiefs.

6214	Shawls, scarves, mufflers, mantillas, veils and the like.
6215	Ties, bow ties and cravats.
6216	Gloves, mittens and mitts.
6217	Other made up clothing accessories; parts of garments or of clothing accessories, other than those of heading 6212.
6301	Blankets and travelling rugs.
6302	Bed linen, table linen, toilet linen and kitchen linen.
6303	Curtains (including drapes) and interior blinds; curtain or bed valances.
6304	Other furnishing articles, excluding those of heading 9404.
6305	Sacks and bags, of a kind used for the packing of goods.
6306	Tarpaulins, awnings and sunblinds; tents; sails for boats, sailboards or landcraft; camping goods.
6307	Other made up articles, including dress patterns.
6308	Sets consisting of woven fabric and yarn, whether or not with accessories, for making up into rugs, tapestries, embroidered table cloths or serviettes, or similar textile articles, put up in packings for retail sale.
6309	Worn clothing and other worn articles.
6310	Used or new rags, scrap twine, cordage, rope and cables and worn out articles of twine, cordage, rope or cables, of textile materials.

(b) From 10% to 20% on:-

Tariff heading	Description
5104	Garnetted stock of wool or of fine or coarse animal hair.
5105	Wool and fine or coarse animal hair, carded or combed (including combed wool in fragments).

5106	Yarn of carded wool, not put up for retail sale.
5107	Yarn of combed wool, not put up for retail sale.
5108	Yarn of fine animal hair (carded or combed), not put up for retail sale.
5204	Cotton sewing thread, whether or not put up for retail sale.
5205	Cotton yarn (other than sewing thread), containing 85 % or more by weight of cotton, not put up for retail sale.
5206	Cotton yarn (other than sewing thread), containing less than 85 % by weight of cotton, not put up for retail sale.
5401	Sewing thread of man-made filaments, whether or not put up for retail sale.
5402	Synthetic filament yarn (other than sewing thread), not put up for retail sale, including synthetic monofilament of less than 67 decitex.
5403	Artificial filament yarn (other than sewing thread), not put up for retail sale, including artificial monofilament of less than 67 decitex.
5404	Synthetic monofilament of 67 decitex or more and of which no cross-sectional dimension exceeds 1 mm; strip and the like (for example, artificial straw) of synthetic textile materials of an apparent width not exceeding 5 mm.
5405	Artificial monofilament of 67 decitex or more and of which no cross-sectional dimension exceeds 1 mm; strip and the like (for example, artificial straw) of artificial textile materials of an apparent width not exceeding 5 mm.

5406	Man-made filament yarn (other than sewing thread), put up for retail sale.
5501	Synthetic filament tow.
5502	Artificial filament tow.
5503	Synthetic staple fibres, not carded, combed or otherwise processed for spinning.
5504	Artificial staple fibres, not carded, combed or otherwise processed for spinning. Woven fabrics of synthetic staple fibres, containing less than 85 % by weight of such fibres, mixed mainly or solely with cotton, of a weight exceeding 170 g/m ² .
5506	Synthetic staple fibres, carded, combed or otherwise processed for spinning.
5507	Artificial staple fibres, carded, combed or otherwise processed for spinning.
5508	Sewing thread of man-made staple fibres, whether or not put up for retail sale.
5509	Yarn (other than sewing thread) of synthetic staple fibres, not put up for retail sale.
5510	Yarn (other than sewing thread) of artificial staple fibres, not put up for retail sale.
5604	Rubber thread and cord, textile covered; textile yarn, and strip and the like of heading 54.04 or 54.05, impregnated, coated, covered or sheathed with rubber or plastics.
5605	Metallised yarn, whether or not gimped, being textile yarn, or strip or the like of heading 54.04 or 54.05, combined with metal in the form of thread, strip or powder or covered with metal.
5606	Gimped yarn, and strip and the like of heading 54.04 or 54.05,

	gimped (other than those of heading 56.05 and gimped horsehair yarn); chenille yarn (including flock chenille yarn); loop wale-yarn.
5607	Twine, cordage, ropes and cables, whether or not plaited or braided and whether or not impregnated, coated, covered or sheathed with rubber or plastics."

HON. SPEAKER: The question is:

“In pursuance of section 8A (1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No.80/2017-Customs, dated 27th October, 2017 [G.S.R.1339 (E)dated 27th October, 2017], which seeks to increase the rate of basic customs duty on the following goods:-

(c) From 10%/15% to 25% on:-

Tariff Heading	Description
5003	Silk waste (including cocoons unsuitable for reeling, yarn waste and garnetted stock).
5004	Silk yarn (other than yarn spun from silk waste) not put up for retail sale.
5005	Yarn spun from silk waste, not put up for retail sale.
5006	Silk yarn and yarn spun from silk waste, put up for retail sale; silk-worm gut.
5007	Woven fabrics of silk or of silk waste.
5101 (except tariff items 5101 21 00, 5101 30 00)	Wool, not carded or combed.

5102	Fine or coarse animal hair, not carded or combed.
5103	Waste of wool or of fine or coarse animal hair, including yarn waste but excluding garnetted stock(except Shorn wool and carbonized wool)
5109	Yarn of wool or of fine animal hair, put up for retail sale.
5110	Yarn of coarse animal hair or of horsehair (including gimped horsehair yarn), whether or not put up for retail sale.
5111	Woven fabrics of carded wool or of carded fine animal hair.
5112	Woven fabrics of combed wool or of combed fine animal hair.
5113	Woven fabrics of coarse animal hair or of horsehair.
5201	Cotton, not carded or combed.
5202	Cotton waste (including yarn waste and garnetted stock).
5207	Cotton yarn (other than sewing thread) put up for retail sale.
5208	Woven fabrics of cotton, containing 85 % or more by weight of cotton, weighing not more than 200 g/m ² .
5209	Woven fabrics of cotton, containing 85 % or more by weight of cotton, weighing more than 200 g/m ² .
5210	Woven fabrics of cotton, containing less than 85 % by weight of cotton, mixed mainly or solely with man-made fibres, weighing not more than 200 g/m ² .
5211	Woven fabrics of cotton, containing less than 85 % by weight of cotton, mixed mainly or solely with man-made fibres, weighing more than 200 g/m ² .
5212	Other woven fabrics of cotton.
5303	Jute and other textile bastfibres (excluding flax, true hemp and ramie), raw or processed but not spun; tow and waste of these fibres (including yarn waste and garnetted stock).

5305	Coconut, abaca (Manila hemp or <i>Musa textilis</i> Nee), ramie and other vegetable textile fibres, not elsewhere specified or included, raw or processed but not spun; tow, noils and waste of these fibres (including yarn waste and garnetted stock).
5306	Flax yarn.
5307	Yarn of jute or of other textile bastfibres of heading 5303.
5308	Yarn of other vegetable textile fibres; paper yarn.
5309	Woven fabrics of flax.
5310	Woven fabrics of jute or of other textile bastfibres of heading 5303.
5311	Woven fabrics of other vegetable textile fibres; woven fabrics of paper yarn.
5407	Woven fabrics of synthetic filament yarn, including woven fabrics obtained from materials of heading 5404.
5408	Woven fabrics of artificial filament yarn, including woven fabrics obtained from materials of heading 5405.
5505	Waste (including noils, yarn waste and garnetted stock) of man-made fibres.
5601	Wadding of textile materials and articles thereof; textile fibres, not exceeding 5 mm in length (flock), textile dust and mill neps.
5602	Felt, whether or not impregnated, coated, covered or laminated.
5603	Nonwovens, whether or not impregnated, coated, covered or laminated.
5701	Carpets and other textile floor coverings, knotted, whether or not made up.
5702	Carpets and other textile floor coverings, woven, not tufted or flocked, whether or not made up, including "Kelem", "Schumacks", "Karamanie" and similar hand-woven rugs.

5703	Carpets and other textile floor coverings, tufted, whether or not made up.
5704	Carpets and other textile floor coverings, of felt, not tufted or flocked, whether or not made up.
5705	Other carpets and other textile floor coverings, whether or not made up.
5801	Woven pile fabrics and chenille fabrics, other than fabrics of heading 5802 or 5806.
5802	Terry towelling and similar woven terry fabrics, other than narrow fabrics of heading 5806; tufted textile fabrics, other than products of heading 5703.
5803	Gauze, other than narrow fabrics of heading 5806.
5804	Tulles and other net fabrics, not including woven, knitted or crocheted fabrics; lace in the piece, in strips or in motifs, other than fabrics of headings 6002 to 6006.
5805	Hand-woven tapestries of the type Gobelins, Flanders, Aubusson, Beauvais and the like, and needle-worked tapestries (for example, petit point, cross stitch), whether or not made up.
5806	Narrow woven fabrics, other than goods of heading 5807; narrow fabrics consisting of warp without weft assembled by means of an adhesive (bolducs).
5807	Labels, badges and similar articles of textile materials, in the piece, in strips or cut to shape or size, not embroidered.
5808	Braids in the piece; ornamental trimmings in the piece, without embroidery, other than knitted or crocheted; tassels, pompons and similar articles.

5809	Woven fabrics of metal thread and woven fabrics of metallised yarn of heading 5605, of a kind used in apparel, as furnishing fabrics or for similar purposes, not elsewhere specified or included.
5810	Embroidery in the piece, in strips or in motifs.
5811	Quilted textile products in the piece, composed of one or more layers of textile materials assembled with padding by stitching or otherwise, other than embroidery of heading 5810.
5901	Textile fabrics coated with gum or amylaceous substances, of a kind used for the outer covers of books or the like; tracing cloth; prepared painting canvas; buckram and similar stiffened textile fabrics of a kind used for hat foundations.
5902	Tyre cord fabric of high tenacity yarn of nylon or other polyamides, polyesters or viscose rayon.
5903	Textile fabrics impregnated, coated, covered or laminated with plastics, other than those of heading 5902.
5904	Linoleum, whether or not cut to shape; floor coverings consisting of a coating or covering applied on a textile backing, whether or not cut to shape.
5905	Textile wall coverings.
5906	Rubberised textile fabrics, other than those of heading 5902.
5907	Textile fabrics otherwise impregnated, coated or covered; painted canvas being theatrical scenery, studio back-cloths or the like.
5908	Textile wicks, woven, plaited or knitted , for lamps, stoves, lighters, candles or the like; incandescent gas mantles and tubular knitted gas mantle fabric therefor, whether or not impregnated.
5909	Textile hosepiping and similar textile tubing, with or without lining, armour or accessories of other materials.

5910	Transmission or conveyor belts or belting, of textile material, whether or not impregnated, coated, covered or laminated with plastics, or reinforced with metal or other material.
5911	Textile products and articles, for technical uses, specified in Note 7 to this Chapter.
6001	Pile fabrics, including "long pile" fabrics and terry fabrics, knitted or crocheted.
6002	Knitted or crocheted fabrics of a width not exceeding 30 cm, containing by weight 5 % or more of elastomeric yarn or rubber thread, other than those of heading 6001.
6003	Knitted or crocheted fabrics of a width not exceeding 30 cm, other than those of heading 6001 or 6002.
6004	Knitted or crocheted fabrics of a width exceeding 30 cm, containing by weight 5 % or more of elastomeric yarn or rubber thread, other than those of heading 6001.
6005	Warp knit fabrics (including those made on galloon knitting machines), other than those of headings 6001 to 6004.
6006	Other knitted or crocheted fabrics.
6101	Men's or boys' overcoats, car-coats, capes, cloaks, anoraks (including ski-jackets), wind-cheaters, wind-jackets and similar articles, knitted or crocheted, other than those of heading 6103.
6102	Women's or girls' overcoats, car-coats, capes, cloaks, anoraks (including ski-jackets), wind-cheaters, wind- jackets and similar articles, knitted or crocheted, other than those of heading 6104.
6103	Men's or boys' suits, ensembles, jackets, blazers, trousers, bib and brace overalls, breeches and shorts (other than swimwear), knitted or crocheted.
6104	Women's or girls' suits, ensembles, jackets, blazers, dresses, skirts,

	divided skirts, trousers, bib and brace overalls, breeches and shorts (other than swimwear), knitted or crocheted.
6105	Men's or boys' shirts, knitted or crocheted.
6106	Women's or girls' blouses, shirts and shirt-blouses, knitted or crocheted.
6107	Men's or boys' underpants, briefs, nightshirts, pyjamas, bathrobes, dressing gowns and similar articles, knitted or crocheted.
6108	Women's or girls' slips, petticoats, briefs, panties, nightdresses, pyjamas, negligees, bathrobes, dressing gowns and similar articles, knitted or crocheted.
6109	T-shirts, singlets and other vests, knitted or crocheted.
6110	Jerseys, pullovers, cardigans, waistcoats and similar articles, knitted or crocheted.

6111	Babies' garments and clothing accessories, knitted or crocheted.
6112	Track suits, ski suits and swimwear, knitted or crocheted.
6113	Garments, made up of knitted or crocheted fabrics of heading 5903, 5906 or 5907.
6114	Other garments, knitted or crocheted.
6115	Panty hose, tights, stockings, socks and other hosiery, including graduated compression hosiery (for example, stockings for varicose veins) and footwear without applied soles, knitted or crocheted.
6116	Gloves, mittens and mitts, knitted or crocheted.
6117	Other made up clothing accessories, knitted or crocheted; knitted or crocheted parts of garments or of clothing accessories.
6201	Men's or boys' overcoats, car-coats, capes, cloaks, anoraks (including ski-jackets), wind-cheaters, wind-jackets and similar articles, other than those of heading 6203.
6202	Women's or girls' overcoats, car-coats, capes, cloaks, anoraks (including ski-jackets), wind-cheaters, wind-jackets and similar articles, other than those of heading 6204.
6203	Men's or boys' suits, ensembles, jackets, blazers, trousers, bib and brace overalls, breeches and shorts (other than swimwear).
6204	Women's or girls' suits, ensembles, jackets, blazers, dresses, skirts, divided skirts, trousers, bib and brace overalls, breeches and shorts (other than swimwear).
6205	Men's or boys' shirts.
6206	Women's or girls' blouses, shirts and shirt-blouses.
6207	Men's or boys' singlets and other vests, underpants, briefs, nightshirts, pyjamas, bathrobes, dressing gowns and similar articles.

6208	Women's or girls' singlets and other vests, slips, petticoats, briefs, panties, nightdresses, pyjamas, negligees, bathrobes, dressing gowns and similar articles.
6209	Babies' garments and clothing accessories.
6210	Garments, made up of fabrics of heading 5602, 5603, 5903, 5906 or 5907.
6211	Track suits, ski suits and swimwear; other garments.
6212	Brassieres, girdles, corsets, braces, suspenders, garters and similar articles and parts thereof, whether or not knitted or crocheted.
6213	Handkerchiefs.
6214	Shawls, scarves, mufflers, mantillas, veils and the like.
6215	Ties, bow ties and cravats.
6216	Gloves, mittens and mitts.
6217	Other made up clothing accessories; parts of garments or of clothing accessories, other than those of heading 6212.
6301	Blankets and travelling rugs.
6302	Bed linen, table linen, toilet linen and kitchen linen.
6303	Curtains (including drapes) and interior blinds; curtain or bed valances.
6304	Other furnishing articles, excluding those of heading 9404.
6305	Sacks and bags, of a kind used for the packing of goods.
6306	Tarpaulins, awnings and sunblinds; tents; sails for boats, sailboards or landcraft; camping goods.
6307	Other made up articles, including dress patterns.
6308	Sets consisting of woven fabric and yarn, whether or not with accessories, for making up into rugs, tapestries, embroidered table cloths or serviettes, or similar textile articles, put up in packings for retail sale.

6309	Worn clothing and other worn articles.
6310	Used or new rags, scrap twine, cordage, rope and cables and worn out articles of twine, cordage, rope or cables, of textile materials.

(d) From 10% to 20% on:-

Tariff heading	Description
5104	Garnetted stock of wool or of fine or coarse animal hair.
5105	Wool and fine or coarse animal hair, carded or combed (including combed wool in fragments).
5106	Yarn of carded wool, not put up for retail sale.
5107	Yarn of combed wool, not put up for retail sale.
5108	Yarn of fine animal hair (carded or combed), not put up for retail sale.
5204	Cotton sewing thread, whether or not put up for retail sale.
5205	Cotton yarn (other than sewing thread), containing 85 % or more by weight of cotton, not put up for retail sale.
5206	Cotton yarn (other than sewing thread), containing less than 85 % by weight of cotton, not put up for retail sale.
5401	Sewing thread of man-made filaments, whether or not put up for retail sale.
5402	Synthetic filament yarn (other than sewing thread), not put up for retail sale, including synthetic monofilament of less than 67 decitex.
5403	Artificial filament yarn (other than sewing thread), not put up for retail sale, including artificial monofilament of less than 67 decitex.
5404	Synthetic monofilament of 67 decitex or more and of which no

	cross-sectional dimension exceeds 1 mm; strip and the like (for example, artificial straw) of synthetic textile materials of an apparent width not exceeding 5 mm.
5405	Artificial monofilament of 67 decitex or more and of which no cross-sectional dimension exceeds 1 mm; strip and the like (for example, artificial straw) of artificial textile materials of an apparent width not exceeding 5 mm.
5406	Man-made filament yarn (other than sewing thread), put up for retail sale.
5501	Synthetic filament tow.
5502	Artificial filament tow.
5503	Synthetic staple fibres, not carded, combed or otherwise processed for spinning.
5504	Artificial staple fibres, not carded, combed or otherwise processed for spinning. Woven fabrics of synthetic staple fibres, containing less than 85 % by weight of such fibres, mixed mainly or solely with cotton, of a weight exceeding 170 g/m ² .
5506	Synthetic staple fibres, carded, combed or otherwise processed for spinning.
5507	Artificial staple fibres, carded, combed or otherwise processed for spinning.
5508	Sewing thread of man-made staple fibres, whether or not put up for retail sale.
5509	Yarn (other than sewing thread) of synthetic staple fibres, not put up for retail sale.

5510	Yarn (other than sewing thread) of artificial staple fibres, not put up for retail sale.
5604	Rubber thread and cord, textile covered; textile yarn, and strip and the like of heading 54.04 or 54.05, impregnated, coated, covered or sheathed with rubber or plastics.
5605	Metallised yarn, whether or not gimped, being textile yarn, or strip or the like of heading 54.04 or 54.05, combined with metal in the form of thread, strip or powder or covered with metal.
5606	Gimped yarn, and strip and the like of heading 54.04 or 54.05, gimped (other than those of heading 56.05 and gimped horsehair yarn); chenille yarn (including flock chenille yarn); loop wale-yarn.
5607	Twine, cordage, ropes and cables, whether or not plaited or braided and whether or not impregnated, coated, covered or sheathed with rubber or plastics."

The motion was adopted.

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : हमारी बात नहीं सुनी जा रही है, हम वॉक आउट करते हैं।... (व्यवधान)

12.48 hrs

(Shri Rahul Gandhi, Shri Mallikarjun Kharge and some other hon. Members then left the House)

... (*Interruptions*)

HON. SPEAKER: Now we take up 'Zero Hour'.

SHRI JAYADEV GALLA (GUNTUR): Madam Speaker, our visionary Chief Minister of Andhra Pradesh last week made a presentation to link Vamsadhara, Godavari, Krishna and Penna rivers and the same can be extended up to Cauvery to deal with floods and drought affecting different areas of Andhra Pradesh, Tamil Nadu and Karnataka.

WAPCOs, a PSU, under the Ministry of Water Resources, made a presentation before the Chief Minister which indicate that 320 TMC of surplus water can be diverted from Godavari to Penna and from there to Cauvery. WAPCOS has conducted Light Detection and Ranging (LiDAR) and hydrographic survey has also been completed and geo-technical survey is under progress.

The plan is to divert Godavari water from Prakasam Barrage in Vijayawada through Kommamuru Canal to Pada Ganjam in Prakasam District. From there, water will reach Gundlakamma Reservoir and Sangam Barrage in Nellore District. The total project cost is estimated to be about Rs. 80,000 crore.

Since the States do not have this huge money, our Chief Minister has requested the hon. Minister of Water Resources to take this up as a National Project which will benefit three States of Andhra Pradesh, Tamil Nadu and Karnataka. I request the hon. Minister to approve this project since it helps three Southern States.

श्री अजय मिश्रा टेनी (खीरी) : अध्यक्ष महोदया, हमारे देश में सामान्य तौर पर जिला एवं सत्र न्यायालयों या इससे नीचे की श्रेणी के न्यायालयों को छोड़कर शेष सभी न्यायालयों, यानी उच्च एवं उच्चतम न्यायालय की भाषा अंग्रेजी है, जहां रिट, नकल से लेकर बहस व आदेश तक अंग्रेजी भाषा में दिये जाते हैं, जिन्हें ज्यादातर वादी समझ नहीं पाते। हास्यास्पद स्थिति तब हो जाती है, जब ऐसे शपथकर्ता, जो अंग्रेजी का एक

शब्द भी नहीं जानते, उनका शपथपत्र भी अधिवक्ता द्वारा अंग्रेजी में बना कर हस्ताक्षर करवा लिया जाता है। शपथकर्ता को शपथ पत्र में क्या लिखा है, उसकी कोई जानकारी नहीं होती। वह केवल अपने अधिवक्ता पर विश्वास करके उस पर हस्ताक्षर कर देता है। बहस से लेकर आदेश तक अपने मुकदमे में उसकी जानकारी का एकमात्र स्रोत अधिवक्ता द्वारा उपलब्ध कराई गई जानकारी होती है। न्यायिक प्रक्रिया में देरी व अधिक खर्च का एक कारण यह भाषायी समस्या भी है।

अध्यक्ष महोदया, मैं आपके माध्यम से सरकार से अनुरोध करना चाहता हूँ कि शपथकर्ता जिस भाषा में शपथ पत्र देना चाहे, व बहस व आदेश के लिए न्यायालय की भाषा क्षेत्रीय या हिन्दी भाषा हो। धन्यवाद।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र, श्री सी.पी. जोशी और कुंवर पुष्पेन्द्र सिंह चन्देल को श्री अजय मिश्रा टेनी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

DR. ANBUMANI RAMADOSS (DHARMAPURI): Madam Speaker, I would like to bring to your notice about the situation after Ockhi cyclone. It is exactly one month since the Ockhi cyclone had devastated the coastal parts of Tamil Nadu, Kerala and Lakshadweep. Still, normalcy has not returned back.

Madam, in Tamil Nadu, the severe affected district was Kanyakumari District. About 4,505 houses have been completely damaged. Lakhs of acres of rubber plantation, paddy, banana and coconut have been destroyed.

Initially, nearly 3,000 fishermen had gone missing but unfortunately, at that time, the rescue operations were happening only between 30 and 60 nautical miles whereas the fishermen were beyond 100 nautical miles. That was the callous attitude of the authorities.

Madam, till date, after a month of Ockhi cyclone, 257 fishermen are still missing. We do not know their whereabouts. The Government of Tamil Nadu has announced that officially only 12 fishermen and six non-fishermen are dead. So, a total of 18 of them are dead. But what about 257 fishermen? Where have they gone? It is one month over, now. The fishermen community Associations are saying that usually for compensation, if a fisherman dies, after seven years only he would be compensated. But this should be a different situation whereas we are demanding that all 257 fishermen should be pronounced dead; and their families should be compensated and jobs should be given to them.

Madam, this Ockhi cyclone should be declared a national disaster because Kerala, Tamil Nadu and Lakshadweep have been affected. The Government of Tamil Nadu has asked for Rs. 9,312 crore as relief but only a paltry sum of Rs. 140 crore are being given. We know that the officials are there assessing the situation, but it should be expedited.

Lastly, Madam, before the 2014 Lok Sabha elections, the BJP had promised that when they come to power, they will have a separate Ministry for Fishing. It has been four years, now, but nothing much has happened.

I would humbly request the Government to have a separate Ministry for Fishing, as there is a separate Department, with Agriculture Minister.

Madam, through fishing, India is getting nearly about Rs. 46,000 crore of forex.

HON. SPEAKER: Please do not mix up the two different issues.

DR. ANBUMANI RAMADOSS : Yes, Madam. For the safe fishing, for their safe profession and for their profitability, there should be a separate Ministry for Fishing. Thank you.

HON. SPEAKER: Shri Ajay Mishra, Kunwar Pushpendra Singh Chandel and Shri Bhairo Prasad Mishra are permitted to associate with the issue raised by Dr. Anbumani Ramadoss.

श्री जय प्रकाश नारायण यादव (बाँका) : अध्यक्ष महोदया, आपने मुझे बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद। मैं सदन में अति महत्वपूर्ण राष्ट्रव्यापी विषय संघ लोक सेवा आयोग द्वारा आयोजित सिविल सेवा प्रारंभिक परीक्षा 2011 से भेदभावपूर्ण पैटर्न से सीसैट प्रभावित हुई अभ्यर्थियों को सरकार से अतिरिक्त अवसर देने की अपील करता हूँ। वर्ष 2011 में संघ लोक सेवा आयोग द्वारा सिविल सेवा प्रारम्भिक परीक्षा सीसैट प्रश्न पत्र लाया गया।

जिस पर वर्ष 2012 में सीसैट परीक्षा हेतु निगवेकर कमेटी गठित की गई। इस कमेटी ने अपनी रिपोर्ट में सीसैट को ग्रामीण पृष्ठभूमि, कला वर्ग आदि के अभ्यर्थियों के प्रतिकूल बताते हुए, इन प्रश्नपत्रों में बदलाव की सिफारिश की, किन्तु कमेटी की सिफारिश के बावजूद संघ लोक सेवा आयोग ने वर्ष 2014 तक सीसैट परीक्षा की निरन्तरता बनाए रखी। वर्ष 2015 में राष्ट्रव्यापी छात्र आन्दोलन को देखते हुए, केन्द्र सरकार ने यूपीएससी को सीसैट को केवल क्वालीफाई (अर्हता) प्रश्नपत्र तक रखने की सिफारिश की। वर्ष

2011 से 2014 तक सीसैट परीक्षा के कारण जिन अभ्यर्थियों के चार प्रयास व्यर्थ हुए, उनके अमूल्य चार वर्ष इस पेपर की बलि चढ़े, उन अभ्यर्थियों को अपना भविष्य पुनः निर्मित करने के लिए संघ लोक सेवा आयोग की वर्ष 2018 की सिविल सेवा परीक्षा में अस्थायी रूप से एक अतिरिक्त अवसर देना चाहिए।

अध्यक्ष महोदया, उपरोक्त परिस्थिति के मद्देनजर सीसैट से प्रभावित उम्मीदवारों के लिए, मैं केन्द्र सरकार से अपील करता हूँ कि उनके खोए हुए समय को वापस नहीं लाया जा सकता है, किन्तु इन अभ्यर्थियों को अतिरिक्त अवसर देकर, क्षतिपूर्ति अवश्य की जा सकती है। इससे ये छात्र अपने भविष्य का पुनर्निर्माण कर सकें और राष्ट्र की सेवा कर सकें। इसके लिए मैं, सदन से और आपसे विनती करता हूँ कि सीसैट से प्रभावित हुए उम्मीदवारों को एक मौका मिलना चाहिए।

मैं मानता हूँ कि सदन भी इससे सहमत होगा, लम्बे समय से यह आन्दोलन चल रहा है। मेरी आपसे बार-बार विनती और आग्रह है, मैं सदन में यह मांग रखता हूँ कि सीसैट से प्रभावित उम्मीदवारों को एक मौका मिलना चाहिए।

माननीय अध्यक्ष : हो गया। हमेशा ज्यादा नहीं बोलना चाहिए।

श्री भैरों प्रसाद मिश्र, श्री राजेश रंजन एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री जय प्रकाश नारायण यादव द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

12.57 hrs

OBSERVATION BY THE SPEAKER
Supplementary List of Business

HON. SPEAKER: Hon. Members, there is an important announcement. Shri Ravi Shankar Prasad, the Minister-in-charge of the Muslim Women (Protection of Rights on Marriage) Bill, 2017, which has been introduced today, has requested me to allow the Bill to be taken up for consideration and passing today itself.

... (*Interruptions*)

HON. SPEAKER: I have acceded to his request. Accordingly, the Bill will be included in the Supplementary List of Business today for consideration and passing. In view of paucity of time available for tabling amendments to the Bill, I have, as a special case, permitted tabling of amendments up to 2.00 p.m.

... (*Interruptions*)

माननीय अध्यक्ष: कुँवर भारतेन्द्र सिंह, आप बोलिए।

कुँवर भारतेन्द्र सिंह (बिजनौर): अध्यक्ष महोदया, मॉडल स्कूल्स की दुर्दशा पर मैं आपका ध्यान आकृष्ट करना चाहता हूँ।...(व्यवधान)

माननीय अध्यक्ष: इसको बहुत पहले ही सर्कुलेट किया हुआ था।

...(व्यवधान)

माननीय अध्यक्ष: इसे बहुत पहले ही सर्कुलेट किया गया था। अब बैठिए।

...(व्यवधान)

कुँवर भारतेन्द्र सिंह : अध्यक्ष महोदया, मॉडल स्कूल्स की दुर्दशा पर आपका ध्यान आकृष्ट करना चाहता हूँ। मॉडल स्कूल्स के लिए 75 प्रतिशत पैसा केन्द्र सरकार द्वारा दिया गया है।...(व्यवधान) मेरे क्षेत्र में मॉडल स्कूल योजना के अंतर्गत गांव कासमपुर खोल, विकास खण्ड जानसठ तथा गांव सिकन्दरपुर, विकास खण्ड मोरना और गांव खाई खेड़ी, विकास खण्ड पुरकाजी, जिला मुजफ्फरनगर में विद्यालय निर्मित किए गए। ... (व्यवधान)

इसी प्रकार से मेरे गृह जनपद के ग्राम सबलगढ़, विकास खण्ड नजीबाबाद, जिला बिजनौर में ग्राम बेनीपुर कोका, विकास खण्ड कोतवाली देहात, जिला बिजनौर में मॉडल स्कूल का निर्माण किया गया है। ... (व्यवधान) पिछले तीन वर्षों से ये विद्यालय पूर्ण हो गए हैं, उनका कार्य समाप्त हो गया और पूरा भवन बन गया है। ... (व्यवधान) दुर्भाग्य से पिछले तीन वर्षों में इन भवनों में कोई फर्नीचर, लैब, विद्युतीकरण, पेयजल सुविधा आदि उपलब्ध नहीं कराई गई है। ... (व्यवधान) अध्यापन कार्य हेतु अध्यापक, लिपिक, चपरासी आदि नियुक्त नहीं किए गए हैं। ये नवीन भवन खण्डहर बनते जा रहे हैं। ... (व्यवधान)

माननीय अध्यक्ष: इतना लम्बा-चौड़ा भाषण नहीं देना है।

कुँवर भारतेन्द्र सिंह : अध्यक्ष महोदया, यह बहुत महत्वपूर्ण विषय है। मुझे एक मिनट समय दे दीजिए। इन विद्यालयों के निर्माण में 75 प्रतिशत धनराशि केन्द्र सरकार द्वारा पोषित की गई है। सरकार द्वारा चयन के बाद ऐसे विकास खण्ड, जिनमें शिक्षा का अभाव है, वहां विद्यालयों का निर्माण कराया गया था। ... (व्यवधान) उत्तर प्रदेश में गड़बड़ है। ... (व्यवधान)

माननीय अध्यक्ष: कितना लम्बा बोलेंगे। जीरो आवर में इतना नहीं बोलते हैं।

...(व्यवधान)

कुँवर भारतेन्द्र सिंह (बिजनौर): अध्यक्ष महोदया, आज इससे पूरा प्रदेश प्रभावित है। ... (व्यवधान) यह गरीब बच्चों की बात है। मैं समाप्त कर रहा हूँ। ... (व्यवधान) उत्तर प्रदेश में इसके क्रियान्वयन में भ्रष्टाचार और कोताही की गई है। समाजवादी पार्टी सरकार के दौरान ... (व्यवधान) शिक्षा सचिव की रिपोर्ट के मुताबिक

तीन विद्यालय पिछड़े विकास खण्ड में नहीं थे, 11 विद्यालयों की निर्माण योजनाओं को पुनः प्रस्तुत किया गया तथा 9 विद्यालय पूर्व से ही स्वीकृत थे।...(व्यवधान) कृपया इन्हें जल्दी से जल्दी शुरू कराएं।...(व्यवधान)

माननीय अध्यक्ष: अब समाप्त कीजिए। बस हो गया। ऐसा नहीं होता है। पूरी की पूरी समस्या नहीं बोलते हैं।

...(व्यवधान)

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र एवं कुँवर पुष्पेन्द्र सिंह चन्देल को कुँवर भारतेन्द्र सिंह द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

13.00 hrs

SUBMISSION BY MEMBER
**Re: Need to establish a separate High Court
 for Telangana**

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam Speaker, as assured yesterday, Ravi Shankar Prasad *ji*, the Law Minister had said that today he will give a statement in the House regarding the High Court bifurcation. I request him to please give the statement.

HON. SPEAKER: If he wants to, I have not objection.

... (*Interruptions*)

HON. SPEAKER: It is 'Zero Hour'.

... (*Interruptions*)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Madam, Yes, Hon. Member, Reddy *ji* is right. ... (*Interruptions*)

माननीय अध्यक्ष : ऐसा नहीं होता। Let him speak.

... (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: I have to make a very brief observation. If a new State of Telangana is there, surely they are entitled for a High Court. That is also the provision under the Bifurcation Act. But, any new High Court building for Andhra Pradesh will take time. In terms of the law, the present Andhra Pradesh High Court was to become the High Court for Telangana and a separate High Court was to come in the new territory of Andhra Pradesh. Now, I am given to understand that attempts are being made for constructing a new building for Andhra Pradesh High Court and the Government of India is also giving requisite funds for that purpose including for Raj Bhavan Secretariat etc.

Now, I am further given to understand because there was an order of the High Court of Andhra Pradesh that the Chief Minister of Andhra Pradesh must locate some site and be in touch with the hon. Judges there to have a new building for the new Andhra Pradesh High Court. I am given to understand that the Government of Andhra Pradesh is proposing to convey to the hon. High Court present at Andhra Pradesh of having located certain buildings where the High Court can commence operation on a temporary basis. Once those buildings are offered, the High Court confirms that or some alterations to be made, on a temporary basis, the High Court can be shifted to the new located building.

As far as the fresh building of the High Court is concerned, that will take some time. Here the whole position stands. I can only tell my hon. colleagues from Telangana and also from Andhra Pradesh that they need to live with mutual love and respect. The Government of India will always have their interest in mind. . . . (*Interruptions*)

माननीय अध्यक्ष : यह यहां नहीं होगा। Mutually, you have to decide like this. Please.

... (*Interruptions*)

SHRI A.P. JITHENDER REDDY : Madam, I really appreciate the words said by our Law Minister, Ravi Shankar Prasad *ji* on this.

But, as you have said, Sir, we do understand that four buildings have been shown by the Government of Andhra Pradesh. In Andhra Pradesh, they have shown and they have told the CA that we are going to shift our court very soon to Andhra Pradesh. That, we welcome. But, however, unless this decision is taken up, we say that no elevation, no promotion of the judges should be done because if that thing is done, it will be injustice to the lawyers and the judges of Telangana State. So, the four buildings have been shown. We are happy and we are thankful to the Chief Minister of Andhra Pradesh that he has pointed out four buildings. He has said that temporarily they will move into that. It may be temporary; it may be permanent; that is up to them whatever it is. But, no elevations for the judges should be done. That is my suggestion. Thank you, Madam. ... (*Interruptions*)

HON. SPEAKER: Yes, Chowdary *ji*.

... (*Interruptions*)

HON. SPEAKER: I am allowing Mr. Chowdary. Why are you now interrupting? Please.

... (*Interruptions*)

HON. SPEAKER: Mr. Chowdary, keep it in your mind that you are also a Minister.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y.S. CHOWDARY): Yes, Madam, on behalf of Government of India also I can talk. Can I talk, Madam, on behalf of Government of India? ... (*Interruptions*)

HON. SPEAKER: Okay, you can.

... (*Interruptions*)

SHRI Y.S. CHOWDARY: Madam, let me refer to the AP Reorganisation Act. AP Reorganisation Act was passed with so many things. I must put it on record that I thank the Government of India for implementing it partly. But, in the AP Reorganisation Act, a majority of the issues like delimitation, deficit budget, special category status and so many other things are pending. We request that the issue of High Court also may be considered along with those things. It cannot be thought of in isolation. The Government has got the fiduciary responsibility to act in letter and in spirit. ... (*Interruptions*)

HON. SPEAKER: We cannot discuss these things here.

SHRI Y. S. CHOWDARY: Madam, the Government is permanent in nature. It is not a political party. ... (*Interruptions*)

THE MINISTER OF CHEMICALS AND FERTILIZERS; AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Through you, Madam, I am requesting hon. Y.S. Chowdary garu that he is hon. Minister of the Government of India. Leader of the TDP Mr. Narsimham can be given time. ...
(Interruptions)

HON. SPEAKER: All of them can sit together and have a solution.

... (Interruptions)

माननीय अध्यक्ष : मैंने आपकी बात समझ ली है, अब रवि शंकर प्रसाद जी ने भी कहा है, इसको हम सभी मिल कर जल्दी से जल्दी...।

... (व्यवधान)

श्री मोहम्मद सलीम (रायगंज) : अध्यक्ष महोदया, ... (व्यवधान)

माननीय अध्यक्ष : आप पश्चिम बंगाल से हैं, आप बैठ जाइए।

... (व्यवधान)

SHRI A.P. JITHENDER REDDY : Madam, whatever Shri Y.S. Chowdary has said, we also agree to that and we say that all these have to be very amicably settled. As soon as it is settled, it is good for their State and for our State individually to operate on all our issues. However, I request Mr. Ravi Shankar Prasad Ji that whatever I have said and he has heard of it, I want him to assure that no judges elevations and promotions will take place until this problem is. ...
(Interruptions)

SHRI RAVI SHANKAR PRASAD: Madam, Mr. Reddy is a very seasoned Member of Parliament. All the appointment of judges today are decided by the collegium of the High Court and by the Supreme Court. I cannot give any assurance like that. ... (Interruptions)

SHRI Y. S. CHOWDARY: Madam, we request the hon. Home Minister to give his commitment.

माननीय अध्यक्ष : यहां पर चर्चा नहीं होगी।

... (व्यवधान)

HON. SPEAKER: I am not allowing to discuss this.

... (*Interruptions*)

SHRI Y. S. CHOWDARY: Madam, already four years have passed. Our request is to request the Home Minister to give some timeline. Otherwise, many things are pending like Special Category Status, delimitation and many more things. ... (*Interruptions*)

HON. SPEAKER: If he wants to reply, I have no objections.

... (*Interruptions*)

गृह मंत्री (श्री राजनाथ सिंह) : अध्यक्ष महोदया, मैं सम्मानित सदस्यों को यह जानकारी देना चाहूंगा कि बाइफरकेशन से जो रिलेटेड इश्यूज हैं, अदर दैन हाईकोर्ट, इन सभी इश्यूज को रिजॉल्व करने के लिए दोनों स्टेट्स के चीफ मिनिस्टर्स से मैं रिक्वेस्ट करूंगा कि एक साथ बैठें। मैं अपनी तरफ से भरपूर कोशिश करूंगा कि जितने बाइफरकेशन से संबंधित इश्यूज हैं, वे जल्दी से जल्दी रिजॉल्व हो सकें।... (व्यवधान)

SHRI SUDIP BANDYOPADHYAY (KOLKATA DAKSHIN): Madam, I rise to speak on the subject that there is a decrease in the interest rates available to small savings schemes.

Madam, the Government has slashed the interest rates on small savings schemes such as the Public Provident Fund, National Saving Certificates and Kisan Vikas Patra by 0.2 per cent from January to March quarter. This interest rates have been gradually reduced to a big extent by this Government over time. PPF has been decreased from 8.7 per cent to 7.6 per cent. NSC has been reduced from 8.1 per cent to 7.6 per cent. KVP has been reduced from 8.7 per cent to 7.3 per cent.

Madam, what I want to mention is that the Government has a fiscal deficit target of 3.2 per cent. It is unlikely to able to meet this deficit target.

The Government's attempt at fiscal discipline should not come at the cost of small savers who depend on the interest rates guaranteed by these schemes. The big attractions of these schemes are security and attractive returns to the poorest of the poor people. These schemes are meant for small savers to invest their savings and be assured of returns. The small savers are the most affected by these rate cuts. The impact of cumulative rate cuts that have happened since this Government came to power is quite high. The All-India Trinamool Congress Party previously raised this issue of reduction of interest rates on the saving bank deposits of the small depositors by the SBI from 4 to 3.5 per cent. The Indian Parliament is the platform to raise their issue. Who will speak on their behalf? They are the sufferers. They are becoming the worst sufferers. If their small savings are not protected by giving the declared interests and if it is reduced gradually, they will have no place to raise their voice or to reflect their voices. So we think it is better to raise it. In spite of so many important issues, this is also an issue related to the poorest of the poor people of the country. Let the Government

rise to the occasion and respond properly by which they can be protected by all means.

HON. SPEAKER: Dr. Ratna De (Nag) and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Sudip Bandyopadhyay.

Are you supporting this?

SHRI BHARTRUHARI MAHTAB (CUTTACK): I support what Shri Sudip Bandyopadhyay has said. I have a small suggestion in this regard. Their interest should be protected.

श्री राम टहल चौधरी (राँची) : अध्यक्ष जी, शून्यकाल के माध्यम से मैं सदन का ध्यान एक महत्वपूर्ण विषय की तरफ आकर्षित करना चाहता हूँ। भारत सरकार की ग्रामीण विकास में सहयोग दे रही योजना मनरेगा में कार्यरत कर्मों दस वर्षों से अनधिकृत रूप से अल्प मानदेय पर काम कर रहे हैं। मनरेगा में कार्यरत कर्मियों की आर्थिक स्थिति दयनीय है और अस्थायी नौकरी के कारण उनका भविष्य भी अंधकारमय है। आज भी उन्हें स्वास्थ्य बीमा, अनुकम्पा के आधार पर नौकरी, ईपीएफ कटौती आदि की सुविधाएं नहीं मिल रही हैं। मनरेगा में कार्य करने की प्रकृति बिलकुल सरकारी सेवा की तरह है। मनरेगा के कर्मियों को सरकारी सेवा की तरह एक तरह का काम करने पर समान वेतन नहीं मिल रहा है, जबकि न्यायालय ने समान कार्य के लिए समान वेतन का फैसला दिया है।

झारखंड राज्य में मनरेगा कर्मचारियों के लिए ग्रामीण विकास विभाग, पंचायत सचिव या अतिरिक्त पदों पर समायोजन अथवा पचास प्रतिशत आरक्षण, समान कार्य के लिए समान वेतन, उनकी बर्खास्तगी पर रोक, उनके लिए स्वास्थ्य बीमा, अनुकम्पा के आधार पर नौकरी, ईपीएफ के लिए कटौती किए जाने की मांग है। सदन के माध्यम से सरकार से अनुरोध करता हूँ कि उनकी लम्बी सेवा और दयनीय दशा को ध्यान में रखते हुए इनकी मांग पर तत्काल विचार किया जाए।

माननीय अध्यक्ष : श्री शरद त्रिपाठी, कुंवर पुष्पेन्द्र सिंह चन्देल और श्री भैरों प्रसाद मिश्र को श्री राम टहल चौधरी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राघव लखनपाल (सहारनपुर) : महोदया, सहारनपुर उत्तर प्रदेश का उत्तर-पश्चिम का क्षेत्र है और सीमांत जनपद है। प्रदेश की राजधानी लखनऊ से 700 किलोमीटर की दूरी पर है और इलाहबाद हाईकोर्ट से 900 किलोमीटर की दूरी पर है। सहारनपुर में विख्यात माँ शाखुम्बरी देवी का मंदिर है, लकड़ी उद्योग है, आईटीसी की फैक्ट्री है, स्टाम्प पेपर मिल सहित अनेक बड़े उद्योग हैं। वहां बहुत प्रसिद्ध कपड़ा मार्केट भी है और इस वजह से हजारों व्यापारियों और अन्य लोगों का आना जाना सहारनपुर लगा रहता है। मैं कहना चाहता हूँ कि सहारनपुर से सबसे निकट हवाई अड्डा देहरादून का जोली ग्रांट हवाई अड्डा है, जो कि 97

किलोमीटर की दूरी पर है और हवाई अड्डा चंडीगढ़ का है, जो 140 किलोमीटर की दूरी पर है। सहारनपुर पहुंचने के लिए बहुत समय लगता है, समय का भारी अपव्यय होता है और लोगों को कठिनाई का सामना करना पड़ता है। सहारनपुर में सरसावा के अंदर वायुसेना का बहुत विशाल रन-वे है।

महोदया, मेरा आपके माध्यम से सरकार से आग्रह है कि रीजनल कनेक्टिविटी योजना - उड़ान यानी "उड़े देश का आम नागरिक" योजना के अंतर्गत इस हवाई पट्टी पर सिविलियन टर्मिनल बनाकर सहारनपुर से दिल्ली, लखनऊ और इलाहाबाद के लिए हवाई सेवा शुरू कराई जाए।

माननीय अध्यक्ष : श्री शरद त्रिपाठी, कुंवर पुष्पेन्द्र सिंह चन्देल और श्री भैरों प्रसाद मिश्र को श्री राघव लखनपाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री बीरेन्द्र कुमार चौधरी (झंझारपुर) : आदरणीय अध्यक्ष महोदया, आपने मुझे इस महत्वपूर्ण विषय पर बोलने के लिए समय दिया है, इसके लिए मैं आपके प्रति आभार प्रकट करता हूँ।

महोदया, मैं आपके माध्यम से माननीय प्रधान मंत्री जी से आग्रह करना चाहता हूँ। बिहार राज्य के मधुबनी जिले का मधेपुर प्रखंड और घोंघरडिहा प्रखंड कोसी नदी से प्रभावित है। इन दोनों जगहों पर दर्जनों पुल एवं सड़कों की आवश्यकता है। फुलपरास प्रखंड के राम नगर सुरियाही से रेलवे बसवारी तक सुरक्षा बाँध और मधेपुर प्रखंड में बसी पट्टी से डारह महपतिया तक सुरक्षा बाँधों की बहुत बड़ी आवश्यकता है। इस कारण यहाँ 6 महीनों तक यातायात अवरुद्ध रहता है।

मैं सरकार से यह माँग करता हूँ कि यहाँ के कोसी पीड़ित लोगों के लिए यातायात और सुरक्षा बाँध की व्यवस्था करवाई जाए, ताकि लोगों को सभी सुविधाएं उपलब्ध हो सकें। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र एवं कुंवर पुष्पेन्द्र सिंह चन्देल को श्री बीरेन्द्र कुमार चौधरी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री उदय प्रताप सिंह (होशंगाबाद) : अध्यक्ष महोदया, मैं आपके माध्यम से सदन का ध्यान देश के दलहन उत्पादक किसानों और व्यापारियों की गंभीर समस्या की ओर दिलाना चाहता हूँ। आज मध्य प्रदेश और राजस्थान सहित पूरे देश का किसान चना, मसूर, मटर, उड़द और मूँगफली के दामों के कारण बहुत हताश है और स्वयं को कर्ज के बोझ से दबा हुआ महसूस कर रहा है।

अध्यक्ष महोदया, जहाँ सन् 2015-16 में चने के दाम 8-10 हजार रुपये प्रति क्विंटल थे, वे इस समय 3-4 हजार रुपये प्रति क्विंटल हैं। मसूर दाम 6 हजार रुपये प्रति क्विंटल से अधिक थे, जो कि इस समय 3 हजार रुपये प्रति क्विंटल के आसपास हैं। उड़द का भी बहुत बुरा हाल है। अगले साल इसकी स्थिति और खराब होने वाली है। दिनांक 1.12.2017 को इसके आँकड़े हमारे सामने आए हैं। पिछले साल

के दलहन उत्पादन के मुकाबले लगभग 9 लाख हैक्टेयर अधिक क्षेत्र में दलहन की बोआई का रिकॉर्ड हमारे सामने आया है। इस रिकॉर्ड को देखने से आगे आने वाले समय में स्थिति के और खराब होने की संभावना है।

अध्यक्ष महोदया, मैं आपके माध्यम से यह अनुरोध करना चाहता हूँ कि हमारे देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी ने किसानों से दलहन के उत्पादन को बढ़ाने का जो आह्वान किया है, देश के किसानों ने उसमें अपनी सहभागिता सुनिश्चित की है, जिस कारण 9 लाख हैक्टेयर अधिक क्षेत्र में दलहन का उत्पादन हुआ है।

अध्यक्ष महोदया, मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूँ कि दलहन उत्पादक किसानों को यदि बचाना है, तो हमें तत्काल प्रभाव से दलहन के आयात पर भारी शुल्क लगाना पड़ेगा। मैं सरकार का धन्यवाद करना चाहता हूँ।

माननीय अध्यक्ष : आपका समय पूरा हो गया है। अब आप समाप्त कीजिए।

श्री उदय प्रताप सिंह : माननीय अध्यक्ष जी, यह बहुत महत्वपूर्ण विषय है। मैं सिर्फ एक मिनट में अपनी बात समाप्त कर दूँगा।

अध्यक्ष महोदया, हमारी सरकार ने 30 प्रतिशत आयात शुल्क बढ़ाया है। मैं कहना चाहता हूँ कि आयात शुल्क को 50 प्रतिशत तक बढ़ाए बिना हमारा काम नहीं चलेगा। हम देश के जिन दलहन उत्पादक किसानों से दलहन के उत्पादन की आशा कर रहे हैं, यदि उन दलहन उत्पादक किसानों को उनकी उपज का वाजिब मूल्य नहीं मिलेगा, तो वे दलहन का उत्पादन कैसे कर पाएंगे।

अतः मेरा आपके माध्यम से सरकार से अनुरोध है कि वह किसानों के लिए फसलों के एम.एस.पी. को बढ़ाने का प्रयास करे। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री शरद त्रिपाठी, श्री देवजी एम. पटेल एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री उदय प्रताप सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI RABINDRA KUMAR JENA (BALASORE): Thank you, hon. Speaker, Madam, for giving me this opportunity. There are about 1.3 lakh post offices in our country, which employ about 2.7 lakh Gramin Dak Sevaks. They account for almost 90 per cent of the Indian postal work and generate close to 70 per cent of the revenue. But they are the lot who get paid the least. Sometimes they even do not get the minimum wages.

Moreover, they have zero job security. They do not get any social security. The Government of India set up a Committee, which submitted its final report in

2016 to address these issues. I urge upon the Government of India to immediately accept the report of the Committee and implement 2.5 per cent increase in their salary. I also request the Government to provide them social security and ensure that they are at least paid in accordance with the minimum wages in the country.

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री शरद त्रिपाठी एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री रवीन्द्र कुमार जेना द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI M.K. RAGHAVAN (KOZHICODE): Thank you, Madam Speaker, for giving me this opportunity. I would like to raise a very important public issue regarding inclusion of Kozhikode city, which is in my constituency, in the list of Smart Cities Mission.

The Ministry of Urban Development has announced a list of smart cities. Kozhikode (Calicut) deserves to be included in that list by all means. But, unfortunately, it has been excluded from the list.

Madam, Kozhikode is an important city in the Malabar region of North Kerala. Though Calicut has been internationally known as a town for over 500 years, it has not seen much modernization despite its status. This is the city where Vasco Da Gama landed in India in 1498 knowing its importance for trade in spices. Not only that, Beypore was famous for construction of Urus, the boats, much used in the Gulf countries in those days.

My humble submission to the Government is to include Calicut in the list of Smart Cities Mission and release the required fund for its natural modernization.

माननीय अध्यक्ष : अगर आप लोग थोड़े समय में अपनी बात रखेंगे तभी मैं सभी को मौका दे सकती हूँ।

श्री हरिओम सिंह राठौड़ (राजसमन्द) : महोदया, मेरे लोक सभा क्षेत्र में कुछ महत्वपूर्ण रेलवे स्टेशन्स हैं, जहां गाड़ियों के ठहराव के संबंध में मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ। यथा ब्यावर, गोटण, मेढ़ता रोड और रेण औद्योगिक क्षेत्र के स्टेशन्स हैं और ये धार्मिक स्थान भी हैं, इसलिए यहां ट्रेनों का ठहराव बहुत आवश्यक है। इसलिए मेरा विशेष आग्रह है कि जो सुपरफास्ट गाड़ियां यहां से गुजरती हैं, उनके रुकने की व्यवस्था यहां की जाए।

महोदया, आपके माध्यम से मैं सरकार से एक विशेष आग्रह करना चाहूंगा कि इन स्टेशनस से सब-स्टैंडर्ड स्टेशनस पर ये गाड़ियां रुकती हैं, मैं नहीं कहता हूँ कि वहां ये गाड़ियां न रुकें, लेकिन ये स्टेशनस अपग्रेडिड और बड़े हैं, इसलिए यहां गाड़ियों के रुकने की व्यवस्था की जानी चाहिए।

माननीय अध्यक्ष : श्री भैंरो प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री हरिओम सिंह राठौड़ द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI IDRIS ALI (BASIRHAT): Hon. Speaker Madam, I am highly grateful to you for giving me an opportunity to raise a very urgent matter of public importance.

Hon. Chief Minister of West Bengal, Mamata Banerjee, people's energy, the heart beat of the poorest of the poor - a leader who always feels for the people - had introduced Izzat monthly season tickets for Rs. 25 for persons working in the unorganized sector with a monthly income not exceeding Rs. 1,500 to facilitate their travel up to a distance of 100 kilometres to earn bread and butter for their families. The present Government has withdrawn the scheme of certification and the social status of the poor people of the country. In my opinion, this is very unfortunate.

The Comptroller and Auditor General of India has slammed Indian Railways in its Performance Audit where their findings are of unpurified tap water being used to make beverages, uncovered and unwashed waste bins, food left out in the open, and rats and cockroaches at catering units in trains, and stations serving such bad and poor quality food. Under the banner of IRCTC, the food preparation and food distribution, along with the base kitchens, has been privatized by the present Central Government.

HON. SPEAKER: Shri Kaushalendra Kumar.

SHRI IDRIS ALI : Madam, I will take only one minute. May you live long, Your Honour.

Madam, in spite of the Khanna Railway Safety Committee Report regarding thousands of over-aged wagons and coaches ... (*Interruptions*)

HON. SPEAKER: You put your demand.

SHRI IDRIS ALI : I wish to speak my last sentence.

* Respected Madam, I would just like to say that our Hon. Chief Minister Smt. Mamata Banerjee is doing a lot for the poor people of the state and she is one of the most popular leaders of the country. Whatever steps she has taken in the interest of the common people should be continued. The Central Government is trying to take anti-people steps which should be opposed. The IZZAT scheme should be continued and the railway services should be improved. Thank you.

* English translation of the speech originally delivered in Bengali.

श्री कौशलेन्द्र कुमार (नालंदा) : महोदया, मेरे संसदीय क्षेत्र नालंदा का आयुर्वेद से प्राचीन संबंध रहा है। राजगीर पौराणिक स्थान है, जहां आयुर्वेद से संबंधित अपार जड़ी-बूटियों का भण्डार है। भगवान गौतम बुद्ध ने यहां गृद्ध-कूट में निवास किया था और तत्कालीन राजा बिम्बसार ने उनका इलाज किया था। राजगीर में ही वेणुवन है, जहां काफी दुर्लभ जड़ी-बूटियां पायी जाती हैं। जीवकामियावन में ही प्रसिद्ध जीवक वैद्य का निवास था। अतः राजगीर का आयुर्वेद से काफी पुराना संबंध रहा है। राजगृह पंच पहाड़ी है और पंच पहाड़ी से लगभग 52 झरने निकलते हैं, जो गंधक युक्त पानी है। मेरा मानना है कि राजगीर में आयुष विश्वविद्यालय की स्थापना होने से विभिन्न तरह के प्रयोग आयुर्वेद में करने में बड़ी कामयाबी मिलेगी। माननीय मंत्री जी भी बैठे हैं, मैं अनुरोध करूंगा कि नालंदा के राजगीर में आयुष विश्वविद्यालय की स्थापना की जाए।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री शरद त्रिपाठी और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री कौशलेन्द्र कुमार द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री अधीर रंजन चौधरी। यह शून्य काल है और संक्षेप में अपनी बात कहनी होती है। पूरी विदेश नीति के बारे में मत बोलिएगा।

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam, there is no gainsaying in the fact that our hon. Prime Minister has been travelling across the globe to glorify the country and to vindicate the importance of our country, but I would like to express my concern about the fact that the situation in our neighbouring countries has been turning fluid.

The Government-controlled media in Maldives has been narrating our hon. Prime Minister as 'anti-Muslim'. They have signed Free Trade Agreement with China. Under the guise of OROB China has been making their foray into the periphery of our country much to the concern of our country, specially in view of the strategic perspective. Not only that, our other neighbouring country, Nepal, is also indulging in pronouncing anti-India rhetoric. I think, our neighbourhood policy needs to be reoriented. This is my argument.

श्री मानशंकर निनामा (बांसवाड़ा) : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय रेल मंत्री जी के ध्यान में यह विषय लाने की कृपा करता हूँ कि निर्वाचन क्षेत्र बांसवाड़ा और झुंजरपुर, उदयपुर से हिम्मतनगर-अहमदाबाद रेल लाइन पर ग्राम पंचायत छापी, ग्राम बिलपन में गेट नम्बर 162 पर स्थानीय जनता द्वारा अंडरब्रिज बनाने की मांग लंबे समय से करते जा रहे हैं। मैंने पूर्व रेल मंत्री जी से भी इस संबंध में आग्रह

किया था, किंतु उपरोक्त कार्य में अभी तक कोई प्रगति नहीं हुई है, क्योंकि मामला जनहित से जुड़ा हुआ है। अतः इस पर तीव्र गति से कार्रवाई अपेक्षित है। उपरोक्त मांग पूरी न होने से वहां की स्थानीय जनता में भारी रोष व्याप्त है।

महोदया, मेरा सदन के माध्यम से माननीय रेल मंत्री जी से अनुरोध है कि मामले की गंभीरता को देखते हुए जनहित में शीघ्र उदयपुर से अहमदाबाद रेल लाइन पर ... (व्यवधान) आवश्यक कार्य हेतु विचार करें।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री मानशंकर निनामा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राजेश रंजन (मधेपुरा) : अध्यक्ष महोदया, हमारे देश की संस्कृति और आध्यात्मिक सभ्यता पर बहुत बड़ी चोट है। मैं आपको दिल्ली की आध्यात्मिक यूनिवर्सिटी के दीक्षित के बारे में बताना चाहूंगा और इसी तरीके से लगातार आज संतों के सम्मान की दिक्कत आयी है। हम लगातार बेटियों की बात करते हैं, लेकिन लगातार ऐसे बाबाओं के द्वारा बच्चियों का सेक्सुअल हैरेसमेंट, कभी आसाराम, कभी बाबा राम रहीम, कभी दीक्षित और कभी निर्मल जैसे लोगों के बारे में इतनी चीजें हैं, आप भी माँ की तरह से समझती हैं कि किस तरह से कृष्ण बनने के लिए तीन हजार महिलाओं के साथ अत्याचार हुए। हाईकोर्ट और सुप्रीमकोर्ट के आदेश सी.बी.आई. जांच करने के लिए हुआ और लगातार दीक्षित पर केस हुआ, लेकिन क्या कारण है कि हिन्दुस्तान ऐसे बाबाओं पर रोक नहीं लगाता है। चाहे वह रामदेव हो या कोई भी हो। जिस तरीके से लगातार करोड़ों-अरबों रुपये बाबा लोग कमाते हैं... (व्यवधान)

डॉ. भागीरथ प्रसाद (भिंड) : माननीय अध्यक्ष महोदया, ग्रामीण क्षेत्रों में आज किसान आवारा गायों की समस्या से जूझ रहा है। ग्रामीण क्षेत्रों में अचानक गाय और बछड़ों की संख्या बढ़ गई है। सैकड़ों की संख्या में गाय और बछड़ों के झुण्ड खड़ी फसल को चर जाते हैं। किसान रात-रात भर जाग कर अपनी फसलों की रक्षा करते हैं। मेरे लोक सभा क्षेत्र में भी यह एक व्यापक समस्या बन गई है और आवारा गायों और बछड़ों की वजह से सड़कों और बाजारों में बड़ी संख्या में दुर्घटनाएं हो रही हैं। इससे आवागमन में बाधा के साथ-साथ जान-माल के नुकसान का खतरा बढ़ गया है। गौशालाओं में भी गायों का रखरखाव ठीक नहीं हो पा रहा है। समुचित देखभाल न होने के कारण सैकड़ों की संख्या में गाय मर जाती हैं। इस संकट को लेकर किसानों में आक्रोश व्याप्त है। अतः मैं आपके माध्यम से भारत सरकार से अनुरोध करता हूँ कि इस गंभीर समस्या से निपटने के लिए शीघ्र, समुचित एवं प्रभावी उपाय किए जाएं। जिससे किसानों के संकट का निवारण हो सके, धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को डॉ. भागीरथ प्रसाद द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI P. KARUNAKARAN (KASARGOD): I would like to place before the Government and also the House a very serious issue of victims of Endosulfan. The Government of Kerala has taken a lot of measures. Now, the Supreme Court has given the verdict that each and every victim has to be given Rs. 5 lakh, and also directed the State Government that it should get the amount from the companies and also from the Central Government. In this regard, I would like to say that it is not possible for the State Government also to take all these measures. Of course, the Government of Kerala has already requested an assistance of Rs.478 crore from the Centre. This is a very big issue; it is a human issue. Not only in Kerala but also in some parts of Karnataka, people are affected. Hence, I request the Central Government to allocate the amount sought by the State Government.

श्री चन्द्रकांत खैरे (औरंगाबाद) : अध्यक्ष महोदया, मेरा संसदीय क्षेत्र संभाजीनगर, औरंगाबाद एक बहुत बड़ा इंडस्ट्रियल हब बन गया है। यह दिल्ली-मुम्बई इंडस्ट्रियल कारीडोर का सेंटर बना है। यह महाराष्ट्र के टूरिज्म की कैपिटल भी है। मैं कहना चाहता हूँ कि वहां एजूकेशन हब आदि सब कुछ है। हालांकि वह इतना बड़ा शहर हो गया है, लेकिन वहां वालुज इंडस्ट्रियल एरिया में मेट्रो लाइन नहीं है। वहां से मेट्रो लाइन चालू करने के लिए मैं आपके माध्यम से केन्द्र सरकार से विनती करता हूँ कि देश के सभी बड़े शहरों में मेट्रो ट्रेन चालू हो रही है तो हमारे यहां वालुज से बिडकिन, बिडकिन से शेनद्रा और शेनद्रा से फिर वालुज एक सर्किल मेट्रो के लिए बनाया जाए। धन्यवाद।

HON. SPEAKER: Kunwar Pushendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Chandrakant Khaire.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Madam, the running MEMU trains in Southern Railway were recently cancelled, especially, in Thiruvananthapuram Division. The hon. Railway Minister intervened in this matter and the train started running but, unfortunately, these trains are running very late. Daily commuters are facing a serious problem. The Parasuram Express starting from Thiruvananthapuram, MEMU train from Kollam to Ernakulam, and

in the evening, train from Kottayam to Kollam are running very late. So, the daily commuters who are going to government offices, schools and colleges and other places are facing a serious problem. Therefore, through you, Madam, I would like to request the hon. Railway Minister to maintain the scheduled time and resolve this issue.

HON. SPEAKER: Shri Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Kodikunnil Suresh.

SHRI M. I. SHANAVAS (WAYANAD): I am sorry, Madam, I was writing the amendment for the Bill.

Madam, I want to bring to the notice of this august House and also your goodself, a gruesome murder that occurred in Rajasthan where a person was beaten black and blue, kerosene was poured and he was burnt alive. The video of that incident was also taken and shown on all the TV channels. The murder of Mohd. Afrazul and similar hate crimes including mob lynching may be investigated by a judicial committee headed by a sitting judge. The steps should be taken to restore the confidence of the minorities and to ensure fair justice to them.

HON. SPEAKER: Shrimati Arpita Ghosh is permitted to associate with the issue raised by Shri M. I. Shanavas.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I will just take one minute for the issue of Polavaram Project that I have been raising since today's morning.

We are not against the Project as such. We have very little quarrel with Andhra Pradesh but the present Government is, actually, nourishing an illegal child that was born during the UPA regime. Our concern here is that the Polavaram Project is being constructed without addressing the legitimate concerns of Odisha. The construction is going on despite the pendency of the matter in the Supreme Court of India. The Project construction is progressing in violation of Godavari Water Dispute Tribunal Award. It is continuing its work without conducting any public hearing in the State of Odisha which is a mandatory

requirement for getting any environment clearance. If the Project is allowed to be completed before resolution of all the pending issues, it will cause permanent injury to the interest of the State of Odisha and its people. Therefore, our Chief Minister, Shri Naveen Patnaik, had written a letter on 28th November to the hon. Prime Minister of India. The magnitude of the consequence is that the people of Odisha will have to face vis-à-vis the submergence of the tribal land, the flooding of fertile agricultural land and mass displacement of the villages which can be avoided if only an opportunity is given for a final resolution of the disputes pending before the hon. Supreme Court.

Similarly, a letter was written to the Chief Minister of Andhra Pradesh so that he can take up this matter and settle this issue. I would urge upon this Government to intervene in this matter because, now, it is called a national project and this national project needs to be addressed by the Union Government. The displacement of the tribals and the submergence of the fertile land need to be addressed; some hearing has to take place. The National Green Tribunal has given some orders. When the case is pending before the hon. Supreme Court, at least, before you settle the resolution, do not allow that project to be completed. What the hon. Minister of Water Resources has said in his statement, I have no quarrel with that. My only submission before this Government is that all the resolutions should be settled before completion of that project and then only you can do justice to the tribal people of Malkangiri of Odisha. That is my request to the Government.

HON. SPEAKER: Shri Rabindra Kumar Jena, Shri Prasanna Kumar Patasani, Dr. Prabhas Kumar Singh, and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Bhartruhari Mahtab.

श्री प्रेम सिंह चन्द्रमाजरा (आनंदपुर साहिब) : स्पीकर मैडम, आप जानते हैं कि 14 अप्रैल, 1919 को जलियावाला बाग का जो दुखदायी गोली काण्ड हुआ था, उसका 100वां वर्ष 14 अप्रैल 2018 को शुरू होने जा रहा है। मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि उन शहीदों को श्रद्धांजली देने के लिए और उस खूनी गोली काण्ड को राष्ट्रीय स्तर पर मनाने के लिए भारत सरकार द्वारा कोई प्रोग्राम एलान

करना चाहिए। मैं यह भी चाहता हूँ कि उस दिन शहीद उधम सिंह का स्टैचु जलियावालां बाग में लगाना चाहिए। मुझे पता चला है कि एक प्राइवेट एनजीओ जिसका नाम कंबोज महासभा, वह स्टैचु लगाना चाहते हैं। मैं चाहता हूँ कि भारत सरकार की ओर से शहीद उधम सिंह के स्टैचु को लगाए जाने की व्यवस्था की जाए, साथ ही साथ मैं कहना चाहता हूँ कि शहीद उधम सिंह जी की डायरी और पिस्टल लंदन में पड़ी हुई हैं, उसे हमारे देश में वापस लाने की व्यवस्था की जाए, ताकि हम उस महान शहीद को, जिन्होंने 20 वर्ष बाद लंदन में जा कर जनरल डायर से बदला लिया था, उनको याद कर सकें।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री प्रेम सिंह चन्दूमाजरा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती अर्पिता घोष (बालूरघाट) : स्पीकर मैडम, मैं गवर्नमेंट ऑफ इण्डिया प्रेस के बारे में एक मुद्दा उठाना चाहती हूँ। गवर्नमेंट ऑफ इण्डिया प्रेस के 17 यूनिट्स पूरे देश में हैं। हमारे पश्चिम बंगाल में उसके पांच यूनिट्स हैं। अभी हाल ही में 20 सितंबर को कैबिनेट ने एक निर्णय लिया है कि इसको वाइंड-अप करेंगे और पांच पर ले कर आएं, जिसमें से बंगाल में एक ही बचेगा। यह जो वाइंडिंग-अप ऑफ जीआई प्रेस है, इसकी पहले भी बहुत दफा बात हुई थी। जब ममता बनर्जी जी ने यहां पर एम.पी. थीं, तब मिड 1980 में उन्होंने इसके बारे में विरोध किया था, तब यह मामला बंद हुआ था। पार्लियामेंट्री स्टैंडिंग कमेटी ने इस पर सन् 2016 में 12वीं रिपोर्ट दी है कि अगर इसका एडवांस मॉडर्नाइज़ इंफ्रास्ट्रक्चर कर दिया जाए, एडवांस कंटेम्पेरी मशीनरी लाई जाएं और एसेशियल मैनपावर दिया जाए तो इसको मॉडर्नाइज़ कर के चला सकते हैं। ये 17 पूरे के पूरे चल सकते हैं। आपके माध्यम से सरकार से मेरी विनती है कि इस पर दोबारा विचार किया जाए और जीआई प्रेस को चलाया जाए ताकि हमारी यह गवर्नमेंट ऑफ इण्डिया प्रेस रहे और जो लोग इसमें काम करते हैं उनकी भी लाइवलीहुड सही रहे।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल को श्रीमती अर्पिता घोष द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री प्रवेश साहिब सिंह वर्मा (पश्चिमी दिल्ली) : अध्यक्ष महोदया, भारत की राजधानी में हर वर्ष ठंड के दिनों में सैकड़ों लोग मरते हैं। इस साल भी अभी तक 170 लोग ठंड के कारण से मर चुके हैं। हर रोज़ 50 हजार से ज्यादा लोग दिल्ली में सड़कों पर सोने को मजबूर हैं। अभी जो पीछे अखबारों में फोटो छपी कि बहुत सारे लोग तो जानवरों के साथ या कुत्तों के साथ यमुना की रेत में सोते हुए दिखाई दिए थे। दिल्ली सरकार ने सन् 2015 में कहा था, दिल्ली के मुख्य मंत्री ने कहा था कि हम दिल्ली में ठंड की वजह से किसी भी बेघर आदमी को मरने नहीं देंगे। हम उनके लिए नाइट शैल्टर बनाएंगे, हम उनके लिए गर्म पानी की व्यवस्था करेंगे, नाश्ते की व्यवस्था करेंगे। मगर बहुत ही दुख के साथ कहना पड़ता है कि केंद्र सरकार

नैशनल अर्बन लाइवलीहुड मिशन के अंतर्गत दिल्ली सरकार को जो पैसा देती है, वह पैसा भी दिल्ली सरकार अभी तक पूरी तरह से खर्च नहीं कर पाई है और बेघर लोगों के लिए अभी तक नाइट शैल्टर्स का बंदोबस्त नहीं कर पाई है। आम आदमी पार्टी ने अपने कार्यकर्ताओं के एनजीओज़ को वे सारे नाइट शैल्टर्स दे रखे हैं जो एक-एक आदमी से दस-दस रुपये लेते हैं। जिसके पास घर नहीं है, जिसके पास खाने को नहीं है, वह रात को वहां पर सोने के लिए दस रुपये कैसे देगा? मैं सदन से और हमारी सरकार से यह कहना चाहता हूँ कि वे दिल्ली के मुख्य मंत्री से बात कर के पता लगाएं कि जो भी फण्ड केंद्र सरकार की तरफ से उनको दिया गया है, क्या उसका सही सदुपयोग हुआ है। भारत की राजधानी में बहुत ही बुरा लगता है, पूरा देश इसकी चर्चा करता है, अखबारों में छपता है कि भारत की राजधानी में कोई व्यक्ति ठंड से मरता है तो यह बहुत ही शर्म और दुख की बात है। दिल्ली के मुख्य मंत्री के ऊपर ये सारे आरोप लगने चाहिए, कत्ल के आरोप लगने चाहिए अगर एक भी व्यक्ति की मृत्यु ठंड से होती है।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल एवं श्री भैरों प्रसाद मिश्र को श्री प्रवेश साहिब सिंह वर्मा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRIMATI V. SATHYABAMA (TIRUPPUR): The Union Government has announced in its last Budget that AIIMS will be established in Tamil Nadu. The former Chief Minister of Tamil Nadu Puratchi Thalaivi Amma had immediately identified five suitable locations in Tamil Nadu, including Perundurai in Erode district. The Central team had inspected the proposed locations in April last year. But the Union Government has yet to announce the location for establishment of AIIMS in Tamil Nadu. The former Chief Minister of Tamil Nadu Puratchi Thalaivi Amma had urged the hon. Prime Minister to ensure establishment of AIIMS hospital in Tamil Nadu without any delay.

The AIIMS hospital, if constructed at Perundurai, will provide medical care to around two crore people, not only in the western districts of Tamil Nadu, but also to the poor people in the adjoining States of Kerala and Karnataka. With the rising demand for medical care, there is a huge expectation for establishment of AIIMS-like medical and research institution in Perundurai to provide best medical facilities and services to the people of this Kongu region.

Therefore, I urge the Union Government to expedite the announcement of setting up of AIIMS at Perundurai in Erode district in Tamil Nadu and to ensure

that the construction and establishment of AIIMS be initiated without any further delay.

HON. SPEAKER: Shri Kunwar Pushpendra Singh Chandel and Shri P.R. Sundaram are permitted to associate with the issue raised by Shrimati V. Sathyabama.

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Hon. Speaker Madam, I want to express my concern at the irresponsible attitude of some of the officials of the Indian Railways and the Department of Environment and Forests stationed in Assam. Their inaction has caused huge loss, both to human beings and elephants. Elephants are regularly being killed by speeding trains. Almost two or three elephants are killed in a week. Just two months ago, seven elephants were killed at the same spot in the same day by speeding trains. Safe corridor for the elephants should be made but it has not been made. Similarly, in Guwahati, there are 12 unmanned railway crossings. By the side of these unmanned railway crossings, there are busy markets and schools too. The then Minister of Railways Shri Suresh Prabhu agreed to make some elevated place for railway tracks but it has not been done. Nearly 60 trains pass on these railway tracks daily. I would like to request the Government to do something for this because the residents may meet an accident in such a situation. I want to mention that the hon. General Manager of Indian Railway stationed in Assam does not show responsible behaviour in this regard. He is simply passing his service time leisurely. That is what I comprehend because whenever I tried to meet him, I did not get the time. So, I urge upon the Minister of Railways and the Minister of Environment and Forests to look into this matter.

HON. SPEAKER: Shri Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shrimati Bijoya Chakravarty.

SHRI PARTHA PRATIM RAY (COOCHBEHAR): Hon. speaker Madam, the bullet train project between Ahmedabad and Mumbai has a construction cost of around Rs. 1,10,000 crore. This is more than the cost of Dedicated Freight

Corridor which costs Rs. 81,000 crore but enables freight transport across nine States.

Madam, Rs. 22,000 crore of the total cost of the bullet train is to be financed by the Government of India. This amount itself is more than the annual budgetary support to the Railway Safety Fund, which is Rs. 20,000 crore.

Although the Government claims that the terms of Rs. 88,000 crore loan from Japanese Government tantamount to a grant, it is a significant burden on India. I want to say that the government should not be privatizing bullet trains when an average of 115 railway accidents happen every year and more than a lakh posts of railway safety officials are lying vacant in India.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Hon. Speaker Madam, I am here to speak on a very serious issue which happened in Satna, Madhya Pradesh when 32 Christian believers including a priest were arrested for singing carols. This is a disturbing factor and it reveals a dangerous attitude of the State to interfere in the religious freedom of the people in the country. The police confirmed the detainment of 32 Christians. Actually, the leading catholic associations have condemned this. Furthermore, when a group of priests went to police station to enquire about the detained persons, their parked car was torched by a mob belonging to a right-wing group. The priest Father George Mangalappally of St. Ephrem's Theological College, Satna belongs to Kuthiathode which falls in my constituency Alappuzha. That is why I am raising this issue. The Catholic Bishop Conference of India also said that they were shocked and pained at the unprovoked violence against catholic priests and seminarians in the unprecedented incident. This incident is not an isolated one. As we know, our country is a democratic and secular one and our Constitution guarantees the fundamental right to practice and propagate any religious faith in this country. I urge upon the Government to take necessary action on this issue.

श्री भैरों प्रसाद मिश्र (बांदा) : अध्यक्ष जी, धन्यवाद।

महोदया, मेरे क्षेत्र बांदा, चित्रकूट सहित पूरे बुंदेलखण्ड में बेरोज़गारी के कारण वहां से लोगों का बड़ी मात्रा में पलायन हो रहा है। रोज ट्रेनों में भर कर लोग वहां से जाते हैं। उदाहरण के लिए, सम्पर्क क्रांति एक्सप्रेस ट्रेन मेरे यहां से रोज चलती है। उसमें हमारे यहां के हजारों लोग भरे होते हैं। इसी तरह से, झाँसी से दक्षिण की ट्रेनों में वे जाते हैं। ग्रामों एवं शहरों की एक-तिहाई आबादी खाली हो गयी है। कुछ घरों में तो केवल ताले लटके पड़े हैं। उनका पूरा परिवार चला गया है। कुछ घरों में केवल बूढ़े लोग बचे हैं, जिनकी सेवा करने वाला कोई नहीं है। यह पलायन उस क्षेत्र में कोई छोटे-बड़े उद्योग के न होने की वज़ह से हो रहा है। खेती में भी वहां कोई विशेष आमदनी नहीं हो रही है। चूंकि वहां सिंचाई प्रतिशत अति न्यून है, अतः मेरा आपके माध्यम से सरकार से अनुरोध है कि वहां के किसानों की हालत को ठीक करने के लिए वहां छोटे-बड़े उद्योग लगाए जाएं। वहां खाद्य प्रसंस्करण उद्योग की बहुत संभावनाएं हैं। उसे वहां पर लगाया जाए।

मेरे क्षेत्र बरगढ़ में एक प्लोट ग्लास लिमिटेड कंपनी बहुत दिनों से बंद पड़ी है और बांदा में कताई मिल बंद पड़ी है। उसे यथाशीघ्र शुरू की जाए, जिससे लोगों को वहां रोज़गार मिल सके।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल को श्री भैरों प्रसाद मिश्र द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

DR. RATNA DE (NAG) (HOOGHLY): Thank you very much, Madam, for allowing me to raise an important issue concerning the people of my Parliamentary constituency Hooghly in West Bengal.

I would like to bring this to your kind notice. The Islampara Halt Station also known as Hazi Mohammad Mohsin Halt Station is located in the Bansberia municipal area under Saptagram Legislative Assembly Constituency which is a part of my Hooghly Parliamentary constituency. The said halt station was sanctioned and the foundation stone was laid on the 1st August, 2012 by the then Railway Minister where the railway officials were also present. Though the work was started in full swing immediately after that, the work is not yet completed. As a result, over 50,000 people are affected.

It is pertinent to point out here that this area has a mini-India in it with inhabitants from Hindu, Muslim, Punjabi, Sikh, Christian, South Indian and other communities. They face an acute problem because of the long distance travel to

catch the train. To their dismay, there is no other way to travel and no other way of transport to avail. So, through you, I would like to request the hon. Minister to complete the work of the Islampara Halt Station which is also known as the Hazi Mohammad Mohsin Halt Station as early as possible to ease the acute difficulty faced by the people of that area.

श्री सुधीर गुप्ता (मंदसौर) : माननीय अध्यक्ष महोदया, आपने मुझे शून्य काल में लोक महत्व के एक महत्वपूर्ण मुद्दे पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपको धन्यवाद देता हूँ।

महोदया, मेरे संसदीय क्षेत्र मंदसौर में पर्यटन की अपार संभावनाएं हैं और इस क्षेत्र को भारत सरकार ने 'बुद्ध सर्किट' में शामिल किया है। साथ ही, पर्यटन और पर्यावरण को बढ़ाने की दृष्टि से पक्षीराज गिद्ध के संरक्षण के लिए वहां पर प्रयास किए गए हैं। गांधीसागर अभ्यारण्य में विजिटर्स को अनुमति देने का विचार भी सरकार ने बनाया है। मध्य प्रदेश सरकार ने चम्बल नदी के किनारे झील महोत्सव मनाकर वहां एक बड़ा आयोजन किया है। विश्व प्रसिद्ध रॉक कटिंग मन्दिर धर्मराजेश्वर व गुफाओं के क्षेत्र का विकास किया गया है।

मेरा आग्रह है कि पर्यटकों को आकर्षित करने हेतु मालवा एवं मेवाड़ के पर्यटन क्षेत्रों का एक संयुक्त विकास प्लान बनाया जाए, जिसमें उदयपुर से उज्जैन और ओंकारेश्वर तक के सारे क्षेत्र सम्मिलित हों। मैं आग्रह करना चाहूंगा कि इसमें नीमच, मंदसौर, जावरा में आर्कलॉजिकल सर्वे ऑफ इंडिया द्वारा संरक्षित समस्त धार्मिक एवं पर्यटक स्थलों को सम्मिलित किया जाए। झील एवं अभ्यारण्यों को भी इसमें सम्मिलित करने से ये भारत एवं विश्व के पर्यटकों के आकर्षण का केन्द्र बनेंगे।

मैं कहना चाहता हूँ कि पर्यटन के विकास और विस्तार के साथ-साथ रेलों के सम्पर्क के लिए मैंने अपने क्षेत्र में नीमच से सिंगोली कोटा, मंदसौर से प्रतापगढ़, मंदसौर से सुवासरा, जावरा से ताल, नीमच से रामगंज मंडी, नीमच से बड़ी सादड़ी मार्गों का सर्वे करवाया है। मैं आग्रह करना चाहूंगा कि इन सर्वे के आधार पर यहां पर रेलवे लाइनों के विकास का प्रयास अतिशीघ्र किया जाए। धन्यवाद।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल को श्री सुधीर गुप्ता द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती रमा देवी (शिवहर): अध्यक्ष महोदया, धन्यवाद।

सबसे पहले मैं आपके माध्यम से आदरणीय प्रधान मंत्री जी को हृदय से धन्यवाद देती हूँ कि भगवान श्री राम अयोध्या से जनकपुर जिन-जिन रास्तों से माता सीता का वरण करने निकले थे, उन रास्तों

को राम-जानकी पथ की संज्ञा देकर उसका निर्माण कराने जा रहे हैं, जो कि मेरे संसदीय क्षेत्र के शिवहर एवं सीतामढ़ी से होकर गुजरेगी।

महोदया, यह सर्वविदित है कि माँ जानकी का जन्म बिहार राज्य के सीतामढ़ी से 4 किलोमीटर दूर पुनौराधाम में हुआ था। इसी स्थान पर माता सीता का एक मंदिर है, जहां पर उनकी मूर्ति स्थापित है। इसके पीछे एक कुंड है जहाँ राजा जनक द्वारा हल चलाते हुए माँ जानकी धरा से प्रकट हुई थी। इसका महत्व अयोध्या से कम नहीं है। ऐसी मान्यता है कि बिना सीता के राम नहीं, बिना राम के सीता नहीं। हम में से बहुत लोग अयोध्या गए होंगे पर यदि पुनौराधाम नहीं गए तो कहा जाता है कि पुण्य अधूरा रहेगा। इसके लिए आवश्यक है कि माँ जानकी की जन्मस्थली पुनौराधाम का विश्व के नक्शे में विशेष स्थान हो और इसे पर्यटन स्थल के रूप में विकसित किया जाए। सीता माता ने एक माँ के रूप में, एक पत्नी के रूप में इस धरती पर जो-जो भूमिका निभाई है, उसके महत्व के लिए पुनौराधाम भारत की संस्कारधानी बनना चाहिए। इसके लिए वैशाली एवं नालंदा की तर्ज़ पर पुनौराधाम का पर्यटन स्थल के रूप में जीर्णोद्धार होना चाहिए तथा इस स्थान को राज्य एवं देश के हर क्षेत्र से आने जाने के लिए सरकार द्वारा आवश्यक एवं सुविधा युक्त ढाँचा तैयार किया जाए। धर्मनिरपेक्ष देश होने के कारण सरकार मंदिर बनाने में योगदान नहीं कर सकती है; किंतु इस स्थान को सुविधा देने और पर्यटन केन्द्र बनाने के लिए तो प्रयास कर ही सकती है।

माननीय अध्यक्ष: श्री कुँवर पुष्पेन्द्र सिंह चन्देल तथा श्री भैरों प्रसाद मिश्र को श्रीमती रमा देवी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री बोध सिंह भगत (बालाघाट) : माननीय अध्यक्ष महोदया, आपने यहाँ मुझे शून्य काल में बोलने का अवसर दिया, मैं आपको धन्यवाद देता हूँ।

देश के अधिकांश राज्यों में इस वर्ष अल्प वर्षा एवं कीट प्रकोप के कारण खरीफ की धान, सोयाबीन इत्यादि फसलों को काफी मात्रा में नुकसान हुआ है। खासकर, मध्य प्रदेश के अधिकांश जिले सूखे एवं कीट प्रकोप की चपेट में है। मेरे संसदीय क्षेत्र के अंतर्गत बालाघाट एवं सिवनी जिले की अधिकांश तहसीलें इसकी मार से बुरी तरह प्रभावित हैं। अनेक ग्रामों में पीने का पानी एवं मवेशी के चारे का संकट उत्पन्न हो चुका है। किसान एवं मजदूर रोजगार की तलाश में पलायन कर रहे हैं। किसान आंदोलन, धरना और प्रदर्शन कर रहे हैं एवं जन प्रतिनिधियों का पुतला दहन कर रहे हैं। किसानों में सरकार के प्रति तीव्र आक्रोश व्याप्त है, किन्तु, शासन द्वारा प्रभावित तहसीलों को सूखा ग्रस्त घोषित नहीं किया गया है और न ही किसी प्रकार मुआवज़ा दिया गया है।

अतः, मैं आपके माध्यम से सरकार का ध्यान आकर्षित करना चाहूँगा कि इस समय मध्य प्रदेश में बहुत ही सूखे की स्थिति है, केन्द्र से भरपूर मदद दी जाए, यही मेरा आप सब से निवेदन है। धन्यवाद।

माननीय अध्यक्ष: श्री कुँवर पुष्पेन्द्र सिंह चन्देल तथा श्री भैरों प्रसाद मिश्र को श्री बोध सिंह भगत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRIMATI PRATIMA MONDAL (JAYANAGAR): Thank you Madam for giving me the opportunity to speak. I would like to draw the attention of the House to the recruitment of railway staff.

The selection of crew members plays a pivotal role in ensuring passengers' safety. It has been reported that 25 per cent of the crew has not been selected according to the recruitment rules.

The rules mandate selection of train drivers, assistant drivers and guards who form the basic team responsible for operation of trains. Amidst the growing instances of railway accidents, importance must be given to the selection of crew members as per the rules.

The CAG Report of 2015 pointed out persistent incompetence in the crew members. The Report highlighted that the crew members were booked without ensuring their competency in all respects of the prescribed criteria. It was also reported that the crew members were booked in excess of their prescribed duty hours. Another issue was the incorrect data entries on the training/tests for crew in the Crew Management System of the Railways.

One of the reasons attributed to rail accidents is the failure of railway staff. The 12th Report of the Standing Committee on Railways on Safety and Security in Railways suggested that the loco-operators (train-operators) are over-worked because of the rising rail traffic. This stress and fatigue of the staff risk the life of the passengers. The Railway requires staff that is fit... (*Interruptions*)

श्री वीरेन्द्र सिंह (भदोही) : महोदया, मैं बहुत ही महत्वपूर्ण सवाल आपकी दृष्टि में लाना चाहता हूँ। पूरे भारत में किसानों की हालत बहुत खराब है। मैं किसान होने के नाते इस बात की जानकारी आपको देना चाहता हूँ कि उत्तर प्रदेश, पंजाब और बंगाल आलू उत्पादक किसानों के बहुत बड़े क्षेत्र हैं। आलू उत्पादन करने वाले किसानों की हालत इसलिए बहुत खराब हो गई कि उनके आलू बाजार में बिक नहीं पाए और भारी मात्रा में आलू समाप्त हो गए।

महोदया, मैं आपके माध्यम से एक सुझाव देना चाहता हूँ कि यदि कृषि के उत्पादन की खपत की सम्भावना तलाश कर ली जाएगी, तो किसानों के उत्पादन का नुकसान हो जाता है या बाजार का भाव नहीं मिलता है, तो उनकी व्यवस्था हो जाएगी। जैसे आलू है मिड डे मील में, सैनिक कैंटीन में, सिविल सोसाइटी कैंटीन में, 50 से 60 करोड़ लोग रोज कैंटीन में भोजन करते हैं। आलू, दूध, फल, सब्जी की खपत की सम्भावना वहां व्यवस्थित कर दी जाएगी, तो उसका समाधान हो जाएगा।

माननीय अध्यक्ष : आपकी बात समझ में आ गई।

श्री वीरेन्द्र सिंह : इसलिए मैं आपसे निवेदन करूंगा कि भारत सरकार राज्य सरकारों को निर्देशित करे कि वे इस सम्बन्ध में कदम उठाएं। ... (व्यवधान)

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल और श्री भैरों प्रसाद मिश्र को श्री वीरेन्द्र सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI M. CHANDRAKASI (CHIDAMBARAM): Thank you, Madam. Madam, I wish to draw the attention of the Union Government to a certain issues relating to National Highway projects in my constituency.

The award of contract in respect of National Highway No.227 from Chidambaram to Trichy via Kattumannarkoil and National Highway No.45A from Viluppuram to Nagapattinam via Pondicherry and Chidambaram are pending. The former Chief Minister of Tamil Nadu, hon. Amma, gave special attention to the roadway project in Tamil Nadu. About 90 per cent of land acquisition for National Highway No.227 has been completed and the land acquisition work for National Highway No.45A is on full swing.

So, I request that action may be taken on priority basis for the award of contract in respect of National Highway No.227 and National Highway No.45A, in the current Financial Year 2016-17.

Further, the work on National Highway No.136 from Thanjavur to Perambalur via Ariyalur and the work on Thanjavur – Nagapattinam section of National Highway No.67 remain incomplete for a long time.

I, therefore, request that steps may be taken for speedy completion of these projects.

HON. SPEAKER: Dr. K. Gopal is permitted to associate with the issue raised by Shri M. Chandrakasi.

श्री विनोद कुमार सोनकर (कौशाम्बी) : अध्यक्ष महोदया, मैं पहले तो आपके माध्यम से देश के प्रधान मंत्री आदरणीय नरेन्द्र भाई मोदी जी को और विदेश मंत्री सुषमा स्वराज जी को बधाई दूंगा कि उनके प्रयास से जाधव का परिवार पाकिस्तान में जाकर उनसे मिला। एक सप्ताह पहले पाकिस्तान के गृह मंत्रालय से एक रिपोर्ट जारी हुई, जिसमें 578 कैदी जो रिपोर्टेड हैं, वे पाकिस्तान की जेलों में बन्द हैं। जो पाकिस्तान की हालत है, जब इतने प्रोमिनेन्ट केस में इस तरह से कैदियों के साथ अमानवीय व्यवहार हो रहा है, तो उन 578 कैदियों की हालत क्या होगी।

मैं माननीय प्रधान मंत्री जी से और सुषमा स्वराज जी से निवेदन करूंगा कि उनके परिवारों को भी उन कैदियों से मिलाने की व्यवस्था करें, क्योंकि ये बेचारे कोई जासूस नहीं हैं। ये केवल मछुआरे हैं, जो रास्ता भटक कर वहां चले गए हैं। इसलिए आपके माध्यम से मैं भारत सरकार से आग्रह करूंगा कि उनके परिवारों को भी उनसे मिलवाने की व्यवस्था करें।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल और श्री भैरों प्रसाद मिश्र को श्री विनोद कुमार सोनकर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

The House stands adjourned to meet again at 3.00 p.m.

13.58 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377*

HON. DEPUTY SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over text of the matter at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which text of the matter have been received at the Table within the stipulated time. The rest will be treated as lapsed.

* Treated as laid on the table.

(i) Need to set up a Passport Seva Kendra at Ghatkopar in Mumbai

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): A decision was taken by the Ministry of External Affairs under a new scheme to open Passport Seva Kendras jointly with the Postal Department throughout the country. Under this new scheme, in the month of February, 2017, the Ministry considered to open a Passport Seva Kendra at Ghatkopar, Mumbai. After that more than 9 months have passed, but no action is visible regarding the opening of Passport Seva Kendra at Ghatkopar. I, therefore, urge upon the Ministry of External Affairs to pay attention to this issue and expedite the formalities to open the Passport Seva Kendra at Ghatkopar, Mumbai and make it functional for public as early as possible.

(ii) Need to undertake rejuvenation of ponds in Delhi

श्री रमेश बिधूड़ी (दक्षिण दिल्ली) : मैं सरकार का ध्यान दक्षिणी दिल्ली स्थित तालाबों और बावड़ियों की दुर्गति की तरफ दिलाना चाहता हूँ। महोदय, दिल्ली शहर में सैकड़ों की तादाद में मौजूद तालाब बहुत ही दयनीय स्थिति में हैं जबकि बीते जमाने के लोग तालाबों और बावड़ियों की अहमियत को समझते थे। दिल्ली में 90 के दशक तक तकरीबन 1000 तालाब थे और दिल्ली सरकार के आधिकारिक सूची में वर्ष 2000 तक केवल 629 तालाब ही दर्ज थे, असल में इनमें से अधिकांश खराब हाल में हैं और सूखे हैं और गंदगी के ढेर में तब्दील हो चुके हैं तथा खुद दिल्ली सरकार के अनुसार कितनी ही जगहों पर सीवेज और कूड़े के निपटान की सही व्यवस्था न होने का खामियाजा भी यह तालाब ही भुगत रहे हैं। दिल्ली में द्वारका के पास स्थित अमराही में ही 11 बीघे का तालाब 4-5 बीघे में सिमट गया। इसी तरह 86 और तालाब भी कूड़े के ढेर में तब्दील हो चुके हैं। सन 2000 के हाईकोर्ट द्वारा निर्देश के बावजूद प्रशासन ने तालाबों की देखरेख में तथा पुनरूत्थान में सजगता नहीं दिखाई इसीलिए 2004 में दिल्ली हाईकोर्ट द्वारा तीन सदस्यीय निगरानी समिति का गठन भी किया गया। सुप्रीम कोर्ट भी तालाबों और जलाशयों के पुनरूत्थान के लिए काफी सख्त है बावजूद इसके प्रशासन के कानों में जूं नहीं रेंग रही।

दिल्ली जैसे ही गैस चैम्बर बनता जा रहा है और प्राकृतिक संसाधनों की अनदेखी नहीं की जा सकती। मैं आपके माध्यम से दिल्ली सरकार से आग्रह करना चाहूंगा कि तालाबों के पुनरूत्थान के लिए विशेष प्रबंध किये जाए एवं इनके रख-रखाव के लिए उचित निर्देश दिए जायें।

(iii) Need to conduct medical research and develop medicines to address the increasing Antimicrobial resistance in humans

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): According to the Scoping Report on Antimicrobial Resistance (AMR) in India, the instance of AMR in India is on the rise.

The resistance reduces or eliminates the effectiveness of these drugs, chemicals or other agents designed to cure or prevent infections. Recently standard treatment became ineffective, infections persist and may spread to others.

Microbes resistant to multiple anti-microbes are called multidrug resistant (MDR) or sometimes superbugs.

There is an urgent need to empower research in the field of developing medicines to address the increasing AMR. The recent mapping exercise indicates that AMR research studies in India are of limited scope in all areas and needed a comprehensive focus.

**(iv)Need to declare Getalsud dam and Rukka dam area in Ranchi
Parliamentary Constituency, Jharkhand as a tourist place**

श्री राम टहल चौधरी (राँची) : मैं सरकार को सूचित करना चाहता हूँ कि मेरे संसदीय क्षेत्र राँची के अंतर्गत गेलतसूद डेम और रूका डेम है जिसके चारों ओर रमणीय दर्शनीय वातावरण है। यहाँ की प्राकृतिक सुन्दरता के कारण स्थानीय निवासी एवं झारखंड के कोने-कोने से पर्यटक घूमने एवं पिकनिक मनाने आते हैं। साथ ही साथ विदेशी पर्यटक गेलतसूद और रूका डेम स्थल पर सैकड़ों की संख्या में आते हैं परन्तु इस स्थल पर पर्यटन संबंधी कोई सुविधा नहीं है अगर इन स्थलों को पर्यटन स्थल घोषित कर दिया जाये तो इस क्षेत्र के पर्यटन विकास में सहयोग मिलेगा, स्थानीय लोगों को काफी तादाद में रोजगार मिल पाएगा और इस स्थल पर आने जाने वालों को पर्याप्त सुविधा भी मिल जाएगी। इस संबंध में मैं झारखंड के अधिकारियों एवं माननीय मुख्यमंत्री जी से मिल चुका हूँ।

मेरा सरकार से अनुरोध है कि गेलतसूद डेम और रूका डेम को केन्द्र स्तर पर पर्यटन स्थल घोषित किया जाये।

(v)Need to introduce a new DEMU train from Siwan junction to Patna junction via Chhapra in Bihar

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : बिहार राज्यान्तर्गत सारण प्रमंडल में मेरा संसदीय क्षेत्र महाराजगंज है। मेरे संसदीय क्षेत्र सहित उत्तर-पश्चिम बिहार के जिला सारण, सिवान एवं गोपालगंज की बहुतायत जनता को राज्य की राजधानी पटना आने-जाने में काफी असुविधा का सामना करना पड़ता है। इस क्षेत्र के लोगों को पटना की यात्रा हेतु ज्यादातर सड़क मार्ग का उपयोग करना पड़ता है। रेल मार्ग से सीधे पटना जाने के लिए ट्रेनों की संख्या लगभग न के बराबर है, और है भी तो समयानुकूल नहीं है। ऐसे में इस क्षेत्र के लोगों को पटना आने-जाने में समय और पैसा भी ज्यादा लगता है। इन जिलों से हजारों की संख्या में व्यापारी, नौकरीपेशा वाले, विद्यार्थी, पर्यटकों एवं राजनैतिक-सामाजिक क्षेत्र में कार्यरत लोगों को प्रतिदिन पटना आना-जाना होता है।

अतः इस क्षेत्र में स्थित पूर्वोत्तर रेलवे के सिवान जंक्शन से छपरा जंक्शन होते हुए पटना जंक्शन तक अगर प्रतिदिन एक जोड़ी नई डी.एम.यू. ट्रेन का संचालन किया जाता है तो उक्त क्षेत्र की जनता को यातायात में काफी सुविधा होगी तथा इन लोगों का पैसा और समय भी बचेगा।

अंत में मेरा सरकार से अनुरोध है कि पूर्वोत्तर रेलवे के सिवान जंक्शन से छपरा जंक्शन होते हुए पूर्व मध्य रेलवे के पटना जंक्शन तक एक जोड़ी नई डी.एम.यू. ट्रेन का संचालन कराने हेतु आवश्यक कार्रवाई की जाये।

(vi) Need to provide relief to people relocated from wildlife sanctuaries in the country

श्री फग्गन सिंह कुलस्ते (मंडला) : मैं पर्यावरण एवं वन मंत्री का ध्यान देशभर में वन अभ्यारण्यों की ओर दिलाना चाहता हूँ। देश में राष्ट्रीय उद्यानों की संख्या दिन-प्रति-दिन बढ़ रही है। इन अभ्यारण्यों के अंदर लाखों लोग निवास करते हैं। इन क्षेत्रों में यह लोग कई वर्षों से अपना जीवन-यापन कर रहे हैं। जिस प्रकार अभ्यारण्यों की संख्या बढ़ रही है, वहां इन लोगों को हटाया जा रहा है। सरकार ने अभी तक इनके पुनर्वास की कोई नीति नहीं बनायी है जबकि हजारों गाँव इससे प्रभावित हो रहे हैं और इन हजारों ग्रामीणों के पुनर्वास के लिए कुछ नहीं किया गया है।

मैं सरकार से अनुरोध करता हूँ कि वन अभ्यारण्यों में रहने वाले ग्रामीणों को राहत पैकेज दिया जाये तथा इन्हें जमीन के बदले में जमीन दी जाये जिससे ये ग्रामीण लोग अपनी खेती कर जीवन-यापन कर सकें।

(vii) Need to construct a bridge on river Sharda in Sitapur district, Uttar Pradesh

श्री राजेश वर्मा (सीतापुर) : मेरे संसदीय क्षेत्र सीतापुर के अंतर्गत तहसील-लहरपुर की बेहटा ब्लॉक से निकलने वाली शारदा नदी पर एक पुल का निर्माण होने की नितान्त आवश्यकता है। इस पुल के बन जाने से लखीमपुर खीरी तथा सीतापुर दो जिलों के जुड़ जाने के साथ-साथ यह पुल दिल्ली-असम रोड को भी जोड़ते हुए नेपाल देश की सीमा को भी जोड़ेगा जिससे व्यापारिक किसानों आदि का आवागमन सुलभ होने से लोगों को अधिक से अधिक रोजगार के अवसर उपलब्ध होंगे। इस सम्बन्ध में सदन को यह भी अवगत कराना चाहता हूँ कि सीतापुर जिले की लहरपुर की ब्लॉक बेहटा में शारदा नदी पर पुल बनाने के लिए जिले से उत्तर प्रदेश सरकार को प्रस्ताव भेजा जा चुका है। अतः मेरी सरकार से मांग है कि उपरोक्त नदी पर पुल निर्माण हेतु उत्तर प्रदेश सरकार को धन आवंटन कराने का कष्ट करें।

**(viii) Need to provide regular and adequate water supply to
Jaisamand lake in Udaipur, Rajasthan**

श्री अर्जुन लाल मीणा (उदयपुर) : मैं सरकार का ध्यान एशिया की सबसे बड़ी मानव निर्मित मीठे पानी की झील जयसमन्द की तरफ दिलाना चाहता हूँ। किसी जमाने में 09 नदियों व 99 नालों के द्वारा पानी से भरपूर भरी रहने वाली जयसमन्द झील आज कई अवरोधों व बहाव क्षेत्र में निर्मित छोटे-छोटे एनीकटों के बन जाने से पानी से पूरी तरह से भर नहीं पा रही है। जयसमन्द झील के नीचे व केचमैन्ट क्षेत्र में कई ग्रामों के परिवारों की आय सिर्फ कृषि कार्यों पर निर्भर है। उनका जीवन-यापन जयसमन्द झील की सिंचाई पर ही निर्भर है, लेकिन कई बार झील खाली रहने पर उनको हमेशा सिंचाई से वंचित रहना पड़ता है। इसके अलावा उदयपुर विश्व-पर्यटन मानचित्र पर भी अपना विशेष स्थान रखता है। प्रतिवर्ष हजारों देशी-विदेशी पर्यटक इस जयसमन्द झील को देखने आते हैं, परन्तु पानी से खाली झील को देखकर उनको मायूस होकर लौटना पड़ता है।

मैं भारत सरकार से मांग करता हूँ कि विश्व प्रसिद्ध जयसमन्द झील को सिंचाई व पर्यटकों हेतु सदैव पानी से भरी रखने के लिए एक कार्य योजना बनाने का कष्ट करें, जिसमें अनास व माही नदी से व्यर्थ बहकर जाने वाले पानी को नागलिया पिकअप वियर में डालकर जाखम के कमाण्ड क्षेत्र में सिंचाई की सुविधा दी जा सकती है जिसमें जाखम बांध का बचा हुआ 4671 एम.सी.एफ.टी. एवं रास्ते की करमोई नदी का 600 एम.सी.एफ.टी., सुलेख नदी का 800 एम.सी.एफ.टी. पानी एवं अन्य रास्ते की नदी-नालों का 500 एम.सी.एफ.टी. कुल 6571 एम.सी.एफ.टी. पानी जयसमन्द झील की मांग के अनुरूप 106 किलोमीटर खुली नहर अथवा 17 किलोमीटर सुरंग एवं 44 किलोमीटर खुली नहर के द्वारा गुरुत्व प्रवाह से पानी जयसमन्द झील में डाला जाकर झील को हमेशा पानी से भरा रखा जा सके।

अतः मैं सरकार से पुनः मांग करता हूँ कि अतिशीघ्र कदम उठाने की कृपा करायें जिससे जयसमन्द झील के आस-पास निवासरत कृषकों और पर्यटकों को अतिशीघ्र लाभ मिल जाये।

(ix) Need to introduce a train from Jaipur to Shirdi and also extend Jaipur-Chandigarh Intercity express upto Anandpursaheb

श्री रामचरण बोहरा (जयपुर शहर) : मेरे संसदीय क्षेत्र जयपुर राजस्थान की राजधानी होने के साथ-साथ एक महत्वपूर्ण पर्यटक स्थल भी है। यहाँ देश-विदेश से पर्यटकों का आना-जाना लगा रहता है। शिर्डी एक बहुत बड़ा धार्मिक आना-जाना रहता है। धार्मिक स्थल होने के नाते जयपुर से शिर्डी यात्रियों का बहुत आना-जाना रहता है। कोई सीधी रेल सेवा नहीं होने के कारण यात्रियों को बहुत परेशानी होती है। इसके साथ ही आनन्दपुर साहिब सिक्खों की आस्था का एक बहुत बड़ा केन्द्र है। यहाँ पर जयपुर से लाखों की संख्या में श्रद्धालु जाते हैं। जयपुर से यहाँ के लिए कोई सीधी रेलगाड़ी नहीं है। इसके लिए जयपुर-चंडीगढ़ इन्टरसिटी (गाड़ी संख्या-19717/19718) का विस्तार आनन्दपुर साहिब तक किया जाये।

मैं माननीय रेल मंत्री जी से निवेदन करता हूँ कि जयपुर की जनता की धार्मिक आस्था को ध्यान में रखते हुए जयपुर से शिर्डी के मध्य सीधी रेल सेवा प्रारम्भ की जाये और साथ ही जयपुर-चंडीगढ़ इन्टरसिटी रेलगाड़ी का आनन्दपुर साहिब तक विस्तार किया जाये जिससे कि यात्रियों/श्रद्धालुओं का आना-जाना सुगम हो सके।

(x)Need to provide licence for sand-mining to economically weaker sections of people belonging to Sonbhadra district, Uttar Pradesh

श्री छोटेलाल (राबट्सगंज) : उत्तर प्रदेश में पूर्व सरकार के द्वारा खासतौर पर जनपद सोनभद्र में व पूर्वांचल में केवट, मल्लाहों को अपने जीवन-यापन हेतु पांच एकड़ जमीन तक बालू खनन का पट्टा दिया गया था। उस व्यवस्था को उत्तरवर्ती सरकारों ने बंद कर दिया। इस व्यवस्था को पुनः लागू किया जाये। साथ ही साथ उसी आधार पर आदिवासी, एस.टी. गरीब परिवारों को भी खनन के लिए जमीनों को पट्टा दिया जाये, जिससे गरीब परिवारों को बालू गिट्टी के द्वारा रोजगार मिल सके तथा जनपद सोनभद्र में गरीबों के मकान बनाने हेतु बालू गिट्टी सस्ते दामों पर मिले। ऐसी नीति बनाई जाये। क्योंकि ठेकेदार द्वारा मनमाने तरीके से अधिक दामों पर बालू गिट्टी बेची जा रही है।

(xi)Need to include Jalgaon district of Maharashtra in Pilgrimage Rejuvenation and Spiritual Augmentation Drive (Prasad) Scheme

श्री ए.टी. नाना पाटील (जलगाँव) : मेरे जलगाँव संसदीय क्षेत्र में धार्मिक एवं पर्यटन रूचि के अनेक स्थल हैं जिनमें प्राचीन ओंकारेश्वर मंदिर, उनापदेव गर्म पानी का झरना, तापी, गिरना और अंजनि नदी के संगम पर प्राचीन रामेश्वर मंदिर, शिरसोली लेक, प्राचीन गणेश मंदिर श्री पदमालय तथा महारानी लक्ष्मीबाई के पिता द्वारा निर्मित पारोला किला प्रमुख हैं। यहां बड़ी संख्या में देशी एवं विदेशी पर्यटक व तीर्थ यात्री प्रतिवर्ष आते हैं। अंतर्राष्ट्रीय स्तर की पर्यटन सुविधाओं के अभाव में पर्यटकों को काफी कठिनाईयों का सामना करना पड़ता है।

अतः मेरा सरकार से अनुरोध है कि महाराष्ट्र के जलगांव जिले को पर्यटन मंत्रालय की "प्रसाद " योजना में शामिल कर यहां अंतर्राष्ट्रीय स्तर की पर्यटन सुविधाएं उपलब्ध करवाने हेतु कदम उठाए जाएं ताकि यहां के नौजवानों को रोज़गार के अवसरों में वृद्धि होने के साथ ही साथ यहां आर्थिक समृद्धि भी आ सके।

(xii) Regarding problems faced by arecanut growers of Karnataka.

KUMARI SHOBHA KARANDLAJE (UDUPI CHIKMAGALUR): There are 14 States producing arecanut, around 50 per cent of the arecanut production takes place in Karnataka. I urge the Government to fix a Minimum Support Price for arecanut, as the production cost has gone up steeply. The Government should come to the rescue of the farmers by procuring them at the support price. Prices of arecanut have dropped by half to over Rs 28000 per quintal in the last two years.

Government should look at curtailing imports, which are impacting the price. Arecanut growers are expressing concerns over the import of arecanut. The Central Government should increase the import price of arecanut. The hike in import price of arecanut will help to increase the price of the commodity in the domestic market. Ministry of Commerce should direct the ports to check illegal import of arecanut. I also urge that the Government should introduce Market Intervention Scheme (MIS) for arecanut growers, who are feeling the heat of drop in prices. The sudden slump in the price of arecanut has left the farmers in dire straits. I also demand that the Government should take corrective steps to check sliding prices.

(xiii) Reported contamination of water of Brahmaputra river.

SHRI RAMESHWAR TELI (DIBRUGARH): The recent media report that the water of the river Brahmaputra has turned black is really a matter of serious concern for every Indian. Various agencies after testing the water of Siang river which has turned dark and muddy have said the water of the river has become unfit for human consumption. The latest satellite imagery shows a massive new dam on the Brahmaputra river which is known as Yarlung Tsangpo in Tibet with an underground tunnel that is being constructed by China. The purpose of this project is to divert water of Brahmaputra to the perched areas of Taklamakhan desert. This design of the Chinese authority will not only destroy India's agriculture but also cause serious havoc to our aquatic life, birds, flora and fauna.

It has also been reported that the chemical used in the construction of dam and tunnel have contaminated the river water. Madam, Brahmaputra is the life line of Assam and every Assamese wants its natural flow and quality to be maintained at any cost.

I, therefore, request the Central Government to take up the matter with the Chinese Government to resolve this serious issue as early as possible.

(xiv)Need to absorb the services of para teachers as regular and permanent primary teachers in Jharkhand

श्री विद्युत वरन महतो (जमशेदपुर) : सर्वशिक्षा अभियान को सन् 2002 में संविधान संशोधन कर लागू किया गया था। इसके तहत झारखण्ड राज्य में लगभग 80 हजार पारा शिक्षकों की नियुक्ति सन् 2002 से 2010 के बीच में की गयी है। ये पारा शिक्षकगण 15 वर्षों से ईमानदारी एवं कर्तव्यनिष्ठा के साथ शिक्षा के क्षेत्र में झारखण्ड का नाम रोशन कर रहे हैं। साथ ही साथ ये लोगों को पंचायत चुनाव, विधानसभा चुनाव, लोकसभा चुनाव के कार्य संचालन एवं मतगणना कार्यों में भी लगाया जाता है। यहाँ तक किसी भी प्रकार की जनगणना तथा भारत सरकार की दसवर्षीय जनगणना का कार्य भी पारा शिक्षकों के द्वारा ही किया गया है। लेकिन इन लोगों को झारखण्ड सरकार के द्वारा अल्प मानदेय दिया जा रहा है। जबकि देश के लगभग सभी राज्यों में पारा शिक्षकों को प्राथमिक शिक्षक बना दिया गया है जैसे उत्तर प्रदेश, छत्तीसगढ़, उड़ीसा, मध्य प्रदेश, असम आदि राज्यों में उन्हें पूरा वेतन मान दिया जा रहा है। लेकिन झारखण्ड राज्य के पारा शिक्षकों को प्राथमिक शिक्षक में समायोजित नहीं किया गया है जिससे इन्हें पूरा वेतनमान नहीं मिलने से अपने परिवार चलाने में कठिनाईयों का सामना करना पड़ रहा है आज झारखण्ड के सभी 80 हजार पारा शिक्षक अपनी मांगों को लेकर प्रतिदिन संघर्ष कर रहे हैं।

अतः मैं माननीय मंत्री से मांग करता हूँ कि अविलम्ब झारखण्ड सरकार से परामर्श कर सभी 80 हजार पारा शिक्षकों को प्राथमिक शिक्षक के पद पर समायोजन कराने की कृपा की जाये।

(xv) Problems being faced by the tea workers

SHRI GAURAV GOGOI (KALIABOR): To address the countless labour and livelihood issues faced by tea workers working in tea plantations across Eastern and North-Eastern states, I request the Government to take steps to set up a Commission that investigates the underlying reasons for the problems that plague the tea industry and recommend measures for the alleviation of these problems.

Recently the Compliance Advisor Ombudsman, the accountability office of the World bank Group's private sector lending arm, released all investigation reports that found low wages, abysmal sanitation, lack of pesticide, safety equipment, and inadequate housing on India's tea plantations.

Tea Industries are a major part of indigenous resources of these states, especially in the state of Assam and the issues that hinder development of the industry and its workers need to be looked into at the earliest. I urge the Government to take steps in this regard.

**(xvi) Manipur merger agreement signed between erstwhile king of
Manipur and Government of India in 1949**

DR. THOKCHOM MEINYA (INNER MANIPUR): The erstwhile Kingdom of Manipur got merged into the Union of India on 15 October 1949 by an agreement signed between the Maharaja of Manipur Shri Bodhchandra Singh and Advisor to the Government of India Shri V. P. Menon in the presence of the Governor of Assam Shri Sriprakash on 21 September 1949. The agreement was rejected by the then State Legislative Assembly of Manipur and the Agreement was also never ratified by the Parliament of India.

The present state of affairs prevailing in the state of Manipur vis-a-vis the role of the Government of India in this alleged forced Merger of Manipur called for a fresh relook.

Hence, I demand for a structured discussion along with an informed deliberation at present in the context of past development.

(xvii) Need to lift ban on fishing of sea-cucumbers

SHRI A. ANWHAR RAAJHAA (RAMANATHAPURAM): Fishermen of southern Tamil Nadu particularly those in the fishing areas of Rameswaram, Pamban, Vedalai, Devipattinam, Mandapam, Keelakkarai, Yervaadi, Thangachimadam and Dhanushkodi are the worst affected due to the indifferent attitude of various Central Government agencies for many years now. Apart from the huge loss of lives and damage to fishing boats and nets caused by Sri Lankan Navy about which Chief Minister of Tamil Nadu has been ceaselessly drawing the attention of the Prime Minister. Our people both involved in fishing and its sales are put to great harassment due to the inevitable and inadvertent handling of Holothurians or sea-cucumbers, a by-catch in our Indian fishing. This ordeal is due to the unjustified wielding of powers by our Central agencies like Government of India's Environment & Forest Department in tandem with our own security and civil staff. In 1982, under the Indian Wild-life (Protection) Act of 1972, catching of small-size sea-cucumbers was restricted. But in 2001, a blanket-ban was imposed enlisting sea-cucumbers also as 'rare' along with about 60 other 'rare species'. These sea-cucumbers found in abundance in our south-eastern coast is not really rare and can easily be multiplied or even 'aqua-cultured' abundantly in our waters. They are in great demand in South-east Asian countries both for food and medicine. Exporting these shallow-water sea-organisms, a thousand-year-old traditional occupation in our region has now come to an end depriving thousands of fishermen of their livelihood. No country including the UN body on conservation of rare natural resources has banned catching of sea-cucumbers. But India is the only 'over-reacting' country causing great hardship to our fishermen. Marine Research Institutes have referred to this as a misplaced governmental action and recommended allowing the livelihood options to our fishermen. Hence, I urge upon the Union Ministry of Environment and Forests to lift the ban on these Echinoderms.

(xviii) Need to set up a National Fossil Museum at Ariyalur and Perambalur districts of Chidambaram Parliamentary Constituency of Tamil Nadu

SHRI M. CHANDRAKASI (CHIDAMBARAM): I wish to draw the attention of the Union Government to the need for setting up of a National Fossil Museum each in Ariyalur and Perambalur districts of my Chidambaram constituency.

There are many Palaeontological sites in my constituency belonging to Crustacean period dating back to 146 to 65 million years. Some of these sites have been identified by the Govt. of Tamil Nadu in Varanavasi village in Keelapaluvor Panchayat of Ariyalur district and in Kaarai-Village and Kulakanattham-Village of Perambalur district. 240 varieties of fossils and 12 rare minerals have been found in these archaic sites. These sites assume very high importance as they belonged to marine trans-regression type and this will be very helpful in studying the historical development of civilization in India particularly in Tamil Nadu. The Tamil Nadu Government has already undertaken conservation works at a cost of Rs.2 crores. A detailed project work for setting up of National Fossil Museum with all faculties for research works has also been submitted to the Ministry of Culture.

I, therefore, request the Hon'ble Minister of Culture to take necessary action for conservation and preservation of rare fossils and for setting up of National Fossil Museum at these important Palaeontological sites in Ariyalur and Perambalur districts of my constituency.

(xix) Woeful condition of Manual Scavengers in the country

SHRIMATI PRATIMA MONDAL (JAYANAGAR): The recent deaths of manual scavengers can be categorized as one of the most serious violations of any law prevalent in the country. According to Safai Karamchari Andolan, a total of 107 deaths have taken place inside sewers this year. As per norms, civic workers are expected to wear proper safety gear before exposing themselves to toxic sewers. However, the recent deaths signify the dehumanizing conditions in which these individuals are made to work.

These deaths signify the poor implementation of the provisions of the Prohibition of Employment as Manual Scavengers Act, 2013. Government's flagship programme, the "Swachh Bharat Abhiyan" has also failed to tackle this issue. It focuses on toilet construction ignoring the dismal condition of sanitation workers. With no technology in place to clean toilets, Governments need to rely on manual scavengers to clean them.

The Atal Mission for Rejuvenation and Urban Transformation (AMRUT) Mission also states that manual scavenging is an issue under urban development. However, it remains merely on paper.

In an answer to the Rajya Sabha Question on August 8, 2017, the Ministry of Social Justice and Empowerment stated that no case of employment of manual scavengers has been brought to their notice since the passing of the 2013 Act. This is a blatant denial of the existence of manual scavengers.

There is an urgent need to address this unseen loss which plagues the lives of people belonging to the lower caste.

(xx) Need to review decision of disinvestment in Bridge & Roof Co. Ltd.

PROF. SAUGATA ROY (DUM DUM): I would raise the matter of Bridge & Roof Co. Ltd, with headquarters in West Bengal. This is a Mini Ratna company which has been profit making for the last few years and made a profit of Rs. 27 crore in 2016-17. This company has now marked for strategic dis-investment by the Government of India. The company has total orders of 5,200 crores in hand. The 98 year old company makes bailey bridges, wagons, marine freight containers and bunk houses. This dis-investment was actually recommended by NITI Ayog and not supported by the Ministry of Heavy Industries. The Ministry had recommended merger of Bridge & Roof with EPIL, a Government of India Undertaking. The strategic dis-investment decision has been strongly opposed by the workers of the company which was running without any government help. This dis-investment would also affect 25000 family members of workers and 1000 ancillary industries. Hence, I oppose the dis-investment and support the merger of Bridge & Roof with EPIL.

(xxi) Need to exempt minor forest produce from Goods and Services Tax

SHRI RABINDRA KUMAR JENA (BALASORE): GST on Minor Forest Produce (MFP) is violating the spirit of Forest Rights Act creating unnecessary roadblocks for the forest dwelling communities. In my state Odisha alone, 1.5 million people earn their livelihood by collecting minor forest produce of Sal leaves. Indigenous cottage industries that sell products made from Sal leaves in Odisha have come under the burden of paying 5% GST. Communities, which include self-help groups of tribal women, rely on this for their sustenance. This issue is not merely of economy and livelihood, but also of the rights of these forest-dwelling communities to grow on land they have historically lived on and nurtured for decades. I demand that the Union Government take note of this issue and initiate the necessary discussions in the GST Council for the same.

(xxii) Need to include children between 3-14 years under Right to Education Act, 2010

SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL): India is home to 19% of the world's children. This means that India has the world's largest number of youngsters, which is largely beneficial, especially as compared to countries like China, which has an ageing population.

I would like to draw kind attention of the Government by suggesting to include children of three year to fourteen years in Right to Education Act. Every parent is concerned about their child's education and wants to provide the best education to them. Nowadays child's education is beyond learning how to write and read. Child's education means child's grooming, enhancing his knowledge, exposing him to different ideas and introducing him to the environment around him.

Pre-primary stage is the foundation of child's knowledge, skills and behavior. The completion of pre-primary education sends the child to primary stage. Primary education is the first stage of compulsory education. It enables the children to get prepared for future higher classes.

The enrolment in primary school starts from the age group of 6 years and continues till age 14. Elementary education mission in India looks after the facilities of the primary mode of education. The structure of primary school is preceded by pre-primary education and followed by secondary education. The subjects taught at the primary school include science, geography, history, math and other social sciences.

It has been 15 years since the 86th amendment to the Constitution and from all accounts our nation is approaching 100% enrolment in every habitation. However, quality of learning is a big problem.

One of the acknowledged reasons for this poor quality is that children enter school without preparation. Also, a large number of 5-year olds enter school in Std I, although RTE starts at the age of 6. (Almost 50% of 5-year olds are in Std 1st). Given all these facts and others that are numerous, it is time to: (a) start at least 1 year of KG in all government schools and (b) once again amend the Constitution to include at least the age group of 3- 5 years children.

(xxiii) Need to eradicate anemia from the country

श्री श्रीरंग आप्पा बारणे (मावल) : महिलाओं और बच्चों में एनीमिया की समस्या को रोकने के लिए एक बड़ा कार्यक्रम वर्ष 1970 में शुरू हुआ था। इसके बावजूद, 2015 में आधे से ज्यादा लक्षित आबादी एनीमिक बनी हुई थी।

एनीमिया एक ऐसी स्थिति है जिसमें एक व्यक्ति की सामान्य से कम लाल रक्त कोशिकाएं होती हैं या हीमोग्लोबिन की कम मात्रा होती है। इससे खून के द्वारा शरीर के विभिन्न अंगों तक ऑक्सीजन ले जाने की क्षमता कम हो जाती है और कई स्वास्थ्य समस्याएं पैदा होती हैं।

हमारे देश में 40 फीसदी से अधिक आबादी एनीमिया से ग्रसित है और यह एक गंभीर सार्वजनिक स्वास्थ्य समस्या है। महिलाओं और बच्चों में एनीमिया भारत में लगभग 50 वर्षों से एक बड़ी समस्या बनी हुई है। इस बीमारी में हीमोग्लोबिन का निम्न स्तर मृत्यु का कारण बनता है और भारत में 20 फीसदी मातृ मृत्यु का कारण एनीमिया है और 50 फीसदी मातृत्व मौतों में यह भी एक कारण है। यह बच्चों में जन्म के समय कम वजन का कारण भी बनता है।

एनीमिया समस्या को हल करने के लिए सरकार की सबसे बड़ी पहल राष्ट्रीय एनीमिया निवारक कार्यक्रम है, जबकि वर्ष 1991 में प्रमुख कार्यक्रम का नाम बदलकर राष्ट्रीय पोषण संबंधी एनीमिया नियंत्रण कार्यक्रम रखा गया और राष्ट्रीय बाल जीवन रक्षा और सुरक्षित मातृत्व कार्यक्रम का हिस्सा बन गया, फिर भी 50 साल बीत जाने के बाद भी देश में एनीमिया की समस्या लगातार बनी हुई है।

मेरा सरकार से अनुरोध है कि देश को एनीमिया मुक्त करने के लिए सरकार एक संगठित योजना चलाकर देश को एनीमिया मुक्त करने हेतु जल्दी और आवश्यक कदम उठाए।

(xxiv) Need to introduce language, humanities and agriculture courses at graduate and post graduate level in University of Nalanda, Bihar and also set up study centres of Nalanda University at various places in Nalanda

श्री कौशलेन्द्र कुमार (नालंदा) : नव नालंदा महाविहार (मानद विश्वविद्यालय) कला संस्कृति विभाग, भारत सरकार, नालंदा, जो नालंदा विश्वविद्यालय के पास अवस्थित है, 13 नवम्बर, 2006 को यू.जी.सी. द्वारा इसे डीम्ड यूनिवर्सिटी की मान्यता प्राप्त हुई। इस विश्वविद्यालय में कुछ विषय जैसे- हिन्दी, संस्कृत, अंग्रेजी, पाली, इतिहास, दर्शन-शास्त्र, तिब्बती, चाईनीज एवं जापानी आदि विषय की ही मात्र पढ़ाई होती है। जबकि इसका कैम्पस बहुत बड़ा है। यहाँ उच्चतम शिक्षा की पढ़ाई के लिए काफी अच्छी व्यवस्था बनी हुई है।

अतः केन्द्र सरकार से मेरा अनुरोध है कि नव नालंदा महाविहार विश्वविद्यालय में स्नातक एवं स्नातकोत्तर के विषयों में वृद्धि की जाए। भाषा मानविकी के साथ-साथ कृषि विषयों की भी पढ़ाई स्नातक एवं स्नातकोत्तर के लिए व्यवस्था की जाए। आजकल सरकार जी.एस.टी. की भी पढ़ाई का पाठ्यक्रम तैयार कर रही है। इसकी भी पढ़ाई विश्वविद्यालय में होनी चाहिए। इससे नव नालंदा महाविहार (मानद विश्वविद्यालय) का महत्व बढ़ेगा और साथ ही एक स्थान एवं कैम्पस में अधिक से अधिक विद्यार्थी उच्चतर शिक्षा ग्रहण कर सकेंगे। इसके साथ नव नालंदा महाविहार के अध्ययन केन्द्र की शाखा नालंदा के विभिन्न क्षेत्रों में बढ़ाई जाए, जिससे वहाँ के स्थानीय विद्यार्थियों को भी लाभ मिल सके।

(xxv) Need to construct an indoor stadium for cultural and sports activities in Pratapgarh Parliamentary constituency, Uttar Pradesh

कुँवर हरिवंश सिंह (प्रतापगढ़) : मेरे संसदीय क्षेत्र प्रतापगढ़ में ऐतिहासिक एवं पौराणिक ग्राम-अजगरा धाम, रानीगंज, जनपद- प्रतापगढ़ (उ.प्र.) महाभारत कालीन यक्ष, युधिष्ठिर संवाद स्थल है, जिसकी लोकप्रियता से जन भावना जुड़ी हुई है। यहां पर प्रत्येक वर्ष आयोजित होने वाले तीन दिन के कार्यक्रम जिसमें सांस्कृतिक, सामाजिक तथा तरह-तरह की प्रतियोगिताओं का आयोजन होता है एवं ग्रामीण प्रदर्शनी का भी आयोजन किया जाता है, जो प्रतिभाएं प्रथम, द्वितीय तथा तृतीय आते हैं, उन्हें पुरस्कृत करते हुए सहभागिता करने वाले को भी सम्मानित किया जाता है।

यहां पर एक पौराणिक तालाब और एक वट वृक्ष है, जहां यक्ष-युधिष्ठिर संवाद हुआ था। सफाई के दौरान यहां पर महाभारत कालीन अवशेष प्राप्त हुए जिसका संग्रहालय बना हुआ है। यह स्थल करीब 5 एकड़ भूमि में फैला हुआ है।

मैं सरकार से यह मांग करता हूँ कि यहां पर एक सामुदायिक केंद्र, रंगमंच भवन व खेलकूद प्रतियोगिताओं हेतु इंडोर स्टेडियम का निर्माण किया जाए एवं इस ऐतिहासिक स्थल को पर्यटन के लिए भारत सरकार द्वारा कृष्णा सर्किट प्रोजेक्ट या महाभारत कालीन योजना में सम्मिलित करते हुए प्रस्तावित योजना हेतु केंद्र सरकार धन स्वीकृत करते हुए इसे पर्यटन के रूप में विकसित करे।

**(xxvi) Elephant menace at Patariya Range in Karimganj Parliamentary
Constituency of Assam**

SHRI RADHESHYAM BISWAS (KARIMGANJ): In my constituency Karimganj at Patariya Range, a group of elephants are damaging crops and dwelling houses for the last 15 years. Thousand acres of agricultural land are lying vacant due to elephants menace. People of the locality already stopped farming and are passing sleepless nights. I raised the matter in Lok Sabha on 22/12/2015 with a request to the Union Government to rehabilitate both elephants and local people by providing ex-gratia relief in respect of damage of crops and dwelling houses. But the problem has not been solved till date. Elephant family lost only two male family members. On the other hand, local people are losing crops and dwelling houses every year.

So I urge upon the Union Government to chalk out a permanent solution with the help of state forest department by shifting elephants to another deep forest area.

**(xxvii) Need to recognize nursing colleges of Karnataka by the
Indian Nursing Council**

SHRI JOSE K. MANI (KOTTAYAM): A judgement of the Hon'ble Karnataka High Court declared 257 Nursing colleges in Karnataka to be out of the purview of the Indian Nursing Council. Following this, on November 15, 2017, the Indian Nursing Council published a list of nursing colleges operational in States across the country. It failed to include even a single college in Karnataka. Losing recognition from the Indian Nursing Council has put the future of large number of nursing students from Kerala studying in Karnataka colleges in jeopardy in terms of the mandatory registration with the Indian Nursing Council after graduation to be eligible for employment outside Karnataka. Most of the students hailing from Kerala after completion of nursing courses in Karnataka Colleges look for employment outside the state and even abroad. Such students seeking employment outside Karnataka state are handicapped with a large burden of repayment of debt (incurred through borrowings from banks). Therefore, such misgivings on the part of students coming out of nursing colleges in the current year and in future batches are set at rest. The Central Government is duty bound to intervene in the matter and prevail upon the Indian Nursing Council to accord recognition to nursing students passing out of Karnataka Nursing Colleges to enable them to qualify for employment elsewhere. Considering the urgency and gravity of the issue, I hope the Government will take immediate measures taken to resolve the crisis.

15.01 hrs

MUSLIM WOMEN (PROTECTION OF RIGHTS ON MARRIAGE) BILL, 2017

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Sir, because of the importance and urgency of the legislative business, on behalf of the Government, I would request you to take up Item No. 25A regarding the Muslim Women (Protection of Rights on Marriage) Bill, 2017, instead of Item listed at Sl. No.25.

HON. DEPUTY SPEAKER: All right.

Now we will take up Item No.25A regarding consideration and passing of the Muslim Women (Protection of Rights on Marriage) Bill, 2017.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, I beg to move:

“That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, be taken into consideration.”

आज हम बहुत ही ऐतिहासिक बिल सदन और देश के सामने प्रस्तुत कर रहे हैं। मैं अपनी बात बहुत ही संक्षेप में रखना चाहूंगा, लेकिन इसे रखना बहुत जरूरी है। तीन तलाक से देश की महिलाएं बहुत ही पीड़ित थीं, इस पीड़ा का आलम यह था कि 22 अगस्त, 2017 को सुप्रीम कोर्ट ने इसे अनकंस्टीट्यूशनल बताया, मैं इस पर बाद में आऊंगा। आज मैं सुबह देख रहा था, रामपुर की एक महिला को तीन तलाक इसलिए दे दिया गया क्योंकि वह सुबह देर से उठी थी। एएनआई का कमेंट पूरा अखबारों में है। सुप्रीम कोर्ट ने 22 अगस्त को साफ-साफ कहा कि the whole triple talaq, talaq-e-biddat, is unconstitutional. There were three decisions and I would like to very briefly indicate them.

Justice Nariman and Justice Lalit clearly held that it is arbitrary, unconstitutional and unreasonable. Justice Kurien Joseph, in his judgment said that it is bad in theology and what is a sin in theology cannot be good in law. He held it to be illegal.

Chief Justice Khehar and Justice Nazeer said that this is being practiced for a long time but instead of saying ourselves, we would request the Parliament to frame a law. In particular, I would like to mention paragraph 199 of the judgment of Justice Khehar which is very important because we are discussing a Bill. He said:

“We therefore hereby direct, the Union of India to consider appropriate legislation, particularly with reference to 'talaq-e-biddat'. We hope and expect, that the contemplated legislation will also take into consideration advances in Muslim ‘personal law’ – ‘Shariat’, as have been corrected by legislation the world over, even by theocratic Islamic State. We would, therefore, implore the legislature to bestow its thoughtful consideration to this issue of paramount importance.”

We would also beseech different political parties to keep their individual political gains apart while considering the necessary measures required in legislation. He said another thing and that is, till such time legislation in the matter is considered, we injunct triple *talaq* for six months. Therefore, the essence of the judgement is that two judges holding it to be unconstitutional and arbitrary; one hon. judge saying it is completely illegal because it is a sin in theology and in Quran what is a sin cannot be legal; and two judges saying we are staying it for six months imploring the Parliament to come with a law.

Sir, I would like to mention one more thing. Justice Khalid of Kerala High Court has given a very sterling observation in Mohammad Hanifa’s case which was recorded by Justice Kurien Joseph in his judgement of Constitutional Bench. These are sterling words of Justice Khalid of Kerala High Court -- Should Muslim

wives suffer this tyranny for all time? Should their Personal Law remain so cruel towards these unfortunate wives? Can it not be amended suitably to alleviate their sufferings? My judicial conscience is disturbed at this monstrosity. The question is whether the conscience of the leaders of public opinion of the community will also be disturbed. Judiciary, in various judgements, have been conveying their concerns from time to time. In particular, I would like to quote what Justice Kurien Joseph in his very sterling words said, they are very important for this. I am quoting paragraph 26 – what is held to be bad in holy Quran cannot be good in Shariyat and in that sense what is bad in theology is bad in law as well. Justice Nariman and Justice Lalit clearly said that it is unconstitutional and arbitrary. हमें उम्मीद थी कि सुप्रीम कोर्ट के इस फैसले के बाद देश में स्थिति सुधरेगी। ऑल इंडिया मुस्लिम पर्सनल लॉ बोर्ड भी इसमें पार्टी था। ऑल इंडिया मुस्लिम पर्सनल लॉ बोर्ड ने इसमें बहस की कि यह हमारा ज्याति मामला है, हमारा पर्सनल लॉ है, इसमें कोर्ट इंटरफेयर न करे। उन्होंने यह भी कहा कि यह गलत है, लेकिन हम इसे सुधारेंगे, इसे आप हमारे ऊपर छोड़ दें तो कोर्ट ने कहा कि हम ऐसे नहीं छोड़ेंगे, आप एफिडेविट फाइल करिए।

Mr. Deputy-Speaker, I would seek your kind indulgence to read only a few paragraphs of what the Muslim Personal said. I am reading paragraph 97 of the judgement – “I am the Secretary of the All India Muslim Personal Law Board. I say and submit that the All India Muslim Personal Law Board will issue an advisory through its website, publication and social media platforms thereby advise the persons who perform *Nikah* and request them to do the following – (a) at the time of performing *Nikah*, the person performing the *Nikah* will advise the bridegroom-man that in case of difference leading to *talaq*, the bridegroom-man shall not pronounce three divorce in one sitting. (b) at the time of performing *Nikah* or marriage, the priest performing the *Nikah* will advise both the bridegroom-man and the bride-woman to incorporate a condition in the *Niakah-nama* to exclude resorting to pronouncement of three divorces by husband in one sitting and (c) I say and submit, in addition, the Board is placing on record the Working Committee of the Board had earlier already passed certain Resolutions in

the meeting held on 15th and 16th April, 2017 in relation to divorce in the Muslim community thereby it was resolved and conveyed that a Code of Conduct to be followed in matters of divorce particularly emphasising to avoid pronouncement of three divorce in one sitting. मुस्लिम पर्सनल लॉ बोर्ड ने सुप्रीम कोर्ट के सामने एफिडेविट दिया और कहा कि हम समझाएंगे, बताएंगे, मना करेंगे। हमें भी उम्मीद थी। 22 अगस्त, 2017 को सुप्रीम कोर्ट का फैसला होता है और हमारे पास तीन दिन पहले की रिपोर्ट मीडिया से, बाकी सोर्स से है और गवर्नमेंट की इन्फॉर्मेशन आई है कि लगभग 300 ट्रिपल तलाक 2017 में हुए हैं जिसमें 100 सुप्रीम कोर्ट के फैसले के बाद हुए हैं। उसकी सबसे बड़ी तारीख आज सुबह की यह खबर है कि एक पत्नी लेट उठी, तो पति ने कहा कि “*Talaq, talaq, talaq, get out.*” इससे एक बड़ा सवाल उठता है, जो मैंने आरंभ में कहा था। आज बंगलादेश में ट्रिपल तलाक को रेगुलेट किया गया है। आज इजिप्ट, मोरक्को, ट्युनिशिया, इंडोनेशिया, मलेशिया और पाकिस्तान में रेगुलेट किया गया है। पाकिस्तान एक आतंकवादी मुल्क है, यह हम सब जानते हैं। लेकिन एक बात हमें ध्यान में रखनी चाहिए कि बंगलादेश ने उस आर्डिनैस को स्वीकार किया है। मैं उसे अभी पढ़ूंगा। वर्ष 1961 में एक आर्डिनैस लाया गया था, जिसमें साफ लिखा है कि आपको डायवोर्स से पहले आर्बिट्रेशन काउंसिल के यहां बताना पड़ेगा कि मैंने अपनी पत्नी को नोटिस दिया है। उसके बाद आर्बिट्रेशन काउंसिल उस पर विचार करेगी। अगर आपने यह कार्यवाही फालो नहीं की, तो आपको एक साल की सजा होगी।

उपाध्यक्ष महोदय, मैं उसे हाउस के सामने प्रस्तुत करना चाहूंगा। दुनिया कहां चली गयी है, जो इस्लामिक मुल्क हैं, वे कहां हैं और हम कहां हैं, यह हम आपको बताना चाहते हैं।

I would like to read clause 7 of the Muslim Family Laws Ordinance, 1961 of Bangladesh. It says:

“after the pronouncement of *talaq* in any form whatsoever, give the Chairman notice in writing of his having done so and shall supply a copy thereof to the wife.” Any man who wishes to divorce his wife shall, as soon as may be

“Whoever contravenes of sub-section 1 shall be punishable with simple imprisonment for a term which may extend to one year or with fine or which may extend to ten thousand taka or both.”

मैं अब पाकिस्तान का कानून भी पढ़ना चाहता हूँ। कुछ लोग पाकिस्तान को ऑब्जर्व करते हैं और प्रभावित भी होते हैं, इसलिए बता रहा हूँ। ... (व्यवधान) पाकिस्तान एक आतंकवादी देश है, यह हम सब जानते हैं, लेकिन यहां पर Clause 7 of Muslim Family Law Ordinance, 1961 says:

“Any man who wishes to divorce his wife shall, as soon as may be after the pronouncement of *talaq* in any form whatsoever, give the Chairman notice in writing of his having done so and shall supply a copy thereof to the wife. Whoever contravenes the provision of sub-section 1 shall be punishable with a simple imprisonment for a term which may extend to one year or fine which may extend to five thousand rupees.”

Hon. Deputy-Speaker, countries like Afghanistan, Morocco, Tunisia, Turkey, Indonesia, Egypt, Sri Lanka, Iran, Pakistan and Bangladesh apart from others have regulated triple *talaq*.

आज मैं आपके माध्यम से सदन और देश के सामने एक बात उठाना चाहता हूँ कि जो इस्लामिक मुल्क हैं, उन्होंने तीन तलाक को रेगुलेट किया है। ... (व्यवधान) उन्होंने कहा है कि आप एक बार में तलाक, तलाक, तलाक नहीं बोल सकते। यह रेगुलेशन है। अगर आपको तलाक देना है तो अपनी पत्नी को नोटिस दीजिए। यह रेगुलेशन है। आप आर्बिट्रेशन काउंसिल को खबर कीजिए। यह रेगुलेशन है। वह आपको आर्बिट्रेशन कराएंगे। अगर आपने उसे वायलेट किया, तो एक साल की सजा होगी। यह रेगुलेट करना है। बाकी लोगों ने किया है *maintenance subsistence*.

मैं सदन के सामने बड़े अदब से एक बड़ा सवाल उठाना चाहता हूँ कि इस्लामिक मुल्कों में तीन तलाक को रेगुलेट किया गया। हिन्दुस्तान एक सेकुलर मुल्क है, एक रिपब्लिक है। अगर यहां पर हमारे तीन तलाक की त्यागता पत्नियों के साथ यह जुल्म होता है, अमानवीय व्यवहार होता है, तो क्या हमें खामोश रहना चाहिए, ये बड़े सवाल हैं। इसका उत्तर इस सदन को देना पड़ेगा।

उपाध्यक्ष महोदय, हम किसी शरिया में इंटरफियर नहीं करना चाहते। अभी मैं इस बिल पर आता हूँ। हम किसी शरिया पर इंटरफियर नहीं करना चाहते हैं, यह पूरा बिल तीन तलाक, तलाक-ए-विदत पर है, जिसे माननीय सुप्रीम कोर्ट ने सिन माना, इल्लीगल माना और असंवैधानिक माना है और इस कोर्ट से गुहार की है कि हम कानून पास करेंगे।

सर, मैंने कई मुस्लिम देशों में भी मेनटेनेंस को जानने की कोशिश की है। हर जगह एक वसूल है, जो एक इंसानी वसूल है। वह वसूल यह है अपनी पत्नी को मेनटेन करना पति का फर्ज होता है, उसको सबसिस्टेंस देना, उसकी रोटी की चिंता करना और बाल-बच्चों की परवरिश करना। The obligation to

maintain the wife and the children is a continuous social and moral obligation of the husband all over, whether it is the Hindu law or the Muslim law or the Sharia or the Parsi law or the Christian law. I did not take the time of the House. I have got the reference from everywhere. लेकिन बड़ा सवाल यह है कि हिन्दुस्तान को आजाद हुए 70 साल हो गए हैं, हम अपने संविधान पर गर्व करते हैं। आज कल कुछ लोग कॉन्स्टिट्यूशनल नेशनलिज्म की बात करते हैं, सुन कर अच्छा लगता है। जब हम हिन्दुस्तान के नेशनलिज्म की बात करते हैं, वे कहते हैं, नो, नो 'We believe in constitutional nationalism'. उसी कॉन्स्टिट्यूशन का एक फंडामेंटल राइट आर्टिकल-14 और आर्टिकल-15 है, जो महिलाओं के खिलाफ डिसक्रिमिनेशन को रोकता है। जब ऐसी हमारे तीन तलाक से पीड़ित महिलाएं डिसक्रिमिनेट होती हैं तो कहा जाता है कि आप हमारे शरिया में दखल कर रहे हैं, यह बड़ा सवाल है। मैंने आरंभ में कहा था, ऑनरैबल डिप्टी स्पीकर सर, the issue is not of religion, the issue is not of faith, and the issue is not of *pooja*. The issue simply is gender justice, gender dignity, and gender equality. ... (व्यवधान)

हमने बिल बनाया है। यह बहुत छोटा-सा बिल है और इस बिल में एक बात बताई गई कि तलाक-ए-विदत को गैरकानूनी बताया गया है। अगर आप कहेंगे तो आप जेल जाएंगे। आपको अपनी पत्नी और बच्चों को उनकी रोजी-रोटी के लिए सबसिस्टेंस एलाउंसेज देना पड़ेगा।

तीसरा, माइनर बच्चों की कस्टडी के बारे में कहा गया है। सर, सुबह से, दो दिनों से टीवी पर खबर चल रही है, हम रोज देखते हैं, आपने उसे निकाल दिया और उसके दूध पीते हुए बच्चे को छीन कर घर में रख लिया। वह मां रोती है, मैं फुटपाथ पर भेज दी गई और मेरा बच्चा भी मुझ से दूर है, यह संसद क्या करें। संसद को खामोश बैठे रहना चाहिए। अब लोग पूछते हैं कि जेल जायेगा तो कैसे दिया जाएगा। इसका सीधा जवाब है कि पुलिस से उसको बेल नहीं मिलेगी, लेकिन वह कोर्ट में बेल के लिए अप्लाई कर सकता है और मजिस्ट्रेट को यह पावर है, जैसे एक्ट 125 में है, 86 एक्ट में है, जो डायवोर्स के बाद लागू होता है कि आपकी इनकम कितनी है, आपकी हैसियत कितनी है, इसके बारे में विचार करके मजिस्ट्रेट आपकी चिंता करेंगे।

सर, मुझे जो अंतिम बात कहनी है, वह बहुत जरूरी है। मैं इस देश के कानून का मंत्री हूँ और देश के आईटी का भी मंत्री हूँ। आज आईटी के क्षेत्र में हिन्दुस्तान जिस ऊंचाई पर जा रहा है, मैं देखता हूँ, छोटे शहरों में हमने बी.पी.ओ. लाने की एक योजना बनाई है। आज यूपी, बिहार, महाराष्ट्र और साउथ इंडिया में, अभी मैं तमिलनाडु में गया हुआ था, वहां तिरुचिरापल्ली में, सभी जगह बी.पी.ओ. खुला है। मैं पुराने पटना शहर में गया था, वह मुस्लिम डॉमिनेटेड क्षेत्र था। बुर्का पहने हुए नौजवान बेटियां आई थीं और उनके हाथों में कम्प्यूटर था, उनकी आंखों में एक उत्साह की एक आशा थी, मैंने यह एहसास किया। एक तरफ

हिन्दुस्तान को हम आगे बढ़ाना चाहते हैं, 'डिजिटल इंडिया' 'मेक इन इंडिया' और 'स्किल इंडिया' जैसी अनेक योजनायें चल रही हैं, लेकिन दूसरी तरफ तलाक-तलाक-तलाक, गेट-आउट, बाकी जिंदगी खत्म। कुछ लोग यह सवाल कर रहे हैं कि जब वह गैर-कानूनी हो गया तो अपराध कैसे होगा? It is a deterrent. जिसको माननीय सुप्रीम कोर्ट ने गलत कह दिया, फिर भी आप कर रहे हैं तो क्या संसद को खामोश रहना चाहिए।

उपाध्यक्ष महोदय, अंत में मुझे इस सदन से एक अपील करनी है कि यह सदन कानून भी बनाती है, लेकिन यह लोक सभा हिन्दुस्तान की सबसे बड़ी पंचायत भी है और इस सदन से, सबसे बड़ी पंचायत से मेरी अपील क्या है। हिन्दुस्तान की सबसे बड़ी पंचायत से मेरी सबसे पहली अपील है कि इस बिल को सियासत की सलाखों से न देखा जाये। मुझे यह पहली अपील करनी है।

उपाध्यक्ष महोदय, मेरी दूसरी अपील हिंदुस्तान की सबसे बड़ी पंचायत से है कि इस बिल को दलों की दीवारों में न बांटा जाए। मेरी तीसरी अपील हिंदुस्तान की सबसे बड़ी पंचायत से है कि इस बिल को मज़हब के तराजू पर न तोला जाए। मेरी चौथी अपील हिंदुस्तान की सबसे बड़ी पंचायत से है कि इस बिल को वोट बैंक के खाते से न परखा जाए। यह बिल हमारी ख्वातीन बहनों, बेटियों की इज्जत, आबरू और इंसान का है, उनकी गरिमा और न्याय का यह बिल है। मुझे मालूम है कि यह सदन कई बार ऊंचाई पर खड़ा होता है और मैं सदन की ऊंचाई की विरासत से अपील करना चाहता हूँ कि आज हम अपने सियासी झगड़े छोड़ें और हिंदुस्तान की अपनी मुसलमान महिलाओं की बेटियों, बहनों के लिए खड़े हो जाएं और सदन कहे कि तुम्हें इंसान नहीं मिलता, तो यह सदन तुम्हें इंसान देगा।

यही गुजारिश करता हुआ मैं इस बिल को सदन में पेश करता हूँ।

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, be taken into consideration.”

There is an amendment to the Motion for consideration of the Bill by Shri N.K. Premachandran.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

“That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to

provide for matters connected therewith or incidental thereto, be circulated for the purpose of eliciting opinion thereon by the 1st of July, 2018.”

Sir, as this is a very important Bill concerning the personal law of a particular community, especially the Muslim community, public opinion has to be elicited and after that the final Bill has to be brought in.

HON. DEPUTY SPEAKER: That is enough.

SHRI N.K. PREMACHANDRAN : Sir, will I get the chance to speak later on?

HON. DEPUTY SPEAKER: Yes, you can speak later in the debate.

Motion moved:

“That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, be circulated for the purpose of eliciting opinion thereon by the 1st of July, 2018.”

SHRI MALLIKARJUN KHARGE (GULBARGA): Mr. Deputy Speaker, Sir, before taking up this Bill for consideration, I would like to submit that all are for this Bill. But there are certain flaws in the Bill and there are certain difficulties. There was an Unstarred Question regarding this Bill which asked the Government whether they have consulted any stakeholders and while replying to that question, the hon. Minister himself has stated ‘no’. It was further asked whether any organization has represented on this Bill and for this also, the Minister said, ‘no’. So, no women’s organization or NGOs or intellectuals have been consulted on this Bill. Many times we think we are only perfect and others are not. I cannot understand this. We know what interest the Government has got. We also have got similar interest. Everybody wants empowerment of women. Everybody wants to support this Bill, there is no doubt about that. But the only point is, there are some lacunae and those lacunae can be rectified by sitting together and for that purpose, the only forum available is the Standing Committee where all parties are represented. ... (*Interruptions*) You can give one month’s time or even 20 days time. But when it is discussed in the Standing Committee, there can be elaborate consultation where all the people concerned can give their views. Then, even if it goes to the Supreme Court, it should not come back. If some experts want to come and give their opinion, they can be given a chance to come and appear before the Standing Committee.

So, in the interest of the country, in the interest of Muslim women and in the interest of unity and integrity of this country, it is better to refer this Bill to the Standing Committee. We do not want to delay this Bill. You can fix even 15 days time. We are all with you in this matter, but it should not be bulldozed, because people should not think that Members of Parliament have not applied their mind.

Many organisations have not been taken into confidence. There is no time to ever consider it. Therefore, it is my humble request that it may kindly be referred to the Standing Committee by giving some timeframe so that elaborate consultations could be held, which would be very good.

Sir, the hon. Minister is a very expert lawyer and he knows the difficulties.

Sir, many Bills go to the Standing Committee for discussion. Therefore, what is the hurry you have got to give empowerment? We have also got the same enthusiasm. I would, therefore, once again request you, Sir, it is better that you refer this Bill to the Standing Committee for consultations.

SHRI RAVI SHANKAR PRASAD: Sir, since two issues have been raised, I want to make my submission. I would be very brief.

I am really grateful that hon. Kharage Saheb has publicly declared that he is one with us. We appreciate that.

But, Sir, there is one thing we need to understand. One is the need to go for Standing Committee procedure and the other is the cry for justice of this lady, who was turned out of her house this morning because of triple talaq.

दूसरी बात यह है कि आप टी.वी. पर इस विषय पर कंसलटेशन की बातें देखिए। तीन तलाक से पीड़ित अधिकांश महिलाएं कह रही हैं कि इसके लिए 3 साल कम हैं, इसे और आगे बढ़ाया जाए। उनके आँसू निकल रहे हैं।

जैसा कि मैंने बताया है, यह सिर्फ 4 क्लॉज़ का कानून है। यदि आपको कोई सलाह देनी है, तो आप दे दीजिए। मैं यहाँ उसका जवाब दूँगा। आप अपनी सलाह हाउस में बहस के दौरान दीजिए। यदि वह सलाह सही होगी, तो हम उसे स्वीकार कर लेंगे।

जैसा कि खड़गे साहब ने अभी कहा है कि मैं ठीक-ठाक वकील हूँ तो मैं उन्हें समझा दूँगा। वे यहाँ खुलकर बहस करें। यह कानून देश के हित में है। आज पूरा देश हमसे इस कानून के लिए अपेक्षा कर रहा है।

सर, जहाँ तक प्रेमचंद्रन साहब का सवाल है, मैं उनसे एक ही बात कहूँगा -- Why do you want to go to the entire country, Mr. Premchandran? You represent the people of India of your Constituency, who are 20 lakh to 30 lakh in number. They have reposed their trust in you as they have, in all of us. They want to speak collectively for the good of the country. Let us have that.

Sir, with these words, let us proceed, now.

KUMARI SUSHMITA DEV (SILCHAR): Thank you, Hon. Deputy-Speaker, Sir, for calling my name to participate in the debate. I am thankful to my party for giving me the opportunity to speak on a very important and significant Bill – the Muslim Women (Protection of Rights on Marriage) Bill, 2017.

In the Statement of Objects and Reasons, the Government has stated that on 22nd August, 2017, a judgment was passed by the hon. Supreme Court where the *talaq-e-biddat*, more commonly known as instant triple talaq was held unconstitutional.

Sir, the Statement of Objects and Reasons ends by saying that ‘this will ensure the larger Constitutional goals of gender justice and gender equality of married Muslim women and help subserve their fundamental rights of non-discrimination and empowerment.’

Sir, when the hon. Supreme Court Judgment came, the Indian National Congress party instantly had a press meet, and before this Bill came to Parliament, we welcomed the Supreme Court Judgment. I have to say that today, in this House, we must all join together in applauding the women who gathered the courage to go against a very regressive practice of instant triple talaq.

15.29 hrs

(Shri K.H. Muniyappa *in the Chair*)

The hon. Law Minister has also said and very accurately described the balance of the judgment that it was a 5-Judge Bench and who disagreed with whom. But what has emerged in the statement with quite a lot of clarity is the fact, when they said: ‘please legislate on it’, requesting the Parliament to legislate on it; and pending that we are banning it. Pending that for six months, we are staying this procedure. In a very legal and technical term, I would say that it is a minority judgment.

Although the length of this Bill is very short but it, actually, seeks to amend a very critical law which will have a direct impact on the empowerment of women and, especially, the empowerment of Muslim women. We have seen historically

that *talaq* is an unilateral act on behalf of a man where a woman does not have a say. It is the dissolution of the Muslim Marriage Act, 1939, which gives a woman the right to approach a court to have her marriage annulled. Since 1939, women have been approaching from time to time and all the grounds, on which a woman can ask for annulling her marriage, have been specified in that. However, the reality is, as hon. Minister said, that there is a practice by the male that is prevalent till today, that needs to change.

As per Question number 73, which was answered in the Lok Sabha, one of the reasons for bringing this Bill is that since the pronouncement of the Supreme Court Judgement, about 66 cases have been reported. The hon. Minister said that in the last one week it has gone up to 300. Let me put it on record, the Draft Bill says: "Any pronouncement of *talaq* by a person upon his wife, by words, either spoken or written or in electronic form or in any other manner whatsoever, shall be void and illegal". It is exactly what the Supreme Court has said. Even if this Bill had not been introduced with this Section 3, I do not think, that position in law would have changed it.

The hon. Law Minister is relying a judgement of the Supreme Court that is in minority which basically says: "I am not willing to pronounce it illegal or void but the Parliament should legislate on it and bring it, pending which, I am staying this practice." So, this is a historic Bill on empowerment of women. We all agree that empowerment of women should happen and that instant triple *talaq* amounts to a grave act of disempowering a woman and deprives her of her rights. But let things not be misrepresented on the Floor of the House so that we know exactly what it is we are working for.

Further, Sir, Clause 4 goes on to say: "Whoever pronounces *talaq* referred to in Section 3 upon his wife shall be punished with imprisonment for a term which may extend to three years and fine." So, this Bill is effectively bringing a matter like divorce, which is generally in the domain of civil jurisdiction, into the domain of criminal jurisdiction. That means, now, it is going to be a criminal

offence and the logic to that, as per the Statement of Objects and Reasons is that it will act as a deterrent and more than 22 countries have banned it. The Supreme Court has said it, the hon. Minister on the Floor of the House has said that no doubt it has also been regulated in many countries like Bangladesh, etc. Today, if you put it in criminal jurisdiction; if you make it a cognizable offence and a non-bailable offence and you are giving women the right of subsistence allowance in Section 5 also; I would like to know as to how she will ensure she gets this subsistence allowance and who is going to give it to her.

It is my pleasure that the hon. Law Minister is an eminent lawyer and he will be able to answer it. If you look at the Muslim Women (Protection of Rights on Divorce) Act, 1986, what is the difference? There is also one year imprisonment in that. There is also a provision for fine in that. But the difference between that and your present Bill is that the 1986 Act says that where a magistrate has passed an order of maintenance and where a magistrate has passed an order of letting the woman stay in the marital home and the husband is in violation of that order, he will be liable for imprisonment. Therefore, first, he is put in a position to give the woman subsistence or 'maintenance' – a word that is used in 1986 Act – and if he fails, then he goes to jail.

May I say so, before one year of imprisonment is over, if he starts paying maintenance within three months or six months, then the 1986 Act is clear that his tenure of prison will end. But, what have we done here? We have said that the mere utterance of the word ‘talaq, talaq, talaq’ instantly at one instance today is a criminal offence.

Chairman, Sir, I would like to ask this. Isn't this Bill silent that today if I get subsistence allowance from a court after my husband has given me instant triple talaq, the question is, am I allowed to go after the estate of my husband? Today if he is in jail, there is no provision for it. I am asking this question because Kharge *ji* started by saying we are not opposing this Bill but there are lacunae in this Bill and the Standing Committee needs to consider it. Since Minister has disagreed to the Standing Committee, we are asking these questions.

Secondly, how is the subsistence allowance going to be calculated? What is the method of calculation? I take you back to the 1986 Act where it is clearly written what will be the factors that the court will look into. The court will look into the standard of living of the married couple. The court will look into what is the ability and the financial status of husband and, after that, it will arrive at a formula to say this is the subsistence to the woman. So, today, I pass a law out of sheer tokenism but there is no methodology. There is no way of calculating the subsistence. There is no way for me to enforce it. I want to ask the hon. Minister, who has clearly read a very long judgement very thoroughly, that is it not the case that one of the main reasons why the hon. Supreme Court has declared instant triple talaq unconstitutional. Is because it does not give any chance of reconciliation to a couple. There is no chance of reconciliation to a couple. That is why they said that if a talaq happens over three months, which are the other forms of talaq we are not interfering with it, but talaq-e-bidat cannot be allowed where a man unilaterally pronounces ‘talaq, talaq, talaq’ instantly, gives no reasons for it and there is no opportunity for a woman to reconcile. So the question is this. Today, is it the position of the Government? I talk from common sense, not from

my legal knowledge. Is it a real possibility that after I go to a magistrate in a non-bailable offence when my husband is going to be arrested, are you saying that he will sit in a reconciliation proceedings with me? Is it possible? Hon. Minister quoted legislation in many countries where it has been regulated. Agreed, where he says that first you have to go to the Muslim Law Board and give a notice that I have given my wife notice and then has to wait for the period for reconciliation. But the moment you put your husband in jail, I see no reason why a husband, or why a man should even consider reconciliation with his wife.

I have a very technical question. Today, the Government has made it a criminal liability, a criminal offence. Fair enough. In any criminal offence, there are two aspects to it: the *mens rea*, and the *actus reus*. I would like to ask the hon. Minister, through you, Sir, as to what is the kind of *mens rea* you are looking for. Is it the intention; it is the guilty intention. So, if a husband goes to the court and says I had no intention of doing it. I was upset; I was angry. What happens then? Can the wife handle the burden of proof beyond a reasonable doubt to prove that he had that intention? Secondly, please specify what are you actually talking about or are you talking about strict liability. Even if he has no intention, the mere fact that he uttered it, becomes an offence. Then, do you think that a married couple will come back together to live with each other?

Another thing is, there is the principle of proportionality. I would like to ask the hon. Law Minister how have you decided to give three years of imprisonment.

Now, let us look at the IPC as to what kind of offences are giving three years of imprisonment. Today, under Section 148 – rioting and armed with deadly weapons, there is three-year imprisonment. Section 153A – promoting enmity between two groups--also has three years imprisonment and Section 295A--deliberate act to outrage the religious feelings also has three years imprisonment. Today, you are convicting a man who apparently is only uttering the three words of *talaq* and you are putting him into jail. Today, I also want to ask the hon. Minister that suppose it takes her one year to get the maintenance, will there be any interim orders from the court? Will this Government, which today is beating their chest in favour of the Muslim women, create a corpus? Will you create a corpus to maintain or give pension to the Muslim women? Will you do it? You will not. You will pass this Bill and you will forget about it. I request the hon. Minister to please think about it if you are really interested in the financial empowerment of women, pending a subsistence allowance which is not defined as Premachandran Ji has pointed out rightly. It is not defined. Is it in addition to

maintenance? Will it be adjusted with the maintenance? The Bill is silent on it. Today, the question is this. Will you give me corpus?

Lastly Sir, I would like to say that today everybody wants social reforms. Today, women empowerment and equality in our country is not just an idea, it is a right. And it is my responsibility, my Government's responsibility and the Opposition Benches' responsibility to legislate in a way which truly gives us equality. Today, I want to ask Shri Ravi Shankar Prasad Ji that you have claimed that this is going to be a huge social reform for the Muslim women. Today, I want to request him to tell us whether we will see the Women's Reservation Bill coming to Parliament. The entire country is waiting for that. Let me say this Sir. You may think that this is not connected to this bill. But let me tell you that it is not just about representation of women in Parliament or because we represent 50 per cent of the population, We should be given 33 per cent reservation. But if you had consulted the Muslim women, the various NGOs, which admittedly you have not, and if you had allowed more women in this Parliament, if we all had allowed more women, not just you Sir, believe me, a legislation like this, full of lacunae would not have seen the light of the day in this House.

With these few words, I would like to end my speech by one simple question. Sir, as a woman, I want to ask you that when you criminalise something like this, will it alienate the Muslim community more than it already has? It is a very important question we need to ask ourselves as Members of this society. I want to ask the hon. Law Minister that you are not agreeing to legislate against marital rape and the reason they have given in the Delhi High Court is that it opens a floodgate for abuse and misuse. I want to ask you that with this Bill, will you be able to ensure that this Bill will not open up abuse of this law against Muslim men in the country in the name of protecting Muslim women here? If you really want to empower the Muslim women, I suggest that you set up a corpus, give them the maintenance. The Supreme Court has already done the job of banning instant

triple *talaq*. You do not need this Bill to end that practice but you need this Bill to empower women. So, add provisions in it.

Hon. Minister Sir, today when you introduced the Bill and suddenly put it up for consideration, we all acceded to it. But I strongly believe that just like all the women that you were talking about, you said that this morning, somebody gave triple *talaq* and about this *talaq-e-bain* *India Today* reported.

I end with this. So, there are forms of *talaq*. Apart from *talaq-e-biddat*, there are other forms of *talaq* and it took you 43 months to pass this Bill. If you really believed that instant triple *talaq* is regressive, then why did you wait for the Supreme Court? You should have done it with absolute majority in Lok Sabha in the beginning.

With these words, I end my speech and I thank the Chairman for being so patient with me.

श्रीमती मीनाक्षी लेखी (नई दिल्ली) : सभापति महोदय, आपने मुझे इस बहुत महत्वपूर्ण विधेयक पर, मुस्लिम महिला (विवाह अधिकार संरक्षण) विधेयक, 2017 पर बोलने का मौका दिया है, इसके लिए मैं आपकी शुक्रगुज़ार हूँ। बहुत खुशी का मौका है कि ऐसी ऐतिहासिक घड़ी में न केवल इस सदन में साक्षी बन पाई, परंतु अपने विचार रख कर उस छोटी सी गिलहरी, जो कि रामसेतु के निर्माण में रत थी, मुझे भी वही एहसास हो रहा है कि आज मुस्लिम बहनों के हकूकों की तामीर होती इमारत में अपना योगदान दे पाई हूँ। इस समय पर, खास तौर पर जब कांग्रेस के नेता बात कर रहे थे कि वे इस बिल में हमारे साथ हैं, खास तौर पर जब सुप्रीम कोर्ट ने इसको असंवैधानिक घोषित कर दिया है तो एक रोमांच और खुशी का मैं अनुभव कर रही हूँ जो कि मेरी सब मुसलमान बहनों के मन में भी गुज़र रहा होगा।

महोदय, तलाक एक बहुत ही दुखद प्रक्रिया है। जिसका परिणाम औरतों को ताउम्र सताता रहता है। ऐसे में मैं कुछ पक्तियों में अपनी बात कहना चाहती हूँ -

“ क्योँ बनाते हैं हम ऐसे रिश्ते।
जो पल दो पल में टूट जाते हैं।
क्योँ हम बनाते हैं हम ऐसे रिश्ते।
जो पल दो पल में टूट जाते हैं।
वादा तो करते हैं ताउम्र साथ निभाने का।
लेकिन हल्की सी आंधी में बिखर जाते हैं।”

सभापति महोदय, भगवान न करे कि किसी भी परिवार को तलाक के दौर से गुज़रना पड़े, लेकिन अगर वह तलाक किसी मुसलमान और मुस्लिम परिवार का है तो संभव है कि वह तलाक-ए-बिद्दत ही हुआ होगा। तलाक-ए-बिद्दत में बिद्दत का मतलब है इन्वेन्शन यानी इज़ाद, जो कुरान में मौजूद नहीं है, जिसकी इजाज़त पाक कुरान नहीं देती, उसकी ईज़ाद करने वाले लोग कौन हैं। यह नई ईज़ाद कर के, परिवारों पर, खास तौर से औरतों के ऊपर जुल्म ढाया जा रहा था। महोदय, मेरा मानना है कि इंस्टेंट ट्रिपल तलाक जिस रफ्तार से दिया जाता है, उस रफ्तार से उसको रोकने की जरूरत थी। उस रफ्तार से उसको रोकने के लिए यह कानून आया है। क्योँकि तलाक, तलाक, तलाक देने के बाद समझौता करने की गुंजाइश कहाँ रह जाती है। सुष्मिता जी बहुत लंबे-चौड़े भाषण में कह गई कि इससे परिवार टूटेंगे और इससे ये नतीजे होंगे, वे नतीजे होंगे। मेरा बहुत स्पष्ट प्रश्न है कि जब ट्रिपल तलाक ही हो गया तो समझौता कहाँ है। जिस रफ्तार से यह तालक दिया जाता है, इसको गैर-कानूनी तो 22 अगस्त को कर दिया गया था। लेकिन गैर-कानूनी घोषित करने के बाद पूरे देशभर में इस किस्म के तलाक दिए जा रहे हैं और उनको रोकने का क्या प्रावधान है, इस पर इस संसद को सोचना है। इससे तलाक नहीं रुकेगा, लेकिन तालक-ए-बिद्दत रुकेगा। तलाक-ए-बिद्दत को रोकना ही इस कानून का मकसद था, है और रहेगा। इंस्टेंट ट्रिपल तलाक में क्षण भर में तालक, तलाक, तलाक कहा और किसी भी विवाहित महिला की ज़िंदगी को उजाड़ कर रख दिया। उसे

बदहाली, बेहाली में सड़क पर ला कर खड़ा कर दिया। न उसके पास रहने की जगह है, न बच्चों को पालने की हैसियत है और ऐसी मुफ्तिसी और बदहाली के हाल में उसको छोड़ना अगर हैवानियत नहीं है तो क्या हैं। इंसानियत का फ़र्ज़ है ऐसी औरतों को इस तरीके की प्रथा से बचाना। उसी इंसानी हकूक के आधार पर, खास तौर पर जब किसी भी समाज में निकाह पढ़ा जाता है, तो दो व्यक्ति - आदमी और औरत, पूरे समाज के सामने कबूलनामा देते हैं।

उस कबूलनामे को पूरा समाज एक्सेप्ट करता है, मानता है और उसको मान्यता देने के बाद ही उन दोनों को शौहर और बीवी का दर्जा दिया जाता है। जब शौहर और बीवी का दर्जा मिल गया तो एक तरफ़ा तलाक कैसे हो सकता है और उस निकाह को हराम कैसे बताया जा सकता है। यही प्रश्न आज इस संसद के सामने है और इस अत्याचार से, क्योंकि ट्रिपल तलाक से तीन प्रकार का अत्याचार होता है। पहला राजनैतिक अत्याचार होता है, क्योंकि मुसलमान कौम को एक वोट बैंक की राजनीति में बांधता है। उनको कभी उबरने का मौका नहीं देगा। दूसरा अत्याचार आर्थिक अत्याचार है, जिस मजलूम औरत के पास अपने बच्चे पालने के लिए, अपनी जिन्दगी गुजारने का पैसा नहीं है, उसको आपने सड़क पर लाकर खड़ा कर दिया। तीसरा अत्याचार सामाजिक अत्याचार है कि एक तलाकशुदा औरत की हैसियत आज भी हमारे समाज में क्या है और मेरा मानना है कि इस देश की सबसे बड़ी माइनोरिटी महिलाएं हैं। माइनोरिटी कोई नहीं है, माइनोरिटी इस देश में आज भी महिलाएं हैं। इसका कारण मैं आपको बताती हूँ। माननीय कानून मंत्री जी ने बताया कि ऐसा दस देशों का कानून है और मेरे हाथ में भी वह दस देशों का कानून है, जहाँ पर तलाक-ए-बिद्दत को बैन किया गया है, रेग्युलराइज किया गया है, तरीके-तरीके के कानून बने हैं। उसका टोटल नम्बर बाइस है और वे बाइस देश ऐसे हैं, जो इस्लामिक देश हैं और उन इस्लामिक देशों के अंदर आज से नहीं, सन् 1929, सन् 1800 कुछ, तब से ये रिफॉर्म चल रहे हैं। उन सारे इस्लामिक देशों के अंदर ये रिफॉर्म हो गए, लेकिन भारत जैसे सेक्युलर देश में इसका कोई रिफॉर्म नहीं हुआ। इसका कारण सिर्फ़ छोटा सा है और वह है सियासत। अगर महिलाओं के अधिकारों के साथ सियासत खेली जाती है और मुसलमानों के अधिकारों के साथ भी सियासत खेली जाती है, बताया नहीं जाता कि कुरान कहती है कि आदमी-औरत में, गरीब-अमीर में, काले-सफेद में किसी में कोई अंतर नहीं है, सब बराबर हैं और सबको बराबरी के हकूक हैं। सिर्फ़ अंतर है तो वह पढ़े-लिखे और अनपढ़ में अंतर है और इसीलिए नहीं पढ़ाया जाता है। इसीलिए लोगों को सही बात नहीं समझायी जाती ताकि जिन लोगों को ज्ञान कम है, जिन लोगों के पास शिक्षा कम है, उन सबको आप जिन्दगी भर मजबूर करके अपनी सियासत खेलते रहें। इस देश के अंदर भी यही सियासत हुई। इस देश के अंदर अगर इतिहास पढ़ा जाए और खास तौर पर कानून, लेजिस्लेटिव इतिहास इस देश का पढ़ा जाए तो वर्ष 1937 से पहले इस देश में कस्टमेरी लॉज प्रचलित थे। बहुत सारी मुसलमान कौमों उन कस्टमेरी लॉज को फॉलो करती थीं, जिसमें कटछी मेमन तमाम तरीके के

लोग शामिल थे और वे लोग अपनी जड़ों को हिन्दू जड़ों से जोड़ते थे। सियासत हुई और यह कहा गया कि मुसलमान एक अलग कौम है और मुसलमान अलग कौम होने के तहत इनके लिए एक अलग कानून बनेगा और अलग कानून कौन सा बनेगा, उसको नाम दिया गया एप्लिकेशन ऑफ सरिया एक्ट। एप्लिकेशन है जी, कानून नहीं है। सरिया क्या है, आज तक किसी ने इस पर कोई कोडिफिकेशन नहीं की। जितने सवाल उठाये, उन सबमें मैं जानना चाहती हूँ और पूछना चाहती हूँ कि कोडिफाइड इस्लामिक लोग कहाँ हैं। यह मेरे हाथ में एक कागज है, पूरे मुस्लिम लॉज इस पर लिखे गए हैं और हर एक्ट छह या सात नुक्तों से बड़ा एक्ट ही नहीं है। किसी को नहीं मालूम कि तलाक-ए-बिद्दत और तलाक-ए-बेन में क्या फर्क है। कहीं नहीं लिखा है। जिसके जो जी में आये, वह करे। बिद्दत दे या बेन दे, लेकिन इसी के रहते जो अब का कानून है, उस कानून में इस सबका इंतजाम किया और इसका इंतजाम किया, जैसा कि माननीय मंत्री जी ने भी कहा कि यह औरतों के हकूकों की और उनके न्याय की लड़ाई है और इस न्याय की लड़ाई में सरकार उनके साथ है। सरकार उनके साथ है, सरकार ने इसकी तामील करते हुए जो ऐफिडेविट कोर्ट में दिया, हर पक्ष को और खास तौर पर औरत की मजबूरी को बहुत संजीदगी के साथ सुप्रीम कोर्ट के आगे उठाया गया और बताया गया कि चाहे वे दुनिया भर के इस्लामिक देश हों, चाहे अपने देश की रिवायतें हों, कस्टमेरी लॉज सबके लिए थे और एक कौम में कस्टमेरी लॉज को कई लोग मानते थे, जिसका धर्म से कोई लेना-देना नहीं है।

इसी प्रकार तलाक-ए-बिद्दत का भी मज़हब से लेना-देना नहीं है। यह कस्टम है। जो गलत प्रथा है, उसको समाप्त करना अनिवार्य है।

कस्टमेरी लॉज के नाम पर मैं इस सदन को याद दिलाना चाहती हूँ कि इस सदन ने सती प्रथा को रोकने के लिए भी कानून बनाया और उसके अन्दर सजा-ए-मौत तक का ऐलान किया। उसके अन्दर डेथ पेनल्टी थी। डेथ पेनल्टी इसलिए थी कि ऐसी शौफ़नाक हरकत में जो लोग शामिल हैं, उनको भी रोका जाए। मुझे तो इस कानून में एक कमी दिखाई देती है। जो मुल्ला, मौलवी इसमें हस्तक्षेप करते हैं, तलाक-ए-बिद्दत के गवाह बनते हैं, उनके खिलाफ़ भी कानून होना चाहिए। जिस तरीके से आप ने सती प्रथा में किया था, उनको भी खत्म करना चाहिए, जिस प्रकार से वे समाज में लोगों को गुमराह करते हैं। जो लोग समाज में लोगों को गुमराह करते हैं और अपने आप को क्रौम का सरपरस्त कहते हैं, उनके खिलाफ़ इस देश में क्या कानून है। अगर उनके खिलाफ़ कानून नहीं है तो संसद को चाहिए कि ऐसे लोगों के खिलाफ़ कानून लेकर आए। उसमें मैं चाहूंगी कि बेग साहब हैं, सलीम साहब हैं, और यहां पर बैठे हुए हमारे तमाम संसद सदस्य हैं, ये सब उसमें साथ आएँ और साथ आकर इस देश में मुस्लिम लॉज को कोडिफाई करें, ताकि क्या सही है, क्या गलत है, इसको लेकर किसी के मन में कोई शुबा न रह जाए।

15.56 hrs*(Hon. Speaker in the Chair)*

जब हिन्दू लॉ कोडीफाई नहीं था, उस समय इस तरीके की दिक्कतें आती थीं। इस तरीके की दिक्कतें क्रिश्चियन लॉज में भी आती थीं और आज जब तलाक़ की बात करते हैं तो तीन मेजर क्रौम, जो हिन्दुस्तान में हैं, शरिया एक्ट, 1937, which is only an application of Sharia Laws. पर, शरिया क्या है, यह आज तक किसी को पता नहीं है। इसी तरीके से, हिन्दू मैरिज एक्ट, 1955-56 है। आप अंदाज़ा लगाइए कि वर्ष 1955-56 से पहले इस देश की हालत यह थी कि अगर आप हिन्दू हैं तो चाहे आप पुरुष हो या महिला, आप डिवोर्स नहीं ले सकते थे। आपको इज़ाजत ही नहीं थी डिवोर्स की। क्रिश्चियन मैरिज एक्ट, जो कि इस देश में वर्ष 1872 से चल रहा है, उसमें भी औरतों को डिवोर्स लेने में तमाम तरह की दिक्कतें थीं। लेकिन, सब ज़गह रिफॉर्मर्स हुए। सब ज़गह प्रथाओं को मज़हब के साथ अलग किया गया और सबको अलग करके ऐसी जितनी कस्टमरी प्रैक्टिसेज थीं, जो कि औरतों के हुक्कों से खिलवाड़ करती थीं, उनको खत्म किया गया। जब इस्लामिक देश ऐसी प्रथा को खत्म कर सकते हैं तो हिन्दुस्तान का सेकुलरिज्म ऐसा है कि वह सेकुलरिस्ट्स को कहता है कि आप मुसलमानों को उसी हालात में रखो और उनके हुक्कों की कोई पैरवी मत करो।

अध्यक्षा जी, यह जो तलाक़-ए-बिदत वाला तमाम मसला है, उसमें मैं दोबारा यह जोड़ना चाहती हूँ कि चाहे पाक़ क़ुरान की बात हो, चाहे चारों षलीफ़ाओं की बात हो, किसी ने इसकी इज़ाजत नहीं दी है। यह एक कुरीति के रूप में, कस्टमरी लॉज के तहत, बीच में कहीं से 1400 साल के इतिहास में आ गया है। वक्त रहते, जैसे बाकी देशों ने, हिन्दुस्तान से बहुत पहले, इसको खत्म किया है, वैसे ही हिन्दुस्तान को भी इसको खत्म करना चाहिए और यह निकाह की संस्था के साथ भी एक बहुत बड़ा मज़ाक़ है। वह मज़ाक़ भी कैसा है वह व्हाट्स-ऐप के ज़रिए, एस.एम.एस. के ज़रिए, फोन के ज़रिए, ई-मेल के ज़रिए है। जब आप निकाह करते हैं तो आप पूरे समाज को साथ लेकर चलते हैं। फिर आप एक तरफ़ा कैसे उसे खत्म कर सकते हैं। इसमें न कोई एवीडेंस चलती है, न उसमें कोई आपका एवीडेंस एक्ट लागू होगा और सबसे हैरानी की बात यह है कि इस सेक्यूलर मुल्लक़ के अन्दर रेंट एक्ट से लेकर कम्पनी एक्ट और क्रिमिनल एक्ट तक सब सेक्यूलर हैं। सब कानून सभी के ऊपर बराबर से लागू होते हैं, सिवाय उन विषयों के,

जो औरतों के हैं, जैसे एडॉप्शन एण्ड मेनटेनेंस, मैरिज, डिवोर्स। इनके लिए सबके पर्सनल लॉज़ अलग हैं। यह इस देश का सेकुलरिज्म है। चूंकि आदमियों ने बिजनेस करना है, नौकरियां करनी हैं, मकान-दुकान खरीदने-बेचने हैं, वे सब सेक्यूलर हैं। अपराध भी करना है, क्योंकि क्रिमिनल लॉ भी कॉमन है। लेकिन, औरतों के हुकूकों के लिए आप सब को अलग करेंगे। हिन्दू औरतों के राइट्स अलग हैं, मुसलमान औरतों के राइट्स अलग हैं, क्रिश्चियन औरतों के राइट्स अलग हैं। इसलिए मैं कहती हूँ कि औरतें इस देश की सबसे बड़ी माइनॉरिटी हैं और इस हैवानियत की प्रथा को खत्म करना हमारा फर्ज़ है। आज उसी प्रथा को खत्म करने के लिए हम यहां पर खड़े हैं। इन सब तमाम अत्याचारों को समाप्त करना अनिवार्य है।

16.00 hrs

आज हम उसी प्रथा को खत्म करने के लिए यहाँ खड़े हैं। इन तमाम अत्याचारों को समाप्त करना अनिवार्य है। इन सभी हालात में तथा तमाम दलीलें सुनने के बाद सुप्रीम कोर्ट ने फैसला दिया कि ट्रिपल तलाक, तीन तलाक जो कि महिलाओं के समानता के अधिकार पर कुठाराघात है, उसको असंवैधानिक करार दिया गया और धर्म में तलाक के विभिन्न कानूनों का मसला लेते हुए बताया गया कि इसके चलते यह प्रथा तो नहीं चलेगी, बाकी तलाक की आपकी जो भी चीजें हैं, वे बेशक रहें; लेकिन यह नहीं चलेगी। केन्द्र सरकार ने बहुत अच्छे से पक्ष रखा, जिसके चलते इतना बड़ा फैसला हमारे सामने आया।

अध्यक्ष जी, इस दौरान कोर्ट के आगे बहुत महत्वपूर्ण प्रश्न थे और वह सवाल था कि क्या तीन तलाक, हलाला और बहु-विवाह संविधान में मिले धार्मिक स्वतंत्रता के विरोधाभासी हैं। समानता का अधिकार, बराबरी का अधिकार, इज्जत के साथ जिंदगी बसर करने का अधिकार, मजहब का हक, इसमें से प्राथमिकता किसको दी जाए और साथ ही क्या यह कानून जो संविधान का पार्ट-थ्री है, **there can be no law contrary to Part-III of the Constitution.** संविधान का आर्टिकल-13 कहता है कि ऐसा कोई कानून वाज़िब नहीं हो सकता जो कि संविधान के पार्ट-थ्री के खिलाफ हो और उसके रहते ही कुछ लोग, मतलब जो भारत देश है वह यूनाइटेड नेशन तथा अंतर्राष्ट्रीय कन्वेंशन से बँधा हुआ देश है, जहाँ हमारी अंडरटेकिंग है कि हम औरतों के खिलाफ सभी प्रकार के भेदभाव को समाप्त करेंगे। बीजिंग डिक्लेरेशन भी है और ऐसी बहुत सारी चीजें हैं। इसके रहते क्या हम महिलाओं के बीच में भी ग्रुप्स बनाएंगे। ये सब अधिकार बाकी लोगों को उपलब्ध हैं, लेकिन मुस्लिम महिलाओं को यह अधिकार नहीं देने जा रहे हैं, क्योंकि हमारे यहाँ कुछ चीज है जिसका पर्सनल लॉ है। क्या ऐसा हो सकता है। ये सब सवाल कोर्ट के आगे थे।

महोदया, मैं उस प्रश्न पर आऊँगी कि पर्सनल लॉ बोर्ड किस तरीके की हिप्पोक्रेसी से जुड़ा हुआ है। उनका कहना है कि यह संसद से पारित किया हुआ कानून नहीं है, सांस्कृतिक मामला है; इसलिए इसे

मजहब से अलग नहीं कर सकते। जैसा चल रहा है, वैसा चले और सुप्रीम कोर्ट अपनी कोई राय न दे। आज कांग्रेस और अन्य दलों की तरफ से इसके इंटरोडक्शन पर जितना भी विरोध हुआ है, मैं एक-एक करके उनको बताऊँगी कि किस तरीके से वे पर्सनल लॉ बोर्ड की भाषा बोल रहे हैं। वे पर्सनल लॉ बोर्ड की भाषा बोल रहे हैं, जो कि पूरे कौम की सेल्फ अप्वाइंटेड गार्जियन हैं। पूरे कौम को उन्होंने अपने आप को खुद सरपरस्त मुकर्रर कर रखा है। शिया क्या मानते या जानते हैं, उसका कोई मसला नहीं है। अल-हदीस क्या कहती है, उसका कोई मसला नहीं है। अहमदीस क्या कहती है, उसका कोई मसला नहीं है। वह खुद पूरी कौम का सरपरस्त है और वह जो कहते हैं, वह कानून होगा।

इस संसद के अंदर वर्ष 1986 का एक वाकया हुआ। कुमारी सुष्मिता जी, मैं आपके वर्ष 1986 के विषय पर आऊँगी, आप थोड़ा सब रखा। मैं वर्ष 1986 का वाकया संसद के सामने जरूर रखना चाहती हूँ। बड़ी खुशी होती है जब श्री खड़गे जी एवं कुमारी सुष्मिता जी कहते हैं कि हम आपके साथ हैं। आप सोचिए, वर्ष 1986 का कानून क्या था। वर्ष 1986 का कानून उस मज़लूम औरत को 125 के तहत मिलने वाले भत्ते के खिलाफ था। वे यह कानून लाए थे ताकि औरत को उसके अधिकार से वंचित किया जा सके, जो कि सेकुलर क्रिमिनल प्रोसीज़र कोर्ट के आगे उसको मिलता था। वह कानून आया था और इन्होंने मेजॉरिटी की बात की, इन्होंने पूछने की कोशिश की कि सरकार पहले इस पर कानून क्यों नहीं लेकर आय्य। मैं आपसे बताना चाहती हूँ कि वर्ष 1984 में इंदिरा गांधी जी की हत्या हुई। मुझे याद है कि श्री पी.एन.लेखी साहब ने उस समय इस्तीफा दिया था। उसके तुरंत बाद शाहबानो का केस आया और शाहबानो के केस में ट्रिपल तलाक और मेंटेनेंस को लेकर फैसला हुआ। उसके तुरंत बाद यह कानून बनाने की कोशिश हुई। जब कानून बनाने की कोशिश हुई तो बदरुद्दीन तैयबजी ने 322 लोगों के हस्ताक्षर कराकर इसे संसद में पेश किया और सबको मेमोरेंडम दिया, यह कहा कि आप सुप्रीम कोर्ट के फैसले को नज़रअंदाज मत करें।

यह मौका है, बढ़िया कानून लेकर आएँ। इस फैसले से कौम का बहुत नुकसान होने जा रहा है, अगर आप ऐसा गैरकानूनी कानून लेकर आएंगे। इस संसद के अन्दर बदरुद्दीन तैयब जी जैसे लोगों का मजाक उड़ाया गया था। इस संसद के अन्दर कांग्रेस पार्टी ने क्या किया था, आप उनका रवैया देखिए। ... (व्यवधान) कांग्रेस पार्टी 1986 का कानून लेकर आई, जिसके तहत उन्होंने प्रोटेक्शन ऑफ मुस्लिम वूमेन ऑन डाइवोर्स एक्ट, यानी उन्होंने करार दिया कि डाइवोर्स तो होगा ही जी। ... (व्यवधान) आज बात कर रहे हैं कि उन परिवारों का क्या होगा। मैरिज को बचाने की तो कोशिश ही नहीं थी। ट्रिपल तलाक को एक्सेप्ट किया और मेंटीनेंस केवल इदत के महीनों में, इदत के बाद उस औरत को कोई मेंटीनेंस नहीं थी, ऐसा कानून लेकर आए थे। वर्ष 2001 में उसको सुप्रीम कोर्ट द्वारा ठीक किया गया। 2001 में डेनियल लतीफ के मामले में इस कानून को ठीक किया गया। इसमें कांग्रेस पार्टी का योगदान नहीं था।

आरिफ मोहम्मद खान आपके मंत्री थे, हमारे नहीं थे। हम उनका सम्मान करते हैं, उनकी इज्जत करते हैं और आज का यह क्षण मैं उनको समर्पित करती हूँ, जिन्होंने शाहबानो के नाम पर इस संसद से इस्तीफा दिया था। आज का दिन मैं उनको समर्पित करती हूँ। आज का दिन मैं याद करती हूँ ऐसे तमाम लोगों को जिन्होंने उसूलों की लड़ाई लड़ी। अपने फायदे के लिए नहीं, बल्कि देश की निःस्वार्थ सेवा के लिए अपने उसूलों की लड़ाई में उन्होंने अपना फायदा नुकसान नहीं देखा। ... (व्यवधान) कांग्रेस जो कि आज यहां खड़े होकर बात कर रही है, उसने अपीजमेंट पॉलिटिक्स की और उस समय पर, जब ऐसा बहुमत कांग्रेस को प्राप्त था, जो कि आज तक किसी पार्टी को देश में नहीं मिला, तब इन्होंने लोगों के हकूकों के साथ मजाक किया, खिलवाड़ किया और अपीजमेंट पॉलिटिक्स की। ऐसी अपीजमेंट पॉलिटिक्स, जिसका खामियाजा पूरे देश ने तीस साल तक भुगता है। तीस साल बाद यह मौका देश को वापस अपना रवैया ठीक करने का मिला है। अगर आज हम यह मौका खो देते हैं, तो इतिहास गवाह है कि हमें यह मौका दोबारा नहीं मिलेगा और आने वाली पीढ़ियों को, आने वाली नस्लों को देने के लिए हमारे पास जवाब नहीं होगा।

अगर इस फैसले की टेक्निकैलिटीज में जाना चाहते हैं, अगर इस फैसले के बारे में समझना चाहते हैं, तो मैं बताना चाहती हूँ। आर्टिकल 141, 142, 143 और 144, संविधान के इन चार आर्टिकल्स को आप पढ़ लें। संविधान के इन चार आर्टिकल्स को जब आप पढ़ते हैं, तो आप पाते हैं कि सुप्रीम कोर्ट द्वारा घोषित कोई भी कानून in the absence of law is actually the law. मैं उसमें दो चीजें जरूर पढ़ना चाहती हूँ। Article 142 of Constitution of India states that the Supreme Court in the exercise of its jurisdiction may pass such decree or make such order as is necessary for doing complete justice in any cause or matter pending before it and any decree so passed or orders so made shall be enforceable throughout the territory of India in such manner as may be prescribed by or under any law made by Parliament and until provision in that behalf is so made in such manner as the President may by order prescribe; (2) subject to the provisions of any law made in this behalf by Parliament, the Supreme Court shall, as respects, the whole of the territory of India, have all and every power to make any order for the purpose of securing the attendance of any person, etc. (Interruptions)

HON. SPEAKER: Nothing will go on record but the speech of Shrimati Meenakashi Lekhi.

*Interruptions... **

SHRIMATI MEENAKASHI LEKHI : Then, Articles 143 and 144 – all authorities, civil and judicial in the territory of India shall act in aid of the Supreme Court. सुप्रीम कोर्ट से डिक्लेयर्ड जजमेंट कानून है। जब वह कानून है, तो उसकी इंप्लीमेंटेशन होनी चाहिए। इंप्लीमेंटेशन कैसे होगी? आपने बात कह दी कि इंप्लीमेंटेशन होनी चाहिए, क्योंकि सुप्रीम कोर्ट ने कहा है। ... (व्यवधान) आप देख लीजिए कि सुप्रीम कोर्ट के कहे हुए जजमेंट और डिस्मिशन के बाद इस देश के अन्दर कितने तलाक हुए और उन तलाकों के बाद क्या आपके पास रास्ता हैं।

आपके पास क्या रास्ता है, हर औरत चाहे वह बरेली, रायबरेली, केरल, कश्मीर या गुजरात से हो या रोहियंगिया लैंड से आकर सुप्रीम कोर्ट में कन्टेंट पटीशन फाइल करें। इस देश में खासकर मजबूर और मुफलिसी के माहौल में औरत जिसके पास कोई संसाधन नहीं है, सुप्रीम कोर्ट आकर कन्टेम्पट पटीशन फाइल कर सकती हैं। अगर हर औरत मुफलिसी के हालात में सुप्रीम कोर्ट आकर कन्टेम्पट पटीशन फाइल नहीं कर सकती तो फिर कौन सा ऐसा जरिया है जिससे वह फायदा या लाभ उठा सकती हैं। इसका क्या बेनिफिशिएल प्रोविजन है?

इस देश का छोटे से छोटा गांव किसी न किसी थाने से कनेक्टेड है, देश का हर थाना किसी न किसी तहसील में मजिस्ट्रेट के कोर्ट से कनेक्टेड है, उ.0सके रहते सरकार ने यह बेहतर तरीका समझा कि इस कानून को एनफोर्स किया जाए। सुप्रीम कोर्ट के जजमेंट को एनफोर्स किया जाए और इसे एक काग्निजेबल नॉन बेलेबल आफेंस की शक्ल दी जाए। जिस रफ्तार से तलाक दिया जा रहा है उस पर रोक लगे, उस रफ्तार पर रोक लगाने के लिए कोई भी औरत थाने का दरवाजा खटखटाती है और वहां जाकर फरियाद करती है कि मुझे ट्रिपल तलाक के तहत या तलाक-ए-बिद्दत या तलाक-ए-बेन के तहत तलाक दे दिया गया और मुझे रातों-रात घर से बाहर निकाल दिया गया, मेरे बच्चे मेरे हाथ से ले लिए गए, अब मैं क्या करूं? पुलिस उसमें तुरंत कार्रवाई करके उस व्यक्ति को अरेस्ट करके मजिस्ट्रेट के आगे पेश कर सकती है। असली निर्णय चाहे पांच साल की सजा या तीन साल की सजा या बिना सजा के बांड पर छोड़ देना, यह उस कचहरी का काम है। मुझे कोर्ट-कचहरी में पूरा भरोसा है। मुझे राजनीतिज्ञों, खासकर कांग्रेस पार्टी पर भरोसा नहीं है कि वह किसी को न्याय दिलाने का काम करेंगे। उनका वर्ष 1986 से इतिहास है, वर्ष 1986 से पहले का भी इतिहास है। देश में तीन बड़े मुकदमों में सुप्रीम कोर्ट ने निर्णय दिया था लेकिन

* Not recorded

सुप्रीम कोर्ट के निर्णय की अवहेलना करके पर्सनल लॉ बोर्ड को बनाने वाली और इसकी ताकत बढ़ाने वाली कोई और नहीं स्वयं इंदिरा गांधी थीं। इंदिरा गांधी जी के सामने किसी की हिम्मत नहीं थी कि जुबान खोले। जब तीन फैसले आए तो किसी की जुबान नहीं खुली लेकिन वर्ष 1984-85 और 1986 में जब शाह बानो का फैसला आया तो इन्होंने इस कानून को पारित करवाया, यह इनकी असलियत है। चाहे पर्सनल लॉ बोर्ड हो या कांग्रेस पार्टी हो, इस हिपोक्रेसी को तमाम मुसलमान औरतें अच्छी तरह से देख रही हैं। ये औरतें आज सुनकर फैसला लेंगी कि उनके हुकूकों के साथ किसने खिलवाड़ किया और कौन उनके हुकूकों की लड़ाई में उनके साथ खड़ा है। तमाम अपोजीशन पर्सनल लॉ बोर्ड की एक ई-मेल जो हर संसद सदस्य को भेजी गई है, हर संसद सदस्य ने उस पर गौर नहीं किया लेकिन शायद विपक्ष वालों ने कुछ ध्यान से पढ़ा है और उस ध्यान से पढ़ने के सिलसिले को मैं एक-एक का जवाब देना चाहूंगा। मैं बताना चाहूंगा कि इनका जो पहला सिला था *that the consequences of the proposed Bill are against the interest of Muslim women. My point is that the proposal for protecting Muslim women, thus, is wished and the fact is that this Bill has been brought only to discourage such practice, not to punish anyone, not to take any cognisance beyond what the person is aggrieved of and, in any case, that cognisance will be taken by the court. I have complete faith in the judicial system of this country.*

The next point is that the proposed provision in the Bill is also against the existing legal provisions. You said in the morning that this is against the existing legal provisions set out in the other legislation, hence, it is unwarranted and the laws, such as the Domestic Violence Act, the Guardians and Wards Act and the CrPC etc. are all in place. So, my point again is that it is not against any law. This is an additional remedy only to prohibit this practice of Triple Talaq. It is not a *Ram Baan* to end all the miseries. आप लोगों को वाकई इस विषय पर काम करना पड़ेगा, कोडिफिकेशन ऑफ इस्लामिक लॉ की इस देश में सख्त जरूरत है। आप सभी उस पर बैठ कर काम करें और किसी को शरिया के बारे में पता ही नहीं है, तलाक-ए-बिन, तलाक-ए-बिद्दत, किसी को इनका अंतर मालूम नहीं है। आप इस पर काम करें और लोगों तक पहुंचाएं।

Basically, this practice is arbitrary, capricious and a unilateral one which needs to be discouraged.

The next point that the term set out in the proposed Bill also encroaches upon the guarantees set out in the Constitution of India for the religious

denominations is already settled by the Supreme Court. The Supreme Court has said that it is in violation of Article 14, 15 and 25 and it is an arbitrary and capricious practice.

The next point is that it is also against the essence of the judgement. This is actually in aid of the judgement and not against the essence of the Supreme Court judgement delivered on 22nd August 2017. To elucidate our point of view, we may refer to some of the objectionable provision. उन्होंने तलाक-ए-बेन का जिक्र किया है, इसलिए आप इस एक्ट की भाषा देखें, इसमें स्पष्ट लिखा है - Talaq-e-bidat specifically, and any such form of divorce is banned under this law. So, basically irrevocable and instantaneous *talaq* is what is banned under this Act. I want to cite Mulla and Mulla and Amir Ali on this. Mulla and Mulla and Amir Ali have specifically mentioned..... (*Interruptions*)

HON. SPEAKER: Please conclude now.

SHRIMATI MEENAKASHI LEKHI : Madam, I need a little more time because it is a very important Bill and there is so much which needs to be said. This is from the Mohammedan Law by Amir Ali and I am citing page no. 1557: “When a definite and complete separation Talaq-e-bain has taken place, the parties so separated cannot re-marry without the formality of the woman marrying another man and being divorced from him as mentioned before, that is, Halala.” तलाक-ए-बेन हो या तलाक-ए-बिद्दत हो, दोनों में हलाला करना पड़ता है। उसी तरह से मुल्ला में कहा गया है - I will read that also. This is page 331: “A Talaq-e-bain mode becomes irrevocable immediately. It is pronounced irrespective of the *iddat* as *talaq* becomes irrevocable at once. It is called Talaq-e-bain and it is irrevocable.” So, it is to ban these practices that this ... (*Interruptions*)

HON. SPEAKER: Please conclude now. You have taken more than 30 minutes.

SHRIMATI MEENAKASHI LEKHI : No penal provision is meant to send the offender to gallows. Penal provisions are basically to act as a deterrent as in Sati and it is left finally to the wisdom of the court. It is not that we don't have faith in

the court. I do not think we prescribe to that. We have complete faith in the court. This is basically to empower women, to dissuade people from treating women as commodities because many people think women are commodities and that needs to be stopped and, to dissuade people from announcing various interpretations. Another point which has been raised is आपने कन्सल्ट नहीं किया और इसे आप स्टैंडिंग कमेटी या तमाम जगह भेज दीजिए। So, I again want to cite the Constitution. Entry 5 of the Concurrent List of the Constitution has the following items: Marriage and divorce; infants and minors; adoption; wills; intestacy and succession; joint family and partition; all matters in respect of which parties in judicial proceedings were immediately before the commencement of this Constitution subject to their personal law". This particular entry is in the List-III that is the Concurrent List. When this is an entry in the Concurrent List, there is relevant legislative entry for the Parliament to make a Bill. Then the Sarkaria Commission, which has talked about Centre-State relations, has actually said that on the Concurrent List, the State needs to be consulted. In this case, कानून मंत्री जी मुझे पूरी उम्मीद है कि राज्यों से कन्सल्ट किया गया है और मैं दावे के साथ कहना चाहती हूँ, where any State has any problem with this particular law, then they should give it in writing कि उनको महिलाओं से संबंधित कानून से खिलाफत है और सुप्रीम कोर्ट का जजमेंट मानना नहीं चाहते हैं। यह केंद्र सरकार को लिखकर भेजें।

माननीय अध्यक्ष : आप कन्कलूड कीजिए। आप बहुत अच्छी बात कह रही हैं, लेकिन और सदस्य भी बोलेंगे।

श्रीमती मीनाक्षी लेखी : अध्यक्ष महोदया, मैं आधे मिनट में अपनी बात समाप्त कर रही हूँ।

माननीय अध्यक्ष : आपके मन में महिलाओं के लिए जो भाव है, उसे मैं समझ रही हूँ। आप बहुत अच्छा बोल रही हैं, लेकिन बाकी मैम्बर्स को भी बोलना है।

श्रीमती मीनाक्षी लेखी : आपका बहुत-बहुत धन्यवाद।

अध्यक्ष महोदया, प्रधान मंत्री नरेन्द्र भाई मोदी जी का लाल किले की प्राचीर से यह वायदा था, जो इस सरकार ने पूरा निभाया है। मैं उन तमाम मुसलमान बहनों को बताना चाहती हूँ कि जब आपका भाई नरेन्द्र मोदी जैसा हो, तो आपको किसी से डरने की जरूरत नहीं है। ऐसे में जो संकल्प है, उसे पूरा किया

है। इस लड़ाई में हम उन सब मज़लूम खवातीनों के साथ खड़े हैं। हम उनकी हर चीज में शामिल हैं और हम हकूकों की लड़ाई जरूर जीतेंगे।

अध्यक्ष महोदया, मैं अपनी बहनों के लिए फैज़ अहमद फैज़ की तीन पंक्तियां जरूर कहना चाहती हूँ।

माना कि यह सुनसान घड़ी सख्त बड़ी है,
लेकिन मेरे दिल, ये तो सख्त घड़ी है,
हिम्मत करो, हिम्मत करो, जीने को तो अभी ताउम्र पड़ी है।

बहुत-बहुत शुक्रिया।

SHRI A. ANWHAR RAAJHAA (RAMANATHAPURAM): Thank you, Madam Speaker.

I would like to speak in Tamil because it is a sensitive subject. I have already given notice.

*Thank you Madam Speaker. I like to speak in Tamil. I have already given notice. It is because this is a sensitive subject. I wish to speak in Tamil. Madam Speaker. Once again, thank you for the opportunity given to me to speak on “The Muslim Women (Protection of Rights) on Marriage Bill, 2017”.

Hon. Union Minister for Law Shri Ravi Shankar Prasad, Star Speaker of BJP Smt. Meenakshi Lekhi, and other members have expressed their views elaborately on the Bill that is being discussed here. They said in unison that the people who oppose this law will also be punished. I could see and sense widespread support from other members of this House for this opinion. It is pretty clear from their mindset that somehow they want to punish. What is triple talaq? It is not that talaq that is pronounced three times at one go. If in a marital relationship there is a discord between a man and a woman, they both should consult and come for a compromise. If there is no understanding or compromise achieved, then they have to approach and consult their family members. Even after consultation with their family members and relatives, that matter will be referred to Jamaat. The leaders of the village will then talk to the couple for the first time and try to reconcile. It is then, the first talaq would be pronounced. Thereafter the couple should live together in the same house.

After a month, if there is misunderstanding between the couple, they can once again approach the Jamaat. The leaders of Jamaat will once again try for reconciliation and better understanding between the couple. If that effort too fails, then there would be pronouncement of talaq for the second time. This is called as second talaq. Thereafter the couple will be allowed to stay in the same house together. With the hope for amicable and better understating between the couple,

* English translation of the speech originally delivered in Tamil.

the opportunity for reconciliation would be given for the third time. If there is no mutual understanding and marital discord continues as before, there would be pronouncement of talaq for the third time. This is how triple talaq or the divorce takes place in Islam. This is triple talaq. It is done on three phases on three different occasions. It is not done at one go. This is what the Hon. Supreme Court has referred to in its verdict. Hon. Minister and other members have all quoted about Hon. Supreme Court and its verdict. What is the verdict of the Hon. Supreme Court? Triple talaq at one go does not dissolve a marriage. This is the Direction of the Hon. Supreme Court. We accept this. We approve this. This is what the Shariat law says. All the Muslims in the world accept this. The Shariat law says that triple talaq should not be pronounced at one go. Triple talaq should never be pronounced one and the same time. Some Muslims do not follow this. That is where the problem arises. Some Muslim men, stay in Malaysia and Arabia and among them, if a Muslim man dislikes his wife, pronounces over phones talaq, talaq, talaq, three times without abiding by the Jamaat. In such case the affected wife approaches the Hon. Court. As a result the Hon. Supreme Court issued such a verdict. Hon. Supreme Court has said that triple talaq should not be pronounced at one go. You bring a legislation on these lines. We will accept it. But where is the question on criminal procedure in this? Why should there be criminal punishment? That's why the Tamil Nadu Government has opposed this legislation. All the State Governments were consulted at the draft stage of this Bill. The Tamil Nadu Government vehemently opposed this legislation. "The provision of punishment with 3 years imprisonment and fine may be omitted" was the reply of the State Government of Tamil Nadu. Secondly, necessary provision to provide one time settlement of entitled amount to the Muslim married women, may be made as per Shariat law,. This was stated by the Tamil Nadu Government. The proposal to provide subsistence allowance to the dependent children who have been affected by talaq-e-biddat shall be accepted. This was the reply from the State Government of Tamil Nadu. I am placing on record before this august House

only the views that had already been expressed by the Tamil Nadu Government to the Union. As per Muslim personal law, talaq should be pronounced three times on three different occasions. The problem arises only when it is not pronounced on three different occasions. The Union has brought such a legislation due to the reason that triple talaq is being pronounced at one go. The verdict of the Hon. Supreme Court has been time and again referred to here in Parliament. What is the verdict of the Hon. Supreme Court? If Parliament wants it can enact a law on this issue. This is the statement of Hon. Supreme Court. Hon. Supreme Court has not directed to follow a criminal procedure while tackling this issue. Nowhere Hon. Supreme Court said that those who pronounce triple talaq should be punished as criminals. Hon. Supreme Court has never stated in any page or anywhere in its verdict, that those who pronounce triple talaq should be given criminal law punishment. In the absence of such a direction from the Hon. Supreme Court, you have brought this legislation which will provide punishment of imprisonment up to three years to the so called offenders. If the person considered as an offender is put behind bars in jail, who will provide financial support to his wife? Who will provide financial support to his dependent children? That is why Islam talks about one-time settlement. After a divorce, the money that is due is given to the affected woman, as one time settlement. She will keep that money. If possible she will go for remarriage. She will try to live a new life on her own with that money. She will not be helpless. She will not be orphaned. That is the reason why one time settlement has been proposed in Islam. I am explaining to you the Shariat law and its provisions. We are living as per Shariat law. Ignoring the reality, you are punishing with three year imprisonment. Hon. Minister Ravi Shankar Prasad while explaining and giving details of this present legislation said that if need be, after the award of three year punishment, one can approach the Hon. Court for remedy. I want to ask whether the Judge will become a philanthropist and provide money or financial support to the affected Muslim women. I want to ask you whether the Judge will provide money to the affected women.

We have several legislations with us. We have a law to prohibit dowry related harassment. How many persons are running from pillar to post for want of justice through the Prevention of Dowry Act? How many persons have still not got justice? You just pay attention to the number of helpless women who still roaming around Hon. Courts seeking justice. This legislation should not just be added in number along with the previous legislations. That is our concern. The present bill should be amended with addition of provision relating to one time settlement as per Shariat law. I have already stated in the beginning that marriage, divorce etc. should be dealt with as per the Shariat law which is a personal law. As per the Article 14 & 25 of the Constitution, these are the personal laws provided to the people of this country. This is the right given to the Muslims. On one hand you are extending a right and on the other had you are depriving them their legitimate right. You can profess and practice any religion of your choice. You can marry as per your religious customs. You can have divorce as per the conventions of your religion. After saying all these, now you are putting restriction on divorce. How can we accept this? Shariat law is applicable to every aspect of life. It is connected with all our phases of life. We are living as per Shariat law. Holy Quran explains about how a man should live in this world. How he should live with harmony with his brothers and sisters? How to drink? What to eat? How to dress? These are the different aspects of life that are described in Holy Quran. Holy Quran is not a mystery. These are the aspects that are explained in Holy Quran which we meticulously follow. They say that they will protect our Muslim women. Madam Speaker, I want to say that Islam provided the right of property to Muslim women in the first instance. Islam provided them the right to legal heirship. Islam provided its women the right to select their life partners. Islam is the first religion to provide all these rights to its women. Right to education, Right to divorce, Right to remarriage, Right to select her husband, all these rights are provided to women by Islam. These rights were not provided after a long struggle or battle by anybody or any leader. No leader has fought for these rights. Islam on its own has provided

these rights to its women. These are the rights as enshrined in the Shariat law. Muslim women have equal rights compared to the men of Islam. She is not dependent on anybody. Muslim women are not dependent on anything for anything. I will conclude in a minute. Madam Speaker. I want to mention on thing. You said that there should be changes or transformation in the society. You also talk about triple talaq and bringing a legislation in this regard.

Whatever be the change or transformation which you would like to bring should come from within the society or religion and not from outside. Madam Speaker, you were aware of abolition of Sati, Child marriages, Devadasi system, and so many such things in the past. How had we overcome all these ill effects? Our forefathers, having known the adverse effects of these social evils, took firm action against them. The society on its own took action. Similarly, the issues relating to triple talaq should only be handled by the All India Muslim Personal Law Board. They will look into this issue and find a solution. You can have consultations with the Muslim Personal Law Board.

HON. SPEAKER: Now conclude.

SHRI A. ANWHAR RAAJHAA : I will conclude soon, Madam. Setting aside our plea, if you bring a legislation to this effect, that would be against the Shariat law. If you want to punish Muslims, then how Muslim women will be benefited by your action. They will not even get the money that is provided through one-time settlement as per Shariat law. Muslim women may be forced to roam on roads as orphans and beggars without any support from anybody. I wish to bring to your kind notice that the current legislation will only lead the Muslim community to such a pathetic situation. The Bill is against national integration, national unity, pluralism and secularism. This is not a social reform. I want to say this openly as an accusation. You are implementing your icon communal agenda. BJP is implementing its icon communal agenda. You want to wipe out the identity of Muslims in India. This Bill may be sent to the Parliamentary Standing Committee. This is my request. With this I conclude. Thank you Madam Speaker.

SHRI TATHAGATA SATPATHY (DHENKANAL): Madam, I may be permitted to speak in Oriya. I have given notice.

*I would like to take part in the discussion on Muslim Women (Protection of Rights on Marriage) Bill, 2017. I thank you for giving me the opportunity. This Bill which will become law subsequently is basically related to divorce. We support the Bill but there is a small problem. Many landmark Bills are introduced here and subsequently get codified but do they touch the common man?

SEVERAL HON. MEMBERS: Madam, there is no translation.

SHRI TATHAGATA SATPATHY : Madam, in this House, Hindi is the dominant language and all other regional languages are not given adequate prominence.

HON. SPEAKER: That is not true. Please do not make allegations. You have given notice only five minutes ago. एक बात ध्यान में रखिए। व्यक्ति के आने में समय लग गया। That is why, this is happening. ऐसा मत बोलो कि हिन्दीवासियों का दबदबा है। ऐसा कुछ भी नहीं है। It is not like that.

SHRI TATHAGATA SATPATHY : Madam, I will speak in English. I am incoherent but I will speak in English. Madam, I would be repeating what I said in Oriya.

Madam, I am grateful to you for giving me this opportunity to speak on Muslim Women (Protection of Rights on Marriage) Bill, 2017 which in my understanding and comprehension is basically focused on talaq-e-biddat and it is a law on divorce. It affects one particular community in this country. We support the Bill. We support this Government in bringing this Bill but not the way it is intended to be applied at the ground level.

I am noticing that for over a decade now we have been passing laws only which affect the economy of our society or of the country or economy related Bills. This is one of the few socially relevant Bills which this Government has found time to bring. Therefore, with much pain we are saying

* English Translation of the speech originally delivered in Oriya.

that we oppose this Bill. Our floor Leader, Shri Bhartruhari Mahtab, also raised this point in the morning. The opposition is very focused. We do not oppose the spirit. We are opposing the way you have introduced the criminality angle in this Bill. Much has been spoken about Hindus, Muslims and Christians. I do not wish to dwell into that. But what I have seen in my circle and with my friends – in two-three instances of divorce that I have noticed that divorce has been a very painful experience for the people involved. It is very easy for us to sit aside and pass a law.

But I have seen how women involved in divorce proceedings become a complete wreck after the proceedings are over. If there are children in the family, what trauma the children have to go through, one has to see those to understand that this is not a flimsy thing where we can talk about you did this in 1986; they did it in 1956; we are doing it in 2017. It is not 'us' and 'them' always. It is 'we'. 'We' are the people. The Preamble to the Constitution says 'We, the People of India'. Here also who are 'we'? 'We' are public representatives, mirrors of the people. So, our opposition, which Shri Mahtab raised in the morning, is about the way you intend to apply the provisions of this Bill and the criminality aspect.

This Bill is definitely not an initiative of this Government. All of us know about it. The Supreme Court in a 3-2 judgement created a necessity for this Bill to be born. We always pass Bills but we always seem to forget the implementation aspect and that is where things are going wrong in this country.

To claim that after the Supreme Court judgement on 22nd August, 2017 and in spite of the AIMPLB giving an affidavit that no such further acts will happen, or they will advise their community members to refrain from *talaq-e-biddat* – out of 300 odd such marriage annulments happened, there were 100 plus annulments happened after this Supreme Court judgement. That is what I came to know from the hon. Minister. It seems that this very information spurred the hon. Minister and also the Government to bring forth this Bill. The Supreme Court deserves the first *kudos* and the Government also deserves *kudos* for doing this Yeoman's Service of

bringing forward this Bill. But then in my usual thinking process, which is not always what everybody would like me to think in that fashion, I am wondering that a Government so concerned to bring forth an Ordinance to say that bamboo is not a tree but a grass, that same Government did not feel it necessary to bring forth an Ordinance in this particular case. If they could make bamboo as a grass, they could have made a Muslim into a Hindu; a Hindu into a Christian and pass this as an Ordinance. But this has no economic value. This has a political twist to it. Therefore, this had to be debated, screened and then the video could have been shown everywhere that look these people are bad and those people are good. So, the game is somewhere else.

Madam, here I have a point of view. This is why I always request you with folded hands in the BAC that please give us some time because the so called major Parties gobble up all the time. But you have always been kind in giving us time.

My point is this. The Bill seeks to provide for introducing this criminality aspect into the divorce proceedings. This is a civil matter. I am not talking of the rich or the elite or Ministers who believe in a particular religion sitting here. I am talking of the poorest of the poor, may it be a Hindu, may it be a Muslim or a Christian, no matter whichever religion. These people see the law from a different angle and when a man or a woman is refused from living and staying with a partner and there is compulsion by law that either you live together or you go to prison, the resultant things could be brutal. There could be murders. There could be happenings which would be beyond the control of the Government machinery.

Because, like the Defamation Act. We have seen it. When we notice that India is one of the few countries to have the criminal aspect in defamation, what has happened is that defamation is being misused in this country on a large scale. So, when you bring the same criminality aspect into the civil aspect of divorce law, you are creating situations where the Government machinery will have no control.

For example, if you see child marriage, do we not have a law against that? As regards dowry, do we not have a law against dowry? But are we able to claim, as a healthy vibrant society, not as politicians in India, that we have got rid of the evils of dowry? Have we the courage to stand up and say that we have got rid of child marriage? If we cannot claim those things, what guarantee is there that this will stop *talaq*? When two souls cannot live together, how can law force something, and how can law force anybody to share the same bed, share the same roof and share the same life?

Whoever pronounces the word '*talaq*' three times goes to jail for three years. I would suggest that whoever pronounces certain words in the Hindu system also should be imprisoned. I would not like to take that word in this House but you have to understand that our laws are only laws which are remaining on paper. Maybe, *India Today* can pride itself for having the highest *per capita* law among all countries on earth. When we are talking about regulation of *talaq* in other countries, are we seeing as to what regulation they are doing? I had asked this as a clarification also. They have not banned it. I am not saying that we should copy some dark laws from other countries. That is not my point.

My point is, whenever we are legislating anything that has a social impact, it is also our duty to see that the Hindu Inspector of Police, the ...* should not decide anything whereby it can create a problem for a Christian or a Muslim or a Hindu. We should not (*Interruptions*)

HON. SPEAKER: Magistrate is a Magistrate. I am sorry. Do not say anything like that. Such things should not go on record.

SHRI TATHAGATA SATPATHY : Madam, please listen to me. Similarly, if it is a Muslim or if it is a Christian, the law should be the same for everybody. We cannot have laws for particular sects. The law of the land has to be equal for everybody, no matter what religion you are practising, no matter whom you believe in.

* Not recorded

SHRI RAVI SHANKAR PRASAD: Madam, with greatest respect to the hon. Member, there is a tradition in the country that we have trust in judges. Hindu judges hear cases of Muslims and Muslim judges hear cases of Hindus and some finest judgements about Hindus have been given by Muslim judges and vice versa.

I would urge him that at least on this, let us not bring in Magistrates that they should not hear this matter. This is the request I am making.

HON. SPEAKER: I have told him that it should not be said like that.

SHRI TATHAGATA SATPATHY: I am not making Hindu-Muslim divide. What I am trying to say is that the law cannot be enacted in such a manner that it can be perverted at the implementation level. That is all I am saying. It does not matter whether it is a Hindu or a Muslim or a Christian.

For law makers, everybody has to be equal. Everybody shall have the same rights and every woman in this country, no matter which religion she professes, is equal or is higher than every male in this country in the eyes of law. Thank you.

DR. RAVINDRA BABU (AMALAPURAM): Madam Speaker thank you for giving me this opportunity to speak. On behalf of Telugu Desam Party, I fully support this Bill. We fully support this Bill. I personally feel it is a delayed Bill. This should have come long back, even before the Supreme Court gave its judgement. It should have come immediately after the Shah Bano case.

There are statistics about Muslim and Hindu divorces. As far as Muslims are concerned, per 1,000 marriages, the number of divorced Muslim women is 78. In the case of Hindus, it is 64.2. There is a divide with regard to urban and rural areas; and rich and poor people. If you take the percentage of divorces, there is a reduction of divorces in the urban areas. In the case of rich people also, the divorce percentage is less.

Therefore, it points towards something. Social issues like divorce always revolve around economic issues. Muslims generally belong to the poorest strata of the society. After the Scheduled Castes and the Scheduled Tribes, if at all there are any poor people, they are Muslims. They are the most poverty stricken people. In other parameters like literacy, infant mortality, maternal mortality, poverty, also they lag behind. Due to that, I think, these kinds of social evils are found more among the Muslims than among the Hindus or than other religions.

I have a few observations regarding this Bill which I would like to bring to the notice of the Minister of Law, who himself is a very eminent and distinguished lawyer. Suppose in a fit of anger, somebody utters this triple talaq, and *actus reus* happens, there is no mention of that here. If that man is imprisoned or if that man is taken into custody by the courts, who will maintain his children? Usually, Muslims have more children. So, how to take care of this situation? How to take care of the poverty, illiteracy, etc.?

So, in order to do justice to Muslim women, we have to concentrate more on their education. Their poverty alleviation is also very important. We have to take care of the issues like infant mortality, maternal mortality, etc. Epidemics like Tuberculosis is very common among the Muslim women, especially among those

who live in slums. Uttering *talaq* three times is causing a lot of damage socially. But having more than three children is also causing a lot of damage to these women. It causes permanent damage to the female body. Economically also the entire family gets ruined.

Therefore, this is high time that we should bring in some legislation to control population, especially among Muslims so that we will not have to put more burden on the country which is already facing an acute shortage of so many things.

So, on behalf of Telugu Desam Party and on behalf of my leader Nara Chandrababu Naidu garu, I fully support this Bill. It is a very good Bill.

श्री अरविंद सावंत (मुम्बई दक्षिण) : महोदया, आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। आदरणीय कानून मंत्री रवि शंकर प्रसाद जी आज एक रेवोल्यूशनरी बिल इस सदन में लाए हैं, मैं शुरू में उसका तहे दिल से स्वागत करता हूँ। बहुत अच्छा लगा, जब सुष्मिता जी और लेखी जी बात कर रही थीं, उन दोनों के द्वारा कानून की इतनी गहरी स्टडी की हुई दिखी, जिससे हमें भी कुछ जानकारी मिलती रही, खासकर मज़हब के बारे में।

महोदया, आप तो खूब जानती हैं, आप खुद उस परिवार से जुड़ी हुई हैं, जो सुधार के लिए कदम उठाते रहे। आज आप इस मंच पर बैठी हैं, अगर वह परिवार उस तरह से रहता तो आज आप भी यहाँ मंच पर नहीं बैठतीं। सुधार हमारे परिवार में था, हमारी रगों में था, हमारे खून में था।

महोदया, आप तो जानती हैं कि महाराष्ट्र में सुधार पहले से ही चल रहे हैं। महात्मा फुले, अम्बेडकर जी, शाहू जी, प्रबोधनकार ठाकरे जी का हम नाम लेते हैं। मुझे आज गर्व है, खासकर मुझे हमारे बाला साहब ठाकरे जी की याद आती है, जब हम इस तरीके से बात करते रहते हैं। कल हमने कुलभूषण जाधव की बात की। उस महिला पर उस वक्त क्या बीती होगी, जब उसके कंगन, चूड़ियां, बिंदिया उसे निकालनी पड़ी। आज हम तलाक़-तलाक़-तलाक़ की बात करते हैं तो उस वक्त हमें उसी के बारे में सोचना है, न कि मज़हब के बारे में सोचना है। सोचना तो यही है कि हमारी उस बहन के ऊपर क्या गुजरती है कि जिस दिन मेरे मन में आ गया, मैंने तलाक़-तलाक़-तलाक़ कह दिया। उसके ऊपर क्या गुजरी? वह आगे क्या करने वाली है। वह बाल-बच्चों के साथ कैसे रहेगी, अपने परिवार को कैसे संभालेगी? अगस्त, 2017 में सुप्रीम कोर्ट ने जब एक न्यायिक बात की तो उसे कानून की चौखट में बिठाने की बात करके हमारी सरकार आज इस कानून को लाई है, मैं उसका स्वागत करता हूँ। हमारे पास भी कितनी पुरानी परम्पराएं, प्रथा थीं, जैसे सती की थी। पुराने जमाने में छोटी उम्र में बच्चियों के विवाह होते थे। उसके बाद वे विधवा भी होती थीं, तो उनके बाल काटे जाते थे। वे घर में बैठी रहती थीं, घर से बाहर नहीं निकलती थीं। हमारे यहां भी कितने बंधन थे। हमने कानून नहीं देखा। हम सुधार करते गए। हमारे पास तिलक, अगरकर, साहू, फुले, अम्बेडकर के जो सुधार हमारे मन में थे, जो संस्कार थे, उन्हें लेकर हम आगे बढ़ते गए। लेकिन, कुछ मज़हब पिछड़े रह गए। कुछ लोग जानते थे कि इनको पिछड़ा रहना है और यह उनके लिए भी ज्यादा आवश्यक है। शाह बानो केस तो आप भूल ही नहीं सकते। उस वक्त सरकार को इतना अच्छा अवसर मिला था कि हमारी मुसलमान महिलाओं के लिए वह कुछ कदम उठा सकती थी, उन्हें न्याय दे सकती थीं। आज इस सरकार ने एक कदम उठाया है।

महोदया, इस कानून में आप जम्मू-कश्मीर को लागू नहीं कर रहे हैं। मेरे मन में बहुत शंका होती है कि हम ऐसा क्यों कर रहे हैं। हम उसके बारे में बातें तो बहुत करते हैं। मुझे कहना है कि इस देश में जब ये सारी चीज़ें करते हैं, जैसे मैंने तलाक़-तलाक़-तलाक़ बोल दिया, माननीय मंत्री जी आई.टी. के भी मंत्री

हैं, इसलिए उन्होंने इसमें बड़ा अच्छा कर दिया और इसी वजह से यह हुआ, नहीं तो यह किसी के ध्यान में भी नहीं जाता। हम मोबाइल से भी तलाक़-तलाक़-तलाक़ कह सकते थे। इसमें क्या है? यह कह दिया और वह बेचारी अपने घर गई। आई.टी. के मंत्री होने की वजह से इन्होंने इसे किया कि चाहे वह किसी भी तरीके से हो, चाहे वह इलेक्ट्रॉनिक मोड में ही क्यों न हो, उसे तलाक़ नहीं दिया जा सकता है।

तथागत जी कह रहे थे कि इससे तलाक़ देना मुश्किल होगा। यह किसने कहा? यह सिर्फ इसके लिए ही प्रावधान आया है कि इस तरह का जो तलाक़ दिया जाता है, एक ही शब्द में, एक ही समय में यह जो तीन बार एक शब्द कह दिया जाता है और तलाक़ हो गया। क्या बाकी तरह से तलाक़ नहीं दे सकते हैं? हम तलाक़ दे सकते हैं। आपके पास डिवोर्स तो है ही। इसके लिए कानूनी प्रावधान है। वह सभी मज़हब में है। हम तलाक़ दे सकते हैं। लेकिन, इस तरह से, एक ही क्षण में किसी को रास्ते पर लाना ठीक नहीं है। आज सुबह माननीय मंत्री महोदय जी ने इस संबंध में अपने विचार प्रकट किए तो उन्होंने आज का ही एक हादसा दिया कि सुबह-सुबह उन्होंने देखा कि एक महिला को यह कह दिया गया कि तुम देर से उठ गयी और उसे तलाक़-तलाक़-तलाक़ कह दिया गया। वह रास्ते पर आ गई। इस पर पाबंदी लाने के लिए यह कानून लाया गया है। हमें उसका तहे-दिल से स्वागत करना चाहिए। हम जानते हैं कि आप कुछ चीज़ों के बारे में कानून की बात करेंगे। पर, इसमें तलाक़ देना मना नहीं है।

माननीय लेखी जी ने इतना अच्छा इस पर बोला है। मुझे लगता है कि इसके बाद मंत्री महोदय को कुछ बोलने की जरूरत नहीं पड़ेगी, कन्वेंस करने की भी जरूरत नहीं पड़ेगी। लेखी जी ने भी बहुत अच्छा भाषण दिया।

महोदया, मैं आखिर में एक बात कहना चाहता हूँ। वन्दनीय बाला साहब जी ठाकरे कहते थे कि हम एक तरफ तो सेक्यूलरिज्म की बात करते हैं, हम धर्म निरपेक्षता की बात करते हैं और फिर हम अपने जीवन में रोजाना धर्म की बात करते हैं। हम अपने धर्म से जुड़े हुए हैं। उसके संबंध में उन्होंने कहा था कि क्या इस देश में यह नहीं हो सकता कि अगर मैं हिन्दू हूँ और कोर्ट में अगर मुझे खड़ा होना है तो मेरे पास वे लोग गीता लाकर कहते हैं कि आप यह कहिए कि मैं गीता की शपथ लेता हूँ, मैं झूठ नहीं कहूँगा, सच कहूँगा। अगर मैं मुसलमान हूँ तो मेरे सामने वे क़ुरान लाते हैं। अगर मैं क्रिश्चियन हूँ तो मेरे सामने बाइबिल लाई जाती है और मैं यह कहता हूँ कि मैं शपथ लेकर कहता हूँ, मैं झूठ नहीं कहूँगा, सच कहूँगा। क्यों नहीं हम इन तीनों ग्रंथों को दूर करके हमारे संविधान को हमारे सामने रखते हैं और कहें कि मैं अपने संविधान की शपथ लेता हूँ, झूठ नहीं कहूँगा, सच कहूँगा। ये चीज़ें आनी चाहिए। तब जाकर धर्म निरपेक्षता की बात हम कर सकते हैं। हम धर्म से बहुत जुड़े हुए हैं। इसलिए, एक माननीय सदस्य कह रहे थे कि जज हिन्दू था। यह क्या है? क्या कोई जज हिन्दू होता है? जज, केवल जज होता है। वह ज्यूडिशियस होता है।

17.00 hrs

हमारे पास वह संस्कार है। इसीलिए मैं आगे चलकर कहूँगा, जब हम कहते हैं कि तथाकथित न वह हिन्दू रहेगा, न मुसलमान रहेगा; इंसान की औलाद है, इंसान रहेगा। एक इंसान कोर्ट में न्याय माँगने के लिए गया, चाहे वह महिला हो या पुरुष हो, उसे न्याय मिलना चाहिए। इसलिए, मैं एक आखिरी माँग करता हूँ। कभी हम इस देश के बारे में सोचते हैं, तो हम क्यों नहीं सोचते हैं? हमें इन सारी चीजों को क्यों लाना पड़ता है, क्योंकि हम मज़हब में बँटे हुए हैं। अगर उस मज़हब को तोड़ना है, इस देश के लिए हम भी कहते हैं, आप भी कहते हैं; एक देश - एक संविधान - एक झंडा, तो क्यों नहीं लाते हैं, कॉमन सिविल कोड? अपना धर्म अपने घर में रखो, वह हिन्दू हो, मुसलमान हो; अपने धर्म में रखो, मस्जिद में रखो, चर्च में रखो या मंदिर में रखो, तुम्हारा धर्म यहाँ नहीं होगा। यह संसद हमारे देश का एक बड़ा मंदिर है, संविधान ही हमारा ग्रंथ है, उसके नाम से शपथ-ग्रहण करके कहेंगे और न्याय के लिए जो भी करना पड़ेगा, उसे संसद करेगी। संविधान का शपथ ग्रहण करके करेगी। इस काम के लिए आपने कदम उठाया है। हम देख रहे हैं कि अब आपके पास आशा की किरण है। आज हमारी मुसलमान भगिनी देखती होगी। कल तक मैं अंधेरे में ढूँढ़ रही थी, आज मुझे इस कानून से आशा की किरण दिख रही है। ऐसा मैं सोचता हूँ कि वह किरण आपके इस कानून से आ रही है। मैं इसका स्वागत भी करता है, कभी इंतजार करता हूँ कि एक दिन एक कॉमन सिविल कोड का कानून लेकर आओ और धारा 370 रद्द करो। फिर आप देखिए कि देश की सारी समस्याओं का निराकरण हो जाएगा। इन शब्दों के साथ मैं अपनी वाणी को विराम देता हूँ। जय हिंद।

DR. A. SAMPATH (ATTINGAL): Thank you, Madam Speaker.

Once Lord Sri Ramakrishna Paramhansa told Swami Vivekananda, when he was Narendra: “Every student should have a right to raise his doubt towards the teacher (the guru); every student has a right to debate with the teacher (the guru); and every student should have every right to dissent with the teacher (the guru).”

Here, Madam Speaker, I may be permitted to raise certain objections regarding the manner in which the Muslim Women (Protection of Rights on Marriage) Bill, 2017, the Bill No. 247 of 2017, was introduced in this House and the manner in which the Bill was taken up for discussion on the floor of the House all of a sudden, without giving sufficient time to the hon. Members to put forth their amendments.

Here, Madam Speaker, my party CPI(M) has made its stand very clear even before the judgment of the hon. Supreme Court of 22nd August, 2017.

Madam, this Bill is a transgression upon the civil rights, on the civil side. In the judiciary, there are the civil side and the criminal side. With my limited knowledge as a lawyer, what I understand, is that the marriage, succession, inheritance, adoption, dissolution of marriage, etc., are determined by the civil side, by the civil law. Nobody can force upon – either a husband or a wife – to have conjugal relationship if he or she does not want. What type of criminal remedy can be attached to it?

Here, Madam Speaker, the hon. Supreme Court has said in its judgment that ‘triple talaq is illegal’. I agree that it is null, it is void. Here, we have certain issues of equality also coming to the fore. If we are agreeing that this is a very important Bill, then my humble question to my learned guru is this. He is a very famous lawyer in the Supreme Court. I never had an opportunity to come and see him wearing the robes in the Supreme Court. Even then, I want to ask him. Why is this hurry to bring this Bill? The Chairman of the Standing Committee of Personnel, Public Grievances, Law and Justice is none other than the National General Secretary of the political party of my Law Minister.

The prerogative and the power of that Standing Committee is purposefully taken away and I would like quote here my learned friend Shri K.C. Venugopal in this matter. We have the Standing Committee and it is the duty of the Standing Committee to do it. It is a watchdog of the Parliament. It is a watchdog upon the Executive also.

Here, there have been quite a number of woman organisations. They also were part and parcel of this legal battle in the apex court of this land. None of these NGOs or none of the women's organisations were consulted. It is because we male people think or believe or we act as if we know everything regarding woman; we know as to what a woman wants; and we know what they should do. We dictate and they have to receive. We say and they have to obey. We make rules and they have to accept. Madam Speaker, you are the custodian of the rights of this Parliament not only this but you are a woman also. You are an *amma*. You are a dignified lady. Here, you are the mother of all of us.

Madam Speaker, there are laws like the Protection of Women from Domestic Violence Act 2005, the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and the Criminal Law (Amendment) Act, 2013. These legislations are the result of battles of the women of this nation or the women's movement of this nation. Cutting across their party lines, they stood unified inside as well as outside the Parliament. I would like to remind you regarding the old case of Mathura. A poor girl was subjected to custodial rape. As a law student, I also studied in my classrooms that this august House was stalled for four days by the woman MPs at that time cutting across party lines. They were from their party, from my party, from this party or from that party. Even independent woman MPs were present in the Well. The Government wants this law to be passed. Of course, the Treasury Benches can ensure it because they have the majority here and they can pass it. I would like to ask you, Madam Speaker, as to what about the National Judicial Appointment

Commission. What happened to that Act? We unanimously passed it. Till now, the tug of war between the Executive and the Judiciary is open to the public.

HON. SPEAKER: Hon. Member, please conclude now.

... (*Interruptions*)

DR. A. SAMPATH : Madam, only two minutes. I am not saying anything against anybody's sentiments or surmount anybody's political belief or anything like that.

Here, in Shayara Bano's case, this judgment has come. My request, through you, to the hon. Minister is that if some consultations or discussions have been done with the women's organizations, this Bill would have been a much better Bill.

In this Bill, Clause 4 mentions about the punishment. It says: "Whoever pronounces talaq referred to in Section 3 upon his wife shall be punished with imprisonment for a term which may extend to three years and fine." What is the maximum punishment and fine? Nothing is here about the quantum of fine. In every criminal law, it says about the fine, the fine may exceed up to Rs. 10,000 or the fine may be minimum Rs. 5,000. Here, it does not mention that. It also mentions about three years' punishment. Suppose, this is a cognizable offence and the husband is taken into custody. The Magistrate has to mandatorily put him behind the bars. Then, the wife and the children will be in the streets. Here, the intention may be good but what is going to happen? The *de jure* and the *de facto* situation will be entirely different.

Before concluding, I would request the Government, through you, Madam, an important Standing Committee of Parliament is bypassed. When some Bills are introduced here, the hon. Minister concerned says that this is a small Bill. I am not saying that it is just like peanuts. Every Bill is important. He says that it need not be sent to the Standing Committee; we can pass it. Of course, then that is being passed. Here the Minister says that this is a very important Bill. This Bill is historic also. The Minister says that it need not go to the Standing Committee. Then, what is the use of the Standing Committee?

Our Parliamentary democracy has shown a role model to other Parliamentary democracies of the world. Our 24 Standing Committees, during the time of the Lok Pal issue, worked day and night and even during Saturdays also here. We have burnt quite a lot of midnight oil. I am not saying that even the Lok Pal Bill was without any lacunae and lapses. It is because, even now, certain definitions have not been made. Certain words have not been defined. Such types of lapses happen. I am not saying that our House is supreme in intelligence. I cannot say that this House is supreme in knowledge. We are not supreme in practice also. Here I am not saying about anything regarding the religious sentiments or political sentiments. We stand for equality, equality of justice. If this Bill is going to be passed just like this, people will think that Parliament is just like an oven. Straight from the oven, anything can be cooked. Our women do not get justice. They knock at our door. From Khap panchayats to the definition of adultery, from political representation to social status, from economic freedom to freedom of choice, they lack their freedom, their right.

My humble submission to the Government is this. Please refer this Bill to the Standing Committee. Even after discussion, the hon. Minister may take it into cognisance. It is because, this is a very important issue, this Bill may be referred to the Standing Committee on Law and Justice.

Thank you, Madam.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Thank you very much, Madam for giving me this opportunity to speak on this important Bill. Our YSR Congress Party, headed by our young and dynamic leader Jaganmohan Reddy, supports it with a few riders.

The Supreme Court has already made triple talaq as unconstitutional. Therefore, to make divorce uniform amongst various religions, I do not think extra punishment of three years or fine is required. With that condition, we have no objection to agree to this law. By putting extra punishment in this case, literally we are driving a wedge between different communities and we are dealing the case of divorce differently with regard to Hindus, Muslims and others. Therefore, the punishment that is suggested, that is, three years, and fine could be taken back.

Since 'marriage and divorce' is in the Concurrent List, I wish that the Government should have taken advice of the various State Governments also. It is because, it is in the Concurrent List, the State Governments also have a say in this.

In fact, the credit for this should be given to two women. During the last 30 years, we have really brought out important Acts as far as the Indian Muslim women are concerned. One is Shah Bano in 1986 and now Shayara Bano in 2017. We give a lot of credit to them. This proposed Bill, thanks to the Supreme Court, has already made triple talaq unconstitutional, cognizable and also non-bailable, and civil is converted into criminal.

Beyond that, I do not see any reason for extra punishment of three years. I do not think that any survey has been done or a study has been done to find out totally how many cases of divorce have taken place because of the triple *talaq*. No doubt, it is a very pernicious and obnoxious law and practice but I do not think that any survey has been done. So, it should have been done to say to the society and to the country that this is really affecting women to a larger extent. In case of imprisoning of the husband for three years, who will be looking after those children and women? This will be a big question. So, as earlier speakers were mentioning, perhaps a State fund could be created in such a scenario if he has been

imprisoned and despite that, all the people who have offended and wanted to remove this punishment, still the Government goes ahead, I think the State fund is the one solution to look after this.

Another important point is that already Jammu and Kashmir has separate laws. How is it going to be implemented as far as Jammu and Kashmir is concerned? It is because a majority of Muslims live there. Reconciliation and arbitration is totally missing. We are really going ahead with the destruction of marriages rather than rebuilding the marriage. Therefore, reconciliation and arbitration should also be considered. A minimum of three months should be given.

Madam, pardon me for a few more minutes. It is extremely community specific. I do not think any law, particularly dealing with the punishment, is community specific. I have a fear that you are further alienating the Muslims. Already Muslims feel that their community is being alienated. I do not think that this kind of community oriented penal action should be there. BJP in its manifesto and also many number of times by way of President's speeches, has clearly mentioned that 33 per cent reservation for women will be made and almost three and a half years are over and the Government is still silent. We all feel extremely bad about that. If they really are concerned about women, if they are really shedding tears for the women, it think it is high time, may be it would also be extremely beneficial for the coming elections, if they do it. Otherwise, if we see this law alone, as if the present Government is shedding extra tears for Muslim women, so it need not be done.

We appreciate this Bill. It is a draconian law. But it makes further draconian if the punishment is also continuously put in. There are more obnoxious practices like the dowry and *devadasi* systems. Perhaps the Government should also look into those aspects if you really consider the dignity of women in India, those obnoxious practice should be taken off by a stricter punishment.

I thank you very much Madam for this opportunity.

SHRIMATI SUPRIYA SULE (BARAMATI): Thank you very much.

I on behalf of my party, stand here in support of the Muslim Women (Protection Rights of Marriage) Bill, 2017. But we definitely would like to make some suggestions and interventions.

Sir, I come from a State which is an exceptionally progressive State of various saints and reformers. Maharashtra was the State where Shivaji was born, Shahu Maharaj led the reforms of Women's education and women's equal rights. We have women like Rajmata Jijau, Ahilyabai Holkar, Tara Rani, Chand Bibi, Savitribai Phule, Fatima B Sheikh, Anandibai Joshi, Tarabai Shinde. There has been an endless long list of women who got equal rights, be it in good governance, be it in building our State, the nation and they have been real pride not just to our State but to our nation.

Sir, what you said in your opening speech is true that today it is not a Bill just of making a legislation, it is an emotional Bill for every women in this nation, not just Muslim women because those women are also our sisters and rightful citizens of the State. But Sir, I just want to highlight something which is probably not appropriate for me to say but I stand here to represent men and women. But today, I stand here as a woman where I have to think even from my heart and there are two or three interventions which the hon. Member from the BJP Treasury Benches said which I thought were slightly objectionable, so, you may kindly clarify in your reply.

She talked about the triple *talaq* with which we are all against. I think the sense of the entire House is to send a clear message to the nation that this entire House supports you in objecting to instant triple *talaq*.

But I have a very small and a strange story to share with you, which happened to me the day before yesterday at the Mumbai Airport. I was standing in the queue for security check and a lady called, Dr. Ruksheda Syeda, Psychiatrist, who was standing ahead of me, started talking to me. I asked her what her view on instant triple *talaq*. She turned around to me and said: "The Supreme Court in any

way has done it and why are you wasting your time on it? Why do you not give me equal justice on marital rape?” I was aghast to see a woman. I am so glad that Maneka Ji is sitting right here when we are discussing such an important issue.

What I was surprised is, when the lead speaker of the Treasury Benches talked about Sections 141 and 142 in her speech, she was actually contradicting what you said Sir. I am not an eminent lawyer. I am not a lawyer. I am a Microbiologist by profession. So I would be really happy if you could clarify that. Madam, Section 141 says that the law declared by the Supreme Court shall be binding on all courts within the territory. So I cannot understand it when you were saying we needed the law and she was quoting 141. So what is really the logic? I am slightly confused about what the stand of the Government is.

The poor lady whom I met at the airport seemed far more saner than all of us because she said: “Why do we need it? The Supreme Court has already done this. Why do you not go one step ahead and talk about marital rape because instant triple *talaq* has already been eradicated by the Supreme Court?” So I would like you to definitely say on that.

Another thing she said that instant triple *talaq* would lead to jail. I think everybody feels that every family dispute need not be criminalised. I should thank the hon. Supreme Court. On 27th of July what they have said by the Bench of Justice Goyal and Justice U.U. Lalit is that there should be no automatic arrests in cases involving Section 498. The guidelines have been issued to the police and to the magistrates. India is full of very complex social issues. Be it female foeticide, be it dowry, be it instant triple *talaq*, we have all these issues. It does not really matter whether you are a Hindu or a Muslim or a Parsi or a Christian. There are deep-rooted challenges and social issues towards women. You do not really have to be born in.

I was just blessed that I was born in a modern family where my parents chose to have, as they call it, the girl child. I have objection to it. We are not girl child. We are children, whether it is a girl or a boy. But I was not born in a society

there. But there are very complex issues of women and they are not even just. Female foeticide is an issue which is there even in educated cities and in educated families. So I do not think we can really isolate one community in this. That really would be injustice to all. I think what you really need to look is at the larger picture. Like in dowry case, we made a great ruling and one gets arrested. But has dowry stopped? It has not, and the courts are saying now that I think it is too harsh and it gets misused and there is more harassment in it. So, really, I understand the deterrent. I appreciate and respect your interventions by saying that three-years imprisonment is a must and it will be a deterrent. But has dowry stopped? It has not been a deterrent.

Now the hon. Supreme Court is saying that in dowry cases when we talked about arrests as per Section 498A, unfortunately, they are saying we should dilute it and the police and the magistrate should not look at instant arrests. So, will the same thing happen for instant triple *talaq*? It is something we all need to discuss because I think it is really critical because even on arresting, the Treasury Bench Member said that there can be reconciliation. Who says so? The courts cannot intervene in it. We come from a culture where if a husband and wife fights, the first thing should be to send them to the family court. Why cannot the marriage be re-looked at? So instead of sending him to court, why cannot that couple have good counsellors? Why cannot we have interventions, maybe, from reformers, like in Maharashtra, we have *Kirtangars*. It is like a social change. In the Muslim community, I think there are *Ulemas*. It is like *Ulemas* and *Kirtangars*. ...(*Interruptions*). Then there is *Daarul Khazar*. Why cannot we get them on board because social changes do not happen just with legislation? I think social change comes when all of us put our effort. Be it the media, be it the legislators, be it the reformers—all these people together have to work to make social change. So, I would urge you that marriages can be re-worked out. We all know that the counsellors can play a critical role. The biggest problem is when you put a father in jail—he may be a bad husband but he could be a wonderful father—and when

the father comes out, that child will be ragged everyday in school and it will be said तुम्हारा बाप जेल में है। What is that child's mistake? That child is not born out of choice. It could be just a domestic issue or domestic violence. So, why are we not considering family courts instead of jail? Are we here to break marriages or to reconcile it? That is how Indian society is. One divorce in a family is not isolated, we do not live such nuclear families, the whole family gets affected. So, if you are going to criminalize it, the whole family is going to get harassed and troubled.

Look at the woman, who would put the husband in jail. He is not going to come back and hug her and kiss her and say sorry. Why do we not look for a better solution where he could apologize, he could be counselled and she could live in a less hostile environment? No woman wants to leave; no woman in this world however badly she is, she first wants her marriage to work because she wants to protect her children. Her children are her first choice and then she will worry about her husband.

I think, you really need to look at this legislation, not just as a landmark flag in one of your achievements, but something holistically from the heart because this nation also needs legislations from the heart.

Coming to digital India, I would say – sometimes I feel that it is terrible and I hate to say this in front of you – that personal touch with so much digitization has really gone. I do not want marriages and relationships to be just reached into digital India and get lost and lose out on the personal emotional touch of relationships, which India is so proud of in our inherited culture.

So, I appeal to you to reconsider this. We are with you; we support what you are saying and I respect your deterrent clause. But, I think, when it comes to a marriage, the deterrent clause needs to be thought with the heart as also with the brain. Thank you very much.

विदेश मंत्रालय में राज्य मंत्री (श्री एम.जे.अकबर) : मैडम स्पीकर, मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का मौका दिया।

इस हाउस में सभी ने एक बात का इकरार किया है कि यह एक ऐतिहासिक मौका है। लेकिन यह ऐतिहासिक क्यों है? ऐतिहासिक इसलिए है, क्योंकि यह हमारे 9 करोड़ देशवासियों की तकदीर और तड़प का सवाल है।

17.27 hrs

(Shri Hukmdeo Narayan Yadav in the Chair)

9 करोड़ लोग कम नहीं होते हैं। ब्रिटेन की सारी पापुलेशन 9 करोड़ से कम है। ये 9 करोड़ लोग कौन हैं? अगर इस देश में 18 करोड़ मुसलमान हैं तो 9 करोड़ औरतें हैं और इनके लिए हम आज यहां बैठे हैं।

मैं शुरू करना चाहता हूँ एक कहानी के साथ। एक पत्रकार थीं - ताया जिनकिन। ताया जिनकिन के शौहर मॉरिस जिनकिन थे, वह ब्रिटिश राज के आखिरी फाइनेंस सेक्रेटरी थे। ताया जिनकिन वर्ष 1955 में वापस आईं। आप जानते हैं कि एक अंग्रेजी अखबार है - गार्डियन। उस जमाने में गार्डियन का नाम मैन्चेस्टर गार्डियन होता था। वह हमारे उस वक्त के प्रधान मंत्री जवाहर लाल नेहरू जी की मित्र थीं और वह जवाहर लाल नेहरू जी के घर आती-जाती थीं। यह वर्ष 1960 या 1961 का वाकया है, यह उनकी ऑटोबायोग्राफी में है। वह एक दिन वैसे ही जवाहर लाल नेहरू जी के घर पर गईं, लेकिन वह उस समय घर पर नहीं थे। कुछ समय बाद मीटिंग से वापस आए तो उन्होंने जवाहर लाल नेहरू जी के चेहरे पर एक बहुत बड़ी थकावट देखी। जब थकावट देखी, शायद उम्र का तकाजा भी था उनके चेहरे पर, तो वह जिन्दगी के बारे कुछ प्रश्न करने लगीं। उन्होंने एक प्रश्न किया कि आपकी जिन्दगी में आपकी सबसे बड़ी कामयाबी क्या थी? मैं जवाहर लाल नेहरू जी को दाद दूंगा कि उन्होंने यह नहीं कहा कि देश की आजादी उनकी सबसे बड़ी कामयाबी थी, क्योंकि देश की आजादी महात्मा गांधी ने दिलाई थी। उन्होंने कहा कि उनकी सबसे बड़ी कामयाबी हिन्दू कोड बिल थी। हालांकि हिन्दू कोड बिल बाबा साहेब अम्बेडकर द्वारा पायलट किया हुआ था, बनाया हुआ था, लेकिन ठीक है, वह उस जमाने में प्रधान मंत्री थे। मैं खास आपसे दरखास्त करूंगा कि आप इस कहानी पर जरा तवज्जो दें, क्योंकि यह अच्छा होगा कि हम सब मिलकर आज इस बिल को पारित करें। उन्होंने कहा कि तायाजिन ने एक प्रश्न किया कि आपने तो कह दिया कि हिन्दू कोड बिल आपकी सबसे बड़ी उपलब्धि थी, आपकी सबसे बड़ी कामयाबी थी। एक प्रश्न का जवाब दीजिए। क्या मुसलमान औरत का रिफॉर्म का हक नहीं था? आपने मुसलमान औरतों के लिए रिफॉर्म क्यों नहीं किया? जवाहरलाल जी के पास कोई जवाब नहीं था। उन्होंने यह नहीं कहा कि यह रिफॉर्म नहीं होना चाहिए। उन्होंने जवाब दिया कि वक्त सही नहीं था। वक्त सही नहीं था, उनका यह जवाब 40 साल से मैं सुन रहा हूँ, जब से यह चर्चा हो रही है, तब से मैं सुन रहा हूँ, 40 साल से मेरे मन में सिर्फ एक प्रश्न है

कि सही वक्त कब आएगा? ...(व्यवधान) इंदिरा गांधी जी के जमाने में भी सही वक्त आ सकता था। वह महिला थीं। ... (व्यवधान) अब आपको पता चल गया कि क्यों हम यहां हैं। ...(व्यवधान) इस प्रश्न का जवाब इतिहास मांग रहा है।

इंदिरा जी के जमाने में यह हो सकता था, जरूर हो सकता था। उनके पास बहुमत था। पार्लियामेंट था। उनकी अपनी लीडरशिप थी। उनकी अपनी देश में औकात थी, वह महिला थीं। उन्होंने काफी संशोधन किये। संवैधानिक चेंजेज किये। लेकिन उनके जमाने में सिर्फ एक ऑरगेनाइजेशन बनी-ऑल इंडिया मुस्लिम पर्सनल लॉ बोर्ड। कभी-कभी जब हम ऑल इंडिया मुस्लिम पर्सनल लॉ बोर्ड के बारे में बात करते हैं तो लगता है कि शायद 1400 साल से यह चल रहा है, लेकिन यह वर्ष 1973 में बना। जो भी इस बॉडी के बारे में प्रश्न पूछता है या इसका उदाहरण देता है या इसको कोट करता है, मैं उनसे सिर्फ एक बात पूछना चाहता हूं कि इस बॉडी की क्रेडिबिलिटी क्या है? किसने इस बॉडी को इलेक्ट किया? ये किस बेसिस पर कहां के रहनुमा बन गये? क्या ये कौम के अंदर इलेक्शन होता है जिसमें से ये जीतकर आते हैं? इन्होंने तो अपने आपको चुन लिया और अपने आपको चुनकर केवल अपने ख्याल के लोगों को ये जोड़ते जाते हैं और सारे देश के यानी 18 करोड़ लोगों की एक फॉल्स आवाज़ बन गये हैं। जब कुछ होता है, जब कोई बात होती है, वही बात होती है कि उनसे पूछ लो। क्यों पूछ लो? यहां पर जितने हैं, हम कई पार्टिज के हैं, लेकिन हम सब इलेक्ट होकर आए हैं। हम सब कहीं न कहीं से इलेक्ट होकर आए हैं। इनका अधिकार है। राय जो भी रखें। लेकिन उनका क्या अधिकार बनता है? जैसे बहुत लोगों ने कहा, शाह बानो के जमाने में भी वक्त नहीं आया। वह मौका भी हाथ से निकल गया। लेकिन शाह बानो के जमाने में, मैं दोहराना नहीं चाहता हूं क्योंकि मीनाक्षी जी ने कह दिया है। बाकी लोग भी कह चुके हैं।

मेनटेनेंस की बात मैं इन सबसे सुन रहा हूं। बड़ा मेनटेनेंस का ख्याल आ रहा है। बहुत मेनटेनेंस के लिए दिल तड़प रहे हैं। शाह बानो का मेनटेनेंस मात्र 127 रुपये महीने का था और उसके लिए आपने देश भर में आंदोलन कर दिये कि हम 127 रुपये को एक 62 साल की महिला, ...(व्यवधान)

माननीय सभापति: इनकी बात रिकार्ड में नहीं जाएगी। केवल मंत्री जी जो बोल रहे हैं, वह बात रिकार्ड में जाएगी। आप बैठिए।

(व्यवधान)... *

श्री एम.जे.अकबर : माननीय सभापति जी, मैं शायद इनको कुछ कहना नहीं चाहता हूं क्योंकि अगर मैं शुरू कर दूंगा तो बड़ी लम्बी दास्तान हो जाएगी।...(व्यवधान) लेकिन इनको इतना नहीं पता है कि मैं संसद में वर्ष 1989 में आया। ...(व्यवधान) मैं 1989 में पार्लियामेंट में आया। वैसे भी 1986 में मैं कांग्रेस में नहीं था।

शाह बानो के ज़माने से बहुत कुछ शुरू हुआ है, लेकिन एक चीज जो शुरू हुई है, वह आज भी मैं सुन रहा हूँ।

‘The age of the false argument,’ जिसमें तर्क धोखा बन जाता है। आप उन सवाल को उठाते हैं, जैसे मेनटेनेंस का सवाल है। मेनटेनेंस के लिए दिल बहुत तड़प रहा है लेकिन लाखों औरतों की आज हाल ऐसी है, जिन्हें तलाक दिया गया है क्या आपको पता है कि कितना चंदा मिलता है। एक आदमी ने भी एक पैसा औरत के मेनटेनेंस के लिए दिया है, एक भी इदारा दिया है? कोई हमदर्दी नहीं है, न औरतों से है और न रिफॉर्म से है। क्रिमिनलाइजेशन का सवाल उठा है, ठीक है, क्रिमिनलाइजेशन के ऊपर राय हो सकती है, सदन में कई लोग हैं, मंत्री जी सभी की बात सुन रहे हैं, लेकिन यह बात क्यों भूल रहे हैं कि अगर मैं गलत नहीं हूँ तो बिगमी में सात साल की जेल है, उस पर कोई आवाज नहीं उठा रहा है। अगर मैं कई आर्ग्यूमेंट करूँ तो मेरी सारी कहानी इसी आर्ग्यूमेंट में ही फंस जायेगी। आप वर्ष 1986 की बात कर रहे हैं। वर्ष 1986 में कौन-सा नारा और कौन-सा तर्क इस्तेमाल किया गया था, जिसको मैं बहुत खतरनाक तर्क समझता हूँ, जो आज भी नीचे चलता है। तर्क करने वाले यहां पर बैठे हैं। वे यह तर्क इस्तेमाल करते हैं कि इस्लाम खतरे में है। शरिया को बर्बाद किया जा रहा है और इस्लाम खतरे में है।

पहले मैं एक मुसलमान के नाते कुछ बोलना चाहता हूँ। जो कलमा पढ़ा हो, वह किस हैसियत से यह कह सकता है कि इस्लाम खतरे में है। अगर वह इस्लाम को सच्चा मजहब मानता है तो कभी खतरे में हो ही नहीं सकता है, लेकिन आपने इस गलत नारे को इस्तेमाल किया, आजादी से पहले देश तोड़ने के लिए और आज आप इसे समाज तोड़ने के लिए इस्तेमाल करते हैं। यह ज़हर फैलाया जा रहा है। सिर्फ कुछ मुसलमान मर्दों की जो जबर्दस्ती है, वही खतरे में है और कुछ खतरे में नहीं है।... (व्यवधान)

हमारे किसी मित्र ने बहुत ही महत्वपूर्ण प्रश्न उठाया है कि यह शरिया क्या है? इसका भी जवाब देना जरूरी है। हमारे दिमाग में बैठा है कि शरिया कानून है। शरिया का असल माने कानून नहीं है, शरिया का असल माने रास्ता है। सारे कुरानशरीफ में सिर्फ एक बार शरिया का जिक्र किया गया है और वह यह है कि जब अल्लाह रसूल, हजरत सल्लल्लाहो अलैहि वसल्लम को रास्ता दिखाते हैं कि मैंने तुझे सही रास्ता दिखाया है। जो कानून बना, रास्ता, फलस्फा था लेकिन कानून बनाने वाले मर्द थे, कानून बनाने वाले इंसान थे।

सुराअल्जातिया का वर्स 18, मैं कोट कर सकता हूं।

“... we put thee on the right way concerning the affair...”. It means the right way and not the law. ...Allah shows the way the philosophy ... , and then this law is based on *Itikadat* – belief; *adab* – morality; *ibadat* – devotion; and *bakabt* – punishment.

पनिशमेंट बहुत जरूरी है। सुन्नियो में शरिया और कानून के कम से कम चार स्कूल हैं, चारों के अपने-अपने लोग अलग हैं। चारों के अपने-अपने लोग हैं, उनमें से पहला इमाम हनफी हैं, दूसरा इमाम मलिक, तीसरा इमाम शफी हैं और चौथे इब्ने हन्बल है। आज चार किस्म के कानून है और यह कहना कि कानून को कोई बदल नहीं सकता है, यह हिमाकत है, यह बिलकुल सही नहीं है। क्योंकि इस्लामिक डॉक्ट्रीन में दो चीजें हैं एक क्यास है। आप अपने दिमाग का इस्तेमाल कीजिए कि कब कैसे कानून को आप आगे ले जाएं। दूसरा, इजतिहाद है। इजतिहाद का भी यही मतलब है कि आप कानून को कैसे आगे ले जाएंगे। कानून तो लोगों के भले के लिए बनता है। आप एक जगह खड़े तो नहीं रह सकते हैं। मैं आपको दो उदाहरण देता हूं Sura 5, verse 41. कुरान शरीफ में लिखा है तो कानून है। If a person steals, cut off their hands, a punishment by way of example from God for their crime. यानी कि यह अल्लाह की तरफ से है। मैं सिर्फ एक प्रश्न पूछना चाहता हूं कि आप हाथ क्यों नहीं काटते हैं!...(व्यवधान) कोई नहीं काटता है!...(व्यवधान)

माननीय सभापति : आप बैठ जाइए। मंत्री जी को बोलने दीजिए।

...(व्यवधान)

माननीय सभापति : इनकी कोई बात रिकॉर्ड पर नहीं जाएंगी।

...(Interruptions)...*

श्री एम.जे.अकबर : महोदय, मैं कोशिश करता हूं कि हिस्टीरिया से जितना कम बात करें, उतना ही अच्छा है। मैं दो ही उदाहरण देना चाहता हूं और दूसरा है, Sura 24, verse 5 – those who make false allegations against chastity of women should be flogged 80 times. कुरान औरतों पर बहुत रहम करता है। And their evidence will never be believed until they repent. इस कानून को कौन मानता है? जहां मर्दों का सवाल आता है, वहां आप आसानी से कानून बदल देते हैं और जहां औरतों की सुरक्षा की बात आती है और उनका भला होता है, वहां अचानक आपको अल्लाह याद आ जाते हैं। सबसे अच्छा कुरान शरीफ का अंग्रेजी में तर्जुमा अब्दुल्ला यूसुफ अली का है। मैंने अंग्रेजी में पढ़ा

* Not recorded

है। अब्दुल्ला यूसुफ अली ने अपने नोट में लिखा है। इस्लाम आने के पहले का जो समय था, इस्लामिक हिस्ट्री में उसको जाहिलिया कहते हैं। जाहिल शब्द सब जानते हैं। वह ऐज जाहिलिया का था यानी इग्नोरेंस। वह जाहिलिया का सबसे बड़ा एग्जाम्पल यह देते थे कि जो खुदा का नाम लेकर, उसका नाम लेकर औरतों पर जुल्म करते हैं। कुरान शरीफ में सख्त मना किया गया है कि आप यह नहीं कर सकते हैं। लेकिन लगता है कि 1400 साल बाद भी कुछ लोग जाहिल हैं और जाहिल रहेंगे।

कुरान शरीफ औरतों के बारे में क्या कहता है? आप इसका बहुत इस्तेमाल करते हैं। 226 और 228 तो मशहूर हैं ही। ... and women shall have rights similar to the rights against them, according to what is equitable. यानी औरतों के हक वही होंगे जो मर्दों के हैं और बराबरी के हैं। लेकिन आप उनके खिलाफ कोई कानून नहीं बना सकते हैं। आजकल एक नया आर्ग्यूमेंट फैलाया जा रहा है, रोज़-रोज़ नये तर्क इसको खिरेल करने के लिए आते हैं। एक नया आर्ग्यूमेंट आया है कि इस्लाम में शादी कांट्रैक्ट है। मैं आपसे वही कहता हूँ कि ट्रिपल तलाक कॉन्ट्रैक्ट भंग करता है, क्योंकि इस्लाम का कॉन्ट्रैक्ट ईमान के ऊपर है, ईमानदारी के ऊपर है, जस्टिस के ऊपर है और जहां-जहां इनजस्टिस हुआ है, इसका मतलब है कि आपने इस्लामिक लॉ में जो शादी एक कॉन्ट्रैक्ट है, उस कॉन्ट्रैक्ट को भंग किया है। Specifically, *Surah (2:241)* – For divorced women, maintenance must be provided on a reasonable scale. ये प्रश्न उठा रहे थे कि कैसे देंगे। रीज़नेबल स्केल, जितनी आपकी आमदनी है उसी के बेसिस पर देंगे। This is the duty on the righteous. ये कानून तलाक के खिलाफ नहीं है, ये कानून इन्सटैंट तलाक के खिलाफ है। आप मुझे कितना वक्त देंगे, मुझे नहीं पता है। लेकिन एक गलतफहमी जो बहुत लोगों के मन में है...(व्यवधान) कि इस्लाम और कुरान औरतों के बारे में क्या सोचता है।

आपको पता है कि पहला इन्सान जो हुज़ूर सल्लल्लाहो अलैहि वसल्लम के बाद ईमान लाया है, वह हज़रत अली नहीं थे। पहली इन्सान उनकी बेगम हज़रत खतीजा थीं। जब हुज़ूर अपनी बेगम के पास गए तो वह पहले ईमान लायीं, हज़रत अली उनके बाद में ईमान लाए। उनकी उम्र हुज़ूर से 15 साल ज्यादा थी। वह उनके इम्प्लॉयमेंट में थे। उस जमाने में उनकी बीवी प्रॉफिट शेयरिंग बेसिस पर बिजनेसपर्सन थीं। वह कारवान का बिजनेस करती थीं। उन्होंने हुज़ूर को कारवान पर भेजा, फिर उनकी शोहरत व अक्ल देखकर उन्होंने शादी का प्रपोज़ल दिया। आज देख लीजिए कि वहां के समाज उस वक्त कितने रैंडिकल थे। उनके बिहेवियर कितने रैंडिकल थे। जब मैं ये सब नए तर्क सुनता हूँ तो मुझे एक चीज़ का बहुत दुख होता है कि हमने जो अपने साथ मसले खड़े कर दिए हैं, ये कुरान की स्पिरिट के खिलाफ हैं, क्योंकि कुरान का स्पिरिट कहता है कि आप औरतों को न सिर्फ हक दो, हक से थोड़ा ज्यादा दो। आप उसको मरोड़कर पता

नहीं कहां तक इस कौम को ले आए हैं हम ये नहीं कहते हैं कि हम जो कर रहे हैं या इस कानून से अचानक सारा समाज बदल जाएगा। यह जादू की छड़ी है कि सब पाप में फंसे हुए थे, अचानक पुण्य में बदल जाएंगे या सबको स्वर्ग मिल जाएगा। सब अचानक जन्मत में चले जाएंगे। लेकिन मैं एक सवाल जरूर करूंगा, कि एक कहावत है “Never destroy the good in search of the ideal”. आज जो हम कह रहे हैं, **that is good**. ठीक है एक आइडियल हो भी सकता है। लेकिन इसका मतलब यह नहीं है कि हम आइडियल पर नहीं पहुंचे तो हम गुड को भी डीरेल कर दें। मेरे ख्याल में आज जो हम कर रहे हैं उससे मुल्क का भला होगा, देश का भला होगा और समाज का भला होगा। हम में एक नई जान आएगी। हम जिस जेंडर प्रोग्रेस की बात कर रहे हैं, उसका एक आगे बहुत बड़ा कदम है। कानून खासकर इस्लाम में और हर मज़हब में है। वह इन्सान को फण्डामेंटल राइट्स देता है। **Every law must be fundamental rights compliant**. इस फण्डामेंटल राइट्स को आगे बढ़ाने के लिए, आपकी जो मर्जी हो कर लीजिए। मुझे पता है कि मैंने जो आज कहा है कल कोई न कोई कहेगा कि यह शिर्क है, कहने दो। मैं इनके जजमेंट पर अपनी जिन्दगी नहीं गुजारता हूं। अगर कोई जजमेंट देने वाला होगा तो वह अल्लाह देगा...(व्यवधान)

17.50 hrs

(Hon . Deputy Speaker *in the Chair*)

आखिर में मैं सिर्फ एक बात कहना चाहता हूं, यहां लोगों ने कहा कि तीन सौ तलाक हुए, इतने तलाक हुए, उतने तलाक हुए, मेरे लिए जो इश्यु है, सिर्फ जो तलाक होता है, उसका नहीं, मेरे लिए इश्यु इससे बड़ा है और वह है कि तलाक के नाम पर लाखों लोग औरतों को एक खौफ के साये में, खौफ के परदे में, खौफ के जाल में जिंदगी भर घेरकर रखते हैं। यह बड़ा इश्यु है कि मैं तुझे कल तलाक दे दूंगा और तलाक दे दूंगा तो कहां खायेगी, खाने को नहीं मिलेगा, समाज में तेरी औकात नहीं होगी। यह खत्म हो जायेगा और जिस दिन यह खत्म हो गया, मैं कहता हूं फिर एक नई जान आ जायेगी। आखिर में सिर्फ यह है, वही नेहरू वाला प्रश्न, यही नेहरू वाला सवाल है, वक्त कब आएगा? बड़ी खुशी की बात है कि आज वक्त आ गया है। धन्यवाद।

SHRI M.I. SHANAVAS (WAYANAD): Hon. Deputy Speaker, I thank you for giving me an opportunity to intervene in this important debate. The hon. Law Minister has rushed with a Bill to do away with triple talaq. I want to ask him a question. He could have waited for at least one week. Why is he in a hurry? Everything was done in a hide-and-seek method. The Bill was introduced; after a few hours it was searched that it would be taken up today itself, as if India has got no problems other than triple talaq. There are so many things which we could debate in this House.

This Bill has originated after the famous case in the Supreme Court where two judges said that triple talaq is Constitutional, Justice Nariman and Justice Lalit said that triple talaq is un-Constitutional whereas Justice Kurien Joseph said it is illegal. Here, an atmosphere is being created that Muslim community is totally against any reforms in the community or totally against the Supreme Court judgment. Even in the Supreme Court case, the All India Muslim Personal Law Board, for which my friend Mr. M.J. Akbar has got no respect, has said that they do not approve this triple talaq; they will send advisories all over India for Muslim community and if there is any triple talaq idea, they would resist it. Now I would like to answer one question. The hon. Mr. Akbar has said, "Who elected All India Muslim Personal Law Board? What is their legality? What is their right to speak up for the Muslims?" Sir, I tell you that almost all the Muslim organizations, especially from my State, are members to the All India Personal Law Board and the Muslim community listens to them and follows them better than they follow my friend Mr. Akbar.

What is the main objection to this Bill? The main objection to this Bill is the criminalization aspect which has been mentioned by so many of my friends.

Mr. Deputy Speaker, Sir, Shri Rajiv Gandhi's name was dragged into this with respect to Shah Bano case. They are forgetting the Shah Bano's case. The Bill that was introduced by Shri Rajiv Gandhi was upheld by the hon. Supreme Court. I do not want to take much time of the House to go into it. The hon.

Minister of Law has referred to Pakistan and some other Muslim countries. Let me ask you, Sir. Will you accept all the laws of those Muslim countries? For your convenience, you are taking up something. In Pakistan, in matters of imprisonment and criminalisation, a notice has to be given to the Council and also to the wife. After that, the matter is heard and then, after 90 days, talaq is operational. Now, after the hon. Supreme Court verdict, a pronouncement of triple talaq does not break the marriage. Nobody can go away from it. He may be sent to jail. I do not approve of instant divorce. Today, if a person divorces his wife instantly, then what will happen to his wife and his children? So, we have to go into that aspect also to see as to what will be the future of the wife and children.

Now, with respect to the Muslim Personal Law, it has been said by the hon. Supreme Court that they do not intend to interfere with the Muslim Personal Law. The hon. Minister has also said that they do not intend to interfere with the Shariat. Sir, there is a belief that something is wrong here. This is creating an impression that you are waging a war against Islam and waging a war against the Muslim community. It is unacceptable. Kindly send this Bill to the Standing Committee. It could have been debated there on the criminalisation aspect. It is a civil law. So, after the triple talaq is pronounced, the marriage becomes void. So, there is no criminal act. No criminal act is pending; only a civil dispute is pending and it is being criminalised. That is the issue mainly concerning the Muslim community. So, I would like to request the hon. Minister again to desist from going forward with this legislation. Before that, some rational work should be done. Barring the triple talaq issue, some aspects of the Bill has to be questioned. This criminalisation aspect is irrational. It is nowhere practiced. You spoke about Muslim countries. There the Muslims are in a majority. They do not have any fear. Their rights are protected. If anything happens to their right today, tomorrow the Shura Council in the Muslim community will sit and rectify it. Here, there is no other way. So, this aspect should also be taken into consideration. This process is unnecessary realisation of the hon. Supreme Court's verdict.

Now, I come to transgressing of the legislative framework. It is a biased and discriminatory legislation. It is a mockery to criminal jurisprudence. It is mostly a psychological war against a section of the society. Similarly, when some leader is speaking or some hon. Minister is speaking, sometimes there is uproar in this House. That is a psychological war.

18.00 hrs

We are ready to cooperate with you. The Muslim community will cooperate. Let me ask you one thing. After this verdict of the Supreme Court, did any Muslim organisation questioned the Supreme Court? No Muslim organisation has questioned the Supreme Court verdict. The Muslim community and the secular organisations accept the Supreme Court verdict. I would like to point out to you that the Supreme Court has also said that the Shariat should not be affected.

So I would request you not to go further with respect to Islamic Shariat Law.

HON. DEPUTY SPEAKER: Now it is 6 o'clock. We have to extend the time of the House.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Sir, I would request you to continue the House proceedings till the Bill is passed... (*Interruptions*)

HON. DEPUTY SPEAKER: If the House agrees, we will extend the time.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, so many Members want to speak. Why are you in so much hurry?

SHRI ANANTHKUMAR: The House should continue till we pass the Bill.

SHRI MALLIKARJUN KHARGE : In a hurry, you do not bury the Act... (*Interruptions*) Sir, this is not good... (*Interruptions*).

SHRI ANANTHKUMAR: Sir, you have got the sense of the House. The entire House wants to continue.

HON. DEPUTY SPEAKER: All right. The time of the House is extended. Mr. Shanavas, please continue.

SHRI M.I. SHANAVAS : I know the Treasury Benches want to extend the time. They cannot wait for tomorrow because this is the most important thing under the Sun. So, they will never accept any proposal from the Opposition.

So, please be rationale and please be prudent. Please keep in mind the sentiments of the minority community when you go ahead further after this Bill.

श्री धर्मन्द्र यादव (बदायूँ) : महोदय, आपने मुझे बोलने का समय दिया, इसके लिए आपका धन्यवाद। 22 अगस्त 2017 को शायरा बानो केस में माननीय सर्वोच्च न्यायालय ने ट्रिपल तलाक को अवैध घोषित किया है और भारत सरकार को डायरेक्ट किया है कि वह एक कानून लाए। जिस तरह से भारत सरकार जल्दबाजी दिखा रही है, मैंने लगातार इस बात को उठाने की कोशिश की कि जब यह इतना महत्वपूर्ण मौका है, इतना महत्वपूर्ण कानून आप बना रहे हैं तो कम से कम इसके जितने स्टेक होल्डर्स हैं, उनकी एक बार सरकार को ओपिनियन लेनी चाहिए थी। इसमें सरकार बहुत ज्यादा जल्दबाजी दिखा रही है।

माननीय मंत्री जी, इस सदन की जो आपकी विधि मंत्रालय की समिति है, संसदीय समिति स्थायी समिति है, कम से कम उस स्थायी समिति में ही अगर राय ले ली गई होती तो आप और बेहतर कानून बना सकते थे। चूँकि इस तलाक को माननीय सर्वोच्च न्यायालय ने गैर कानूनी करार दे दिया है, लिहाजा वह गैर कानूनी हो ही चुका है, लेकिन एक बेहतर कानून बनाने की नीयत से मेरी राय अभी भी है कि सबकी राय-मशविरा करके इसको स्टैंडिंग कमेटी में ले जायें, जिससे और बेहतर कानून बने। इसी सदन के अंदर बहुत सारे कानून आपने जल्दबाजी में बनाए और बाद में तमाम संशोधन लाने पड़े। जहाँ तक इस कानून का सवाल है, हमारी पार्टी की इस बात पर आपत्ति है कि जब यह एक सिविल कान्ट्रैक्ट है और सिविल कान्ट्रैक्ट के टूटने की कंडीशन में, भंग होने की कंडीशन में उसको क्रिमिनल ऑफेंस के रूप में ट्रीट करना, मैं समझता हूँ कि कहीं न कहीं यह मानवीय अधिकारों का हनन है। पूरी तरह से मानवीय अधिकारों का हनन है, मैं इस बात को बड़ी जिम्मेदारी के साथ कहना चाहता हूँ।

जहां तक तीन साल की सजा की बात है, तो जब किसी को तीन साल की सजा होगी तो जेल में रहते हुए कोई भी व्यक्ति कम्पेनसेशन कैसे वहन कर सकता है और वह अपने बच्चों के लालन-पालन के लिए या महिला के लिए कैसे इंतजाम कर सकता है, इसके लिए भी मंत्री जी को रास्ता बताना चाहिए।... (व्यवधान)

अभी इस मुद्दे को हम आपके सामने उस तरह से नहीं रखना चाह रहे हैं, जैसा आप चाह रहे हैं।... (व्यवधान)

श्री अजय मिश्रा टेनी (खीरी) : ... * जेल में हैं।... (व्यवधान)

श्री धर्मेन्द्र यादव (बदायूँ) : ... * जेल में हैं, यह अलग बात है।... (व्यवधान) वे वहां क्यों हैं, किन षड्यंत्रों के तहत हैं, यह भी अलग बात है। लेकिन हम इतना जरूर कहना चाहते हैं कि एम.जे. अकबर साहब अभी बहुत अच्छी तकरीर करके गए। कुरान शरीफ़ की, शरियत की भी तमाम उदाहरण वे देकर गए। मेरी इच्छा थी कि काश वे इसे सुनते। काश! अकबर साहब उस समय भी चर्चा करते जब यू.पी. के अन्दर रमज़ान और ईद पर चर्चा हो रही थी। काश! अकबर साहब ने उस समय भी चर्चा की होती। एम.जे. अकबर साहब ने उस समय भी इसकी चर्चा कर दी होती जब ... * को भी पाकिस्तान का षड्यंत्रकारी बताने में कोई शर्म नहीं की गयी थी। इसलिए हम उन बातों में नहीं जाना चाहते।... (व्यवधान) लेकिन, इस कानून के बारे में, जिस पर आज यहां चर्चा चल रही है, उसके बारे में मैं कहना चाहता हूं कि अभी भी समय है, आप इसमें से क्रिमिनल ऑफेन्स को वापस ले लीजिए। इसको स्टैण्डिंग कमेटी के माध्यम से और बेहतर बनाइए। जहां तक मुस्लिम महिलाओं के हितों का सवाल है, मैं समझता हूं कि इस पूरे सदन के अन्दर और इस देश के अन्दर ऐसा कोई नहीं होगा, जो मुस्लिम महिलाओं के हितों के संरक्षण के लिए अपना योगदान देने को तैयार न हो। इसके लिए केवल आपको वाहवाही लेने की जरूरत नहीं है। यह तो माननीय सर्वोच्च न्यायालय का डिरेक्शन है। इसलिए भारतीय जनता पार्टी और एन.डी.ए. की सरकार इस बात के लिए अपनी पीठ थपथपाने की कोशिश न करे कि मुस्लिम महिलाओं का संरक्षण केवल आप कर रहे हैं, मुस्लिम महिलाओं के संरक्षण के लिए हिन्दुस्तान की पूरी-की-पूरी आवाम तैयार खड़ी है। इस बात के लिए अकेले आपको क्रेडिट लेने की जरूरत नहीं है। लेकिन, आप जो इसको क्रिमिनल ऑफेन्स बना रहे हैं, यह मानवाधिकारों का हनन है। इसलिए मेरा आपसे फिर से एक बार निवेदन है कि इसको विदज़ा कीजिए, इसे स्टैण्डिंग कमेटी में ले जाइए और वहां से और बेहतर कानून बनाकर लाइए, जिस बेहतर कानून को हम सब लोग मिल कर सर्वसम्मति से पारित कर सकें। ऐसा कोई कानून लाकर दीजिए।

* Not recorded

अगर आप इसी रूप में इस कानून को रखेंगे तो निश्चित रूप से आपके इस आर्टिकल पर बहुत सारे दिलों ने विरोध जताया है और हम समाजवादी लोग भी इस आर्टिकल का पुरजोर विरोध करेंगे, जिस आर्टिकल में आप ने तीन साल की सजा का प्रावधान किया है। मुझे उम्मीद है कि चूंकि माननीय मंत्री जी एक कानूनविद् हैं, सुलझे हुए मंत्री हैं तो निश्चित रूप से इसमें जो कठोर सजा की बात कही गयी है, इसमें वे जरूर सुधार करेंगे। मंत्री जी को इसे कंसिडर करना चाहिए। आपको पूरे देश की भावनाओं को समझना चाहिए। मुझे उम्मीद है कि आप सबकी भावनाओं का सम्मान करते हुए और देश का सम्मान करते हुए इसे वापस लेंगे।

बहुत-बहुत धन्यवाद।

श्री जय प्रकाश नारायण यादव (बाँका) : उपाध्यक्ष महोदय, एक अत्यंत संवेदनशील और गम्भीर मसले पर संसद में बहस हो रही है। माननीय सुप्रीम कोर्ट ने तलाक़ के सम्बन्ध में साफ-साफ कहा है कि यह असंवैधानिक है। इस पर आगे कानून बनाने के सवाल पर बहस हो रही है।

आनन-फानन में, जल्दीबाजी में इस बिल को लाने की आवश्यकता नहीं थी। जो क्रिमिनल ऑफेन्स है, आपराधिक मामला है, यह सही नहीं है। इसे वापस लिया जाए। गैर जमानती धारा को समाप्त किया जाए। इसे स्टैंडिंग कमेटी में राय-मशविरे के लिए भेजा जाए। यह बगिया सबकी है। यह एक चमन है, फुलवारी है। हम सबको जीने का हक़ है। हम राम-रहीम के बंदे हैं। इसलिए इस विषय पर समाज में, देश में जरूर बहस होनी चाहिए। चारों तरफ हमारा एक सामाजिक ताना-बाना है। मुस्लिम प्रतिनिधियों में से जो बड़े हैं, उनके साथ वार्ता होनी चाहिए। मुस्लिम पर्सनल लॉ बोर्ड से सकारात्मक बहस, मशविरा, बातचीत करना जरूरी है। कानून में राजनीतिक उद्देश्य नहीं झलकना चाहिए। सियासी रोटी पकाने का काम नहीं होना चाहिए। इससे पारिवारिक अशांति बढ़ेगी।

उपाध्यक्ष महोदय, तलाक़ नामी भी होता है और बेनामी भी होता है। तलाक़ मन ही मन भी हो सकता है। हिन्दू भाइयों में तो वे बोलते नहीं हैं और तलाक़ हो जाता है। ऐसे एक नहीं, लाखों उदाहरण हैं कि हिन्दू परिवार में तलाक़ बोला नहीं गया है, पर तलाक़ है। इसलिए इस पर एक सकारात्मक बहस होनी चाहिए। हमारा सामाजिक ताना-बाना बना रहना चाहिए। हम महिलाओं का सशक्तिकरण चाहते हैं। जो मुस्लिम महिला है, उसके लिए कुटीर उद्योग-धंधे खोले जाएं।

उनके लिए स्पेशल पैकेज़ दिया जाए, उनके लिए तालीम की व्यवस्था की जाए, उनके जीवन स्तर को सुधारने का काम हो। हिन्दू भाइयों में भी दलित है, हिन्दू भाइयों में भी अति पिछड़ा है, हिन्दू भाइयों में भी पिछड़ा है; लेकिन मनुवादी शक्तियाँ उसे संपूर्ण रूप से हिन्दू नहीं मानती हैं।... (व्यवधान) इसलिए, वहाँ भी बँटवारा है।

18.10 hrs

(Hon. Speaker in the Chair)

अध्यक्ष महोदय, आज हम जानना चाहते हैं कि जब बाबरी मस्जिद गिरा तो क्या मुस्लिम महिला नहीं रोई? जिस मुस्लिम महिला के लिए आप आँसू बहा रहे हैं, यह आपका बनावटी आँसू है।... (व्यवधान) जब आप बाबरी मस्जिद गिरा रहे थे, उस दिन भी अल्लाह आपको याद कर रहे होंगे कि आपने क्या

किया।...(व्यवधान) इसके साथ-साथ आपको ख्याल रखना चाहिए कि आप श्मशान और कब्रिस्तान का बँटवारा करते हैं। मुस्लिम भाइयों को चुनाव का टिकट नहीं देते हैं, मुस्लिम महिलाओं को टिकट नहीं देते हैं और मुस्लिम भाई-बहनों के लिए आँसू बहाते हैं। देश में जो सेकुलर ताकत है और हम लोग इसके लिए राय रखते हैं। इस देश को न किसी हिन्दू भाई से डर है और न किसी मुस्लिम भाई से डर है, न किसी सिख भाई से है और न ही किसी इसाई भाई से है। अगर किसी प्रकार का डर है तो आप से डर है। देश आपसे सहमा हुआ है।...(व्यवधान)

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : थैंक्यू मैडम। हमारे कानून मंत्री माननीय श्री रवि शंकर प्रसाद जी जो मुस्लिम वुमन राइट्स बिल लेकर आए हैं। इसने मुझे और मेरी पार्टी को दुविधा में डाल दिया है।

मैडम, हमारी आत्मा कुछ कह रही है तथा जुबान कुछ और कहने के लिए मज़बूर है। इसके दो हिस्से हैं। जहाँ तक माननीय मंत्री जी ने इंट्रोडक्शन के समय कहा था कि इस बिल की जरूरत क्यों पड़ी। औरत की आजादी के लिए, वुमन एम्पावरमेंट के लिए, औरत की रक्षा के लिए मैं समझता हूँ कि यह बिल ठीक है और हम सरकार तथा मंत्री जी की भावना की प्रशंसा करते हैं और हम इसके साथ हैं।

मैडम स्पीकर, यह सच है, अगर देश का इतिहास देखा जाए तो इस देश में औरत को जिस स्थान पर जाने की रुकावट थी, औरत को पैर की जूती तक समझा जा रहा था। हम उस सोच से पले हैं। गुरु नानक देव जी की जो सोच है, जिन्होंने कहा है:

“तिस क्यों मंदा आखिए जित जन्मे राजान।”

जिस औरत की कोख से राजे-महाराजे जन्म लेते हैं, उस औरत को बुरा नहीं कहा जा सकता है। गुरु नानक देव जी कोई बिल लेकर नहीं आए थे, उन्होंने आर्ग्यूमेंट से, दलील से इस देश के लोगों की मानसिकता को बदलकर रख दिया। यह भी सच है कि इस देश में गृहस्थ जीवन को बुरा समझा जाता था। गुरु नानक देव साहब, जो संयान्सी थे, उनको कहा कि आप रोटी माँगने के लिए गृहस्थ लोगों के पास क्यों आते हैं? गुरु नानक देव जी आर्ग्यूमेंट से रिफार्म लाए। यह सच है कि औरतों पर जुल्म हो रहा था, उनके साथ अन्याय हो रहा था। तलाक-तलाक कह कर किसी को गाय, भैंस की तरह घर से निकाल दो, यह बहुत बुरी बात थी। हमारे देश में धर्म की अलग-अलग परम्पराएं और मान्यताएं हैं। कोई गृहस्थ जीवन में प्रवेश करने को मैरिज कहता है, कोई निकाह कहता है तो कोई शादी कहता है। शादी करने के तरीके भी अलग-अलग हैं। हम आनंद कारज कहते हैं। आनंद कारज का भाव खुशी है। खुशी वहां होगी, जहां बिछोड़ा नहीं होगा। हमारे आनंद कारज ऐक्ट में देखा जाए तो तलाक के लिए स्थान ही नहीं है। मैं समझता हूँ कि यह सरकार सच्ची-मुच्ची सद्भावना से औरत की आजादी का ख्याल रखती है। यदि देश में आनंद मैरिज ऐक्ट लागू हो जाए तो कोई डायवोर्स ही नहीं होगा। सही मायने में जो कानून बनते हैं, उस कानून को ब्लैकमेल किया जाता है, दहेज वाले लोग कानून का ब्लैकमेल करते हैं। इससे औरत खतरे में पड़ जाती है।

मैडम, इस देश का जो विधान है, यहाँ बैठकर जब संविधान बना, हमारे सिक्खों के नुमाइंदों ने उसका प्रोटेस्ट किया। हमने तथा श्री भूपिन्दर सिंह मान ने भी नहीं माना था।

जिस पंडित नेहरू की ये बात करते हैं, उन्हीं पंडित नेहरू ने हमें ... * दिलासा देकर, ... * बोल कर ऐसा विश्वास दिला दिया कि आप थोड़ी देर ठहर जाओ, हम आपके लिए सब कुछ कर देंगे। मगर आज तक धारा 25 के बी क्लॉज का क्लॉज टू है, उसमें केवल एक लिखा है, हिन्दू दैट इज सिख, हम चाहते हैं कि हिन्दू, सिख। इसके लिए सरदार प्रकाश सिंह बादल, स्वर्गीय गुरुचरण सिंह तोहड़ा जैसे लोगों ने जेल भी काटी कि केवल 'कॉमा' डाल दो। हमारा आनन्द मैरिज एक्ट अलग बना दो, मगर पिछली सरकारों ने ऐसा नहीं किया। मैं माननीय मंत्री जी से निवेदन करना चाहता हूँ कि जहां आप मुस्लिम औरतों की आजादी भी यह जो धारा 25 के बी क्लॉज की क्लॉज 2 की थोड़ी सी शोध है, तो दुनिया भर का सिख आपके गुण गाएगा और देश में हम समझेंगे कि आज आजादी हमें मिली है। जो पंडित जी नेहरू जी ने हमें ... * लिए यह कानून लाने का काम रहे हैं, हमारे सिख भाइयों को भी आजाद करा दो। हमारे लिए ... * बोलकर दिलासा दिया, वह आप हमें इंसाफ दे दें, तो मैं समझता हूँ कि बहुत अच्छा होगा।

* Not recorded

डॉ. अरुण कुमार (जहानाबाद) : अध्यक्ष महोदया, यह कानून निश्चित तौर से एक लैंडमार्क है और इसे लाने के लिए माननीय कानून मंत्री और माननीय प्रधान मंत्री के प्रति मैं हृदय से आभार व्यक्त करता हूं। जो परिवर्तन समाज में हुआ है, पुरुष सत्तात्मक व्यवस्था ने जिस तरीके से महिलाओं का शोषण विभिन्न कालखण्डों में किया है, हिन्दू समाज में कई परिवर्तक ऐसे लोग हुए, जिन्होंने समाज में परिवर्तन करते-करते प्रोग्रेसिव रूप में महिलाओं को अधिकार दिया। लेकिन इस्लाम का गलत हवाला दे करके जिस तरीके से मुस्लिम महिलाओं का शोषण हो रहा था, तो हम इस्लाम के उन अलमबरदारों से यह कहना चाहेंगे कि इस वाक्य को जरूर ध्यान में रखें कि आज हक का दिन है, दीन-ए-इस्लाम हक है, लेकिन कुरान पर चलने पर हक है, कुरान में जो न मिले तो रसूल का मानने पर हक है। इसलिए, यदि हम इन विचारों से जुड़े हुए हैं, तो निश्चित तौर से आज तलाक-ए-बिदत पर उन्हें विचार करना चाहिए था कि जिस कुरान के हिसाब से भी यह तलाक बिदत है और जब कुरान के हिसाब से यह तलाक बिदत है तो फिर इसके समर्थन में और तरह-तरह के जो आयाम हैं, जिनको आप इनके संरक्षण में प्रस्तुत कर रहे हैं, आज वह परिवर्तन का दिन है, जिस पर तमाम मानवीय मूल्यों पर विश्वास रखने वाले लोगों को आज जश्न मनाना चाहिए कि एक बड़े अध्याय की शुरुआत हुई है। इस शुरुआत का हमें वेलकम करना चाहिए, खैर मकदम करना चाहिए।

महोदया, मैं समझ रहा हूं कि समय कम है, इसलिए सिर्फ एक बात और कहना चाहूंगा कि जो सेकुलर फोर्स हैं, जो अपने को तथाकथित सेकुलर कहते हैं, मैं इनसे कहना चाहता हूं कि आरिफ मोहम्मद खान ने परिवर्तन का एक नया आगाज किया था, हिम्मत की थी। आप भी स्पष्ट तौर पर हिम्मत कीजिए, नहीं तो समाज माफ नहीं करेगा।

इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करता हूं

SHRI RADHEYSHYAM BISWAS (KARIMGANJ): Madam Speaker, thank you very much for allowing me to speak on the Muslim Women (Protection of Rights on Marriage) Bill, 2017.

My Party, the All India Democratic Front led by Maulana Badruddin Ajmal strongly opposes the way in which the Government has introduced the Bill and sought to pass the Bill today itself. It is sad that the Government did not get any time to hear the objections and valid points raised by the Opposition parties on the Bill which is unfortunate.

Madam, the Government is trying to make a law which is full of contradictions and faults. The Government is hastily trying to pass this Bill in the name of protection of women's rights, but it is against the interest and rights of women.

In the Bill, *talaq* is defined as “*talaq-e-biddat* or any other similar form of *talaq* having the effect of instantaneous and irrevocable divorce”. The draft law goes on to declare, in Sections 3, 4 and 7 that the “pronouncement” of *talaq-e-biddat* by a person upon his wife in any form whatsoever “shall be void and illegal”, and whoever “pronounces” such a *talaq* “shall be punished with imprisonment for a term which may extend to three years and fine”, and the offence would be “cognizable and non-bailable”.

Madam, our party is against making instant triple *talaq* an offence with three year imprisonment and a fine because it is an unnecessary attempt to convert a civil matter into a criminal act. Instant triple *talaq* is viewed as sinful and improper by Islam itself. So, the attempt to stop this sin should be welcomed, but this Bill is making the issue more complicated.

Madam, our party AIUDF led by Maulana Badruddin Ajmal strongly opposes the Bill and demand that the Bill should not be proceeded with. The Government must consult Muslim groups like Personal Law Board and Muslim women groups as well as all political parties to make an effective law.

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Madam Speaker, I thank you very much for giving me this opportunity.

Madam, I totally oppose this Bill. Those who oppose this Bill need not be branded as if they are advocating triple *talaq*. We are not advocating that. When we are making legislation in this House, the first consideration should be the essentiality of it. Here, what is happening? You are saying that triple *talaq* is something very dangerous. What is the percentage of the Muslim community in this country? It may be 16 to 17 per cent. Out of that, what is the percentage of triple *talaq*? It is very negligible. We all know this fact. But you are exaggerating the entire thing. You have got an agenda through this Bill. Everybody knows that. What is that? You are trying to create a myth. What is that myth? You want to prove that men of a particular community are dangerous and they are cruel towards women. That is your agenda and that is what we are protesting against.

Madam, the Government is unnecessarily taking a gun to kill the mosquito. We have to realize the hurried manner of the Government in passing this Bill. We have witnessed enactment of many laws. The Government has jeopardized the sanctity of the House. That is my first objection.

Coming to this Bill, the Supreme Court has passed an order nullifying triple *talaq*. Then, why should you have a law? It is not needed. You have brought this Bill with an ill motive. What is your intention? Your intention is to open a pathway for Common Civil Code. There was a signal for this from the speech of Mr. M.J. Akbar. He said Shariat is not there. According to him, Quran or Hadith is not Shariat. Shariat is only that. He is ignorant about Shariat. Shariat cannot be amended. He says that Shariat is very vague and it can be amended. I would like to submit with all humility that his ignorance can be evaluated in a way that your agenda is to bring Uniform Civil Code in this country.

Similarly, my friends have already said that it is a violation of Article 25 of the Constitution. The most paradoxical item in this Bill is criminalization of *talaq*.

Everybody has mentioned about it. It is a very serious thing. You are sending the husband to the jail and saying that expenditure of all kinds should be met by the husband.

If you send the husband into jail, how can he feed his wife and children?

Madam, I would like to say one more thing. Clause (3) says about all kinds of talaqs. That may create ambiguities; that may create a lot of litigations. This is also a very important point. I know there is a time constraint. This is a country with tolerance. You have to keep certain yardsticks in this. What is happening in this country? You are all talking about the protection of the law. You are acting as a *masihas* of the ladies here. In your tenure, under your administration, there are a lot of cruelties going on against the women in this country. Are you serious about that? Are you attending to that? Atrocities against women are happening. You are ignorant about all these things. Unnecessarily, you are fabricating a story. Madam, I once again express my vehement protest to this Bill. With these words, I conclude. Thank you very much.

श्री कौशलेन्द्र कुमार (नालंदा): माननीय अध्यक्ष जी, आज इस सम्मानित सदन में महिला अधिकारों को और अधिक सशक्त बनाने की दिशा में ऐतिहासिक कदम उठाया गया है, मैं इसके लिए माननीय प्रधान मंत्री जी और माननीय मंत्री जी को बधाई देता हूँ।

अगर शरीर में नाड़ी न हो तो खून का संचार बंद हो जाएगा, इसी तरह अगर समाज में नारी न हो तो समाज का निर्माण बंद हो जाएगा। ऐसे बिल का समर्थन करना चाहिए। मैं तमाम पार्टियों को कहूंगा कि इस बिल का समर्थन करें।

वर्षों से रूढ़िवाद से पीड़ित महिलाएं सामाजिक कुरूपतियों में पड़ी हैं, उनको न्याय दिलाने का वक्त आ चुका है। ऐसे वक्त में सभी पार्टियों को एक स्वर से बिल का समर्थन करना चाहिए। सर्वोच्च न्यायालय ने कहा है कि एक तलाक-ए-बिद्दत इस्लाम का अभिन्न अंग नहीं है, इसे संविधान के अनुच्छेद 25 के तहत धार्मिक स्वतंत्रता के अधिकार का संरक्षण प्राप्त नहीं हो सकता, अतः शरियत कानून 1937 की धारा 2 में दी गई एक बार में तीन तलाक की मान्यता असंवैधानिक है।

अतः जैसा इस विधेयक में प्रावधान है कि तीन तलाक चाहे वह मौखिक हो या इलेक्ट्रॉनिक माध्यम से दिया गया हो, वह अवैध होगा। यह स्वागत योग्य कदम है। इसके माध्यम से समुदाय विशेष की महिलाओं के प्रति होने वाले शोषण पर लगाम लगेगा। केवल धार्मिक स्वतंत्रता के नाम पर तीन तलाक, निकाह, हलाला और बहु-विवाह की इजाजत भारतीय संविधान कतई नहीं देता है और न ही पवित्र कुरान में तीन तलाक का स्पष्ट संहिताकरण किया गया है। यह तो केवल उलेमाओं द्वारा उसकी मनमाफिक व्याख्या की जा रही है। अतः मुस्लिम महिलाओं को केवल लिंग और धर्म के आधार पर कानून के तहत समान संरक्षण और भेदभाव से सुरक्षा के अधिकार से वंचित किया जाता रहा है। माननीय मंत्री जी ने मौजूदा विधेयक भेदभाव को समाप्त कर समान संरक्षण प्रदान करने का प्रावधान किया है।

इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूँ। आपने मुझे बोलने का मौका दिया, इसके लिए बहुत धन्यवाद।

श्री दुष्यंत चौटाला (हिसार): माननीय अध्यक्ष जी, आपने मुझे मुस्लिम महिला (विवाह अधिकार संरक्षण) विधेयक, 2017 पर बोलने का मौका दिया है, इसके लिए मैं आपका धन्यवाद करता हूँ। मैं माननीय मंत्री जी का आभार प्रकट करूँगा कि पुरुष प्रधान देश में महिलाओं की चिंता सुप्रीम कोर्ट के आदेश अनुसार इस सदन में की जा रही है।

मैंने बिल पढ़ा है, यह बहुत लंबा-चौड़ा नहीं है, इसमें चार गंभीर मुद्दों पर सरकार ने समाज के अधिकारों को बांधने का प्रयास किया है। मैं माननीय मंत्री जी को सुझाव देना चाहता हूँ कि जल्दबाजी में ऐसा कानून न ले आए ताकि आने वाले समय में अमेंडमेंट करना पड़े। यह देखा गया है कि सदन में अनेक ऐसे कानून आए हैं कि ओवर द पीरियड अमेंड किया गया और समाज के उद्धार के लिए आगे ले जाया गया। मैं कहना चाहता हूँ कि पूरे बिल में कहीं भी बच्चों के एजुकेशन, राइट्स पर चर्चा नहीं की गई है। आज आपने लिख दिया कि मजिस्ट्रेट के पास जाकर फैसला होगा। इस बिल में कहीं यह नहीं लिखा गया कि हम कहां उनके बीच सैटलमेंट या उनके परिवार को चलाने के अधिकारों की चर्चा करेंगे।

मैं एक आग्रह करूँगा कि जहां अप टू थ्री ईयर्स ऑफ इम्प्रिज़मेंट है, तो क्या हम एक सिविल मैटर को आज एक क्रिमिनल मैटर बनाने का काम नहीं कर रहे? जहां ट्रिपल तलाक की बात है, सरकार को जरूर इस पर चिंतन करना चाहिए और दोबारा विचार-विमर्श करके ऐसे एक अहम कानून को देश में लाना चाहिए। अगर आज हमारे से कोई गलती सदन में हो जायेगी, तो इसके रिपरकशन्स हमें आने वाले समय में देखने को मिलेंगे। जैसे एससी/एसटी एक्ट लाया गया था, उसमें सरकार को बाद में एक बड़ी अमेंडमेंट लानी पड़ी थी, क्योंकि उस कानून में ऐसा एक लूपहोल छोड़ दिया गया था। इस कानून की वजह से आने वाले समय में कोई ऐसा रिपरकशन्स देखने को न मिले, इसलिए उस पर सरकार को दोबारा विचार-विमर्श करना चाहिए। धन्यवाद।

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, my Amendments are also there. So, I would request you to kindly grant me more time to speak because I did not speak at the time of moving the Amendments.

Madam Speaker, the main apprehension regarding this Bill which I would like to place on record is the over-enthusiasm and the interest shown by the Government led by the BJP, supported by the Sangh Parivar in protecting the Muslim Women's right. There is a cloud of suspicion among the people, especially among the Indian Muslim Community that the Government of India is moving in the direction of having a Common Civil Code. This is the cloud of suspicion existing in our country.

So, my first submission to the hon. Minister is to please remove the cloud of suspicion regarding the Uniform Civil Code. It was none of the Muslim organizations or none of the NGOs or none of the other political parties, but it was the Indian National Congress, the first party in India, which has supported the Supreme Court Judgment. So, there is no political opposition as far as the triple talaq at one time is concerned.

The question is regarding this Bill. If you kindly come to the Bill, this Bill is being introduced on the basis of the judgment of 22nd August, 2017. According to me, it is an ill-drafted legislation done in haste and with an ulterior political motive. That is the first contention, which I would like to make. I would substantiate it.

Madam, triple talaq has already been declared by the Supreme Court as null and void. A divorced wife or a person against whom the pronouncement of triple talaq is made, she is then entitled for maintenance or subsistence allowance and she is entitled for the custody of her minor children; and also punishment is enunciated. This is the intention of the Bill, I do agree. As regards constitutional morality, dignity of women, gender justice, gender equality and preventing discrimination against women and empowerment of women, I do agree and accept all these points.

But the point is that the Bill is criminalizing a civil wrong. The Supreme Court has already struck down the triple talaq declaring it as null and void. It has become the law of the land. According to article 141 of the Constitution, it has become the law of the land. Then, the question arises. What is the need of further legislation? That is my question number one.

Madam Speaker, there are flaws in the Bill. I am directly coming to the flaws in the Bill. One of the fundamental maxims of criminal jurisprudence is, I quote: “*Nullum crimen sine injuria*”. That means, no persons shall be punished for an act that does not prove to be significantly harmful to anyone.

Madam, *talaq-e-biddat* has been declared as void on 22nd August. Subsequent to that, it does not in any manner harm or violate the right of the wife unless the husband refuses to perform his conjugal duties or forces the wife to leave from his house on the basis of the pronouncement of triple talaq. So, the basic fundamental of the criminal jurisprudence is being violated in this case because when the talaq has become null and void, what is the consequential act on it? That is the second question that I would like to ask.

Even if the Government is so concerned about the liberty, freedom and rights of the underprivileged Muslim women in the country, in the Indian Penal Code, Section 498A is there; Protection of Women from the Domestic Violence Act of 2005 is there. It can very well be invoked. Even if they want to make it clear, they can definitely make amendments in the Domestic Violence Act. Even amendments in the Indian Penal Code can be made.

But here, in this case, it is an unnecessary attempt to convert a civil wrong into a criminal act with ulterior political motives; and it is counterproductive. This is my submission.

Further, Madam, it is against the criminal jurisprudence on the following three grounds. Number one, the harsh punishment of three years imprisonment defies the doctrine of proportionality.

Secondly, with three years of imprisonment to husband, you are further penalising a poor woman. She is further aggrieved because her husband is in jail. Thirdly, it may aggravate the already accrued insecurity and lead to alienation of Indian Muslim community from the mainstream.

Madam, the last point which I would like to make is that the provisions of the Bill are totally contradictory. I would like to seek a clarification from the hon. Minister. Section 3 is there. According to Section 3, it is null and void. According to Section 4, criminal punishment is being made for three years. How will Section 4 and Section 5 become applicable? It is because talaq is already declared void. The marriage is subsisting. When the marriage is subsisting, why is the husband be forced to give the subsistence allowance? The opening speaker, Kumari Sushmita Dev has already said as to what is the definition of the subsistence allowance. Is there any definition for subsistence allowance? If the argument of the Government is accepted by us, even then, how can a jailed person give subsistence allowance to his wife? He is already in jail. He will be getting food, clothing and shelter. Unfortunately, the women will further be suffering. Therefore, this question should be answered.

My final point is regarding the retrospective effect. I want a specific clarification. I have given so many amendments. When will Clause 5 and Clause 6 become operative? You are operating it with retrospective effect. We are drafting a legislation. According to Clauses 5 and 6 of this Bill, if this is made a law, then, all the divorces of triple talaq made prior to the commencement of the Act, will be applicable. That means, a flooding of petitions will come into the courts. There is no doubt about it. It is because the talaq will come into existence only prior to the notification of this Act; subsequent to that, there is no talaq because talaq is null and void *ab initio*.

Therefore, Madam, there is lot of suspicion. I have moved an amendment. This Bill may be sent for eliciting public opinion. None of the Muslim organisations have supported this Bill. Kindly see that. They have to be

consulted. Kindly have a consultation with them, come with a consensus and then draft a Bill. We will unanimously pass the Bill without any opposition. That is the point which I would like to make. Kindly send it for public opinion. The consultation should be there so that we can have a fruitful Bill in this House.

With these words, I conclude. Thank you very much.

SHRI ASADUDDIN OWAISI (HYDERABAD): Madam Speaker, I stand to oppose the Muslim Women (Protection of Rights on Marriage) Bill, 2017.

Madam, at the outset, during the introduction, the hon. Minister quoted paragraphs 26, 199 and 97. May I please request him through you to read paragraph 77? His own Government stood up in Supreme Court and said: "Remove all forms of *talaq*." When Justice U.U. Lalit asked as to how the marriage will be dissolved; the Attorney General said: "We will bring a new statute." So, by bringing this legislation, you are taking one step towards taking away all my personal laws which Article 25 of the Constitution guarantees me. This is what you are doing.

Secondly, the hon. Minister has talked about so many things. I want to know from him certain things. He might be a normal lawyer but he is a pathetic and a failure as a draftsman. Why I say this is because he has failed to differentiate between a civil law and a criminal law. What is the civil law? One regulates action by an individual which affects the society at large and the other provides remedy to disputes between individuals. Now, this Bill extends the realm of criminal law to disputes which are interpersonal. Why I call him that he is not a good draftsman, it is because in Section 3 he accepts that triple *talaq* shall be void. Then, why are you giving punishment in Section 4?

What is void? I cannot increase your knowledge of law but I can share my knowledge of law. Void action means an action with no force and effect, without legal efficacy, incapable of being enforced or has no legal or binding force. Now, Sir, you are doing this. You are accepting that triple *talaq* has not happened, but you are giving him a penal sentence.

Madam, my fourth point is this. He has again wrongly misled the House. I do not want to quote Pakistan because my forefathers said, 'Jinnah, go to hell; we will not go to Pakistan'. But, he is in so favour of Pakistan. So, I have checked

with a colleague of mine who did bar with me in Lincoln's Inn. He told me that in Pakistan that particular Section 61 has been stayed by the Supreme Court.

My fifth point is this. All the Muslim countries he has named. Not a single Muslim country – I do not call them Islamic – has a penal provision. Please show me one penal provision of any Muslim country that you have mentioned. The penal provision in Pakistan – even that was stayed – said, if you do not inform the Arbiter/Commissioner, then the penal provision comes into play. Here is a situation, a void action relating to divorce has been made punishable. What is void action? It is non-jurisdictional from the very inception.

My fifth point is this. In Islam, the concept of marriage is based on civil contract. I know my friend, Maulana Athar Dehlavi. His grandmother got married in 1942. She incorporated conditions in *nikahnama* that her husband should give her *paan ka kharcha*. Her husband should not force her to cook food. Her husband should send her every week to her father's house. This is civil contract. Marriage in Islam is a civil contract and for that breach, you are giving a criminal sentence. Now, what is triple talaq? As rightly pointed out, the Supreme Court has said, 'Set aside'. Triple talaq is a verbal and emotional abuse which comes under Section 3, sub-section (iii) of the Domestic Violence Act. It can be categorised as emotional and verbal abuse and nothing more. I would request you to look at the whole discussion which took place over here. You are trying to demonize the whole Muslim community. If you have empirical data, please place it on record. For us, we are saying it is a sin and it will go away. It is because, social laws have not succeeded in solving social problems.

Take the Child Marriage Act. 2011 Census says, 90 lakh non-Muslim children got married. You have laws. You have the Dowry Prohibition Act; 80 per cent of dowry cases are non-Muslim. Are you not concerned about that? As per 2011 Census, out of 23 lakh abandoned women, 20 lakh are Hindu women; 2.8 lakh are Muslims; 0.9 lakh are Christians. You have a vested interest. I charge this Government that you do not want to bring a law to punish those husbands who

are married but their wives are not living with them in Delhi. You have a vested interest in that. A law should be made that if a person marries his wife and abandons her or deserts her, he should be given the maximum punishment. But, you have a vested interest in that.

The Minister of State for External Affairs spoke about bigamy, Section 494 of IPC. Regarding bigamy, the second marriage is void. He does not understand the basic principle of law but he is External Affairs Minister.

Then, Mr. Ravi Shankar Prasad, Sir, I commend you for saying these words. You are bringing this Bill for equality, justice and gender equality. But, you have not a single Muslim woman over there. Not a single Muslim MP you have. In which world are you living? And you expect the whole world to listen to your good words. No, Sir, you are not waking the talk and you are steeped in your ideology.

Madam, let me conclude. When I say social laws cannot solve problems, every hour, three women are raped. Every hour, five women are assaulted in outrage; three are kidnapped or abducted. That is why, I say, society has to be reformed. The Minister has got a bad law. Moreover, if a Muslim man says, 'Talaq, talaq, talaq'; then the Supreme Court says, the law says, 'The marriage is not void; the marriage exists'. What happens if I hire a lawyer like you and you stand up and say in court, 'No; he will use Section 84 of IPC regarding insanity'. Are you excluding Section 84? You are not excluding Section 84. That is why I say, this is not a law to provide justice to Muslim women, but you are giving a handle to Muslim men to do more injustice and to ensure that your dream of having more Muslims in jail will be realised.

This is what you are doing. Please send it to a Standing Committee. Why am I opposing this Bill? ... (व्यवधान) मैडम, वे बोल रहे हैं कि ... * हो गए। ... (व्यवधान) इतना ... * नहीं हूँ कि आपकी साजिश समझ सकें। ... (व्यवधान)

* Not recorded

HON. SPEAKER: Owaisi Ji, I have given you sufficient time.

SHRI ASADUDDIN OWAISI : Madam, why I oppose this Bill? Through you, I want to request hon. Minister that you are forcing a Muslim women to go and file an FIR. Okay, she goes and files and FIR. You are giving a handle to Muslim man to say okay, triple *talaq* is void but I will wait for 90 days. What will happen after 90 days? Sushmita Ji was right. If you are true to your intentions, provide a financial memorandum, create a corpus of Rs. 1000 crore and do it.

Lastly, I end by saying this. मैंने बचपन में एक कहानी पढ़ी थी। नदी के किनारे पानी में बहुत-सी मछलियां बह रही थीं और पानी को एनजॉय कर रही थीं। एक बंदर आया और उन मछलियों को निकालना शुरू किया और पानी के बाहर पत्थर के ऊपर रखता गया, जिसके कारण मछलियां मरती रहीं। किसी ने उस बंदर से पूछा कि तू क्या कर रहा है, मछलियों को पानी से क्यों निकाल रहा है? बंदर ने कहा कि मैं इनको बचा रहा हूं। आप वही कानून बना रहे हैं। आप उन्हें बचा नहीं रहे हैं, आप ख्वातीन पर जुल्म कर रहे हैं। That is why, I oppose this Bill. Thank you.

श्री राजेश रंजन (मधेपुरा) : अध्यक्ष महोदया, भारतीय संस्कृति है कि व्यक्ति मन प्रधान होता है, जीभ प्रधान नहीं होता है। समाज में बच्चा, मां और पिता का रिश्ता बहुत ही आंतरिक रहा है, इसलिए यदि आप दुनिया में सब कुछ दे दें लेकिन बच्चों को मां और पिता दोनों का सानिध्य नहीं देंगे, पति-पत्नी को एक दूसरे के बीच रहने का सानिध्य नहीं देंगे, तो निश्चित रूप से आप भारतीय संस्कृति और परंपरा का एक उदाहरण पेश नहीं कर सकते हैं।

सामाजिक परिवर्तन हमेशा आर्थिक, शैक्षणिक और सांस्कृतिक आधार पर हुए हैं। राजा राम मोहन राय, दयानंद सरस्वती और विवेकानंद सरस्वती जैसे लोगों के सवाल को उठा कर देख लीजिए, हमारे यहां सती प्रथा और विधवा प्रथा थी, हमारे यहां दहेज और भ्रूण हत्या के मामले थे। हमारे यहां जब सीता मां को अग्नि परीक्षा देनी पड़ी थी तो उस वक्त भी समाज खड़ा था। उसी तरह द्रौपदी का चीर हरण हुआ था तो पांडव और द्रौपदी के बीच इस सवाल को खड़ा किया गया था कि पांडव क्यों नहीं? जब महिलाओं के लिए 'बांझ' जैसे शब्द लाए गए थे, तब भी सामाजिक परिवर्तन हुआ कि पुरुष के लिए क्यों नहीं? हमारे यहां लगातार रिफॉर्म की बात आई है। एम. जे. अकबर साहब यहां पर नहीं हैं। मेरा सवाल है कि उन्होंने कहा कि जाहिलियत, मैं समझता हूं कि जाहिल वह है जो टाइम, पर्सन, प्लेस और सबजैक्ट के मुताबिक अपने विचार, चरित्र और चिंतन को बदलता है, दुनिया में वे लोग जाहिल हैं। जाहिल वे लोग नहीं है कि हम अपनी बात को अच्छे तरह से न रख पायें। निश्चित रूप से यह बिल सही है। मैं चाहता हूं कि सभ्यता का सम्मान हो।... (व्यवधान) हमारा देश वसुधा से भरा है और सर्वधर्म समभाव से भरा है। आप जिस बिल की बात करते हैं, उसमें मेरे दो-तीन अमेंडमेंट है। एक, सभी लोगों ने यह मान लिया कि कुरान और इस्लाम इस दुनिया में बहुत बेहतरीन है। ये बीजेपी के लोगों और हम लोगों ने आज मान लिया कि इस्लाम की जो विचारधारा है, जो दुनिया के तीन हिस्से में ले आई है, यह सही है, कुरान का जो कानून है, वह सही है।... (व्यवधान) दुनिया के अन्य देशों के लोगों ने जो कानून बनाया है कि तलाक को ही खत्म कर दिया जाये। मेरा सबसे पहला सवाल है कि तलाक जैसे शब्द के लिए कानून हो, सभी लोगों ने कह दिया है कि सिविल हो क्रिमिनल नहीं हो। हमारे माननीय सुप्रीम कोर्ट ने जो आदेश दिया है, हम उसे फॉलो करें। हम माननीय सुप्रीम कोर्ट से ऊपर नहीं हैं। इस्लाम और हदीस को समझने की जरूरत है।... (व्यवधान)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, once again I request him, through you, that it should be sent to the Standing Committee so that it could be examined.... (Interruptions) No, I request you.

Madam, not only my Party but also the AIADMK has demanded it; the RJD has demanded it; the CPI(M) has demanded it; and the TMC has demanded

it. All the Parties are demanding it. What are you going to lose? You can fix the time. Whatever time you fix, within that you can finish it...*(Interruptions)*

HON. SPEAKER: It is all right. Now, let him say something.

SHRI ANANTHKUMAR: Madam, already the full-fledged debate is over. Everybody has participated in it. Kharge *Sahib*, the Congress Party has also participated. All the Parties have participated. We have considered the Bill. Now, you please allow the Bill to be passed....*(Interruptions)*

HON. SPEAKER: I have asked him.

SHRI ANANTHKUMAR: My only request to Kharge Ji and all the friends is that it has to be passed unanimously. आम सहमति से, सबकी सहमति से इस बिल को पारित करें।

SHRI MALLIKARJUN KHARGE : This is a grave injustice. At least, you put some time.

HON. SPEAKER: Yes, Mr. Minister.

...*(Interruptions)*

HON. SPEAKER: Now, let him speak.

...*(व्यवधान)*

माननीय अध्यक्ष : सभी लोगों ने अपनी बात कह दी है। आप अब मंत्री जी को बोलने दीजिए।

...*(व्यवधान)*

HON. SPEAKER: Kharge Ji, this is not fair. Every now and then, you stand up. Let him reply. What is this? This is not fair. I am sorry.

श्री रवि शंकर प्रसाद : श्रद्धेय अध्यक्ष जी, आज एक बहुत ही ऐतिहासिक विषय पर बहुत ही सार्थक चर्चा हुई है। मैं उन सभी सदस्यों का अभिनंदन करना चाहता हूँ, जिन्होंने इस बिल के बारे में अपने-अपने सार्थक विचार रखे हैं। आज के दिन एक बड़ी बात देखी गई है कि सदन में तकरार भी होती है, लेकिन जब सदन बहस के मूड में आता है, तो बहस का स्तर बहुत ही ऊंचा हो जाता है। इसलिए मैं उन सभी सदस्यों का अभिनंदन करना चाहता हूँ, जिन्होंने चर्चा में भाग लिया। मैं सभी माननीय सदस्यों का नाम लेकर समय जाया नहीं करना चाहता हूँ, जिन्होंने चर्चा में भाग लिया है, लेकिन मैं तीन माननीय सदस्यों के नाम का जरूर उल्लेख करूंगा - सुश्री सुष्मिता देव जी, मीनाक्षी लेखी जी और सुप्रिया सुले जी। आज जिस तरह से इन्होंने सार्थक रूप से अपनी मुस्लिम बहनों के लिए बात कही है, उसके लिए मैं इनका अभिनंदन करता हूँ। इसका मतलब यह नहीं है कि अन्य सदस्यों ने सार्थक चर्चा नहीं की है, लेकिन मैं इनका विशेष रूप से नाम लेना चाहता हूँ।

अध्यक्ष जी, मैं विषय पर आता हूँ। कांग्रेस पार्टी का पूरा स्वर अजीब भ्रम पैदा करता है। उनका स्वर है कि हम इस बिल का समर्थन करते हैं, लेकिन उसके बाद "किन्तु-परन्तु" करते हैं। ये दोनों बातें एक साथ कैसे चलेंगी? यदि आपको तीन तलाक की पीड़ित महिलाओं का दर्द है, तो इस कानून के साथ खड़ा होना चाहिए। इसमें "किन्तु-परन्तु" क्यों जोड़ा जा रहा है, यह बात मेरी समझ में नहीं आ रही है।... (व्यवधान)

HON. SPEAKER: Now you need not reply to anybody. You address the Speaker. That is all.

SHRI MALLIKARJUN KHARGE : You have got the right....(Interruptions) This is not fair.

श्री रवि शंकर प्रसाद : खड़गे जी, आप बहुत वरिष्ठ सदस्य हैं।... (व्यवधान)

HON. SPEAKER: Do not reply.

...(Interruptions)

HON. SPEAKER: Nothing will go on record. Only the Minister's statement will go on record.

...(Interruptions) ... *

श्री रवि शंकर प्रसाद : एक तरफ कहा गया कि आप हड़बड़ी में बिल ला रहे हैं, दूसरी तरफ कहा गया कि पहले बिल क्यों नहीं लाए। ये सारे तथ्य सामने आए हैं, लेकिन एक बात समझने की जरूरत है, जो कि

* Not recorded

बहुत महत्वपूर्ण है। बाकी देशों की चर्चा मैंने इसलिए की थी, क्योंकि उन्होंने तीन तलाक को रेग्युलेट किया था। हमारे देश में तीन तलाक को सही माना गया था, लेकिन पीड़ित मुस्लिम महिलाएं इसे चैलेंज करती रहीं। जब हमारी सरकार आई, उस समय सुप्रीम कोर्ट में मामला पेंडिंग था इसलिए हम अपनी तरफ से कुछ नहीं कर सकते थे। शायद तीन तलाक की पीड़ित महिलाओं को विश्वास था कि मोदी जी की सरकार उनके पक्ष में खड़ी होगी और हम उनके साथ खड़े हुए। हमने एफिडेविट में इस बात को बहुत विस्तार से कहा कि जेंडर जस्टिस के लिए यह बहुत जरूरी है। दूसरा विषय चर्चा में आया कि जब सुप्रीम कोर्ट ने इसे गलत कह ही दिया, तो आप कानून लेकर क्यों आए हैं। इस तर्क में दम है। इसका जवाब भी बहुत सरल है। सुप्रीम कोर्ट ने कह दिया कि तीन तलाक गलत है और मैं सुष्मिता जी को बहुत विनम्रता से बताना चाहता हूं कि मैंने यह कभी नहीं कहा कि यह मैजोरिटी का निर्णय है। सुष्मिता जी, आप मेरी बात सुन लेंगी, तो स्पष्ट हो जाएगा, मैं आपको संबोधित कर रहा हूं। मैंने हमेशा कहा कि मैजोरिटी जजमेंट जस्टिस रोहिन्टन नारीमन, जस्टिस ललित और जस्टिस कोरियन जोसफ साहब का। हमने कहा था कि कानून बनना चाहिए।

अब आप मुझे यह बताइए कि जब सुप्रीम कोर्ट ने यह कह दिया है कि तीन तलाक गलत है, तो क्या तीन तलाक से पीड़ित महिलाएं सुप्रीम कोर्ट के फैसले को मद्दवा कर अपने घरों में टॉग दें? वे क्या करें? सुप्रीम कोर्ट ने जब यह फैसला दिया, तो उधर मुस्लिम लॉ बोर्ड कहता है कि हम इसके लिए अपने समाज को ठीक करेंगे, लेकिन वह ठीक नहीं होता है। तलाक के केस बढ़ते चले जा रहे हैं। निर्णय के 4-5 दिनों के बाद आज सुबह रामपुर में एक महिला को इसलिए तीन तलाक दे दिया गया, क्योंकि वह सुबह लेट उठी थी। अब आप बताइए कि इस पर क्या किया जाए? क्या हम यह कहें कि यह गैर-कानूनी हो गया? यह सच्चाई है। मैं इसके लिए मीनाक्षी जी का धन्यवाद करूंगा कि उन्होंने अपनी बात में इस बात की ओर इशारा किया। मैंने सोचा था कि मैं यह बात अपने उत्तर में कहूंगा।

उत्तर प्रदेश एवं बाकी प्रदेशों में कई महिलाएं पुलिस थानों में गईं। वहाँ उनसे पुलिस ने कहा कि हमारे पास क्या पावर है? इस पर हम क्या कार्यवाही करें? आखिर जब यह स्थिति आई, तब हम यह कानून लेकर आए हैं। यह कानून न ही किसी हड़बड़ी में लाया गया है और न ही किसी पॉलिटिकल माइलेज के लिए लाया गया है।

मैं इस सदन को एक बात और बताना चाहूंगा। जब इस तरह की शिकायतें माननीय प्रधान मंत्री जी के कार्यालय में आईं, मेरे पास आईं, माननीय गृह मंत्री जी के पास आईं एवं बाकी मंत्रियों के पास आईं, तो माननीय प्रधान मंत्री जी ने एक ग्रुप ऑफ मिनिस्टर्स बनाया। उस ग्रुप ऑफ मिनिस्टर्स के अध्यक्ष माननीय श्री राजनाथ सिंह जी थे। उस ग्रुप में सुषमा स्वराज जी थीं, अरुण जेटली जी थे, मैं था और मेरे

मंत्रालय के राज्य मंत्री श्री पी. पी. चौधरी और श्री जितेन्द्र सिंह जी थे। हम सब ने इस पूरे विषय पर विस्तार से चर्चा की थी। ... (व्यवधान)

SHRI ASADUDDIN OWAISI : What about Women and Child Development Minister? ... (Interruptions)

माननीय अध्यक्ष : प्लीज़, ऐसे मत कीजिए। मैंने आपको बोलने का पूरा समय दिया था। अब आप बीच में डिस्टर्ब मत कीजिए। मैंने आज आपको ज़रा सा भी नहीं टोका है। आपको आज मैंने पूरा समय दिया है। अब आप ऐसे मत कीजिए।

... (व्यवधान)

श्री रवि शंकर प्रसाद : इस विषय पर चर्चा के बाद यह पूरा मामला हमारे सामने आया, इसलिए इस पर हम यह कानून लेकर आए हैं। अब इसके संबंध में एक अन्य बात भी कही जा रही है कि इसको क्रिमिनल करार क्यों दिया जा रहा है? इसकी ड्राफ्टिंग पर भी कई सवाल उठाए गए।

माननीय अध्यक्ष महोदया, मैंने लंदन जाकर बैरिस्टरी नहीं पढ़ी है। मैंने पटना लॉ कॉलेज से लॉ ग्रेजुएशन किया है और पटना हाई कोर्ट और सुप्रीम कोर्ट में हिन्दुस्तान के कुछ छोटे-बड़े केस कर चुका हूँ। इस बात को यह देश और पूरी दुनिया जानती है। मुझे अपने ज्ञान का कोई अहंकार नहीं है, लेकिन मैं बड़ी विनम्रता से कहना चाहूँगा कि मैं हिन्दुस्तान के एक छोटे स्कूल और कॉलेज से एक छोटा वकील और देश का तीसरी बार कानून मंत्री बना हूँ। मुझे अटल बिहारी वाजपेयी जी की सरकार में काम करने का अवसर मिला था और माननीय मोदी जी ने भी मुझे काम करने का अवसर दिया है।

इस बिल की ड्राफ्टिंग के संबंध में भी बातें कही जा रही हैं। इसके संबंध में आप एक बात समझिए। मैं उसका उत्तर देना चाह रहा हूँ। सुप्रीम कोर्ट ने तीन तलाक को वॉइड किया। तीन तलाक का मतलब होता है - इर्रवोकेबिल, अर्थात् यदि आपने तलाक, तलाक, तलाक कह दिया, तो शादी खत्म हो गई - इर्रवोकेबिल - वह मिट नहीं सकता। जब सुप्रीम कोर्ट ने उसे गलत करार दिया है और यदि आप उसे लागू करने की कोशिश कर रहे हैं, तो उसका अंजाम क्या होगा? इस कारण इसको एक अपराधी, एक ऑफेंस बनाया गया।

अब यह कहा जा रहा है कि जब तीन तलाक देने वाला जेल जाएगा, तो वह सक्सिस्टेंस कहाँ से देगा? यदि कोई अपराध कॉग्निज़ेबल होता है या नॉन बेलेबल होता है, तो उसका सिंपल मतलब यह होता है कि उसमें थाने से बेल नहीं मिलेगी। उसमें मजिस्ट्रेट के यहाँ तो बेल मिल सकती है? वह वहाँ मूव करेगा और मजिस्ट्रेट के कंट्रोल में रहेगा। इसके बाद मजिस्ट्रेट धारा, सक्सिस्टेंस अलाउंस, माइनर चाइल्ड की

कस्टडी आदि के बारे में उचित फैसला कर सकता है। अब कहा जा रहा है कि मजिस्ट्रेट यह फैसला कैसे करेगा, यह तो आपने बताया नहीं?

माननीय स्पीकर महोदया, सी.आर.पी.सी. की धारा 125 में मजिस्ट्रेट को ऐसा करने की पावर है। 1986 एक्ट डायवोर्स के बाद लागू होता है। यहाँ मामला डायवोर्स का नहीं है, क्योंकि डायवोर्स गैर कानूनी है। गैर कानूनी डायवोर्स को जो लोग जबरदस्ती डायवोर्स करने की कोशिश कर रहे हैं और महिलाओं को फुटपाथ पर ला रहे हैं, उनके इस अपराध को रोकने के लिए यह कानून बनाया गया है, इसलिए उनको सब्सिस्टेंस अलाउंस और माइनर की कस्टडी देनी पड़ेगी। बार-बार जब हमारे कई मित्रों ने इसे अपराध कहा, तो ऐसा लगा कि हमने कोई अपराध कर दिया है। हम बड़ी विनम्रता से कहना चाहते हैं कि यदि हमारे देश की मुस्लिम समाज की बेटियों-महिलाओं के पक्ष में खड़ा होना अपराध है, तो हम यह अपराध दस बार करेंगे। हम इसमें कोई अतिशयोक्ति नहीं कर रहे हैं। मैं एक बार फिर कहना चाहता हूँ कि हम इस मामले को वोट के चश्मे से नहीं देख रहे हैं। महिलाएं इससे पीड़ित हैं। क्या आज अखबारों, वॉट्स-एप, एस.एम.एस. या ई-मेल के माध्यम से तीन तलाक नहीं दिया जा रहा है? दो दिन पहले खबर आई थी कि कुवैत के एक जनाब ने मेरठ की एक महिला से तलाक, तलाक, तलाक कह दिया।

मैंने शुरू में कहा था कि यह सियासत की बात नहीं है। हम सियासत के नहीं, बल्कि इंसानियत के चश्मे से इसको देखते हैं। हम से बार-बार कहा जा रहा है कि तीन साल की सज़ा क्यों दी जा रही है? तीन साल तक की सज़ा का प्रावधान रखा गया है। पूरा पीनल कोड इससे भरा हुआ है। यह कहा गया कि फाइन को डिसक्राइब नहीं किया गया है।

Dr. Sampath is a very eminent lawyer and I know his legal capacity. I can tell him ten provisions of the Indian Penal Code which do not prescribe the quantum of fine. The quantum of fine is determined by the court or the magistrate or the ADJ, as the case may be. Therefore, merely because the quantum of fine has not been prescribed, it is (*Interruptions*)

DR. A. SAMPATH (ATTINGAL): In most of the provisions, it is otherwise.

SHRI RAVI SHANKAR PRASAD: All right.

महोदया, हमने इसे मजिस्ट्रेट के विवेक पर छोड़ा है, क्योंकि सुप्रीम कोर्ट द्वारा तीन तलाक को गैर कानूनी कहने के बाद भी उस पद्धति को चला रहा है, अमानवीय आचरण कर रहा है, हमारी मुस्लिम महिलाओं और बेटियों के साथ अत्याचार कर रहा है, उसके लिए इसको करना जरूरी है। सबसिस्टेंस अलाउंस कितना होगा? अगर कोई बहुत सम्पन्न है तो उसको अधिक देना होगा, यदि कोई गरीब है तो वह मजिस्ट्रेट तय करेगा। यह सब हमने मजिस्ट्रेट के विवेक पर छोड़ दिया है। यह कहा जा रहा है कि आप इससे परिवार को तोड़ेंगे। मुझे यह तर्क बहुत अजीब लगता है, क्योंकि तीन तलाक से पीड़ित महिलाओं को फुटपाथ पर जबरन भेजा जा रहा है, तो उस समय यह सवाल क्यों नहीं उठता है कि परिवार को तोड़ा जा रहा है। हम जब आज कानून ला रहे हैं तो कहा जा रहा है कि परिवार को तोड़ा जा रहा है। मैं एक सवाल पूछता हूँ कि इंडियन पीनल कोड की धारा 304बी है। इसके तहत अगर आप बहू को जलाएंगे तो आपको उम्र कैद की सज़ा हो सकती है। इंजरी होने पर सात साल की सज़ा भी हो सकती है। उस समय यह सवाल क्यों नहीं उठता है कि आप परिवार को तोड़ने की बात करते हैं। धारा 498ए डाउरी प्रोहिबिशन एक्ट है। अगर आप डाउरी के लिए प्रताड़ित करेंगे तो आपको सज़ा हो सकती है। यह कहा जाए कि यह शादी का मामला है। यह सिविल मामला है, इसमें क्रिमिनल क्यों ला रहे हैं। आप इसके लिए काउंसलर बैठा दीजिए, वह समझाएंगे। डाउरी प्रोहिबिशन एक्ट कम्युनिटी न्यूट्रल है। उस समय यह बात क्यों नहीं कही गयी कि आप मुस्लिम समाज की बेटियों के पतियों को क्यों तंग कर रहे हैं?

महोदया, यहां कानून की बात आयी। आईपीसी की धारा 496 है, जिसके तहत आपने धोखे से शादी करने की कोशिश की तो आपको सात साल की सज़ा होगी। एडल्ट्री करने की कोशिश की तो आपको पांच साल की सज़ा होगी। मैं इस तरह के सभी प्रावधानों को पढ़ना नहीं चाहता हूँ, ये सभी प्रावधान

मैरिज से जुड़े हुए हैं। जिस समय ये सभी कानून बन रहे थे तब ये सब बातें क्यों नहीं उठायी गयी थीं। आज जब हम देश की पीड़ित महिलाओं के लिए इंसानियत के नाम पर न्याय दिलाने का मार्ग खोलने की कोशिश कर रहे हैं, तो उस पर इतने सवाल क्यों उठाए जा रहे हैं? हम से कहा गया कि इसको स्टैंडिंग कमेटी को भेज दीजिए। कांग्रेस ने चर्चा में भाग लिया और उनको अपनी बात कहने का पूरा अधिकार है। लेकिन क्या उन्होंने इस बिल के लिए कोई संशोधन दिया है? अगर संशोधन दिए होते तो हम उन पर खुलकर विचार करते। यदि किसी को इस बिल की ड्राफ्टिंग पसंद न आए तो हम केवल उनको पसंद आने के लिए अपनी ड्राफ्टिंग तो नहीं सुधारेंगे। लेकिन यह ड्राफ्टिंग इस मुल्क की पीड़ित बहनों को बहुत पसंद आ रही है और वे सुबह से इस बिल के लिए ताली पर ताली बजा रही हैं, ऐसा टीवी पर आ रहा है।

महोदया, यहां कहा गया कि हमारी सरकार मुसलमानों में खौफ पैदा करने के लिए यह कानून ला रही है, क्योंकि जेल में भेजने की बात इसमें कही गयी है। हमारी सरकार हमारे प्रधानमंत्री की अगुवाई में जब कहती है “सबका साथ, सबका विकास” तो वह हम ईमानदारी से कहते हैं। हमने मुद्रा योजना में चार लाख करोड़ रुपये हिन्दुस्तान के आठ करोड़ लोगों को दिए हैं, जिनमें हिन्दू भी हैं, मुस्लिम भी हैं, आदिवासी भी हैं और दलित भी हैं। उसमें कोई भेदभाव नहीं किया गया है। 2 लाख 70 हजार हमारे कॉमन सर्विस सेंटर्स काम कर रहे हैं। कश्मीर में भी वे चल रहे हैं और उनमें हमारी मुस्लिम महिलाएं अच्छा काम कर ही हैं। हम उनके पीछे खड़े हुए हैं।

दो उदाहरण हम जरूर देना चाहेंगे।...(व्यवधान)

SHRI MALLIKARJUN KHARGE : Madam Speaker, please allow me. ...
(Interruptions)

SHRI RAVI SHANKAR PRASAD : No, I am not yielding. ... (Interruptions)

माननीय अध्यक्ष : आप यील्ड नहीं कर रहे हैं, इसलिए मैं उधर नहीं देख रही हूं। आप बात शुरू कीजिए।

SHRI MALLIKARJUN KHARGE : Madam Speaker, I will clarify one thing. ...
(Interruptions)

श्री रवि शंकर प्रसाद : एक करीमुल हक हैं...(व्यवधान)

HON. SPEAKER: But he is not yielding.

... (Interruptions)

SHRI RAVI SHANKAR PRASAD : Madam, I am not yielding. ... (Interruptions)

SHRI MALLIKARJUN KHARGE : He is telling that ... (Interruptions)

HON. SPEAKER: Nothing will go on record.

...(Interruptions)...

HON. SPEAKER: I cannot help it if he is not yielding.

... (Interruptions)

माननीय अध्यक्ष : आप कंटीन्यू कीजिए।

...(व्यवधान)

श्री रवि शंकर प्रसाद : करीमुल हक जलपाईगुड़ी में टी-गार्डन में एक मजदूर हैं। उनकी माता जी इस वजह से मर गई हैं क्योंकि एम्बुलेंस पहाड़ पर नहीं पहुंच पायी। उस करीमुल हक ने यह तय किया कि मैं अपने इलाके के बीमार लोगों को अपनी मोटर साइकिल पर बांध कर एम्बुलेंस से ले जाऊंगा। उसका नाम एम्बुलेंस दादा हो गया। किसी को यह नहीं मालूम था। एक दिन पी.एम.ओ. से फोन जाता है कि क्या आप करीमुल हक हैं, आप ऐसा काम करते हैं। वह घबरा गए। फिर कहा कि आपसे प्राइम मिनिस्टर बात करेंगे। मोदी जी ने कहा कि करीमुल हक आप अच्छा काम कर रहे हैं, आप दिल्ली आइए, हम आपको पद्मश्री देने जा रहे हैं, क्योंकि ऐसे लोगों का हम सम्मान करते हैं। मोदी जी लंदन गए थे। वह वेम्बले स्टेडियम में सत्तर हजार हिंदुस्तानियों को संबोधित कर रहे थे। वहां उन्होंने कहा कि अल्वर के इमरान खान हिंदुस्तान को बदलने की कोशिश कर रहे हैं। मैं उस समय राज्य में संचार मंत्री भी था। हमने अगले दिन कहा कि हमारे मैनेजर जाकर उनको खोजकर गुलदस्ता दें।...(व्यवधान) उनसे फोन के माध्यम से बात हुई तो हमने पूछा कि कल प्रधान मंत्री जी ने लंदन में आपकी तारीफ की, क्या आपको यह मालूम है? उसने कहा कि मैं सो गया था, मुझे पड़ोसियों ने बताया। उनसे पूछा कि आप क्या करते हैं तो उन्होंने कहा कि मैं संस्कृत आर्य महाविद्यालय में गणित का शिक्षक हूँ और एप बनाता हूँ। एप को कितने बच्चे यूज़ करते हैं? चालीस लाख बच्चे यूज़ करते हैं। बड़ा सवाल यह है कि इमरान खान या करीमुल हक मुस्लिम हैं, यह जरूरी नहीं है। वे हिन्दुस्तानी हैं और भारत के प्रधान मंत्री उनकी उपलब्धियों की चर्चा कर रहे हैं। यह हमारी सोच है, हम किसी को वोट के तराजू से नहीं तौलते, इसलिए यह आरोप बिल्कुल बेबुनियाद है कि हम इस देश की अकलियत को खौफ में रखना चाहते हैं। ये बिल उनके लिए आया है। जैसा एम.जे. अकबर ने कहा कि जो अपनी पत्नियों को खौफ के डर में रखते हैं, उनको रोकने के लिए यह बिल लाया गया है।

बाद में कॉमन सिविल कोड की बात कही गई। इसमें कॉमन सिविल कोड कहीं नहीं हैं, मैंने आरंभ में भी इंट्रोड्यूस किया था और साफ-साफ कहा था कि यह बिल सिर्फ ट्रिपल तलाक के बारे में है। ट्रिपल तलाक के बारे में क्यों है, क्योंकि सुप्रीम कोर्ट ने अपने फैसले में साफ-साफ कहा है कि इस मामले में हम

* Not recorded

तलाक-ए-बिद्दत की चर्चा कर रहे हैं, ट्रिपल तलाक की चर्चा कर रहे हैं। बाकी पॉलीगैमी है, तलाक-ए-हलाला हैं, दूसरे तलाक हैं, उन पर हम अलग से विचार करेंगे। जब सुप्रीम कोर्ट ने इसको गैरकानूनी बताया, तो फिर हम यहां पर उस कानून को न्याय के लिए लाए हैं।

यूनिफॉर्म सिविल कोड का मामला अभी लॉ कमीशन के सामने चल रहा है। हमने अपनी बात में हजारों लोगों से कहा है कि खुलकर अपनी चर्चा करो। काफी लोग विरोध कर रहे हैं, काफी लोग समर्थन कर रहे हैं। मेरे सामने एक रिप्रेजेंटेशन आया है। एक मुस्लिम पर्सनल लॉ बोर्ड का आया है, दूसरी तरफ महिलाओं का आया है कि आप सिर्फ इतना ही कानून क्यों ला रहे हैं और कानून ले आइए। यह तो आगे चर्चा की बात है। आज रिफॉर्म सिविल कोड की बात इसमें करने का कोई कारण नहीं है। मैं यह कहना चाहता हूं। जो बात रेट्रोस्पैक्टिविटी की कही है, कानून बहुत स्पष्ट है। क्रिमिनल लॉ उस दिन से लागू होता है जिस दिन से यह नोटिफाई होता है। आप भी जानते हैं। इसका दूसरा पक्ष यह भी है कि जब सुप्रीम कोर्ट ने तलाक-ए-बिद्दत को गैरकानूनी कर दिया तो वह कानून कभी नहीं रहा। यह भी एक कानून है। इसमें कोई परेशानी की बात नहीं है। Mr. Premachandran, I will tell you with greatest of respect to you that you are more worried that Muslim woman cases will flood the court.

SHRI N.K. PREMACHANDRAN (KOLLAM): No.

SHRI RAVI SHANKAR PRASAD : But this is what I could hear. I am happy that you have clarified it. We want that the Magistrate and the Police must give justice to them, that is, those who are being victimized today. This is the whole essence of this Bill. ... (*Interruptions*) Please, I am not yielding. माननीय अध्यक्ष जी, मैं बहुत विनम्रता से आपसे कहना चाहूंगा कि मैंने आरंभ में कहा था कि हम इतिहास बनाने जा रहे हैं। यहां संसद में बैठे हुए लोग हैं, पहले भी सांसद रहे हैं और आगे भी सांसद होंगे, लेकिन आज के दिन हम इतिहास बनाने जा रहे हैं। जब पूरे हिंदुस्तान के लोग देख रहे हैं, हमारी खातीन और बेटियां देख रही हैं कि हमारे साथ इन्साफ होगा या नहीं। आप जब कभी देखेंगे तो बताएं कि यह कानून पारित हुआ था तो सदन में हम भी थे। इसमें हमारी भी उंगली दबी थी। यह इसका वसूल है। मैं इस सदन से गुजारिश करूंगा कि शिकवे-शिकायत तो होते रहेंगे, गिले-शिकवे होते रहेंगे, एक बार तो हम एक हो जाएं, एक जुबान में बोलें, इस मुल्क को आगे बढ़ाने के लिए, रिफॉर्म के लिए, हमारी बेटियों के लिए, मुस्लिम समाज की बहनों के लिए, बराबरी के लिए, समानता के लिए, जेंडर जस्टिस के लिए, जेंडर इक्युएलिटी के लिए, जेंडर डिग्निटी के लिए, यही वह बिल है। यह कहकर मैं आग्रह करूंगा कि इस बिल को लोक सभा पास करे।

HON. SPEAKER: I shall now put the motion for eliciting opinion moved by Shri N.K. Premachandran to the vote of the House.

The question is:

“That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, be circulated for the purpose of eliciting opinion thereon by the 1st of July, 2018.”

The motion was negatived.

... (Interruptions)

माननीय अध्यक्ष : यह क्या है, मैं अमेंडमेंट दे रही हूँ।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे : हमने अमेंडमेंट दिया है, संशोधन कांग्रेस ने नहीं दिया, उन्होंने कहा है, लेकिन चौधरी जी ने दिया है, सुष्मिता जी ने दिया है... (व्यवधान)

माननीय अध्यक्ष : अगर है तो सामने आयेगा, डोंट वरी। मैं सबके अमेंडमेंट ले रही हूँ।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे : रिकार्ड में कहां है?... (व्यवधान)

माननीय अध्यक्ष : आपने भी दिये हैं, उन्होंने विदझा कर लिया, अगर आपने दिया है तो उन्होंने विदझा कर लिया।

SHRI RAVI SHANKAR PRASAD: I withdraw that. Are you happy? ...

(Interruptions)

HON. SPEAKER: The question is:

“That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, be taken into consideration.”

The motion was adopted.

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2

Definitions

HON. SPEAKER: There is an amendment to clause 2 moved by Shri N.K. Premachandran, and another moved by Shri Asaduddin Owaisi.

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move:

Page 2, line 9,-

for “resides”

substitute “upon whom the talaq is pronounced resides or her place of marriage or the place where she was last residing with her husband”. (1)

HON. SPEAKER: I shall now put amendment No.1 to clause 2 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

SHRI ASADUDDIN OWAISI (HYDERABAD): I beg to move:

Page 2, lines 4 to 6,-

substitute “(b) “desertion” includes any act or expression done by her husband with knowledge that it shall result in repudiation of conjugal obligations; and”. (6)

HON. SPEAKER: I shall now put amendment No.6 to clause 2 moved by Shri Asaduddin Owaisi to the vote of the House.

SHRI ASADUDDIN OWAISI : I want Division.

HON. SPEAKER: Let the Lobbies be cleared-

HON. SPEAKER: Now, the Lobbies have been cleared. The Secretary General may tell the rules of voting.

SECRETARY GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the automatic vote recording system. Before a Division starts, every hon. Member should occupy his/her own seat and operate the system from that seat only. When the hon. Speaker says, "Now, Division", the Secretary General will activate the Voting Button whereupon red bulbs above display boards on both sides of hon. Speaker's Chair will glow and a gong sound will be heard simultaneously. For voting, hon. Members may please press the following two buttons simultaneously only after the sound of the gong, and I repeat, only after the sound of the gong. Red Vote Button in front of every hon. Member on the headphone plate and any one of the following buttons fixed on the top of desk of seat. 'Ayes' is green colour, 'Noes' is red colour and 'Abstain' is yellow colour. It is essential to keep both the buttons pressed till another gong is heard and the red bulbs above plasma display are off. The hon. Members may please note that their votes will not be registered if buttons are kept pressed before the first gong and the second, both buttons are not kept simultaneously pressed till second gong. The hon. Members can actually see their vote on display votes installed on either side of the hon. Speaker's Chair. In case the vote is not registered, they may call for voting through slips.

HON. SPEAKER: The question is:

"Page 2, for lines 4 to 6,-

substitute '(b) "desertion" includes any act or expression done by her husband with knowledge that it shall result in repudiation of conjugal obligations; and'." (6)

The Lok Sabha divided:

DIVISION No. 1

AYES

19.15 hrs.

Devi, Shrimati Veena

Owaisi, Shri Asaduddin

NOES

*Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
Amarappa , Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Bais, Shri Ramesh
Bala, Shrimati Anju
Balyan, Dr. Sanjeev
Bansode, Adv. Sharadkumar Maruti
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
*Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bidhuri, Shri Ramesh
Birla, Shri Om
Bohra, Shri Ramcharan

* Voted through slip.

*Chakravarty, Shrimati Bijoya
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Chouhan, Shri Nandkumar Singh
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Devi, Shrimati Rama
Dhotre, Shri Sanjay
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra

* Voted through slip

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

*Gadkari, Shri Nitin

Galla, Shri Jayadev

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka Sanjay

Gangwar, Shri Santosh Kumar

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Geete, Shri Anant Gangaram

Ghubaya, Shri Sher Singh

Giluwa, Shri Laxman

Girri, Shri Maheish

Gohain, Shri Rajen

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

Haribabu, Dr. Kambhampati

Hay, Prof. Richard

Hegde, Shri Anantkumar

Hemamalini, Shrimati

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

* Voted through slip

Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Karandlaje, Kumari Shobha
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khuba, Shri Bhagwanth
Kishore, Shri Jugal
Kishore, Shri Kaushal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kumar, Shri Santosh
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Maharaj, Dr. Swami Sakshiji

*Mahato, Dr. Banshilal
Mahato, Shri Bidyut Baran
Malviya, Prof. Chintamani
Manjhi, Shri Hari
Marabi, Shri Kamal Bhan Singh
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Munda, Shri Karia
Nagar, Shri Rodmal
Naik, Shri Shripad Yesso
*Nete, Shri Ashok Mahadeorao
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Pal, Shri Jagdambika
Pandey, Dr. Mahendra Nath
Pandey, Shri Hari Om
Pandey, Shri Rajesh

* Voted through slip

Pandey, Shri Ravindra Kumar
Paswan, Shri Kamlesh
Paswan, Shri Ramvilas
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Phule, Sadhvi Savitri Bai
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Radhakrishnan, Shri Pon
Rai, Shri Nityanand
Raj, Dr. Udit
*Rajbhar, Shri Harinarayan
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Rathod, Shri D.S.

* Voted through slip

Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Rijiju, Shri Kiren
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Sampla, Shri Vijay
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Sharma, Dr. Mahesh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shirole, Shri Anil
Shyal, Dr. Bhartiben D.
Simha, Shri Pratap
Singh, Dr. Jitendra

*Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Rao Inderjit
Singh, Shri Abhishek
*Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Gyan
Singh, Shri Hukum
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
*Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra

* Voted through slip

Sinha, Shri Jayant
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Tiwari, Shri Manoj
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
Vardhan, Dr. Harsh
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Parvesh Sahib Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

ABSTAIN

Yadav, Shri Dharmendra

Dev, Kumari Sushmita

Faizal, Mohammed

Mahadik, Shri Dhananjay

HON. SPEAKER: Subject to correction *, the result of the Division is:

Ayes: 2

Noes: 241

The motion was negatived.

HON. SPEAKER: The question is:

“That clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3

Talaq to be void and illegal

ADV. JOICE GEORGE (IDUKKI): I beg to move:

Page 2, line 13,-

Omit “and illegal” (14)

HON. SPEAKER: I shall now put Amendment No. 14 to clause 3 moved by Shri (Adv.) Joice George to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 3 stand part of the Bill.”

The motion was adopted.

Clause 3 was added to the Bill.

* The following Members also recorded their votes through slips.

Ayes = 2+Nil=2

Noes 241+ S/Shri L.k. Advani, Sudarshan Bhagat, Shrimati Bijoya Chakravarty, Shri Nitin Gadkari, Dr. Banshilal Mahato, S/Shri Ashok Mahadeorao Nete, Harinarayan Rajbhar, Dr. Nepal Singh, S/Shri Bharat Singh and Rajnath Singh = 251.

Abstain = 4+Nil=4

Clause 4 Punishment for pronouncing Talaq

SHRI ASADUDDIN OWAISI (HYDERABAD): I beg to move:

Page 2, for lines 14 and 15,-

substitute “4. Any person found to have committed desertion, defined under this law, shall be punished with a fine not exceeding rupees ten thousand”. (7)

HON. SPEAKER: I shall now put amendment No.7 to clause 4 moved by Shri Asaduddin Owaisi to the vote of the House.

SHRI ASADUDDIN OWAISI : Madam, I want Division.

HON. SPEAKER: Lobbies are already cleared –

The question is:

“Page 2, for lines 14 and 15,-

substitute “4. Any person found to have committed desertion, defined under this law, shall be punished with a fine not exceeding rupees ten thousand”.”

The Lok Sabha divided:

DIVISION No. 2

AYES

19.17 hrs.

Owaisi, Shri Asaduddin

NOES

*Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
Ananthkumar, Shri
Angadi, Shri Suresh C.
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Bais, Shri Ramesh
Bala, Shrimati Anju
Balyan, Dr. Sanjeev
Bansode, Adv. Sharadkumar Maruti
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bidhuri, Shri Ramesh
Birla, Shri Om
Bohra, Shri Ramcharan
Chakravarty, Shrimati Bijoya

* Voted through slip.

Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Chouhan, Shri Nandkumar Singh
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
*Gadkari, Shri Nitin
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka Sanjay
Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Geete, Shri Anant Gangaram
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gohain, Shri Rajen
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
Jaunapuria, Shri Sukhbir Singh
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjan

* Voted through slip.

Kachhadia, Shri Naranbhai
Karandlaje, Kumari Shobha
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khuba, Shri Bhagwanth
Kishore, Shri Jugal
Kishore, Shri Kaushal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kulaste, Shri Faggan Singh
Kumar, Dr. Virendra
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kumar, Shri Santosh
Kunhalikutty, Shri P.K.
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Banshilal
Mahato, Shri Bidyut Baran
Malviya, Prof. Chintamani
Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Munda, Shri Karia
Nagar, Shri Rodmal
Naik, Shri Shripad Yesso
*Nete, Shri Ashok Mahadeorao
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
*Oram, Shri Jual
Paatle, Shrimati Kamla
Pal, Shri Jagdambika
Pandey, Dr. Mahendra Nath
Pandey, Shri Hari Om
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Paswan, Shri Kamlesh
Paswan, Shri Ramvilas
Patel, Dr. K. C.

* Voted through slip

Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Phule, Sadhvi Savitri Bai
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Radhakrishnan, Shri Pon
Rai, Shri Nityanand
Raj, Dr. Udit
Rajbhar, Shri Harinarayan
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada

Ray, Shri Ravindra Kumar
Rijju, Shri Kiren
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Sampla, Shri Vijay
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Sharma, Dr. Mahesh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shirole, Shri Anil
Shyal, Dr. Bhartiben D.
Simha, Shri Pratap
Singh, Dr. Jitendra
*Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Rao Inderjit
Singh, Shri Abhishek

* Corrected through slip for 'Noes'.

*Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Gyan
Singh, Shri Hukum
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
*Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Sinha, Shri Jayant
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Tadas, Shri Ramdas C.

* Voted through slip

Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Tiwari, Shri Manoj
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
Vardhan, Dr. Harsh
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Parvesh Sahib Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

ABSTAIN

Dev, Kumari Sushmita

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 2

Noes: 242

The motion was negatived.

HON. SPEAKER: Shri Jai Pakash Narayan Yadav – Not present.

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move:

Page 2, for line 16,-

delete “imprisonment for term which may extend to three years and”. (12)

HON. SPEAKER: I shall now put amendment No.12 to clause 4 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

SHRI BHARTRUHARI MAHTAB (CUTTACK): I beg to move:

Page 2, lines 14 and 15,-

for “punished with imprisonment for a term which may extend to three years and fine.”

substitute “liable to fine which may extend to Rs. 5 lacs”. (15)

HON. SPEAKER: I shall now put amendment 15 to clause 4 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Dr. A. Sampath, are you moving your amendment No. 16 to clause 4?

* The following Members also recorded/corrected their votes through slips

Ayes 2- Dr. Nepal Singh = 1.

Noes 242 + S/Shri L.K. Advani, Nitin Gadkari, Ashok Mahadeorao Nete, Jual Oram, Dr. Nepal Singh, S/Shri Bharat Singh and Pashupati Nath Singh = 249.

Abstain = 1+Nil=1.

DR. A. SAMPATH (ATTINGAL): I beg to move:

“Page 2, *omit* line 15.” (16)

HON. SPEAKER: I shall now put amendment No. 16 to clause 4 moved by Dr. A. Sampath to the vote of the House.

DR. A. SAMPATH : Madam, I want Division.... (*Interruptions*)

HON. SPEAKER: The Lobbies have already been cleared.

The question is:

“Page 2, *omit* line 15.” (16)

The Lok Sabha divided:

DIVISION No. 3

AYES

19.20 Hrs.

George, Adv. Joice

Owaisi, Shri Asaduddin

*Sampath, Dr. A.

* Voted through slip

NOES

*Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Amarappa, Shri Karadi Sanganna

Ananthkumar, Shri

Angadi, Shri Suresh C.

Azad, Shri Kirti

Babu, Dr. Ravindra

Badal, Shrimati Harsimrat Kaur

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

*Birla, Shri Om

Bohra, Shri Ramcharan

* Voted through slip

Chakravarty, Shrimati Bijoya
*Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chaudhary, Shri C.R.
Chaudhary, Shri Haribhai
*Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
*Chouhan, Shri Nandkumar Singh
Chudasama, Shri Rajeshbhai
*Danve, Shri Raosaheb Patil
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
*Dhotre, Shri Sanjay
Dhurve, Shrimati Jyoti
*Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar

* Voted through slip

Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka Sanjay
Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Geete, Shri Anant Gangaram
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gohain, Shri Rajen
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
Jaunapuria, Shri Sukhbir Singh
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Karandlaje, Kumari Shobha
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
*Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khuba, Shri Bhagwanth
Kishore, Shri Jugal
Kishore, Shri Kaushal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kulaste, Shri Faggan Singh
Kumar, Dr. Virendra
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kumar, Shri Santosh
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Banshilal

* Voted through slip

Mahato, Shri Bidyut Baran

Malviya, Prof. Chintamani

Manjhi, Shri Hari

*Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meena, Shri Harish

Meghwal, Shri Arjun Ram

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri M. Murli

Mohan, Shri P.C.

Munda, Shri Karia

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao

Ninama, Shri Manshankar

Nishad, Shri Ajay

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

*Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

* Voted through slip

Paswan, Shri Kamlesh
Paswan, Shri Ramvilas
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Phule, Sadhvi Savitri Bai
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Radhakrishnan, Shri Pon
Rai, Shri Nityanand
Raj, Dr. Udit
*Rajbhar, Shri Harinarayan
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan

* Voted through slip

Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Rijju, Shri Kiren
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Sampla, Shri Vijay
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Sharma, Dr. Mahesh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shirole, Shri Anil
Shyal, Dr. Bhartiben D.
Simha, Shri Pratap
Singh, Dr. Jitendra
Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar
Singh, Rao Inderjit
Singh, Shri Abhishek
Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Gyan
Singh, Shri Hukum
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
*Singh, Shri Virendra
Sinha, Shri Jayant
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.

* Voted through slip

Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Tiwari, Shri Manoj
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
Vardhan, Dr. Harsh
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Parvesh Sahib Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

ABSTAIN

Faizal, Mohammed

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 2

Noes: 239

The motion was negatived.

HON. SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your amendment No. 18 to clause 4?

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): I beg to move:

“Page 2, for line 15,-

substitute “with a fine which may extend up to rupees
five hundred”.

(18)

* The following Members also recorded their votes through slips

Ayes 2 + Dr. A Sampath = 3

Noes 239 + S/Shri L.K. Advani, Om Birla, Nihal Chand, P.P. Chaudhary, Nandkumar Singh Chouhan, Rao Sahib Patil Danve, Sanjay Dhotre, Ashok Kumar Dohre, Rattan Lal Kataria, Kamal Bhan Singh Marabi, Jual Oram, Harinarayan Rajbhar and Virendra Singh = 252.

Abstain = 1+Nil=1.

HON. SPEAKER: I shall now put amendment No. 18 to clause 4 moved by Shri Adhir Ranjan Chowdhury to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: I shall now put clause 4 to the vote of the House.

The question is:

“That clause 4 stand part of the Bill”

*The motion was adopted.
Clause 4 was added to the Bill.*

Clause 5

Subsistence allowance

HON. SPEAKER: Shri N.K. Premachandran, are you moving your amendment No. 2 to clause 5?

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, the hon. Minister has referred to my name saying whether I am afraid of fighting petitions of women. No, I am not afraid. I am trying to make the law more correct so that it may be specifically for... (*Interruptions*)

HON. SPEAKER: Are you moving your Amendment?

SHRI N.K. PREMACHANDRAN: I beg to move:

“Page 2, line 19,-

after “upon whom *talaq* is pronounced”

insert “prior to the commencement of this Act”. (2)

HON. SPEAKER: I shall now put amendment No. 2 to clause 5 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Kumari Sushmita Dev to move amendment No. 10 to clause 5.

KUMARI SUSHMITA DEV (SILCHAR): I beg to move:

“Page 2, *after* line 21,-

insert

“Provided that until such allowance is paid to the wife, the Government of India shall make provisions for a pension to be paid to the wife for her subsistence.”. (1)

HON. SPEAKER: I shall now put amendment No. 10 to clause 5 moved by Kumari Sushmita Dev to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri A. Sampath to move amendment No. 17.

DR. A. SAMPATH (ATTINGAL): I beg to move:

“Page 2, *after* line 21,-

insert

“Provided that if such amount is not adequate for the maintenance and the education of the wife and the children, the State shall provide such amount to them.”

(17)

HON. SPEAKER: I shall now put Amendment No. 17 to clause 5 moved by Shri A. Sampath to the vote of the House.

DR. A. SAMPATH : Madam, I want division.

HON. SPEAKER: Lobbies have already been cleared.

The question is:

“Page 2, *after* line 21,-

insert

“Provided that if such amount is not adequate for the maintenance and the education of the wife and the children, the State shall provide such amount to them.”

(17)

The Lok Sabha divided:

DIVISION No. 4

AYES

19.23 hrs.

George, Adv. Joice

Karunakaran, Shri P.

Owaisi, Shri Asaduddin

Singh, Shri Hukum

*Sampath, Dr. A.

NOES

Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
Amarappa, Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Bais, Shri Ramesh
Bala, Shrimati Anju
Balyan, Dr. Sanjeev
Bansode, Adv. Sharadkumar Maruti
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bidhuri, Shri Ramesh
Birla, Shri Om
Bohra, Shri Ramcharan
Chakravarty, Shrimati Bijoya
Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh
Chaudhary, Shri C.R.
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choudhary, Col. Sonaram
*Choudhary, Shri Babulal
Chouhan, Shri Nandkumar Singh
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhurve, Shrimati Jyoti
*Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra

* Voted through slip

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Galla, Shri Jayadev

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka Sanjay

*Gangwar, Shri Santosh Kumar

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Geete, Shri Anant Gangaram

Ghubaya, Shri Sher Singh

Giluwa, Shri Laxman

Girri, Shri Maheish

Gohain, Shri Rajen

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

Haribabu, Dr. Kambhampati

Hegde, Shri Anantkumar

Hemamalini, Shrimati

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjana

* Voted through slip

Kachhadia, Shri Naranbhai
Karandlaje, Kumari Shobha
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khuba, Shri Bhagwanth
Kishore, Shri Jugal
Kishore, Shri Kaushal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kumar, Shri Santosh
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Banshilal
Mahato, Shri Bidyut Baran
Malviya, Prof. Chintamani

Manjhi, Shri Hari
Marabi, Shri Kamal Bhan Singh
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Munda, Shri Karia
Nagar, Shri Rodmal
Naik, Shri Shripad Yesso
Nete, Shri Ashok Mahadeorao
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
*Oram, Shri Jual
*Paatle, Shrimati Kamla
Pal, Shri Jagdambika
Pandey, Dr. Mahendra Nath
Pandey, Shri Hari Om
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Paswan, Shri Kamlesh
Paswan, Shri Ramvilas

* Voted through slip.

Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Phule, Sadhvi Savitri Bai
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Radhakrishnan, Shri Pon
Rai, Shri Nityanand
Raj, Dr. Udit
Rajbhar, Shri Harinarayan
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Rawat, Shrimati Priyanka Singh

Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Rijiju, Shri Kiren
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Sampla, Shri Vijay
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Sharma, Dr. Mahesh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shirole, Shri Anil
Shyal, Dr. Bhartiben D.
Simha, Shri Pratap
Singh, Dr. Jitendra
Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Rao Inderjit
Singh, Shri Abhishek

Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Gyan
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Sinha, Shri Jayant
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Tadas, Shri Ramdas C.
Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Tiwari, Shri Manoj
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
Vardhan, Dr. Harsh
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
*Verma, Dr. Anshul
*Verma, Shri Bhanu Pratap Singh
Verma, Shri Parvesh Sahib Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

* Voted through slip

ABSTAIN

Faizal, Mohammed

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes:	4
Noes:	244

The motion was negatived.

HON. SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your amendment No. 19?

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): I beg to move:

“Page 2, *after* line 21,-

insert “Provided that no case for subsistence allowance shall be entertained by the magistrate which has arisen before 22nd Auust, 2017”.

(19)

HON. SPEAKER: I shall now put amendment No. 19 to clause 5 moved by Shri Adhir Ranjan Chowdhury to the vote of the House.

* The following Members also recorded their votes through slips.

Ayes 4 + Dr. A. Sampath=5

Noes 244 + S/Shri Babulal Choudhary, Ashok Kumar Dohre, Santosh Kumar Gangwar, Jual Oram, Shrimati Kamla Paatile, Dr. Anshul Verma and Shri Bhanu Pratap Singh Verma = 251.

Abstain = 1+Nil=1.

The amendment was put and negatived.

HON. SPEAKER: I shall now put clause 5 to the vote of the House.

The question is:

“That clause 5 stand part of the Bill”

*The motion was adopted.
Clause 5 was added to the Bill.*

Clause 6

Custody of minor children

HON. SPEAKER: Shri Premachandran, are you moving amendments Nos. 3 and 4 to clause 6?

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move:

“Page 2, line 23,--

after “married Muslim woman”

insert “upon whom *talaq* is pronounced by her husband prior to the commencement of this Act”.” (3)

“Page 2, lines 23 and 24,--

omit “in the event of pronouncement of *talaq* by the husband”.” (4)

HON. SPEAKER: I shall now put amendment Nos. 3 and 4 to clause 6 moved by Shri N.K. Premachandran to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: Shri Owaisi, are you moving amendment Nos. 8 and 9 to clause 6?

SHRI ASADUDDIN OWAISI (HYDERABAD): I beg to move:

“Page 2, line 23,--

omit “Muslim”.” (8)

“Page 2, lines 23 and 24,--

for “in the event of pronouncement of *talaq* by her husband”.

substitute “in the event of desertion”.” (9)

HON. SPEAKER: I shall now put amendment Nos. 8 and 9 to clause 6 moved by Shri Asaduddin Owaisi to the vote of the House.

SHRI ASADUDDIN OWAISI (HYDERABAD): Madam, I want Division....

(Interruptions)

HON. SPEAKER: The Lobbies have already been cleared.

The question is:

“Page 2, line 23,--

omit “Muslim”.” (8)

“Page 2, lines 23 and 24,--

for “in the event of pronouncement of *talaq* by her husband”.

substitute “in the event of desertion”.” (9)

The Lok Sabha divided.

DIVISION No. 5

AYES

19.26 Hrs.

Owaisi, Shri Asaduddin

NOES

Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
Amarappa, Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Bais, Shri Ramesh
Bala, Shrimati Anju
Balyan, Dr. Sanjeev
Bansode, Adv. Sharadkumar Maruti
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bidhuri, Shri Ramesh
Birla, Shri Om
Bohra, Shri Ramcharan
Chakravarty, Shrimati Bijoya
Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C.R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

*Chauhan, Shri Devusinh

*Chauhan, Shri P. P.

Chavan, Shri Harishchandra

Chavda, Shri Vinod Lakhmashi

Chhewang, Shri Thupstan

Chhotelal, Shri

Choudhary, Col. Sonaram

Choudhary, Shri Babulal

Chouhan, Shri Nandkumar Singh

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

Dattatreya, Shri Bandaru

Deka, Shri Ramen

Devi, Shrimati Rama

Devi, Shrimati Veena

Dharambir, Shri

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dohre, Shri Ashok Kumar

Diwakar, Shri Rajesh Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

* Voted through slip

Dwivedi, Shri Harishchandra alias Harish
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka Sanjay
Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Geete, Shri Anant Gangaram
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gohain, Shri Rajen
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
Jaunapuria, Shri Sukhbir Singh
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai
Karandlaje, Kumari Shobha
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khuba, Shri Bhagwanth
Kishore, Shri Jugal
Kishore, Shri Kaushal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
*Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kumar, Shri Santosh
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Banshilal
Mahato, Shri Bidyut Baran

* Voted through slip

Malviya, Prof. Chintamani
Manjhi, Shri Hari
Marabi, Shri Kamal Bhan Singh
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Munda, Shri Karia
Nagar, Shri Rodmal
Naik, Shri Shripad Yesso
Nete, Shri Ashok Mahadeorao
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
*Oram, Shri Jual
Paatle, Shrimati Kamla
Pal, Shri Jagdambika
Pandey, Dr. Mahendra Nath
Pandey, Shri Hari Om
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Paswan, Shri Kamlesh

* Voted through slip

Paswan, Shri Ramvilas
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Phule, Sadhvi Savitri Bai
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Radhakrishnan, Shri Pon
Rai, Shri Nityanand
Raj, Dr. Udit
Rajbhar, Shri Harinarayan
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh

Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Rijiju, Shri Kiren
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Sampla, Shri Vijay
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Sharma, Dr. Mahesh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shirole, Shri Anil
Shyal, Dr. Bhartiben D.
Simha, Shri Pratap
Singh, Dr. Jitendra
Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Rao Inderjit

Singh, Shri Abhishek
Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Gyan
Singh, Shri Hukum
Singh, Shri Kirti Vardhan
*Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Sinha, Shri Jayant
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar

* Voted through slip

Sonker, Shrimati Neelam
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Tiwari, Shri Manoj
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
Vardhan, Dr. Harsh
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Parvesh Sahib Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

ABSTAIN

Faizal, Mohammed

HON. SPEAKER: Subject to correction^{*}, the result of the Division is:

Ayes: 1
Noes: 248

The amendment was negatived.

HON. SPEAKER: The question is:

“That clause 6 stand part of the Bill.”

*The motion was adopted.
Clause 6 was added to the Bill.*

Clause 7 Offences to be cognizable and non-bailable

HON. SPEAKER: Shri Premachandran, are you moving amendment No. 5 to clause 7?

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move:

“Page 2, lines 26 to 28, --

for “the Code of Criminal Procedure, 1973, an offence punishable under this Act shall be cognizable and non-bailable within the meaning of the said Code”

substitute “any other law for the time being in force, no Court shall take cognizance of any offence punishable under section 4 except upon a complaint in writing made by the married Muslim woman upon whom *talaq* is pronounced within one year from the date of pronouncement of *talaq*”.”

(5)

* The following Members also recorded their votes through slips.

Ayes = 1+Nil=1

Noes = 248 + S/Shri Devusinh Chauhan, P.P. Chauhan, Faggan Singh Kulaste, Jual Oram and Lallu Singh = 253.

Abstain = 1+Nil=1

HON. SPEAKER: I shall now put amendment No. 5 to clause 7 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Amendment No. 13 to clause 7, Shri Jai Prakash Narayan Yadav – not present.

The question is:

“That clause 7 stand part of the Bill.”

The motion was adopted.

Clause 7 was added to the Bill.

Clause 1, the Enacting Formula, and the Long Title were added to the Bill.

HON. SPEAKER: The Minister may now move that the Bill be passed.

... (Interruptions)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, this is a flawed Bill. We are opposed to it and we are walking out.

19.33 ½ hrs

(At this stage, Shri Bhartruhari Mahtab and some other hon. Members left the House.)

... (Interruptions)

SHRI ASADUDDIN OWAIISI (HYDERABAD): Madam, this is a flawed Bill and I am also walking out.

19.34 hrs

(At this stage, Shri Asaduddin Owaisi left the House.)

... (Interruptions)

SHRI RAVI SHANKAR PRASAD: Madam, I beg to move:

“That the Bill be passed.”

HON. SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

HON. SPEAKER: The House stands adjourned to meet on Friday, 29th December, 2017 at 11 a.m.

19.35 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on December 29, 2017/Pausha 8, 1939 (Saka).*
